



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 654

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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*Treaties and international agreements registered
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of the United Nations*

VOLUME 654

1969

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, Vol. 76, p. XVIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

* * *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été, ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 76, p. XIX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'État Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet État comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un État Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou « d'accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

* * *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 1 January 1969 to 2 January 1969

Nos. 9369 to 9372



Traités et accords internationaux

enregistrés

du 1^{er} janvier 1969 au 2 janvier 1969

Nos 9369 à 9372

No. 9369

MULTILATERAL

**International Sugar Agreement, 1968. Open for signature
at New York from 3 to 24 December 1969**

Authentic texts : English, French, Chinese, Russian and Spanish.

Registered ex officio on 1 January 1969.

MULTILATÉRAL

**Aceord international de 1968 sur le sucre. Ouvert à la
signature à New York du 3 au 24 décembre 1969**

Textes authentiques : anglais, français, chinois, russe et espagnol.

Enregistré d'office le 1^{er} janvier 1969.

INTERNATIONAL SUGAR AGREEMENT, 1968¹

CHAPTER I

OBJECTIVES

Article 1

OBJECTIVES

The objectives of this International Sugar Agreement (hereinafter referred to as the Agreement) take into account the recommendations contained in the Final Act of the first session of the United Nations Conference on Trade and Development (hereinafter referred to as UNCTAD)² and are :

- (a) To raise the level of international trade in sugar, particularly in order to increase the export earnings of developing exporting countries;
- (b) To maintain a stable price for sugar which will be reasonably remunerative to producers, but which will not encourage further expansion of production in developed countries;
- (c) To provide adequate supplies of sugar to meet the requirements of importing countries at fair and reasonable prices;
- (d) To increase sugar consumption and in particular to promote measures to encourage consumption in countries where consumption *per caput* is low;

¹ The text of the Agreement was established by the United Nations Sugar Conference, 1968, which met at Geneva from 17 April to 1 June 1968 and from 23 September to 24 October 1968. It was adopted by the Conference at its final plenary meeting held on 24 October 1968. For the report summarizing the proceedings of the Conference and for the text of the resolutions adopted by the Conference, see *United Nations Sugar Conference, 1968, Summary of Proceedings*, TD/SUGAR.7/12 (United Nations publication, Sales number : E.69.II.D.6).

Pursuant to article 63, paragraph (2), the Agreement came into force provisionally on 1 January 1969, the date by which the signatory Governments holding 60 per cent of the votes of the exporting countries and 50 per cent of the importing countries in accordance with the distribution established in Annex B of the Agreement had deposited their instruments of ratification, acceptance or approval with the Secretary-General of the United Nations or had notified him, in accordance with article 62, paragraph (1), that they would apply the Agreement provisionally. For the list of the Governments concerned and for the text of the declarations made by certain Governments on signature, see pages 280 to 333 of this volume.

² *United Nations Conference on Trade and Development, Final Act and Report*, E/CONF.46/141, Vol. I (United Nations publication, Sales No. : 64.II.B.11).

ACCORD INTERNATIONAL DE 1968 SUR LE SUCRE¹

CHAPITRE PREMIER

OBJECTIFS

Article premier

OBJECTIFS

Les objectifs du présent Accord international sur le sucre (ci-après dénommé « l'Accord ») tiennent compte des recommandations énoncées dans l'Acte final de la première session de la Conférence des Nations Unies sur le commerce et le développement (ci-après dénommée « la CNUCED² ») et sont les suivants :

- a) Élever le niveau du commerce international du sucre, notamment en vue d'accroître les recettes d'exportation des pays en voie de développement exportateurs;
- b) Maintenir pour le sucre un prix stable qui assure des revenus raisonnables aux producteurs mais n'encourage pas une expansion plus poussée de la production dans les pays développés;
- c) Assurer des approvisionnements en sucre adéquats pour répondre, à des prix équitables et raisonnables, aux besoins des pays importateurs;
- d) Accroître la consommation de sucre et, en particulier, favoriser des mesures propres à encourager cette consommation dans les pays où son niveau par habitant est bas;

¹ Le texte de l'Accord a été établi par la Conférence des Nations Unies sur le sucre de 1968 qui s'est tenue à Genève du 17 avril au 1^{er} juin 1968 et du 23 septembre au 24 octobre 1968. Il a été adopté par la Conférence à sa dernière séance plénière, tenue le 24 octobre 1968. On trouvera le rapport récapitulatif des travaux de la Conférence et le texte des résolutions adoptées par celle-ci dans le document TD/SUGAR.7/12 intitulé *Conférence des Nations Unies sur le sucre, 1968 — Actes de la Conférence* (Publication des Nations Unies, numéro de vente : E.69.II.D.6).

Conformément aux dispositions de son article 63, paragraphe 2, l'Accord est entré en vigueur à titre provisoire le 1^{er} janvier 1969, les gouvernements des États signataires détenant 60 pour cent des voix des pays exportateurs et 50 pour cent des voix des pays importateurs selon la répartition prévue à l'annexe B de l'Accord ayant à cette date déposé leur instrument de ratification, d'acceptation ou d'approbation auprès du Secrétaire général, ou ayant notifié à ce dernier, conformément à l'article 62, paragraphe 1, qu'ils appliqueraient l'Accord à titre provisoire. On trouvera pages 280 à 333 du présent volume la liste de ces gouvernements et le texte des déclarations formulées par certains gouvernements lors de la signature.

² *Conférence des Nations Unies sur le commerce et le développement, Acte final et Rapport*, E/CONF.46/141, Vol. I (publication des Nations Unies, numéro de vente : 64.II.B.11).

- (e) To bring world production and consumption of sugar into closer balance;
- (f) To facilitate the co-ordination of sugar marketing policies and the organization of the market;
- (g) To provide for adequate participation in, and growing access to, the markets of the developed countries for sugar from the developing countries;
- (h) To observe closely developments in the use of any form of substitutes for sugar, including cyclamates and other artificial sweeteners; and
- (i) To further international co-operation in sugar questions.

CHAPTER II

DEFINITIONS

Article 2

DEFINITIONS

For the purposes of this Agreement :

- (1) "Organization" means The International Sugar Organization established by Article 3;
- (2) "Council" means The International Sugar Council established by Article 3;
- (3) "Member" means a Contracting Party to the Agreement or a territory or group of territories in respect of which a notification has been made under paragraph (3) of Article 66;
- (4) "developing Member" means any Member in Latin America, in Africa excepting South Africa, in Asia excepting Japan and in Oceania excepting Australia and New Zealand, and includes Greece, Portugal, Spain, Turkey and Yugoslavia;
- (5) "developed Member" means any Member other than a developing Member;
- (6) "exporting Member" means a Member which is a net exporter of sugar;

- e) Mieux équilibrer la production et la consommation mondiales;
- f) Faciliter la coordination des politiques de commercialisation du sucre et l'organisation du marché;
- g) Assurer au sucre provenant des pays en voie de développement une participation adéquate aux marchés des pays développés et un accès croissant à ces marchés;
- h) Suivre de près l'évolution de l'emploi de toutes formes de produits de remplacement du sucre, y compris les cyclamates et autres édulcorants artificiels; et,
- i) Favoriser la coopération internationale dans le domaine du sucre.

CHAPITRE II

DÉFINITIONS

Article 2

DÉFINITIONS

Aux fins du présent Accord :

1. Le terme « Organisation » désigne l'Organisation internationale du sucre instituée en vertu de l'article 3;
2. Le terme « Conseil » désigne le Conseil international du sucre institué en vertu de l'article 3;
3. Le terme « Membre » désigne une Partie contractante ou un territoire ou groupe de territoires au sujet duquel a été faite la notification prévue au paragraphe 3 de l'article 66;
4. L'expression « Membre en voie de développement » vise tout Membre d'Amérique latine, d'Afrique à l'exception de l'Afrique du Sud, d'Asie à l'exception du Japon et d'Océanie à l'exception de l'Australie et de la Nouvelle-Zélande; elle vise aussi l'Espagne, la Grèce, le Portugal, la Turquie et la Yougoslavie;
5. L'expression « Membre développé » vise tout Membre qui n'est pas en voie de développement;
6. L'expression « Membre exportateur » désigne un Membre qui est exportateur net de sucre;

(7) "importing Member" means a Member which is a net importer of sugar;

(8) "Member which imports sugar" means any Member which imports sugar whether it is a net importer or a net exporter of sugar;

(9) "special vote" means a two-thirds majority of the votes cast by exporting Members present and voting and a two-thirds majority of the votes cast by importing Members present and voting, counted separately;

(10) "distributed two-thirds majority" means a majority of the Members representing two thirds of the total votes of the exporting Members and a majority of the Members representing two thirds of the total votes of the importing Members, counted separately;

(11) "distributed simple majority vote" means a majority of the votes cast by a majority of exporting Members present and voting and a majority of the votes cast by a majority of importing Members present and voting, counted separately;

(12) "financial year" means the quota year;

(13) "quota year" means the period from 1 January to 31 December, inclusive;

(14) "ton" means a metric ton, i.e. 1,000 kilogrammes, and "pound" means a pound avoirdupois. Amounts of sugar specified in the Agreement are in terms of raw value net weight (the raw value of any amount of sugar means its equivalent in terms of raw sugar testing 96 degrees by the polariscope);

(15) "sugar" means sugar in any of its recognized commercial forms derived from sugar cane or sugar beet, including edible and fancy molasses, syrups and any other form of liquid sugar used for human consumption; but

(a) "sugar" as defined above shall not include final molasses or low grade types of non-centrifugal sugar produced by primitive methods or, except in Annex A, sugar destined for uses other than human consumption as food. The Council may determine the conditions under which sugar shall be considered to be destined for uses other than human consumption as food;

7. L'expression « Membre importateur » désigne un Membre qui est importateur net de sucre;

8. L'expression « Membre qui importe du sucre » désigne tout Membre qui importe du sucre, qu'il soit importateur net ou exportateur net;

9. Par « vote spécial », il convient d'entendre la majorité des deux tiers des suffrages exprimés par les Membres exportateurs présents et votants et la majorité des deux tiers des suffrages exprimés par les Membres importateurs présents et votants, le décompte étant fait séparément;

10. Par « majorité répartie des deux tiers », il convient d'entendre une majorité des Membres représentant les deux tiers du total des voix des Membres exportateurs et une majorité des Membres représentant les deux tiers du total des voix des Membres importateurs, le décompte étant fait séparément;

11. Par « vote à la majorité simple répartie », il convient d'entendre la majorité des suffrages exprimés par la majorité des Membres exportateurs présents et votants et la majorité des suffrages exprimés par la majorité des Membres importateurs présents et votants, le décompte étant fait séparément;

12. Par « exercice », il faut entendre l'année contingentaire;

13. Par « année contingentaire », il faut entendre la période allant du 1^{er} janvier au 31 décembre inclusivement;

14. Par « tonne », il faut entendre la tonne métrique, soit 1 000 kg; par « livre », il faut entendre la livre avoirdupois. Les quantités de sucre indiquées dans l'Accord sont exprimées en sucre brut, poids net (la valeur en sucre brut d'une quantité quelconque de sucre est l'équivalent de celle-ci en sucre brut titrant 96 degrés au polarimètre);

15. Le terme « sucre » désigne le sucre sous toutes ses formes commerciales reconnues, extrait de la canne à sucre ou de la betterave à sucre, y compris les mélasses comestibles et mélasses fantaisie, les sirops et toutes autres formes de sucre liquide destinées à la consommation humaine; toutefois :

a) Le « sucre » défini ci-dessus ne comprend pas les mélasses d'arrière-produit ni les sucres non centrifugés de qualité inférieure produits par des méthodes primitives, ni — sauf aux fins de l'Annexe A — le sucre destiné à des usages autres que la consommation humaine, en tant qu'aliment. Le Conseil peut déterminer les conditions dans lesquelles le sucre doit être considéré comme destiné à des usages autres que la consommation humaine, en tant qu'aliment;

(b) If the Council resolves that the increased use of sugar mixtures becomes a threat to the objectives of the Agreement, these mixtures shall be deemed to be sugar in respect of their sugar content. The increase in the quantity of such mixtures exported over the quantity exported before the entry into force of the Agreement shall, in respect of its sugar content, be charged to the export quota of the exporting Member concerned;

(16) "free market" means the total of net imports of the world market, except those covered under Articles 35 to 38 inclusive, and under paragraph (3) of Article 39;

(17) "net imports" means total imports of sugar after deducting total exports of sugar;

(18) "net exports" means total exports of sugar (excluding sugar supplied as ships' stores for ships victualling at domestic ports) after deducting total imports of sugar;

(19) "basic export tonnage" means the quantity specified in Article 40;

(20) "initial export quota" means the quantity of sugar allotted to an exporting Member under paragraph (1) of Article 45 or paragraph (2) (a) of Article 48;

(21) "quota in effect" means the initial export quota, as modified by such adjustments as may have been made under chapter XI by the time referred to in the provisions of the Agreement where this expression is used;

(22) "basic export entitlement" for the purposes of paragraph (1) (b) of Article 52 means, for each exporting Member, the sum total of its basic export tonnage under Article 40 or maximum net export entitlement under Article 41 and, where relevant, its basic allocation in the immediately preceding quota year under the special arrangements referred to in Articles 35 to 38 inclusive;

(23) "shipment" and "shipping", in the context of Article 30 includes conveyance of sugar on land, irrespective of the means of transport used;

(24) "prevailing price" is as calculated in accordance with the provisions of paragraph (2) of Article 33;

(25) "entry into force" is to be read, except as otherwise provided, as meaning the date on which the Agreement enters into force provisionally or definitively;

b) Si le Conseil conclut que l'emploi croissant de mélanges à base de sucre menace les objectifs de l'Accord, ces mélanges seront réputés être du sucre à raison de leur teneur en sucre. La quantité de mélanges de ce genre exportée en plus des quantités exportées avant l'entrée en vigueur de l'Accord sera, à raison de sa teneur en sucre, imputée sur le contingent d'exportation du Membre exportateur intéressé;

16. L'expression « marché libre » désigne le total des importations nettes du marché mondial, à l'exclusion de celles qui sont visées aux articles 35 à 38 inclus et au paragraphe 3 de l'article 39;

17. L'expression « importations nettes » désigne les importations totales de sucre après déduction des exportations totales de sucre;

18. L'expression « exportations nettes » désigne les exportations totales de sucre (à l'exclusion du sucre fourni pour l'approvisionnement des navires dans les ports nationaux), après déduction des importations totales de sucre;

19. L'expression « tonnage de base d'exportation » désigne la quantité indiquée à l'article 40;

20. L'expression « contingent initial d'exportation » désigne la quantité de sucre attribuée à un Membre exportateur en vertu du paragraphe 1 de l'article 45 ou de l'alinéa 2, a, de l'article 48;

21. L'expression « contingent en vigueur » désigne le contingent initial d'exportation, modifié comme suite à tous ajustements effectués en vertu du chapitre XI à la date visée dans les dispositions de l'Accord où cette expression est utilisée;

22. Aux fins de l'alinéa 1, b, de l'article 52, l'expression « droit d'exportation de base » désigne, pour chaque Membre exportateur, la somme de son tonnage de base d'exportation aux termes de l'article 40 ou de son droit maximum d'exportation nette, aux termes de l'article 41 et, le cas échéant, de son allocation de base pour l'année contingente précédente au titre des arrangements spéciaux visés aux articles 35 à 38 inclusivement;

23. Les termes « expédition » et « transport », dans le contexte de l'article 30, comprennent l'expédition et le transport du sucre par terre, quel que soit le moyen de transport utilisé;

24. Le « prix pratiqué » est le prix calculé sur la base du paragraphe 2 de l'article 33;

25. L'expression « entrée en vigueur » est, sauf disposition contraire, considérée comme désignant la date à laquelle l'Accord entre en vigueur à titre provisoire ou définitif;

(26) any reference in the Agreement to a "Government invited to the United Nations Sugar Conference 1968" shall be construed as including a reference to the European Economic Community (hereinafter referred to as the EEC). Accordingly any reference in the Agreement to "signature of the Agreement" or to the "deposit of an instrument of ratification, acceptance, approval or accession" by a Government shall, in the case of the EEC, be construed as including signature on behalf of the EEC by its competent authority and the deposit of the instrument required by the institutional procedures of the EEC to be deposited for the conclusion of an international agreement.

CHAPTER III

THE INTERNATIONAL SUGAR ORGANIZATION, ITS MEMBERSHIP AND ADMINISTRATION

Article 3

ESTABLISHMENT, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL SUGAR ORGANIZATION

(1) The International Sugar Organization is hereby established to administer the provisions of the Agreement and to supervise its operation. It shall be the successor to the International Sugar Council which operated under the International Sugar Agreement of 1958¹.

(2) The headquarters of the Organization shall be in London unless the Council decides otherwise by special vote.

(3) The Organization shall function through the International Sugar Council, its Executive Committee, its Executive Director and its staff.

Article 4

MEMBERSHIP IN THE ORGANIZATION

(1) Each Contracting Party shall constitute a single Member of the Organization, except as otherwise provided in paragraph (2) of this Article.

¹ United Nations, *Treaty Series*, Vol. 385, p. 137; Vol. 425, p. 370; Vol. 466, p. 404; Vol. 535, p. 436; Vol. 551, p. 319; Vol. 569, p. 270; Vol. 584, p. 258; Vol. 595, p. 366; Vol. 610, p. 308; Vol. 617, p. 368, and Vol. 632.

26. Toute mention, dans l'Accord, d'un « gouvernement invité à la Conférence des Nations Unies sur le sucre, 1968 » est réputée valoir aussi pour la Communauté économique européenne, ci-après dénommée « la Communauté ». En conséquence, toute mention, dans l'Accord, de « la signature de l'Accord » ou du « dépôt d'un instrument de ratification, d'acceptation, d'approbation ou d'adhésion » par un gouvernement est, dans le cas de la Communauté, réputée valoir aussi pour la signature au nom de la Communauté par son autorité compétente ainsi que pour le dépôt de l'instrument requis par la procédure institutionnelle de la Communauté pour la conclusion d'un accord international.

CHAPITRE III

L'ORGANISATION INTERNATIONALE DU SUCRE, SES MEMBRES ET SON ADMINISTRATION

Article 3

CRÉATION, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU SUCRE

1. Il est institué une Organisation internationale du sucre chargée d'assurer la mise en œuvre des dispositions de l'Accord et d'en contrôler l'application. L'Organisation est le successeur du Conseil international du sucre qui fonctionnait en vertu de l'Accord international sur le sucre de 1958¹.

2. A moins que le Conseil n'en décide autrement par un vote spécial, l'Organisation a son siège à Londres.

3. L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du sucre, de son Comité exécutif, de son Directeur exécutif et de son personnel.

Article 4

MEMBRES DE L'ORGANISATION

1. Sous réserve des dispositions du paragraphe 2 du présent article, chaque Partie contractante constitue un Membre de l'Organisation.

¹ Nations Unies, *Recueil des Traités*, vol. 385, p. 137; vol. 425, p. 371; vol. 466, p. 405; vol. 535, p. 437; vol. 551, p. 319; vol. 569, p. 271; vol. 584, p. 259; vol. 595, p. 366; vol. 610, p. 309; vol. 617, p. 368, et vol. 632.

(2) If any Contracting Party, including the territories for whose international relations it is for the time being ultimately responsible and to which the Agreement is extended in accordance with paragraph (1) of Article 66, consists of one or more units that would individually constitute an exporting Member, and of one or more units that would individually constitute an importing Member, there may be either a joint membership for the Contracting Party together with these territories or, where the Contracting Party has made a notification to that effect under paragraph (3) of Article 66, separate membership, singly, all together or in groups for the territories that would individually constitute an exporting Member and separate membership for the territories that would individually constitute an importing Member.

Article 5

COMPOSITION OF THE INTERNATIONAL SUGAR COUNCIL

(1) The highest authority of the Organization shall be the International Sugar Council, which shall consist of all the Members of the Organization.

(2) Each Member shall be represented by a representative and, if it so desires, by one or more alternates. A Member may also appoint one or more advisers to its representative or alternates.

Article 6

POWERS AND FUNCTIONS OF THE COUNCIL

(1) The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the express provisions of the Agreement.

(2) The Council shall adopt by special vote such rules and regulations as are necessary to carry out the provisions of the Agreement and are consistent therewith including Rules of Procedure for the Council and its committees and the financial and staff regulations of the Organization. The Council may, in its Rules of Procedure provide a procedure whereby it may, without meeting, decide specific questions.

(3) The Council shall keep such records as are required to perform its functions under the Agreement and such other records as it considers appropriate.

(4) The Council shall publish an annual report and such other information as it considers appropriate.

2. Si une Partie contractante, y compris les territoires dont elle assure actuellement en dernier ressort les relations internationales et auxquels l'Accord est rendu applicable en vertu du paragraphe 1 de l'article 66, se compose d'un ou de plusieurs éléments qui, pris individuellement, constitueraient un Membre exportateur, et d'un ou de plusieurs éléments qui, pris individuellement, constitueraient un Membre importateur, la qualité de Membre peut être commune à la Partie contractante et auxdits territoires ou bien il peut y avoir pluralité de Membres si la Partie contractante a fait une notification à cet effet en vertu du paragraphe 3 de l'article 66, les territoires qui, pris individuellement, constitueraient un Membre exportateur devenant alors Membres séparément — soit individuellement, soit tous ensemble, soit par groupes — et les territoires qui, pris individuellement, constitueraient un Membre importateur devenant eux aussi Membres séparément.

Article 5

COMPOSITION DU CONSEIL INTERNATIONAL DU SUCRE

1. L'autorité suprême de l'Organisation est le Conseil international du sucre, qui se compose de tous les Membres de l'Organisation.

2. Chaque Membre est représenté par un représentant et, s'il le désire, par un ou plusieurs suppléants. Tout Membre peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

Article 6

POUVOIRS ET FONCTIONS DU CONSEIL

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toute les fonctions qui sont nécessaires à l'exécution des dispositions expresses de l'Accord.

2. Le Conseil adopte par un vote spécial les règlements, compatibles avec l'Accord, qui sont nécessaires à l'exécution de l'Accord, notamment le règlement intérieur du Conseil et de ses comités et les règlements applicables à la gestion financière de l'Organisation et à son personnel. Le Conseil peut prévoir, dans son règlement intérieur, une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions déterminées.

3. Le Conseil recueille et tient la documentation dont il a besoin pour remplir les fonctions que lui confère l'Accord et toute autre documentation qu'il juge appropriée.

4. Le Conseil publie un rapport annuel et tous autres renseignements qu'il juge appropriés.

Article 7

CHAIRMAN AND VICE-CHAIRMAN OF THE COUNCIL

(1) For each quota year the Council shall elect from among the delegations a Chairman and a Vice-Chairman who shall not be paid by the Organization.

(2) The Chairman and the Vice-Chairman shall be elected, one from among the delegations of the importing Members and the other from among those of the exporting Members. Each of these offices shall, as a general rule, alternate each quota year between the two categories of Members; provided however that this shall not prevent the re-election under exceptional circumstances of the Chairman or Vice-Chairman or both when the Council so decides by special vote. In the case of such re-election of either officer, the rule out in the first sentence of this paragraph shall continue to apply.

(3) In the temporary absence of both the Chairman and the Vice-Chairman or the permanent absence of one or both, the Council may elect from among the delegations new officers, temporary or permanent as appropriate, taking account of the principle of alternating representation set out in paragraph (2) of this Article.

(4) Neither the Chairman nor any other officer president at meetings of the Council shall vote. He may, however, appoint another person to exercise the voting rights of the Member which he represents.

Article 8

SESSIONS OF THE COUNCIL

(1) As a general rule, the Council shall hold one regular session each half of the quota year.

(2) The Council in addition to meeting in the other circumstances specifically provided for in the Agreement shall also meet in special session whenever it so decides or on the request of :

- (i) any five Members; or
- (ii) Members having at least 250 votes; or
- (iii) the Executive Committee.

(3) Notice of sessions shall be given to Members at least thirty working days in advance, except in case of emergency when such notice shall be given at least ten days in advance, and except where the provisions of the Agreement prescribe a different period.

Article 7

PRÉSIDENT ET VICE-PRÉSIDENT DU CONSEIL

1. Pour chaque année contingentaire, le Conseil élit parmi les délégations un Président et un Vice-Président qui ne sont pas rémunérés par l'Organisation.

2. Le Président et le Vice-Président sont élus, l'un parmi les délégations des Membres importateurs, l'autre parmi celles des Membres exportateurs. La présidence et la vice-présidence sont en règle générale attribuées à tour de rôle à l'une et l'autre catégories de Membres pour une année contingentaire, étant entendu que cette clause n'empêche pas la réélection, dans des circonstances exceptionnelles, du Président ou du Vice-Président, ou de l'un et de l'autre, si le Conseil en décide ainsi par vote spécial. Lorsque le Président ou le Vice-Président est réélu de la sorte, la règle posée dans la première phrase du présent paragraphe demeure applicable.

3. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou de l'autre ou des deux, le Conseil peut élire parmi les délégations de nouveaux titulaires de ces fonctions, temporaires ou permanents selon le cas, en observant le principe de la représentation alternative énoncé au paragraphe 2 du présent article.

4. Ni le Président, ni aucun autre membre du Bureau qui préside à une réunion n'a le droit de vote. Il peut toutefois charger une autre personne d'exercer les droits de vote du Membre qu'il représente.

Article 8

SESSIONS DU CONSEIL

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre de l'année contingentaire.

2. Outre les réunions qu'il tient dans les autres circonstances expressément prévues par l'Accord, le Conseil se réunit en session extraordinaire s'il en décide ainsi ou s'il en est requis :

- i) Soit par cinq Membres;
- ii) Soit par des Membres détenant ensemble au moins 250 voix;
- iii) Soit par le Comité exécutif.

3. Les sessions du Conseil sont annoncées aux Membres au moins trente jours ouvrables d'avance, sauf en cas d'urgence, où cette annonce est faite au moins dix jours d'avance, ou lorsque l'Accord fixe un autre délai.

(4) Sessions shall be held at the headquarters of the Organization unless the Council decides otherwise by special vote. If any Member invites the Council to meet elsewhere than at its headquarters, that Member shall pay the additional costs involved.

Article 9

VOTES

(1) The exporting Members shall together hold 1,000 votes and the importing Members shall together hold 1,000 votes.

(2) The Council shall establish in its Rules of Procedure the formulae to be used for distributing the votes among the exporting and importing Members, subject to the following provisos :

(a) There shall be no fractional vote;

(b) No Member shall hold more than 200 votes or less than 5 votes.

(3) At the beginning of each quota year, the Council shall, on the basis of the formulae referred to in paragraph (2) of this Article, establish the distribution of votes within each category of Members which shall remain in force during that quota year, except in so far as is provided in paragraph (4) of this Article.

(4) Whenever the membership of the Agreement changes or when any Member is suspended from its voting rights or recovers its voting rights under any provision of the Agreement, the Council shall re-distribute the total votes within each category of Members on the basis of the formulae referred to in paragraph (2) of this Article.

Article 10

VOTING PROCEDURE OF THE COUNCIL

(1) Each Member shall be entitled to cast the number of votes it holds and cannot divide its votes. It may, however, cast differently from such votes any votes which it is authorized to cast under paragraph (2) of this Article.

(2) By informing the Chairman in writing, any exporting Member may authorize any other exporting Member, and any importing Member may authorize any other importing Member, to represent its interests and to cast its votes at any meeting or meetings of the Council. A copy of such authorizations shall be examined by any credentials committee that may be set up under the Rules of Procedure of the Council.

4. A moins que le Conseil n'en décide autrement par un vote spécial, les sessions se tiennent au siège de l'Organisation. Si un Membre invite le Conseil à se réunir ailleurs qu'au siège, ce Membre prend à sa charge les frais supplémentaires.

Article 9

Voix

1. Les Membres exportateurs détiennent ensemble 1 000 voix et les Membres importateurs détiennent ensemble 1 000 voix.

2. Le Conseil fixe dans son règlement intérieur les formules à utiliser pour la répartition des voix entre Membres exportateurs et Membres importateurs, sous réserve de l'observation des clauses suivantes :

- a) Aucune voix n'est fractionnée;
- b) Aucun Membre ne détient plus de 200 voix ni moins de cinq voix.

3. Au début de chaque année contingentaire, le Conseil fixe, à partir des formules mentionnées au paragraphe 2 du présent article, la répartition des voix à l'intérieur de chaque catégorie de Membres; cette répartition reste en vigueur pendant ladite année contingentaire, sous réserve des dispositions du paragraphe 4 du présent article.

4. Lorsque la participation à l'Accord change ou que les droits de vote d'un Membre sont suspendus ou rétablis en application de l'Accord, le Conseil procède à une nouvelle répartition des voix au sein de chaque catégorie de Membres en fonction des formules mentionnées au paragraphe 2 du présent article.

Article 10

PROCÉDURE DE VOTE DU CONSEIL

1. Chaque Membre dispose pour le vote du nombre de voix qu'il détient; il ne peut diviser ses voix. Il n'est toutefois pas tenu d'exprimer dans le même sens que ses propres voix celles qu'il est autorisé à utiliser en vertu du paragraphe 2 du présent article.

2. Par notification écrite adressée au Président, tout Membre exportateur peut autoriser tout autre Membre exportateur, et tout Membre importateur peut autoriser tout autre Membre importateur, à représenter ses intérêts et à utiliser ses voix à toute réunion du Conseil. Copie de ces autorisations est soumise à l'examen de toute commission de vérification des pouvoirs créée en application du règlement intérieur du Conseil.

Article 11

DECISIONS OF THE COUNCIL

(1) All decisions of the Council shall be taken and all recommendations shall be made by a simple distributed majority of the votes cast by the Members, unless the Agreement provides for a special vote.

(2) In arriving at the number of votes necessary for any decision of the Council, votes of Members abstaining shall not be reckoned.

(3) The Members undertake to accept as binding all decisions of the Council under the provisions of the Agreement.

Article 12

CO-OPERATION WITH OTHER ORGANIZATIONS

(1) The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, in particular UNCTAD, and with the Food and Agriculture Organization and such other Specialized Agencies of the United Nations and inter-governmental organizations as may be appropriate.

(2) The Council, bearing in mind the particular role of UNCTAD in international commodity trade, shall as appropriate keep UNCTAD informed of its activities and programmes of work.

(3) The Council may also make whatever arrangements are appropriate for maintaining effective contact with international organizations of sugar producers, traders and manufacturers.

Article 13

ADMISSION OF OBSERVERS

(1) The Council may invite any non-Member that is a Member of the United Nations or of any of its Specialized Agencies to attend any of its meetings as an Observer.

(2) The Council may also invite any of the organizations referred to in paragraph (1) of Article 12 to attend any of its meetings as an Observer.

Article 11

DÉCISIONS DU CONSEIL

1. A moins que l'Accord ne prévoiè un vote spécial, le Conseil prend toutes ses décisions et fait toutes ses recommandations à la majorité simple répartie des suffrages exprimés par les Membres.

2. Dans le décompte des voix exprimées lors de tout vote du Conseil, les voix des Membres qui s'abstiennent ne sont pas comptées.

3. Les Membres s'engagent à se considérer comme liés par toutes les décisions prises par le Conseil en application de l'Accord.

Article 12

COOPÉRATION AVEC D'AUTRES ORGANISATIONS

1. Le Conseil prend toutes dispositions appropriées pour procéder à des consultations ou collaborer avec l'Organisation des Nations Unies et ses organes, en particulier la CNUCED, et l'Organisation pour l'alimentation et l'agriculture ainsi qu'avec les autres institutions spécialisées des Nations Unies et organisations intergouvernementales en tant que de besoin.

2. Le Conseil, eu égard au rôle particulier qui est dévolu à la CNUCED dans le domaine du commerce international des produits de base, la tient, en tant que de besoin, au courant de ses activités et de ses programmes de travail.

3. Le Conseil peut aussi prendre toutes dispositions appropriées pour entretenir des contacts effectifs avec les organisations internationales de producteurs, de négociants et de fabricants de sucre.

Article 13

ADMISSION D'OBSERVATEURS

1. Le Conseil peut inviter à assister à l'une quelconque de ses réunions, en qualité d'Observateur, tout non-membre qui est Membre de l'Organisation des Nations Unies ou de l'une de ses institutions spécialisées.

2. Le Conseil peut inviter à assister à l'une quelconque de ses réunions, en qualité d'Observateur, toute organisation mentionnée à l'article 12, paragraphe 1.

Article 14

COMPOSITION OF THE EXECUTIVE COMMITTEE

(1) The Executive Committee shall consist of eight exporting Members and eight importing Members, who shall be elected for each quota year in accordance with Article 15 and may be re-elected.

(2) Each Member of the Executive Committee shall appoint one representative and may appoint in addition one or more alternates and advisers.

(3) The Executive Committee shall appoint its Chairman for each quota year. He shall not have the right to vote and may be re-appointed.

(4) The Executive Committee shall meet at the headquarters of the Organization unless it decides otherwise. If any Member invites the Executive Committee to meet elsewhere than at the headquarters of the Organization, that Member shall pay the additional costs involved.

Article 15

ELECTION OF THE EXECUTIVE COMMITTEE

(1) The exporting and importing Members of the Executive Committee shall be elected in the Council by the exporting and the importing Members of the Organization respectively. The election within each category shall be held in accordance with the following paragraphs of this Article.

(2) Each Member shall cast all the votes to which it is entitled under Article 9 for a single candidate. A Member may cast for another candidate any votes which it exercises pursuant to paragraph (2) of Article 10.

(3) The eight candidates receiving the largest number of votes shall be elected; however, no candidate shall be elected on the first ballot unless it receives at least 70 votes.

(4) If less than eight candidates are elected on the first ballot, further ballots shall be held in which only Members which did not vote for any of the candidates elected shall have the right to vote. In each further ballot, the minimum number of votes required for election shall be successively diminished by five, until eight candidates are elected.

(5) Any Member which did not vote for any of the Members elected may assign its votes to one of them subject to paragraphs (6) and (7) of this Article.

Article 14

COMPOSITION DU COMITÉ EXÉCUTIF

1. Le Comité exécutif se compose de huit Membres exportateurs et de huit Membres importateurs, qui sont élus pour chaque année contingentaire conformément à l'article 15 et sont rééligibles.

2. Chaque Membre du Comité exécutif nomme un représentant et peut nommer en outre un ou plusieurs suppléants et conseillers.

3. Le Comité exécutif nomme son Président pour chaque année contingentaire. Le Président n'a pas le droit de vote; il est rééligible.

4. Le Comité exécutif se réunit au siège de l'Organisation, à moins qu'il n'en décide autrement. Si un Membre invite le Comité à se réunir ailleurs qu'au siège de l'Organisation, ce Membre prend à sa charge les frais supplémentaires.

Article 15

ÉLECTION DU COMITÉ EXÉCUTIF

1. Les Membres exportateurs et les Membres importateurs de l'Organisation élisent respectivement, au sein du Conseil, les Membres exportateurs et les Membres importateurs du Comité exécutif. L'élection dans chaque catégorie a lieu selon les dispositions des paragraphes ci-après du présent article.

2. Chaque Membre porte sur un seul candidat toutes les voix dont il dispose en vertu de l'article 9. Tout Membre peut porter sur un autre candidat les voix dont il dispose en vertu du paragraphe 2 de l'article 10.

3. Les huit candidats qui obtiennent le plus grand nombre de voix sont élus; toutefois, pour être élu au premier tour de scrutin, tout candidat doit avoir obtenu au moins 70 voix.

4. Si moins de huit candidats sont élus au premier tour de scrutin, il est procédé à de nouveaux tours de scrutin auxquels ont seul le droit de participer les Membres qui n'ont voté pour aucun des candidats élus. A chaque nouveau tour de scrutin, le nombre minimum de voix requis pour l'élection est réduit de cinq jusqu'à ce que huit candidats soient élus.

5. Tout Membre qui n'a voté pour aucun des Membres élus peut attribuer ses voix à l'un d'eux sous réserve des dispositions des paragraphes 6 et 7 du présent article.

(6) A Member shall be deemed to have received the number of votes originally cast for it when it was elected and, in addition, the number of votes assigned to it, provided that the total number of votes shall not exceed 299 for any Member elected.

(7) If the votes deemed received by an elected Member would otherwise exceed 299 Members which voted for or assigned their votes to such elected Member shall arrange among themselves for one or more of them to withdraw their votes from that Member and assign or re-assign them to another elected Member so that the votes received by each elected Member shall not exceed the limit of 299.

Article 16

DELEGATION OF POWERS BY THE COUNCIL TO THE EXECUTIVE COMMITTEE

(1) The Council, by special vote, may delegate to the Executive Committee the exercise of any or all of its powers, other than the following :

- (a) approval of the administrative budget and assessment of contributions;
- (b) determination of initial export quotas under paragraph (1) (b) of Article 45, action under paragraph (2) (e) of Article 49 and decision under paragraph (2) of Article 40;
- (c) suspension of voting and other rights of a Member under paragraph (3) of Article 58;
- (d) relief from obligations under Article 56;
- (e) decision of disputes under Article 57;
- (f) exclusion of a Member from the Agreement under Article 68;
- (g) termination of the Agreement under Article 70;
- (h) recommendations of amendments under Article 71;
- (i) revision of price levels in accordance with paragraph (4) of Article 48.

(2) The Council may at any time revoke any delegation of powers to the Executive Committee.

Article 17

VOTING PROCEDURE AND DECISIONS OF THE EXECUTIVE COMMITTEE

(1) Each Member of the Executive Committee shall be entitled to cast the number of votes received by it under the provisions of Article 15, and cannot divide these votes.

6. Un Membre est réputé avoir reçu le nombre des voix qu'il a initialement obtenues quand il a été élu, plus le nombre des voix qui lui ont été attribuées, sous réserve que le nombre total de voix ne dépasse 299 pour aucun des Membres élus.

7. Si le nombre des voix qu'un Membre élu est réputé avoir obtenues devait être supérieur à 299, les Membres qui ont voté pour ce Membre ou qui lui ont attribué leurs voix s'entendent pour qu'un ou plusieurs d'entre eux lui retirent leurs voix et les attribuent ou les réattribuent à un autre Membre élu, de manière que les voix obtenues par chaque Membre élu ne dépassent pas la limite de 299.

Article 16

DÉLÉGATION DE POUVOIRS DU CONSEIL AU COMITÉ EXÉCUTIF

1. Le Conseil peut, par un vote spécial, déléguer au Comité exécutif tout ou partie de ses pouvoirs, à l'exception de ceux qui portent sur les points suivants :

- a) Approbation du budget administratif et fixation des contributions;
- b) Détermination des contingents initiaux d'exportation en vertu de l'alinéa 1, b, de l'article 45, mesures à prendre en vertu de l'alinéa 2, e, de l'article 49 et décision à prendre en vertu du paragraphe 2 de l'article 40;
- c) Suspension des droits de vote et autres droits d'un Membre en vertu du paragraphe 3 de l'article 58;
- d) Dispenses accordées en vertu de l'article 56;
- e) Règlement des différends en vertu de l'article 57;
- f) Exclusion d'un Membre en vertu de l'article 68;
- g) Abrogation de l'Accord en vertu de l'article 70;
- h) Recommandations en vue d'amendements, faites en vertu de l'article 71;
- i) Revision de niveaux de prix en vertu du paragraphe 4 de l'article 48.

2. Le Conseil peut en tout temps révoquer toute délégation de pouvoirs au Comité exécutif.

Article 17

PROCÉDURE DE VOTE ET DÉCISIONS DU COMITÉ EXÉCUTIF

1. Chaque Membre du Comité exécutif dispose pour le vote du nombre de voix qui lui est attribué aux termes de l'article 15; il ne peut diviser ces voix.

(2) Without prejudice to the provisions of paragraph (1) of this Article and by informing the Chairman in writing, any exporting or importing Member which is not a Member of the Executive Committee and which has not assigned its votes under paragraph (5) of Article 15, may, subject to the provisions of paragraph (6) of Article 15, authorize any exporting or importing Member of the Executive Committee, as appropriate, to represent its interests and to cast its votes in the Executive Committee.

(3) Any decisions taken by the Executive Committee shall require the same majority as that decision would require if taken by the Council.

(4) Any Member shall have the right of appeal to the Council, under such conditions as the Council shall prescribe in its Rules of Procedure, against any decision of the Executive Committee.

Article 18

QUORUM FOR THE COUNCIL AND THE EXECUTIVE COMMITTEE

(1) The quorum for any meeting of the Council shall be the presence of a majority of the Members representing a distributed two-thirds majority of the total votes. If there is no quorum on the day appointed for the opening of any Council session, or if in the course of any Council session there is no quorum at three successive meetings, the Council shall be convened seven days later; at that time and throughout the remainder of that session the quorum shall be the presence of a majority of the Members representing a distributed simple majority of the votes. Representation in accordance with paragraph (2) of Article 10 shall be considered as presence.

(2) The quorum for any meeting of the Executive Committee shall be the presence of a majority of the Members representing a distributed two-thirds majority of the total votes.

Article 19

THE EXECUTIVE DIRECTOR AND THE STAFF

(1) The Council, after having consulted the Executive Committee, shall appoint the Executive Director by special vote. The terms of appointment of the Executive Director shall be fixed by the Council in the light of those applying to corresponding officials of similar intergovernmental organizations.

(2) The Executive Director shall be the chief administrative officer of the Organization and shall be responsible for the performance of any duties devolving upon him in the administration of the Agreement.

2. Sans préjudice du paragraphe 1 du présent article et sous réserve d'en informer le Président par écrit, tout Membre exportateur ou importateur qui n'est pas Membre du Comité exécutif et qui n'a pas attribué ses voix conformément au paragraphe 5 de l'article 15 peut, sous réserve du paragraphe 6 de l'article 15, autoriser tout Membre exportateur ou importateur, selon le cas, du Comité exécutif à représenter ses intérêts et à utiliser ses voix au Comité exécutif.

3. Toute décision prise par le Comité exécutif exige la même majorité que si elle était prise par le Conseil.

4. Tout Membre a le droit d'en appeler au Conseil, dans les conditions que le Conseil définit dans son règlement intérieur, de toute décision du Comité exécutif.

Article 18

QUORUM AUX RÉUNIONS DU CONSEIL ET DU COMITÉ EXÉCUTIF

1. Le quorum exigé pour toute réunion du Conseil est constitué par la présence d'une majorité des Membres représentant la majorité répartie des deux tiers du total des voix. Si, le jour fixé pour l'ouverture d'une session du Conseil, le quorum n'est pas atteint, ou si, au cours d'une session du Conseil, le quorum n'est pas atteint lors de trois séances consécutives, le Conseil est convoqué sept jours plus tard; le quorum est alors, et pour le reste de la session, constitué par la présence de la majorité des Membres représentant la majorité simple répartie des voix. Tout Membre représenté conformément au paragraphe 2 de l'article 10 est considéré comme présent.

2. Pour toute réunion du Comité exécutif, le quorum est constitué par la présence de la majorité des Membres, représentant la majorité répartie des deux tiers du total des voix.

Article 19

DIRECTEUR EXÉCUTIF; PERSONNEL

1. Le Conseil, après avoir consulté le Comité exécutif, nomme le Directeur exécutif par un vote spécial. Il fixe les conditions d'engagement du Directeur exécutif en tenant compte de celles de ses homologues d'organisations intergouvernementales semblables.

2. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable de l'exécution des tâches qui lui incombent dans l'application de l'Accord.

(3) The Executive Director shall appoint the staff in accordance with regulations established by the Council. In framing such regulations the Council shall have regard to those applying to officials of similar intergovernmental organizations.

(4) Neither the Executive Director nor any member of the staff shall have any financial interest in the sugar industry or sugar trade.

(5) The Executive Director and the staff shall not seek or receive instructions regarding their duties under the Agreement from any Member or from any authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each Member shall respect the exclusively international character of the responsibilities of the Executive Director and the staff and shall not seek to influence them in the discharge of their responsibilities.

CHAPTER IV

PRIVILEGES AND IMMUNITIES

Article 20

PRIVILEGES AND IMMUNITIES

(1) The Organization shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.

(2) The Member in whose territory the headquarters of the Organization is situated (hereinafter referred to as "the host Member") shall as soon as possible after the entry into force of the Agreement, conclude with the Organization an agreement to be approved by the Council relating to the status, privileges and immunities of the Organization, of its Executive Director, its staff and experts and of representatives of Members while in the territory of the host Member for the purpose of exercising their functions.

(3) The Agreement envisaged in paragraph (2) of this Article shall be independent of the Agreement and shall prescribe the conditions for its own termination.

3. Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil. En établissant ce règlement, le Conseil tient compte de ceux qui sont applicables au personnel d'organisations intergouvernementales semblables.

4. Le Directeur exécutif et les autres membres du personnel doivent n'avoir aucun intérêt financier dans l'industrie ou le commerce du sucre.

5. Dans l'accomplissement de leurs devoirs aux termes de l'Accord, le Directeur exécutif et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables seulement envers l'Organisation. Chaque Membre doit respecter le caractère exclusivement international des fonctions du Directeur exécutif et du personnel et ne pas chercher à les influencer dans l'exécution de leur tâche.

CHAPITRE IV

PRIVILÈGES ET IMMUNITÉS

Article 20

PRIVILÈGES ET IMMUNITÉS

1. L'Organisation a la personnalité juridique. Elle peut en particulier conclure des contrats, acquérir et céder des biens meubles et immeubles et ester en justice.

2. Aussitôt que possible après l'entrée en vigueur de l'Accord, le Membre sur le territoire duquel est situé le siège de l'Organisation (ci-après dénommé « le pays Membre hôte ») conclut avec l'Organisation un accord, qui doit être approuvé par le Conseil, touchant le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de son personnel et de ses experts, ainsi que des représentants des Membres qui se trouvent sur le territoire du pays Membre hôte pour l'exercice de leurs fonctions.

3. L'accord visé au paragraphe 2 du présent article est indépendant du présent Accord; il fixe les conditions de sa propre expiration.

(4) Unless any other taxation arrangements are implemented under the agreement envisaged in paragraph (2) of this Article the host Member :

- (a) shall grant exemption from taxation on the remuneration paid by the Organization to its employees, except that such exemption need not apply to its own nationals; and
- (b) shall grant exemption from taxation on the assets, income and other property of the Organization.

CHAPTER V

FINANCE

Article 21

FINANCE

(1) The expenses of delegations to the Council, representatives on the Executive Committee and representatives on any of the committees of the Council or of the Executive Committee shall be met by the Members concerned.

(2) The expenses necessary for the administration of the Agreement shall be met by annual contributions from Members, assessed in accordance with Article 22. If, however, a Member requests special services, the Council may require that Member to pay for them.

(3) Appropriate accounts shall be kept for the administration of the Agreement.

(4) The financial year of the Organization shall be the same as the quota year.

Article 22

DETERMINATION OF THE ADMINISTRATIVE BUDGET AND ASSESSMENT OF CONTRIBUTIONS

(1) During the second half of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year and shall assess the contribution of each Member to that budget.

4. A moins que d'autres dispositions d'ordre fiscal ne soient prises en vertu de l'accord envisagé au paragraphe 2 du présent article, le pays Membre hôte :

- a) Exonère de tous impôts les émoluments versés par l'Organisation à son personnel, cette exonération ne s'appliquant pas nécessairement à ses propres ressortissants;
- b) Exonère de tous impôts les avoirs, revenus et autres biens de l'Organisation.

CHAPITRE V

FINANCES

Article 21

FINANCES

1. Les dépenses des délégations au Conseil, ainsi que des représentants au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif, sont à la charge des Membres intéressés.

2. Pour couvrir les dépenses qu'entraîne l'application de l'Accord, les Membres versent une contribution annuelle fixée comme il est indiqué à l'article 22. Toutefois, si un Membre demande des services spéciaux, le Conseil peut lui en réclamer le paiement.

3. L'Organisation tient les comptes nécessaires à l'application de l'Accord.

4. L'exercice de l'Organisation coïncide avec l'année contingentaire.

Article 22

ÉTABLISSEMENT DU BUDGET ADMINISTRATIF ET FIXATION DES CONTRIBUTIONS

1. Au cours du second semestre de chaque exercice, le Conseil vote le budget administratif de l'Organisation pour l'exercice suivant et fixe la contribution de chaque Membre à ce budget.

(2) The contribution of each Member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time administrative budget for that financial year is approved bears to the total votes of all the Members. In assessing contributions, the votes of each Member shall be calculated without regard to the suspension of any Member's voting rights or any redistribution of votes resulting therefrom.

(3) The initial contribution of any Member joining the Organization after the entry into force of the Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessment made upon other Members for the current financial year shall not be altered.

(4) If the Agreement comes into force more than eight months before the beginning of the first full financial year of the Organization, the Council shall at its first session approve an administrative budget covering the period up to the commencement of the first full financial year. Otherwise the first administrative budget shall cover both the initial period and the first full financial year.

Article 23

PAYMENT OF CONTRIBUTIONS

(1) Contributions to the administrative budget for each financial year shall be payable in freely convertible currency and shall become due on the first day of that financial year.

(2) If at the end of five months after the beginning of the financial year a Member has not paid its full contribution to the administrative budget, the Executive Director shall request the Member to make payment as quickly as possible. If at the expiration of two months after the request of the Executive Director the Member has still not paid its contribution, the Member shall be suspended from the exercise of its right to vote in the Council and in the Executive Committee until such time as it has made full payment of the contribution.

(3) A Member whose voting rights have been suspended under paragraph (2) of this Article shall not be deprived of any of its other rights or relieved of any of its obligations under the Agreement, unless the Council so decides by special vote. It shall remain liable to pay its contribution and to meet any other financial obligations under the Agreement.

2. Pour chaque exercice, la quote-part de chaque Membre au budget administratif correspond au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre des voix dont ce Membre dispose et le nombre de voix de tous les Membres réunis. Pour fixer les contributions, le Conseil compte les voix de chaque Membre sans tenir compte de la suspension éventuelle du droit de vote d'un Membre ni de la redistribution des voix qui pourrait en résulter.

3. Le Conseil fixe la contribution initiale de tout Membre qui adhère à l'Organisation après l'entrée en vigueur de l'Accord en fonction du nombre des voix qui sont attribuées à ce Membre et de la fraction non écoulée de l'exercice en cours; toutefois, les contributions assignées aux autres Membres pour l'exercice en cours restent inchangées.

4. Si l'Accord entre en vigueur plus de huit mois avant le début du premier exercice complet de l'Organisation, le Conseil, à sa première session, adopte un budget administratif pour la période s'étendant jusqu'au début de ce premier exercice complet. Dans les autres cas, le premier budget administratif couvre à la fois cette période initiale et le premier exercice complet.

Article 23

VERSEMENT DES CONTRIBUTIONS

1. Les contributions au budget administratif de chaque exercice sont payables en monnaie librement convertible et sont exigibles le premier jour de l'exercice.

2. Si un Membre ne verse pas intégralement sa contribution au budget administratif dans un délai de cinq mois à compter du début de l'exercice, le Directeur exécutif l'invite à en effectuer le paiement le plus tôt possible. Si le Membre en question ne paie pas sa contribution dans les deux mois de la date de cette demande du Directeur exécutif, l'exercice de son droit de vote au Conseil et au Comité exécutif est suspendu jusqu'au versement intégral de la contribution.

3. A moins que le Conseil n'en décide ainsi par un vote spécial, un Membre dont les droits de vote ont été suspendus conformément au paragraphe 2 du présent article ne peut être privé d'aucun des autres droits ni déchargé d'aucune des obligations que stipule l'Accord. Il reste tenu de verser sa contribution et de faire face à toute autre obligation financière découlant de l'Accord.

Article 24

AUDIT AND PUBLICATION OF ACCOUNTS

As soon as possible after the close of each financial year, an independently audited statement of the Organization's accounts and balance sheet for that financial year shall be presented to the Council for approval and publication.

CHAPTER VI

GENERAL UNDERTAKINGS BY MEMBERS

Article 25

UNDERTAKINGS BY MEMBERS

(1) Members undertake to adopt such measures as are necessary to enable them to fulfil their obligations under the Agreement and fully to co-operate with one another in securing the attainment of the objectives of the Agreement.

(2) Members undertake to make available and supply all such statistics and information as the Rules of Procedure may prescribe as necessary to enable the Organization to discharge its functions under the Agreement.

Article 26

VERIFICATION OF EXPORTS AND IMPORTS

(1) The Council may, at any time, adopt measures to ascertain the quantities of sugar exported to, or imported from, the free market by Members. Such measures may include the issue of certificates of origin and other shipping or export documents.

(2) The Council may, by special vote, decide that the export or import of sugar by Members shall comply with such measures concerning documentation as it may adopt under paragraph (1) of this Article.

Article 24

VÉRIFICATION ET PUBLICATION DES COMPTES

Aussitôt que possible après la clôture de chaque exercice, les comptes de l'Organisation et son bilan pour ledit exercice, vérifiés par un vérificateur indépendant, sont présentés au Conseil pour approbation et publication.

CHAPITRE VI

ENGAGEMENTS GÉNÉRAUX DES MEMBRES

Article 25

ENGAGEMENTS DES MEMBRES

1. Les Membres s'engagent à prendre les mesures nécessaires pour pouvoir remplir les obligations que leur impose l'Accord et à coopérer pleinement en vue d'atteindre les objectifs de l'Accord.

2. Les Membres s'engagent à fournir à l'Organisation tous les renseignements d'ordre statistique et autres qui, aux termes du règlement intérieur, lui sont nécessaires pour s'acquitter des tâches que lui confère l'Accord.

Article 26

VÉRIFICATION DES EXPORTATIONS ET DES IMPORTATIONS

1. Le Conseil peut, à tout moment, prendre des mesures pour établir les quantités de sucre exportées sur le marché libre ou importées du marché libre par les Membres. Ces mesures peuvent comprendre la délivrance de certificats d'origine et autres documents d'expédition ou d'exportation.

2. Le Conseil peut, par un vote spécial, décider que l'exportation ou l'importation de sucre par les Membres doit s'opérer dans le respect des mesures qu'il peut prendre, en application du paragraphe 1 du présent article, concernant les documents à établir.

Article 27

LABOUR STANDARDS

Members shall ensure that fair labour standards are maintained in their respective sugar industries and, as far as possible, shall endeavour to improve the standard of living of agricultural and industrial workers in the various branches of sugar production, and of growers of sugar cane and of sugar beet.

CHAPTER VII

SPECIAL OBLIGATIONS OF IMPORTING MEMBERS
AND OF OTHER MEMBERS WHICH IMPORT SUGAR*Article 28*PROTECTION OF EXPORTING MEMBERS AGAINST THE EFFECTS
OF EXPORTS BY NON-MEMBERS

(1) To prevent non-Members from gaining advantage at the expense of Members, each Member undertakes for each quota year :

- (a) not to permit the import from non-Members as a group of a total quantity of sugar greater than the average of the quantities imported from those non-Members as a group over the three year period 1966-1968; and
- (b) to prohibit all imports of sugar from non-Members, if, and as long as, the prevailing price is below the level specified in paragraph (2) (j) of Article 48.

(2) The limitation and the prohibition specified in paragraph (1) of this Article shall not apply to the importation of quantities of sugar purchased :

- (a) for the purposes of sub-paragraph (a) of that paragraph, during any period when, by virtue of paragraph (2) (d) of Article 48, quotas are inoperative; and
- (b) for the purpose of sub-paragraph (b) of that paragraph, before the fall of the prevailing price below the level specified in paragraph (2) (j) of Article 48, provided that such purchases are notified to the Council by the Member concerned.

Article 27

CONDITIONS DE TRAVAIL

Les Membres veillent à ce que des conditions de travail équitables soient maintenues dans leur secteur sucrier et ils s'efforcent, dans la mesure du possible, d'améliorer le niveau de vie des ouvriers d'usine et des travailleurs agricoles dans les différentes branches de la production sucrière, ainsi que des cultivateurs de canne à sucre et de betterave à sucre.

CHAPITRE VII

OBLIGATIONS SPÉCIALES DES MEMBRES IMPORTATEURS
ET DES AUTRES MEMBRES QUI IMPORTENT DU SUCRE*Article 28*PROTECTION DES MEMBRES EXPORTATEURS CONTRE LES EFFETS
DES EXPORTATIONS EFFECTUÉES PAR DES NON-MEMBRES

1. Afin de ne pas favoriser les non-Membres au détriment des Membres, chaque Membre s'engage, pour chaque année contingentaire :

- a) A ne pas permettre qu'il soit importé, des non-Membres pris dans leur ensemble, une quantité totale de sucre supérieure à la moyenne des quantités importées de ces non-Membres pris dans leur ensemble pendant la période triennale 1966-1968; et
- b) A interdire toute importation de sucre en provenance de non-Membres si le prix pratiqué est inférieur au niveau spécifié à l'alinéa 2, *j*, de l'article 48 et aussi longtemps qu'il reste inférieur à ce niveau.

2. La limitation et l'interdiction prévues au paragraphe 1 du présent article ne s'appliquent pas à l'importation des quantités de sucre achetées :

- a) Aux fins de l'alinéa *a* dudit paragraphe, au cours de toute période où, en vertu de l'alinéa 2, *d*, de l'article 48, les contingents ne sont pas applicables; et
- b) Aux fins de l'alinéa *b* dudit paragraphe, avant que le prix pratiqué en soit descendu au-dessous du niveau spécifié à l'alinéa 2, *j*, de l'article 48, à condition que le Membre intéressé informe le Conseil de ces achats.

(3) The years referred to in paragraph (1) (a) of this Article may be varied by the Council in respect of any Member, on the application of that Member, if the Council is satisfied that there are special reasons for such variation.

(4) During the first year of the Agreement and pending the assumption, in respect of their re-export trade, by Members which import sugar of their obligations under paragraph (1) of this Article, procedures for safeguarding the maintenance of their re-export trade and of the supply of sugar to them by exporting Members shall be established between such importers and the exporters supplying them with sugar for re-export.

(5) Any Member which considers that it cannot fully carry out its obligations under this Article, or that these obligations damage or threaten to damage its re-export trade in sugar or trade in sugar-containing products, may be relieved of its obligations under paragraph (1) of this Article if, and to the extent that, the Council decides by special vote. The Council shall define in its Rules of Procedure the circumstances in which, and the conditions under which, Members may be relieved of their obligations, having regard in particular to exceptional and urgent cases arising in the course of customary trade.

(6) The Council shall provide in its Rules of Procedure for the preparation and presentation of reports to each session of the Council, and of a comprehensive report after the completion of each quota year, showing, *inter alia*, for the period covered in each report :

(a) the quantities of sugar exported by non-Members to all destinations, and

(b) the quantities imported by Members from non-Members.

(7) Any import by a Member from a non-Member in excess of the quantities which it is permitted to import under this Article shall be deducted from the quantity which such Member would otherwise be permitted to import in the immediately following quota year, unless the Council decides otherwise.

(8) The Council shall, within 45 days of the commencement of a quota year, relieve exporting Members of their obligations for that quota year under Article 30 towards importing Members which have not satisfactorily fulfilled, in the immediately preceding year, their obligations under this Article.

3. Les années mentionnées à l'alinéa 1, *a*, du présent article peuvent être modifiées par le Conseil à l'égard de tout Membre, sur demande de ce Membre, si le Conseil est persuadé que des raisons spéciales justifient cette modification.

4. Au cours de la première année d'application de l'Accord et en attendant que les Membres qui importent du sucre aient assumé, en ce qui concerne leur commerce de réexportation, les obligations que leur impose le paragraphe 1 du présent article, des procédures garantissant le maintien de leur commerce de réexportation et le maintien de leur approvisionnement en sucre par les Membres exportateurs seront établies entre ces importateurs et les exportateurs qui leur fournissent du sucre à des fins de réexportation.

5. Lorsqu'un Membre estime qu'il ne peut remplir intégralement les obligations que lui impose le présent article, ou que ces obligations portent préjudice, ou risquent de porter préjudice, à son commerce de réexportation de sucre ou à son commerce de produits contenant du sucre, il peut être dégagé des obligations que lui impose le paragraphe 1 du présent article si le Conseil en décide ainsi par un vote spécial, et dans la mesure que le Conseil détermine par ce vote. Le Conseil définit dans son règlement intérieur les circonstances et les conditions dans lesquelles les Membres peuvent être relevés de leurs obligations, eu égard notamment aux cas exceptionnels et urgents qui affectent les échanges habituels.

6. Le Conseil fait figurer dans son règlement intérieur des dispositions prévoyant l'établissement et la présentation de rapports à chacune de ses sessions, ainsi que d'un rapport d'ensemble après la fin de chaque année contingentaire, indiquant notamment, pour la période visée dans chaque rapport :

- a) Les quantités de sucre exportées par les non-Membres vers toutes destinations; et
- b) Les quantités que les Membres ont importées de non-Membres.

7. A moins que le Conseil n'en décide autrement, toute quantité qu'un Membre a importée d'un non-Membre en sus des quantités qu'il est autorisé à importer conformément au présent article est déduite de la quantité que ce Membre serait normalement autorisé à importer au cours de l'année contingentaire suivante.

8. Dans les 45 jours du commencement d'une année contingentaire, le Conseil relève les Membres exportateurs des obligations que l'article 30 leur impose pour ladite année contingentaire à l'égard des Membres importateurs qui n'ont pas rempli de façon satisfaisante, au cours de l'année précédente, les obligations que leur impose le présent article.

Article 29

IMPORTERS' CO-OPERATION IN DEFENCE OF THE PRICE

Should the Council deem it desirable, it shall make recommendations to Members which import sugar regarding ways and means of assisting exporting Members in their endeavour to ensure that sales take place at prices consistent with the appropriate provisions of the Agreement.

CHAPTER VIII

SPECIAL OBLIGATIONS OF EXPORTING MEMBERS

Article 30

ASSURANCES AND COMMITMENTS IN RESPECT OF SUPPLIES

(1) Exporting Members undertake that, whenever the prevailing price is above the level specified in paragraph (2) (*j*) of Article 48, they will offer, in a manner consistent with the traditional trading patterns between the Members concerned and within the limits imposed by the export quotas in effect, supplies of sugar to importing Members sufficient to enable them to meet their normal import requirements from the free market.

(2) (*a*) Ten days after the prevailing price rises above 4.75 cents per pound, sugar held as minimum stocks under the provisions of Article 53 shall be released and offered for prompt sale and prompt shipment to importing Members. Unless the Council decides otherwise the amount of sugar so released shall be 50 per cent of the total quantity held at the time under the provisions of Article 53;

(*b*) Ten days after the prevailing price rises above 5.00 cents per pound the total quantity of remaining stocks held under the provisions of Article 53 shall be released and offered for prompt sale and prompt shipment to importing Members unless the Council decides otherwise by special vote.

(3) Should the prevailing price exceed 5.25 cents per pound, exporting Members shall give priority on commercially equal terms to importing Members as against non-Members in all offers of sales to the free market made while the prevailing price exceeds 5.25 cents per pound.

Article 29

COOPÉRATION DES IMPORTATEURS POUR LA DÉFENSE DU PRIX

Lorsqu'il l'estime approprié, le Conseil adresse des recommandations aux Membres qui importent du sucre sur les moyens de seconder les efforts que font les Membres exportateurs pour assurer que les ventes se fassent à des prix compatibles avec les dispositions pertinentes de l'Accord.

CHAPITRE VIII

OBLIGATIONS SPÉCIALES DES MEMBRES EXPORTATEURS

Article 30

ASSURANCES ET ENGAGEMENTS CONCERNANT L'OFFRE

1. Les Membres exportateurs prennent l'engagement que, toutes les fois que le prix pratiqué sera supérieur au niveau spécifié à l'alinéa 2, *j*, de l'article 48, ils offriront aux Membres importateurs, d'une manière conforme à la structure traditionnelle de leurs échanges avec ces Membres et dans les limites imposées par les contingents d'exportation en vigueur, des quantités de sucre suffisantes pour permettre auxdits Membres importateurs de faire face à leurs besoins normaux d'importations en provenance du marché libre.

2. *a*) Dix jours après que le prix pratiqué vient à dépasser 4,75 cents par livre, le sucre détenu au titre des stocks minimums prévus à l'article 53 est débloqué et offert rapidement à la vente pour prompt expédition aux Membres importateurs. A moins que le Conseil n'en décide autrement, la quantité de sucre ainsi débloquée est égale à 50 p. 100 de la quantité totale détenue à cette date en vertu de l'article 53;

b) Dix jours après que le prix pratiqué vient à dépasser 5 cents par livre, le total des stocks restants qui sont détenus en vertu de l'article 53 est débloqué et offert rapidement à la vente pour prompt expédition aux Membres importateurs, à moins que le Conseil n'en décide autrement par un vote spécial.

3. Si le prix pratiqué dépasse 5,25 cents par livre, les Membres exportateurs donnent aux Membres importateurs la priorité sur les non-Membres, à des conditions commerciales équivalentes, dans toutes les offres de vente qu'ils font sur le marché libre tant que le prix pratiqué reste supérieur à 5,25 cents par livre.

(4) (a) If, despite the provisions of paragraph (2) of this Article, the prevailing price should exceed 6.50 cents per pound, each importing Member shall, subject to paragraphs (7), (8) (b), (10) and (12) of this Article, have the option of purchasing from each of its traditional exporting Members, at prices not exceeding the equivalent of the supply commitment price, a quantity of sugar determined in the following manner :

- (i) if the prevailing price should rise above 6.50 cents per pound during the four months preceding the relevant quota year or should be above that level on the September 1, preceding the relevant quota year, the balance of the base commitment;
- (ii) if the prevailing price should rise above 6.50 cents per pound during the first quarter of the relevant quota year, or should be above that level on the first day of that quota year, 75 per cent of the base commitment, or the balance of the base commitment, whichever is less;
- (iii) if the prevailing price should rise above 6.50 cents per pound during the second quarter of the relevant quota year or should be above that level on April 1 of that quota year, 50 per cent of the base commitment, or the balance of the base commitment, whichever is less;
- (iv) if the prevailing price should rise above 6.50 cents per pound during the seventh or eighth month of the relevant quota year or should be above that level on July 1 of that quota year, 25 per cent of the base commitment, or the balance of the base commitment, whichever is less;
- (v) if the prevailing price should rise above 6.50 cents per pound during the final four months of the relevant quota year, or should be above that level on September 1 of that quota year, the supply commitment shall apply to the subsequent quota year in accordance with paragraph (4) (a) (i) of this Article.

(b) In this Article:

- (i) “traditional exporting Member” means an exporting Member which exported free market sugar to the importing Member concerned during the previous two calendar years and “traditional importing Member” has a corresponding meaning;
- (ii) “base commitment” means, for the second and each subsequent year of the Agreement, the average of the quantities of free market sugar exported by the exporting Member to the importing Member concerned during the two preceding calendar years;

4. a) Si, malgré les dispositions du paragraphe 2 du présent article, le prix pratiqué dépasse 6,50 cents par livre, chaque Membre importateur a, sous réserve des paragraphes 7, 8, b, 10 et 12 du présent article, une option pour acheter à chacun des Membres exportateurs qui sont ses fournisseurs traditionnels, à des prix ne dépassant pas l'équivalent du prix d'engagement de livraison, une quantité de sucre déterminée de la manière suivante :

- i) Si le prix pratiqué dépasse 6,50 cents par livre au cours des quatre mois précédant l'année contingentaire considérée ou se trouve être supérieur à ce niveau le 1^{er} septembre de l'année précédant ladite année contingentaire, le solde de l'engagement de base;
- ii) Si le prix pratiqué dépasse 6,50 cents par livre au cours du premier trimestre de l'année contingentaire considérée ou se trouve être supérieur à ce niveau le premier jour de ladite année contingentaire, 75 p. 100 de l'engagement de base, ou le solde de l'engagement de base, la moins élevée des deux quantités étant retenue;
- iii) Si le prix pratiqué dépasse 6,50 cents par livre au cours du deuxième trimestre de l'année contingentaire considérée, ou se trouve être supérieur à ce niveau le 1^{er} avril de ladite année contingentaire, 50 p. 100 de l'engagement de base ou le solde de l'engagement de base, la moins élevée des deux quantités étant retenue;
- iv) Si le prix pratiqué dépasse 6,50 cents par livre au cours du septième ou du huitième mois de l'année contingentaire considérée, ou se trouve être supérieur à ce niveau le 1^{er} juillet de ladite année contingentaire, 25 p. 100 de l'engagement de base ou le solde de l'engagement de base, la moins élevée des deux quantités étant retenue;
- v) Si le prix pratiqué dépasse 6,50 cents par livre au cours des quatre derniers mois de l'année contingentaire considérée, ou se trouve être supérieur à ce niveau le 1^{er} septembre de ladite année contingentaire, l'engagement de livraison s'applique à l'année contingentaire suivante, conformément à l'alinéa 4, a, i, du présent article.

b) Aux fins du présent article :

- i) L'expression « Membres exportateurs qui sont ses fournisseurs traditionnels » désigne les Membres exportateurs qui ont exporté du sucre sur le marché libre à destination du Membre importateur intéressé pendant les deux années civiles antérieures; l'expression « Membres importateurs qui sont ses clients traditionnels » a le sens correspondant;
- ii) L'« engagement de base » pour la deuxième année et chaque année suivante d'application de l'Accord s'entend de la moyenne des quantités de sucre du marché libre exportées par le Membre exportateur à destination du Membre importateur intéressé durant les deux années civiles précédentes;

- (iii) "balance of the base commitment" means the base commitment less any quantities already shipped or committed for shipment at or below prices equivalent to the supply commitment price during the relevant quota year;
- (iv) "supply commitment price" shall be equivalent to the price referred to in paragraph (4) (a) of this Article for raw sugar, basis 96 degrees polarization, basis f.o.b. and stowed Caribbean port in bulk. However, any exporting Member may ask a higher supply commitment price, if it can show that it would at that time, be eligible for such higher price under one of the special arrangements referred to in chapter X.

(c) The price of white or refined sugar made available for purchase under the provisions of this paragraph may include a reasonable processing margin.

(5) The supply commitments to a given importing Member shall not be drawn upon in a manner which would result in total supplies obtained by that Member in the relevant quota year exceeding its normal requirements for domestic consumption and for re-export for normal current domestic consumption by other importing Members.

(6) No exporting Member shall be required to supply sugar under this Article in a manner, quality, or form inconsistent with its normal trade practices or with its existing supplies of various qualities and forms of export sugar.

(7) Should an importing Member fail fully to exercise its option to purchase under any one of the provisions of paragraph (4) (a) of this Article within thirty days of the coming into effect of that provision the exporting Member concerned shall be released from any unexercised remainder of its supply obligations to that importing Member under that particular provision for the balance of the relevant period.

(8) (a) The provisions of paragraph (1) and (3) to (7) inclusive of this Article shall apply to importing Members which export sugar in the same way as they apply to exporting Members, provided that, in the case of re-exports, the quantities made available for purchase shall be in proportion to the supplies which the importing Members concerned receive from Members under the provisions of this Article.

(b) The proviso in the foregoing sub-paragraph shall also apply to re-exports by exporting Members.

(9) The Council shall set up a Supply Commitment Committee to ensure the orderly and equitable operation of the provisions of this Article. The Committee shall give early consideration to recommending to the Council

- iii) Le « solde de l'engagement de base » s'entend de l'engagement de base diminué de toutes quantités déjà expédiées ou promises pour expédition à des prix égaux ou inférieurs au prix d'engagement de livraison pendant l'année contingentaire considérée;
- iv) Le « prix d'engagement de livraison » est équivalent au prix mentionné à l'alinéa 4, *a*, du présent article pour le sucre brut, titrant 96 degrés au polarimètre, base f.o.b. et arrimé port des Antilles, en vrac. Toutefois, tout Membre exportateur peut demander un prix d'engagement de livraison plus élevé, s'il établit qu'il aurait, à ce moment-là, droit audit prix plus élevé en vertu de l'un des arrangements spéciaux visés au chapitre X.

c) Le prix du sucre blanc ou raffiné offert à la vente en vertu du présent paragraphe peut comporter une marge raisonnable de transformation.

5. Les engagements de livraison pris envers un Membre importateur donné ne sont pas mis à profit d'une manière telle que les quantités totales obtenues par ce Membre au cours de l'année contingentaire considérée dépassent ses besoins normaux pour la consommation intérieure et pour la réexportation vers d'autres Membres importateurs aux fins de leur consommation intérieure courante normale.

6. Le présent article n'impose à aucun Membre exportateur l'obligation de fournir du sucre d'une manière, qualité ou forme qui soit incompatible avec ses pratiques commerciales normales, ou avec ses disponibilités existantes en sucre d'exportation de diverses qualités et de diverses formes.

7. Si, dans les trente jours de l'entrée en vigueur de l'une des dispositions de l'alinéa 4, *a* du présent article, un Membre importateur n'a pas exercé pleinement l'option d'achat que lui confère cette disposition, le Membre exportateur intéressé est relevé, pour le reste de la période considérée, du reliquat non utilisé de l'obligation de livraison que ladite disposition lui imposait vis-à-vis dudit Membre importateur.

8. *a*) Les dispositions des paragraphes 1 et 3 à 7 inclusivement du présent article sont applicables aux Membres importateurs qui exportent du sucre dans les conditions mêmes où elles sont applicables aux Membres exportateurs, sous réserve que, s'agissant de réexportations, les quantités mises en vente soient proportionnelles aux livraisons que les Membres importateurs intéressés reçoivent de Membres en vertu du présent article.

b) La réserve formulée à l'alinéa précédent est applicable aussi aux réexportations effectuées par des Membres exportateurs.

9. Le Conseil crée un Comité des engagements de livraison, chargé de veiller à ce que les dispositions du présent article soient appliquées dans de bonnes conditions et en toute équité. Le Comité se préoccupe au plus tôt

such measures as seem necessary to achieve the objectives of this Article in a manner consistent with practical shipping and marketing procedures. In particular, the Committee may recommend :

- (a) the submission of information necessary for the effective implementation of the obligations under this Article;
- (b) procedures for the effective application of the provisions of this Article to Members which import sugar re-exported by importing Members;
- (c) means by which individual supply commitments may be adjusted, without varying the total commitment of any exporting Member and without affecting the total commitment to any importing Member, to conform with practical shipping and marketing constraints or with recent changes in marketing patterns;
- (d) procedures for the review of, and reporting on, the operation of this Article;
- (e) procedures for establishing the equivalent prices for implementing paragraph (4) of this Article, as appropriate to the trade between the various Members.

(10) If any exporting Member cannot, in any particular quota year, supply the total of its base commitments to its traditional importing Members as a group, it shall as soon as possible inform the Council to that effect. After consideration of the circumstances the Council shall apportion the sugar available from the exporting Member concerned amongst its traditional importing Members in accordance with such criteria as it deems appropriate.

(11) Any Member which considers that the obligations under this Article are not being fulfilled may bring the matter before the Council. Without prejudice to the provisions of Article 58, the Council shall consider the representations in consultation with the Members concerned and shall make such recommendations as it considers appropriate.

(12) The obligations accepted by exporting Members under this Article shall be in addition to and consistent with their rights and obligations under the special arrangements referred to in chapter X but shall neither interfere with nor detract from those rights and obligations.

(13) The supply commitments under this Article shall not apply to the following developing land-locked countries : Bolivia, Paraguay and Uganda.

de recommander au Conseil les mesures qui paraissent nécessaires pour atteindre les objectifs du présent article sans enfreindre les pratiques courantes d'expédition et de commercialisation. En particulier, le Comité peut recommander :

- a) La communication des renseignements nécessaires à l'exécution effective des obligations découlant du présent article;
- b) Des procédures permettant l'application effective des dispositions du présent article aux Membres qui importent du sucre réexporté par des Membres importateurs;
- c) Les moyens d'adapter les engagements individuels de livraison — sans modifier le total des engagements pris par un Membre exportateur donné ni le total des engagements contractés envers un Membre importateur donné — aux exigences pratiques du transport et de la commercialisation ou aux changements intervenus récemment dans la structure des échanges;
- d) Des procédures permettant de suivre le fonctionnement du présent article et d'en rendre compte;
- e) Des procédures permettant d'établir les prix équivalents en vue de donner effet au paragraphe 4 du présent article, d'une manière appropriée au commerce entre les divers Membres.

10. Si un Membre exportateur ne peut, au cours d'une année contingente donnée, fournir à l'ensemble des Membres importateurs qui sont ses clients traditionnels le total de ses engagements de base, il en informe le Conseil aussitôt que possible. Après examen des circonstances, le Conseil répartit le sucre que le Membre exportateur intéressé est en mesure de fournir entre les Membres importateurs qui sont ses clients traditionnels, en se fondant pour cela sur les critères qu'il juge appropriés.

11. Tout Membre qui estime que les obligations énoncées par le présent article ne sont pas remplies peut porter l'affaire devant le Conseil. Sans préjudice des dispositions de l'article 58, le Conseil étudie les représentations en consultation avec les Membres intéressés et fait les recommandations qu'il juge appropriées.

12. Les obligations acceptées par les Membres exportateurs au titre du présent article s'ajoutent et sont conformes à leurs droits et obligations découlant des arrangements spéciaux visés au chapitre X, mais sans compromettre ces droits et obligations ni y déroger.

13. Les engagements de livraison prévus dans le présent article ne s'appliquent pas aux pays en voie de développement sans littoral ci-après : Bolivie, Ouganda et Paraguay.

(14) Nothing in this Article shall oblige an exporting Member on the east coast of South America to accept a supply commitment price of less than 6.50 cents per pound, raw sugar, basis 96 degrees polarization, basis f.o.b. and stowed port of origin.

Article 31

TERMS OF SALE TO NON-MEMBERS

(1) Exporting Members shall not sell sugar on the free market to non-Members on terms commercially more favourable than those which they would be prepared to offer at the same time to Members which import sugar from the free market, taking into account normal trade practices, traditional trade arrangements and the provisions of Article 28.

(2) Any Member which imports sugar from the free market and which has reason to believe that an exporting Member has not fulfilled its obligations under paragraph (1) of this Article may make representations to the Executive Director. If, after consultations with the Members concerned, the Executive Director believes that further action is required, he may take whatever measures he deems appropriate to resolve the matter.

(3) Nothing in this Article shall prevent any exporting Member from giving more favourable commercial terms to developing importing countries.

Article 32

UNDERTAKINGS ON QUOTAS

(1) Each exporting Member shall ensure that its net exports to the free market in a quota year do not exceed its quota in effect at the end of that year. To this end, no exporting Member shall, before the determination of initial export quotas under the provisions of Article 45 for a quota year, commit for export to the free market in that quota year more than its minimum export entitlement under the provisions of paragraph (2) of Article 49. Furthermore, exporting Members shall adopt such additional measures as the Council, by special vote, may establish to ensure the effective compliance with the quota system.

(2) Any exporting Member whose net exports do not exceed its quota in effect at the end of the quota year by more than 10,000 tons or 5 per cent of its basic export tonnage, whichever is less, shall not be considered as being in breach of paragraph (1) of this Article.

14. Aucune disposition du présent article n'oblige un Membre exportateur de la côte orientale de l'Amérique du Sud à accepter un prix d'engagement de livraison inférieur à 6,50 cents par livre, sucre brut titrant 96 degrés au polarimètre, base f.o.b. arrimé au port d'origine.

Article 31

CONDITIONS DE VENTE AUX NON-MEMBRES

1. Les Membres exportateurs s'abstiennent de vendre du sucre sur le marché libre à des non-Membres à des conditions commerciales plus favorables que celles qu'ils seraient disposés à offrir au même moment à des Membres qui importent du marché libre, compte tenu des pratiques commerciales normales, des arrangements commerciaux traditionnels et des dispositions de l'article 28.

2. Tout Membre qui importe du sucre sur le marché libre et qui a des raisons de croire qu'un Membre exportateur n'a pas respecté les obligations que lui impose le paragraphe 1 du présent article peut faire des représentations au Directeur exécutif. Si, après consultations avec les Membres intéressés, le Directeur exécutif estime que d'autres mesures s'imposent, il peut prendre toutes mesures qu'il juge propres à régler la question.

3. Aucune disposition du présent article n'interdit à un Membre exportateur de consentir des conditions commerciales plus favorables aux pays en voie de développement importateurs.

Article 32

ENGAGEMENTS RELATIFS AUX CONTINGENTS

1. Chaque Membre exportateur veille à ce que ses exportations nettes sur le marché libre au cours d'une année contingentaire ne dépassent pas son contingent en vigueur à la fin de ladite année. A cet effet, aucun Membre exportateur ne doit, avant la détermination des contingents initiaux d'exportation faite pour une année contingentaire conformément à l'article 45, s'engager à exporter sur le marché libre pendant ladite année plus que le droit d'exportation minimum que lui donne le paragraphe 2 de l'article 49. En outre, les Membres exportateurs adoptent les mesures additionnelles que le Conseil, par un vote spécial, peut arrêter pour assurer que le système de contingentement est dûment respecté.

2. Un Membre exportateur dont les exportations nettes ne dépassent pas son contingent en vigueur à la fin de l'année contingentaire de plus de 10 000 tonnes ou 5 p. 100 de son tonnage de base d'exportation, le moins élevé de ces deux tonnages étant retenu, n'est pas considéré comme ayant enfreint le paragraphe 1 du présent article.

(3) Any excess in net exports within the tolerance referred to in paragraph (2) of this Article shall be deducted from the quota in effect of the Member concerned in the following quota year.

(4) Any first excess in net exports beyond the tolerance referred to in paragraph (2) of this Article shall be similarly deducted from the quota in effect of the Member concerned in the following quota year, such deduction being without prejudice to the provisions of Article 58.

(5) If an exporting Member, for a second or subsequent time, exceeds its quota in effect at the end of a quota year, an amount equal to twice the excess beyond the tolerance referred to in paragraph (2) of this Article shall be deducted from that Member's quota in effect in the following year, unless the Council, by special vote, decides on a lesser deduction. Any deduction under this paragraph shall be without prejudice to the provisions of Article 58.

(6) Each exporting Member shall notify the Council before April 1 in any quota year of its total net exports to the free market in the previous quota year.

CHAPTER IX

PRICES

Article 33

BASES

(1) For the purposes of the Agreement, the price of sugar shall be deemed to be:

- (a) the arithmetical average of the spot price under the New York Coffee and Sugar Exchange Sugar Contract No. 8 and the London Sugar Market daily price after conversion of both these prices to US cents per pound avoirdupois free on board and stowed Caribbean port, in bulk, or
- (b) if the difference between the two prices referred to in sub-paragraph (a) above is more than six points, the lower of the two prices plus three points.

(2) Where in the Agreement reference is made to the prevailing price being above or below any stated figure, that condition shall be deemed to be fulfilled if the average price over a period of seventeen consecutive market days has been above or below the stated figure, as the case may be, provided

3. Tout dépassement d'exportations nettes qui reste en deçà de la tolérance visée au paragraphe 2 du présent article est déduit du contingent en vigueur du Membre intéressé pour l'année contingente suivante.

4. Le premier dépassement d'exportations nettes au-delà de la tolérance visée au paragraphe 2 du présent article est de même déduit du contingent en vigueur du Membre intéressé pour l'année contingente suivante, cette déduction étant opérée sans préjudice des dispositions de l'article 58.

5. Si un Membre exportateur dépasse une deuxième fois ou à d'autres reprises son contingent en vigueur à la fin d'une année contingente, un tonnage égal à deux fois le dépassement de la tolérance visée au paragraphe 2 du présent article est déduit du contingent en vigueur de ce Membre pour l'année suivante, à moins que le Conseil, par un vote spécial, ne décide d'admettre une déduction moindre. Les déductions au titre du présent paragraphe s'entendent sans préjudice des dispositions de l'article 58.

6. Chaque Membre exportateur notifie au Conseil, avant le 1^{er} avril de chaque année contingente, le volume total de ses exportations nettes sur le marché libre au cours de l'année contingente précédente.

CHAPITRE IX

PRIX

Article 33

BASES

1. Aux fins de l'Accord, le prix du sucre est réputé être :

- a) La moyenne arithmétique du prix du disponible établi pour le contrat n° 8 de la Bourse du café et du sucre de New York et du prix quotidien de la Bourse du sucre de Londres, après conversion de ces deux prix en cents des États-Unis par livre avoirdupois, franco à bord, marchandise arrimée, port des Antilles, en vrac; ou
- b) Si la différence entre les deux prix mentionnés à l'alinéa *a* ci-dessus est supérieure à six points, le plus bas de ces prix, plus trois points.

2. Lorsque, dans l'Accord, il est stipulé qu'un prix pratiqué est supérieur ou inférieur à un chiffre déterminé, cette condition est considérée comme remplie si le prix moyen pendant une période de dix-sept jours de bourse consécutifs a été, selon le cas, supérieur ou inférieur à ce chiffre, sous réserve

that the price on the first day of the period and on not less than twelve days within the period has also been above or below the stated figure, as the case may be.

(3) In the event of either of the prices referred to in paragraph (1) (a) of this Article not being available or not representing the price at which sugar is being sold basis 96 degrees polarization on the free market, the Council shall by special vote decide to use such other criteria as it deems fit. Such criteria shall be based on spot quotations on recognized sugar exchanges, taking into consideration the respective volume of trade and adequacy of reflection of world prices by such exchanges.

CHAPTER X

SPECIAL ARRANGEMENTS

Article 34

SPECIAL ARRANGEMENTS

(1) None of the provisions of the other chapters of the Agreement shall interfere with or restrict the rights and obligations of Members under the special arrangements referred to in Articles 35, 36, 37, 38 and 39. These special arrangements shall be dealt with as provided for in those Articles, subject to paragraphs (2) to (4) of this Article.

(2) Members recognize that the basic export tonnages specified in Article 40 are based on the continuity and stability of the special arrangements referred to in Articles 35, 36, 37, 38 and 39. If there is any change in the membership of one or more of the special arrangements referred to in Articles 35, 36, 37 and 38 and this change affects a Member or Members, or if there is any significant change in the position of one or more Members participating in one or more of these arrangements, the Council shall meet to consider appropriate compensating adjustments to the basic export tonnages specified in Article 40 in accordance with the following provisions :

(a) Subject to sub-paragraphs (b), (c) and (d) of this paragraph, the basic export tonnages of the Member or Members involved shall be reduced by the full extent of any increase (or increased by, or established at a level equal to, the full extent of any reduction) in their annual export entitlements under the special arrangement or arrangements involved, resulting from the changes in membership or position referred to above;

que le prix enregistré le premier jour de ladite période et pendant douze jours au moins de cette période ait lui aussi été, selon le cas, supérieur ou inférieur au chiffre considéré.

3. Si l'un ou l'autre des prix visés à l'alinéa 1 *a* du présent article n'est pas disponible ou ne représente pas le prix auquel le sucre est vendu sur le marché libre (sur la base de 96 degrés de polarisation), le Conseil décide, par un vote spécial, d'utiliser tous autres critères qu'il juge appropriés. Ces critères sont fondés sur les cotations du disponible dans les bourses du sucre officielles et tiennent compte du volume des affaires traitées dans ces diverses bourses et de la mesure dans laquelle leurs cotations représentent les cours mondiaux.

CHAPITRE X

ARRANGEMENTS SPÉCIAUX

Article 34

ARRANGEMENTS SPÉCIAUX

1. Aucune des dispositions des autres chapitres de l'Accord ne modifie ni ne restreint les droits et obligations que les Membres tiennent des arrangements spéciaux visés aux articles 35, 36, 37, 38 et 39. Ces arrangements spéciaux sont régis par les dispositions desdits articles, sous réserve des paragraphes 2 à 4 du présent article.

2. Les Membres reconnaissent que les tonnages de base d'exportation fixés à l'article 40 reposent sur la continuité et la stabilité des arrangements spéciaux visés aux articles 35, 36, 37, 38 et 39. S'il se produit un changement dans la participation à un ou plusieurs des arrangements spéciaux visés aux articles 35, 36, 37 et 38, et que ce changement affecte un ou plusieurs Membres, ou s'il se produit un changement important dans la situation d'un ou plusieurs Membres qui participent à un ou plusieurs de ces arrangements, le Conseil se réunit pour examiner les ajustements compensatoires à apporter aux tonnages de base d'exportation fixés en vertu de l'article 40, conformément aux dispositions suivantes :

a) Sous réserve des alinéas *b*, *c* et *d* du présent paragraphe, les tonnages de base d'exportation du ou des Membres intéressés sont réduits de la totalité de toute augmentation (ou majorés de la totalité de toute diminution, ou encore fixés à un niveau correspondant à la totalité de toute diminution) apportée, du fait des changements susmentionnés dans la participation ou la situation, aux droits d'exportation annuelle que ce Membre ou ces Membres ont aux termes de l'arrangement ou des arrangements spéciaux en question ;

(b) Where compensating adjustments have been made under sub-paragraph (a) of this paragraph, the Council shall also establish any necessary transitional arrangements covering the year in which such changes occur;

(c) Where compensating adjustments as envisaged in sub-paragraphs (a) and (b) of this paragraph cannot be made to the basic export tonnages established in Article 40, because the changes in membership or position in the special arrangements referred to above involve a major structural change in the sugar market or a significant change in the position of any major supplier or suppliers under any such special arrangement, the Council shall make recommendations to the Contracting Parties for an amendment of the Agreement under the provisions of Article 71 or for the immediate re-negotiation of the basic export tonnages. Pending the incorporation of changes in basic export tonnages resulting from such amendment or re-negotiation, the changes in, or establishment of, basic export tonnages shall be applied on a provisional basis;

(d) Any Member or Members not satisfied with the results of the re-negotiation under sub-paragraph (c) of this paragraph may withdraw from the Agreement in accordance with the provisions of Article 67.

(3) Members which import sugar under the special arrangements referred to in Articles 35, 37 and 38 shall arrange for the Council to be informed of the details of those arrangements, of the amounts of sugar imported under them in each year of the Agreement, and of any change in the nature of those arrangements, within 30 days of its occurrence.

(4) Members participating in any of the special arrangements mentioned in Articles 35 to 39 inclusive shall conduct their sugar trade within those arrangements in a manner which shall not prejudice the objectives of the Agreement. Where special arrangements involve re-exports of sugar to the free market, Members participating in such arrangements shall take such measures as they deem appropriate to ensure that, in those cases where there are no quantitative provisions in the relevant Articles of this chapter relating to such re-exports, any increase of trade under those arrangements over and above the quantities annually traded before the entry into force of the Agreement does not result in an increase of re-exports to the free market.

Article 35

EXPORTS UNDER THE COMMONWEALTH SUGAR AGREEMENT OF 1951

Exports to the United Kingdom of Great Britain and Northern Ireland under the Commonwealth Sugar Agreement of 1951 up to the amount of the

b) Lorsque des ajustements compensatoires sont effectués en vertu de l'alinéa *a* du présent paragraphe, le Conseil établit aussi tous arrangements transitoires nécessaires pour l'année au cours de laquelle interviennent les changements;

c) Si les ajustements compensatoires envisagés aux alinéas *a* et *b* du présent paragraphe ne peuvent être apportés aux tonnages de base d'exportation fixés à l'article 40, du fait que les changements susmentionnés dans la participation ou dans la situation des participants impliquent une modification structurelle majeure du marché du sucre ou un changement important dans la situation d'un ou de plusieurs fournisseurs principaux au titre d'un arrangement spécial, le Conseil recommande aux Parties contractantes de modifier l'Accord conformément à l'article 71 ou de renégocier immédiatement les tonnages de base d'exportation. En attendant l'incorporation dans l'Accord des changements apportés aux tonnages de base d'exportation du fait de cet amendement ou de cette renégociation, les tonnages de base d'exportation ainsi modifiés ou fixés sont appliqués à titre provisoire;

d) Si un ou plusieurs Membres ne sont pas satisfaits du résultat des renégociations visées à l'alinéa *c* du présent paragraphe, ils peuvent se retirer de l'Accord conformément à l'article 67.

3. Les Membres qui importent du sucre en vertu des arrangements spéciaux visés aux articles 35, 37 et 38 veillent à ce que le Conseil soit informé des détails de ces arrangements, des quantités de sucre importées en vertu de ces arrangements pendant chaque année d'application de l'Accord, et — dans les 30 jours — de tout changement apporté à la nature de ces arrangements.

4. Les Membres qui participent à l'un des arrangements spéciaux mentionnés aux articles 35 à 39 inclus organisent leur commerce de sucre au titre de ces arrangements de manière à ne pas nuire aux objectifs de l'Accord. Lorsque des arrangements spéciaux impliquent des réexportations de sucre vers le marché libre, les Membres qui y participent prennent toutes mesures qu'ils jugent utiles pour assurer, dans les cas où aucune disposition quantitative concernant les réexportations ne figure dans les articles pertinents du présent chapitre, que si ces arrangements font entrer dans le commerce des quantités supérieures à celles qui étaient négociées annuellement avant l'entrée en vigueur de l'Accord, il n'en résulte aucune augmentation des réexportations vers le marché libre.

Article 35

EXPORTATIONS AU TITRE DE L'ACCORD DU COMMONWEALTH SUR LE SUCRE DE 1951

Les exportations à destination du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, réalisées dans le cadre de l'Accord du Commonwealth

Negotiated Price Quotas in effect under that Agreement shall not be charged against quotas in effect under chapter XI of this Agreement.

Article 36

EXPORTS BY CUBA TO SOCIALIST COUNTRIES

(1) Exports by Cuba to the socialist countries shall not be charged against its quota in effect under chapter XI, except as provided for in paragraphs (3) and (4) of this Article.

(2) The countries referred to in paragraph (1) of this Article are Albania, Bulgaria, Czechoslovakia, Eastern Germany, Hungary, Poland, Romania, the Union of Soviet Socialist Republics, Yugoslavia, China (mainland), Mongolia, North Korea, North Viet-Nam.

(3) The provisions of paragraph (1) of this Article shall not apply to exports by Cuba to Czechoslovakia, Hungary and Poland in excess of 250,000 tons.

(4) Without prejudice to the provisions of paragraph (1) of this Article, if exports to the free market by Eastern Germany and China (mainland) exceed, in any quota year, a total amount of 300,000 tons, such excess shall be deducted from Cuba's quota in effect under chapter XI of the Agreement for the immediately following quota year, but only if, and to the extent that, Cuba's exports to those countries in the same quota year were more than 910,000 tons. During the first quota year of the Agreement, the Council shall establish procedures for calculating the annual exports of Eastern Germany and China (mainland) to the free market.

Article 37

EXPORTS UNDER THE AFRICAN AND MALAGASY SUGAR AGREEMENT

Exports covered by the African and Malagasy Sugar Agreement up to the amount of the Guaranteed Price Quota under that Agreement shall not be charged against quotas in effect under chapter XI of this Agreement.

sur le sucre de 1951 et à concurrence du montant des contingents à prix négocié fixés par ledit accord, ne sont pas imputées sur les contingents en vigueur, fixés en vertu du chapitre XI du présent Accord.

Article 36

EXPORTATIONS DE CUBA A DESTINATION DES PAYS SOCIALISTES

1. Les exportations de Cuba à destination des pays socialistes ne sont pas imputées sur le contingent en vigueur de ce pays, fixé en vertu du chapitre XI, sauf dans les cas prévus aux paragraphes 3 et 4 du présent article.

2. Les pays visés au paragraphe 1 du présent article sont l'Union des Républiques socialistes soviétiques, la Tchécoslovaquie, la Pologne, la Hongrie, la Yougoslavie, la Roumanie, la Bulgarie, la Chine (continentale), la Corée du Nord, l'Allemagne orientale, le Viet-Nam du Nord, l'Albanie et la Mongolie.

3. Le paragraphe 1 du présent article ne s'applique pas aux exportations de Cuba à destination de la Hongrie, de la Pologne et de la Tchécoslovaquie en sus de 250 000 tonnes.

4. Sans préjudice des dispositions du paragraphe 1 du présent article, si les exportations de l'Allemagne orientale et de la Chine (continentale) vers le marché libre dépassent, au cours d'une année contingentaire quelconque, un total de 300 000 tonnes, le dépassement est imputé sur le contingent en vigueur de Cuba fixé en vertu du chapitre XI de l'Accord pour l'année contingentaire suivante, mais seulement à condition que les exportations de Cuba à destination de ces pays au cours de la même année contingentaire aient dépassé 910 000 tonnes, et dans la mesure où elles ont dépassé ce chiffre. Au cours de la première année contingentaire d'application de l'Accord, le Conseil fixe la procédure de calcul des exportations annuelles de l'Allemagne orientale et de la Chine (continentale) vers le marché libre.

Article 37

EXPORTATIONS AU TITRE DE L'ACCORD AFRICAIN ET MALGACHE SUR LE SUCRE

Les exportations au titre de l'Accord africain et malgache sur le sucre, effectuées à concurrence du montant du contingent à prix garanti fixé par ledit accord, ne sont pas imputées sur les contingents en vigueur fixés en vertu du chapitre XI du présent Accord.

Article 38

EXPORTS TO THE UNITED STATES OF AMERICA

Exports of sugar to the United States of America for consumption therein shall not be charged against quotas in effect under chapter XI of the Agreement. Notwithstanding any other provision of the Agreement applicable to importing Members, the obligations of the United States under the Agreement shall not be effective beyond 1971 and shall be restricted to those provided for in the Agreement which are not in conflict with its domestic legislation.

Article 39

STATUS OF, AND EXPORTS BY, THE UNION OF SOVIET SOCIALIST REPUBLICS

(1) Without prejudice to Article 36, all imports by the Union of Soviet Socialist Republics from all origins shall be taken into account and shall therefore give the USSR the status of an importing Member of the Agreement.

(2) Without prejudice to its status as established in paragraph (1) of this Article, the USSR shall undertake on becoming party to the Agreement to limit its total exports of sugar to the free market in 1969 to 1.1 million tons. Towards the end of 1969, and towards the end of 1970, the Council shall determine the corresponding quantities for 1970 and for 1971 respectively which shall be not less than 1.1 million tons nor more than 1.25 million tons in each of those years.

(3) The quantity specified in paragraph (2) of this Article for 1969 and the tonnages to be subsequently established for 1970 and 1971 under that paragraph shall not include any exports by the USSR to those countries referred to in paragraph (2) of Article 36.

(4) Exports by the USSR under the provisions of paragraph (2) of this Article shall not be subject to any reduction under chapter XI of the Agreement.

(5) The USSR shall not be bound by paragraph (2) of this Article during any period when, by virtue of paragraph (2) (d) of Article 48, quotas are inoperative.

Article 38

EXPORTATIONS A DESTINATION DES ÉTATS-UNIS D'AMÉRIQUE

Les exportations de sucre à destination des États-Unis d'Amérique, pour les besoins de la consommation intérieure, ne sont pas imputées sur les contingents en vigueur fixés en vertu du chapitre XI. Nonobstant toute autre disposition de l'Accord applicable aux Membres importateurs, les obligations qui incombent aux États-Unis en vertu de l'Accord ne seront pas maintenues en vigueur au-delà de 1971 et se limitent à celles qui ne sont pas en contradiction avec la législation interne des États-Unis.

*Article 39*STATUT DE L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES
ET EXPORTATIONS DE CE PAYS

1. Sans préjudice des dispositions de l'article 36, il est tenu compte de toutes les importations de l'Union des Républiques socialistes soviétiques, quelle qu'en soit l'origine. Ces importations confèrent donc à l'Union des Républiques socialistes soviétiques le statut de Membre importateur au sens de l'Accord.

2. Sans préjudice du statut que lui confère le paragraphe 1 du présent article, l'Union des Républiques socialistes soviétiques s'engagera, en devenant partie à l'Accord, à limiter ses exportations totales de sucre vers le marché libre en 1969 à 1,1 million de tonnes. Vers la fin de 1969 et vers la fin de 1970, le Conseil fixera les tonnages correspondants pour 1970 et pour 1971 respectivement, qui ne seront pas inférieurs à 1,1 million de tonnes ni supérieurs à 1,25 million de tonnes pour chacune de ces années.

3. Le tonnage indiqué au paragraphe 2 du présent article pour 1969 et les tonnages qui seront ultérieurement fixés en vertu de ce même paragraphe pour 1970 et 1971 ne comprendront pas les exportations éventuelles de l'Union des Républiques socialistes soviétiques à destination des pays visés au paragraphe 2 de l'article 36.

4. Les exportations de l'Union des Républiques socialistes soviétiques au titre du paragraphe 2 du présent article ne seront sujettes à aucune réduction au titre du chapitre XI de l'Accord.

5. L'Union des Républiques socialistes soviétiques ne sera pas liée par le paragraphe 2 du présent article pendant toute période où, en vertu de l'alinéa 2, *d* de l'article 48, les contingents seront inapplicables.

CHAPTER XI

REGULATION OF EXPORTS

Article 40

BASIC EXPORT TONNAGES

(1) (a) For the purposes of this chapter and during the first three years of the Agreement the exporting countries or groups of countries shall have the following basic export tonnages :

<i>Column I</i> (countries)	<i>Column II</i> (tonnages in thousand tons)	<i>Column III</i> (tonnages in thousand tons)
Argentina	25	
Australia	1,100	
Bolivia		10
Brazil	500	
British Honduras	22	
China (Taiwan)	630	
Columbia	164	
Congo (Brazzaville)	41	
Cuba	2,150	
Czechoslovakia	270	
Denmark	41	
Dominican Republic	75	
Ecuador		10
Fiji	155	
Haiti		10
Hungary	51	
India	250	
Madagascar	41	
Mauritius	175	
Mexico	96	
Panama		10
Paraguay		10
Peru	50	
Poland	370	
Romania	46	
South Africa	625	
Swaziland	55	
Thailand	36	
Turkey	60	
Uganda	39	
Venezuela		17

CHAPITRE XI

RÉGLEMENTATION DES EXPORTATIONS

Article 40

TONNAGES DE BASE D'EXPORTATION

1. a) Aux fins de l'application du présent chapitre et pour les trois premières années d'application de l'Accord, les pays ou groupes de pays exportateurs auront les tonnages de base d'exportation suivants :

<i>Colonne I</i> (pays)	<i>Colonne II</i> (tonnages, en milliers de tonnes)	<i>Colonne III</i> (tonnages, en milliers de tonnes)
Afrique du Sud	625	
Argentine	25	
Australie	1 100	
Bolivie		10
Brésil	500	
Chine (Taïwan)	630	
Colombie	164	
Congo (Brazzaville)	41	
Cuba	2 150	
Danemark	41	
Équateur		10
Fidji	155	
Haïti		10
Honduras britannique	22	
Hongrie	51	
Inde	250	
Madagascar	41	
Maurice	175	
Mexique	96	
Ouganda	39	
Panama		10
Paraguay		10
Pérou	50	
Pologne	370	
République Dominicaine	75	
Roumanie	46	
Souaziland	55	
Tchécoslovaquie	270	
Thaïlande	36	
Turquie	60	
Venezuela		17

<i>Column I</i> (countries)	<i>Column II</i> (tonnages in thousand tons)	<i>Column III</i> (tonnages in thousand tons)
Central American Common Market Pool (Costa Rica, El Salvador, Guatemala, Honduras, Nicaragua)		55
European Economic Community (Belgium, Luxembourg, Federal Republic of Ger- many, France, Italy, Netherlands)	300	
West Indies (Antigua, Barbados, Guyana, Jamaica, St. Kitts- Nevis-Anguilla, Trinidad and Tobago).	200	

(b) Notwithstanding the provisions of sub-paragraph (a) of this paragraph, the basic export tonnages of the countries listed below shall be as follows for 1970 and 1971 :

	1970 (tonnages in thousand tons)	1971
Argentina	55	55
Dominican Republic.	140	186
Peru.	75	100

(2) When conducting the review referred to in paragraph (2) of Article 70, the Council shall by special vote determine the basic export tonnages for the fourth and fifth years of the Agreement. In the absence of a decision by the Council, the basic export tonnages listed or deemed to be listed in paragraph (1) of this Article for the third year shall remain in force.

(3) Where basic export tonnages in paragraph (1) of this Article are allocated to countries as groups, any shortfalls by any one country in a group shall be re-distributed among the other members in that group.

(4) For the purposes of the distribution of their basic export tonnage and of re-distribution under paragraph (3) of this Article and under Article 47, countries in the Central American Common Market Pool shall be deemed to participate with equal shares in the total basic export tonnage of the Pool.¹

¹ The perusal of the records of the International Sugar Conference, 1968, had revealed that an error occurred in all five authentic texts of paragraph (4) of article 40 of the Agreement, where instead of a reference to "paragraph 2", there should have been a reference to "paragraph 3" of the same article. Having obtained the consent of the Governments of all States concerned, the Secretary-General rectified the said error in the original of the Agreement, drew up on 24 November 1969 a procès-verbal of rectification and communicated a copy thereof to all States concerned. The said procès-verbal was registered *ex officio* on the same date and will be published in Vol. 700 of the United Nations *Treaty Series*. The correct text of paragraph (4) of article 40 is reproduced herein.

<i>Colonne I</i> (pays)	<i>Colonne II</i> (tonnages, en milliers de tonnes)	<i>Colonne III</i> (tonnages, en milliers de tonnes)
Marché commun centraméricain (Costa Rica, El Salvador, Guatemala, Honduras, Nicaragua)		55
Communauté économique européenne (Belgique, France, Italie, Luxembourg, Pays-Bas, République fédérale d'Allemagne).	300	
Indes occidentales (Antigua, Barbade, Guyane, Jamaïque, Saint- Christophe-et-Nièves et Anguilla, Trinité-et-Tobago)	200	

b) Nonobstant les dispositions de l'alinéa *a* du présent paragraphe, les tonnages de base d'exportation des pays énumérés ci-après seront pour 1970 et 1971 les suivants :

	1970 (tonnages, en milliers de tonnes)	1971
Argentine	55	55
Pérou	75	100
République Dominicaine	140	186

2. Lorsqu'il procède à l'étude visée au paragraphe 2 de l'article 70, le Conseil fixe par un vote spécial les tonnages de base d'exportation pour la quatrième et la cinquième année d'application de l'Accord. En l'absence d'une décision du Conseil, les tonnages de base d'exportation indiqués ou réputés indiqués au paragraphe 1 du présent article pour la troisième année restent en vigueur.

3. Lorsque les tonnages de base d'exportation du paragraphe 1 du présent article sont attribués à des pays faisant partie d'un groupe, tout déficit d'un pays appartenant à un groupe est redistribué entre les autres membres de ce groupe.

4. Aux fins de la répartition de leur tonnage de base d'exportation et de la redistribution prévue au paragraphe 3 du présent article et à l'article 47, les pays du Marché commun centraméricain sont réputés participer à parts égales au total du tonnage de base d'exportation de ce groupe¹.

¹ L'examen des documents de la Conférence internationale de 1968 sur le sucre a fait apparaître une erreur dans les cinq textes authentiques du paragraphe 4 de l'article 40 de l'Accord, qui aurait dû faire référence au « paragraphe 3 », et non au « paragraphe 2 », de ce même article. Avec l'assentiment des gouvernements de tous les États intéressés, le Secrétaire général a procédé à la rectification de cette erreur dans l'original de l'Accord et dressé le 24 novembre 1969 un procès-verbal de rectification dont il a communiqué copie à tous ces États. Ce procès-verbal a été enregistré d'office le même jour et paraîtra dans le volume 700 du *Recueil des Traités* des Nations Unies. On a reproduit ici le texte rectifié du paragraphe 4 de l'article 40.

(5) Exports by Uganda within the East African Community up to a total amount of 10,000 tons shall not be charged against its quota in effect; this amount shall not be subject to any adjustments under this chapter. Should Kenya and Tanzania become exporting Members, the provisions of paragraph (3) of this Article shall apply to the three countries of the East African Community if they so request.

(6) Notwithstanding the provisions of Article 36, all imports by Czechoslovakia, Hungary and Poland, irrespective of their origin, shall be deducted from those countries' total exports when calculating their net exports to the free market.

(7) The fact that one of the developing land-locked countries with a basic export tonnage of 10,000 tons has not used all of its quota in effect, or shortfall allotments, in one or more years while the Agreement is in force, shall not be a ground for considering that it has not fulfilled its obligations under the Agreement, thereby incurring the cancellation of its basic tonnage in subsequent revisions of this Article.

Article 41

MAXIMUM NET EXPORT ENTITLEMENTS

(1) Indonesia shall have a net export entitlement of up 81,000 tons in any quota year of the Agreement. This entitlement shall not be subject to any adjustments under this chapter.

(2) The Philippines shall have a net export entitlement of up to 60,000 tons in any quota year when the level of the aggregate of quotas in effect is above 100 per cent of the total of basic export tonnages. This entitlement shall not be subject to any adjustments under this chapter.

Article 42

OTHER PERMISSIBLE NET EXPORTS

A developing Member which is an importing Member may, after due notification to the Council before the beginning of a quota year, export sugar in quantities exceeding its imports, provided that, by the end of that quota year, its net exports do not exceed 10,000 tons. Such entitlement shall not be considered as a basic export tonnage and shall not be subject to any adjustments under this chapter. The Members concerned shall, however, comply with such conditions as may be prescribed by the Council in respect of exports by exporting Members.

5. A concurrence d'un tonnage total de 10 000 tonnes, les exportations de l'Ouganda à destination de la Communauté de l'Afrique orientale ne sont pas imputées sur son contingent en vigueur; ce tonnage ne peut faire l'objet d'aucun ajustement au titre du présent chapitre. Si le Kenya et la Tanzanie deviennent Membres exportateurs, les dispositions du paragraphe 3 du présent article deviendront dès lors applicables, s'ils le demandent aux trois pays de la Communauté de l'Afrique orientale.

6. Nonobstant les dispositions de l'article 36, toutes les importations de la Hongrie, de la Pologne et de la Tchécoslovaquie, quelle qu'en soit l'origine, sont déduites de leurs exportations totales aux fins du calcul de leurs exportations nettes vers le marché libre.

7. Le fait que l'un des pays en voie de développement sans littoral, ayant un tonnage de base d'exportation de 10 000 tonnes, n'utiliserait pas la totalité de son contingent en vigueur ou de ses allocations de déficit durant une ou plusieurs années d'application de l'Accord ne constituera pas une raison d'estimer que ce pays n'a pas rempli les obligations que lui impose l'Accord et que de ce fait il y a lieu, lors des revisions ultérieures du présent article, de supprimer son tonnage de base d'exportation.

Article 41

DROITS MAXIMUMS D'EXPORTATION NETTE

1. L'Indonésie a, pour chaque année contingentaire d'application de l'Accord, un droit d'exportation nette d'un montant maximum de 81 000 tonnes. Ce droit n'est sujet à aucun ajustement au titre du présent chapitre.

2. Les Philippines ont un droit d'exportation nette d'un montant maximum de 60 000 tonnes pour toute année contingentaire pendant laquelle la somme des contingents en vigueur dépasse à un moment quelconque 100 p. 100 du total des tonnages de base d'exportation. Ce droit n'est sujet à aucun ajustement au titre du présent chapitre.

Article 42

AUTRES EXPORTATIONS NETTES AUTORISÉES

Un Membre importateur en voie de développement peut, après en avoir dûment informé le Conseil avant le début d'une année contingentaire, exporter plus de sucre qu'il n'en importe, à condition qu'à la fin de ladite année contingentaire ses exportations nettes ne dépassent pas 10 000 tonnes. Ce droit n'est pas considéré comme un tonnage de base d'exportation et n'est sujet à aucun ajustement au titre du présent chapitre. Les Membres intéressés doivent toutefois se conformer aux conditions que peut prescrire le Conseil touchant les exportations des Membres exportateurs.

Article 43

DONATIONS OF SUGAR

(1) Donations of sugar by an exporting Member, other than those provided for in paragraphs (2) and (3) of this Article, shall be charged to the quota in effect of the donor Member and shall be governed by the provisions of the Agreement limiting exports to the free market.

(2) Donations of sugar by an exporting Member through assistance programmes of the United Nations or of any of its Specialized Agencies shall not be charged to the quota in effect of the donor Member, unless the Council so decides.

(3) The Council shall lay down the conditions under which donations of sugar by an exporting Member other than those under paragraph (2) of this Article shall not be charged to the quota in effect of the donor Member. These conditions shall provide, *inter alia*, for prior consultation and adequate safeguards to normal patterns of trade. No sugar so donated shall qualify for exemption under this paragraph unless it is exclusively for domestic consumption in the recipient countries.

(4) All donations of sugar by an exporting Member shall be notified promptly to the Council by the donor Member. Without prejudice to paragraphs (2) and (3) of this Article, in any case in which a Member considers that any donations are causing or are likely to cause prejudice to its interests, it may request the Council to examine the matter. The Council shall thereupon examine the matter and make such recommendations as it deems appropriate.

(5) In its Annual Report the Council shall include a report on developments concerning donations of sugar.

Article 44

HARDSHIP FUND

(1) The Council shall establish a special hardship fund of up to 150,000 tons in each quota year which shall be available at its discretion to meet special cases of hardship among developing Members which have sugar available for export over and above their permitted level of exports under the Agreement.

(2) Priority in the allocation of the fund shall be given to small developing Members whose export earnings are heavily dependent upon the export of sugar. Special consideration shall also be given to the claims of those

Article 43

DONS DE SUCRE

1. Les dons de sucre d'un Membre exportateur, autres que ceux prévus aux paragraphes 2 et 3 du présent article, sont imputés sur le contingent en vigueur du Membre donateur et sont régis par les dispositions de l'Accord qui limitent les exportations à destination du marché libre.

2. Sauf décision du Conseil, les dons de sucre d'un Membre exportateur effectués au titre de programmes d'assistance de l'Organisation des Nations Unies ou de l'une de ses institutions spécialisées ne sont pas imputés sur le contingent en vigueur du Membre donateur.

3. Le Conseil fixe les conditions dans lesquelles les dons de sucre d'un Membre exportateur, autres que ceux visés au paragraphe 2 du présent article, ne sont pas imputés sur le contingent en vigueur du Membre donateur. Ces conditions comportent, notamment, des consultations préalables et des garanties adéquates pour la structure normale des échanges. Le sucre livré à titre de don ne bénéficie de l'exemption prévue par le présent paragraphe que s'il est exclusivement destiné à être consommé dans le pays destinataire.

4. Tout don de sucre provenant d'un Membre exportateur doit être notifié sans retard au Conseil par le Membre donateur. Sans préjudice des paragraphes 2 et 3 du présent article, tout Membre qui considère qu'un don lèse ou risque de léser ses intérêts peut saisir le Conseil. Le Conseil examine alors l'affaire et fait les recommandations qu'il juge appropriées.

5. Dans son rapport annuel, le Conseil rend compte de la situation en ce qui concerne les dons de sucre.

Article 44

RÉSERVE DE SECOURS

1. Le Conseil constitue, pour chaque année contingentaie, une réserve spéciale de secours de 150 000 tonnes au maximum qu'il utilise à son gré pour parer aux difficultés particulières de Membres en voie de développement qui disposent, pour l'exportation, de quantités de sucre dépassant le niveau de leurs exportations autorisées en vertu de l'Accord.

2. Les attributions sur la réserve spéciale vont en priorité aux petits pays Membres en voie de développement dont les recettes d'exportation sont fortement tributaires des exportations de sucre. Il est aussi tenu compte

Members whose economy is becoming increasingly dependent upon sugar, including Members with no past performance in the free market. Attention shall also be given to the needs of certain Members burdened with excessive stocks at the time the Agreement was negotiated.

(3) The Council shall establish a Hardship Relief Committee to consider claims submitted under paragraphs (1) and (2) of this Article and to make recommendations to the Council on such claims. The Committee shall generally take into account the prevailing market situation, but may recommend relief in cases of individual hardship irrespective of the market situation. The recommendations of the Committee shall be given effect to by the Council unless amended by special vote.

(4) The Committee shall be composed of an independent Chairman and no more than six Members who shall act in their personal capacities and without instructions from any Government. In selecting the members of the Committee, the Council shall ensure that they do not represent any interests likely to be affected by a decision on the allocation of the fund.

(5) An allocation from the hardship fund shall not be considered as constituting an increase in the basic export tonnage of the Member concerned and shall not be subject to any adjustments under this chapter. It shall, however, form part of the quota in effect of that Member for the purposes of Article 32.

Article 45

DETERMINATION OF INITIAL EXPORT QUOTAS

- (1) At least thirty days before the beginning of a quota year, the Council
- (a) shall make an estimate of the import requirements of the free market during that year; and
 - (b) in the light of that estimate and of all factors affecting the demand for, and the supply of, sugar, including the quantities likely to be exported to the free market by non-Members, shall assign initial export quotas for that year to all the exporting Members, as provided in Article 49.

(2) At its first regular session in each quota year, the Council shall review the estimates referred to in paragraph (1) of this Article and shall consider whether, in the light of this review, action is required in relation to the general level of quotas in effect. At the same time, the Council shall review the supplies likely to be available under individual quotas in effect and shall, if it considers it desirable, exercise its powers under paragraph (2) of Article 47.

spécialement des demandes émanant de Membres dont l'économie est de plus en plus tributaire du sucre, y compris les Membres qui n'avaient pas précédemment exporté vers le marché libre. En outre, une attention particulière est accordée aux besoins de certains Membres qui détenaient des stocks excessifs au moment de la négociation de l'Accord.

3. Le Conseil crée un Comité de la réserve de secours qui examine les demandes présentées en vertu des paragraphes 1 et 2 du présent article et fait à leur sujet des recommandations au Conseil. Le Comité tient compte, d'une façon générale, de la situation du marché, mais peut recommander une aide dans des cas particuliers quelle que soit la situation du marché. Le Conseil donne effet aux recommandations du Comité, qu'il peut toutefois modifier par un vote spécial.

4. Le Comité est composé d'un président qui est une personnalité indépendante et de six membres au plus qui siègent à titre personnel sans recevoir d'instructions d'aucun gouvernement. En choisissant les membres du Comité, le Conseil veille à ce qu'ils ne représentent pas d'intérêts susceptibles d'être affectés par une décision sur l'utilisation de la réserve.

5. Les attributions sur la réserve spéciale ne sont pas considérées comme constituant une augmentation du tonnage de base d'exportation du Membre intéressé et ne sont sujettes à aucun ajustement au titre du présent chapitre. En revanche, elles font partie du contingent en vigueur de ce Membre aux fins de l'article 32.

Article 45

DÉTERMINATION DES CONTINGENTS INITIAUX D'EXPORTATION

1. Trente jours au moins avant le début d'une année contingente, le Conseil

- a) Procède à une estimation des besoins d'importation du marché libre pour ladite année, et
- b) Compte tenu de cette estimation et de tous les facteurs qui influent sur la demande et l'offre du sucre, y compris les quantités susceptibles d'être exportées sur le marché libre par des non-Membres, attribue des contingents initiaux d'exportation pour ladite année à tous les Membres exportateurs, comme prévu à l'article 49.

2. A sa première session ordinaire de chaque année contingente, le Conseil revoit les estimations mentionnées au paragraphe 1 du présent article et voit s'il y a lieu, d'après cet examen, d'ajuster le niveau général des contingents en vigueur. Le Conseil revoit également les quantités susceptibles d'être disponibles au titre des contingents individuels en vigueur et, s'il le juge indiqué, exerce les pouvoirs que lui confère le paragraphe 2 de l'article 47.

(3) The Executive Director shall notify all Members of the initial export quotas of exporting Members under paragraph (1) or (2) of this Article and of any subsequent changes in those quotas under any provision of the Agreement.

Article 46

NOTICE OF, AND ACTION ON, UNUSED QUOTAS

(1) Each exporting Member shall keep the Council informed as to whether or not it expects that it will use all of its quota in effect and, if not, of what part of that quota it expects will not be used. For this purpose, each exporting Member shall make at least two notifications to the Council as follows : one, as soon as possible after the initial export quotas have been allotted under Article 45, but not later than May 15, and another, as soon as possible after May 15, but not later than September 30.

(2) If an exporting Member fails to submit to the Council by May 15 the first notification referred to in paragraph (1) of this Article it shall have its voting rights suspended for the remainder of the quota year.

(3) If an exporting Member fails to submit to the Council by September 30 the second notification referred to in paragraph (1) of this Article, it shall not be eligible to share in any subsequent reallocation of shortfalls under Article 47 in that quota year.

(4) If the net exports of an exporting Member to the free market during a quota year fall short of its quota in effect on October 1 of that quota year, less any subsequent net reduction as a result of the operation of Article 48, the difference shall, subject to paragraphs (5) and (6) of this Article, be deducted from the total amount of sugar which would otherwise have been allocated to that Member in the subsequent quota year as a result of shortfall reallocations under the provisions of Article 47.

(5) Deductions under paragraph (4) of this Article shall be made only to the extent that the difference as established under that paragraph exceeds 10,000 tons or 5 per cent of the basic export tonnage of the Member concerned, whichever is the larger.

(6) The Council may, however, decide not to apply the provisions of paragraphs (2) to (4) of this Article, if it is satisfied by an explanation from the Member concerned that it did not fulfil its obligations by reasons of *force majeure*.

3. Le Directeur exécutif notifie à tous les Membres les contingents initiaux d'exportation attribués aux Membres exportateurs conformément au paragraphe 1 ou 2 du présent article et toute modification ultérieure de ces contingents décidée en vertu de toute autre disposition de l'Accord.

Article 46

NOTIFICATION ET ACTION EN CAS DE NON-UTILISATION DE CONTINGENTS

1. Chaque Membre exportateur indique régulièrement au Conseil s'il compte utiliser la totalité de son contingent en vigueur et, dans la négative, la fraction de ce contingent qui, selon ses prévisions, ne sera pas utilisée. A cette fin, il adresse au Conseil deux notifications au moins, à savoir : la première, aussitôt que possible après que les contingents initiaux d'exportation ont été attribués en vertu de l'article 45, et au plus tard le 15 mai; la deuxième, aussitôt que possible après le 15 mai, et au plus tard le 30 septembre.

2. Si un Membre exportateur n'adresse pas au Conseil, au plus tard pour le 15 mai, la première notification prévue au paragraphe 1 du présent article, ses droits de vote sont suspendus pour le reste de l'année contingentaire.

3. Si un Membre exportateur n'adresse pas au Conseil, au plus tard pour le 30 septembre, la deuxième notification prévue au paragraphe 1 du présent article, il ne peut bénéficier d'aucune redistribution ultérieure des déficits faite conformément à l'article 47 au cours de ladite année contingentaire.

4. Si, au cours d'une année contingentaire, les exportations nettes d'un Membre exportateur sur le marché libre sont inférieures à son contingent en vigueur au 1^{er} octobre de ladite année contingentaire, diminué de toute déduction nette effectuée ultérieurement en application de l'article 48, la différence est, sous réserve des paragraphes 5 et 6 du présent article, déduite de la quantité totale de sucre qui aurait normalement été attribuée à ce Membre au cours de l'année contingentaire suivante du fait d'une redistribution des déficits opérée conformément à l'article 47.

5. Il n'est opéré de déduction au titre du paragraphe 4 du présent article que dans la mesure où la différence visée audit paragraphe dépasse 10 000 tonnes ou 5 p. 100 du tonnage de base d'exportation du Membre intéressé, le plus élevé de ces deux chiffres étant retenu.

6. Toutefois, le Conseil peut décider de ne pas appliquer les paragraphes 2 à 4 du présent article si les explications fournies par le Membre intéressé le convainquent que ce Membre a été empêché de remplir ses obligations par des raisons de force majeure.

Article 47

SHORTFALLS AND THEIR RE-DISTRIBUTION

(1) Where an exporting Member has made a notification pursuant to paragraph (1) of Article 46 that it does not expect to use all of its quota in effect, its quota in effect shall be forthwith reduced by such amount as may be specified in the notification. Thereafter and for the balance of the quota year, such Member shall not participate in any quota increases under the provisions of this chapter, unless it notifies the Council that it is in a position to accept increases in its quota in effect.

(2) The Council may, after consultation with an exporting Member, determine that such Member will be unable to use all or part of its quota in effect. Such determination by the Council shall not have the effect of reducing the quota in effect of the Member concerned nor of depriving that Member of its right to fill that quota later in the quota year. A determination by the Council under this paragraph shall not relieve the Member concerned of its obligations under paragraph (1) of Article 46 nor exempt it from the measures referred to in paragraphs (2) to (4) of that Article.

(3) The Council shall take account of the effects on the current supply/demand position of the notifications made under Article 46 and of any determination by itself under paragraph (2) of this Article and, subject to the relevant provisions of paragraph (2) of Article 48, shall decide whether such shortfalls should, or should not, be re-distributed in whole or in part. Whenever the level of the aggregate of quotas in effect is to be increased under paragraph (2) of Article 48, any accumulated undistributed shortfall shall be first re-distributed in accordance with the provisions of paragraphs (4) and (5) of this Article to the extent required.

(4) The Council may specify the conditions in which shortfalls shall not be re-distributed, but in any event there shall be no re-distribution of shortfalls when the prevailing price is below the level specified in paragraph (2) (i) of Article 48, except in accordance with paragraph (6) of this Article. Re-distribution of shortfalls shall be made only among such exporting Members as are able to accept increases in their quotas in effect. When a Member is not in a position to use all or part of the quota increase resulting from the re-distribution, it shall immediately notify the Council to that effect; such quantities as cannot be accepted shall again be re-distributed in accordance with paragraph (5) of this Article.

Article 47

LES DÉFICITS ET LEUR REDISTRIBUTION

1. Lorsqu'un Membre exportateur a fait savoir, conformément au paragraphe 1 de l'article 46, qu'il ne compte pas utiliser la totalité de son contingent en vigueur, ce contingent est immédiatement réduit du montant qu'il a pu indiquer dans la notification. Par la suite, et pour le reste de l'année contingentaire, ce Membre ne participe à aucun relèvement de contingents effectué en vertu du présent chapitre, à moins de notifier au Conseil qu'il est en mesure d'accepter des relèvements de son contingent en vigueur.

2. Le Conseil peut conclure, après consultation avec un Membre exportateur, que ce Membre sera dans l'incapacité d'utiliser tout ou partie de son contingent en vigueur. Cette conclusion du Conseil n'a pas pour effet de réduire le contingent en vigueur du Membre intéressé ni de priver ce Membre de son droit d'utiliser pleinement ce contingent pendant le reste de l'année contingentaire. Une décision prise par le Conseil en vertu du présent paragraphe ne dégage pas le Membre intéressé des obligations que lui impose le paragraphe 1 de l'article 46, ni des mesures prévues aux paragraphes 2 à 4 dudit article.

3. Le Conseil tient compte des effets que les notifications faites en application de l'article 46 et les décisions qu'il peut prendre en application du paragraphe 2 du présent article peuvent avoir sur la situation de l'offre et de la demande; sous réserve des dispositions pertinentes du paragraphe 2 de l'article 48, il décide si ces déficits doivent ou non être redistribués en totalité ou en partie. Chaque fois que le niveau de l'ensemble des contingents en vigueur doit être relevé en vertu du paragraphe 2 de l'article 48, tout déficit accumulé et non distribué est d'abord redistribué, dans la mesure requise, conformément aux paragraphes 4 et 5 du présent article.

4. Le Conseil peut préciser les conditions dans lesquelles les déficits ne sont pas redistribués; en tout état de cause, il n'y a pas redistribution de déficits lorsque le prix pratiqué est inférieur au niveau indiqué à l'alinéa 2, *i*, de l'article 48, si ce n'est en application du paragraphe 6 du présent article. La redistribution des déficits ne se fait qu'entre les Membres exportateurs qui sont en mesure d'accepter des relèvements de leur contingent en vigueur. Quand un Membre est incapable d'utiliser tout ou partie de l'accroissement de contingent découlant de la redistribution, il en avertit immédiatement le Conseil; les quantités qu'il ne peut accepter sont à nouveau redistribuées conformément au paragraphe 5 du présent article.

(5) Subject to the provisions of paragraphs (3) and (4) of Article 46 and to paragraph (6) of this Article, the following principles shall apply in all cases where shortfalls are to be re-distributed :

- (a) shortfalls shall be first re-distributed, pro rata to their basic export tonnages, among all exporting Members whose quotas in effect are below 100 per cent of their respective basic export tonnages until these reach that level; and
- (b) thereafter, 20 per cent of any shortfall to be re-distributed shall be allotted exclusively to developing exporting Members, pro rata to their basic export tonnages, the remaining 80 per cent being again distributed among all exporting Members, pro rata to their basic export tonnages.

(6) Notwithstanding the provisions of paragraph (4) of this Article, shortfalls by Bolivia, Ecuador, Haiti, Panama, Paraguay and Venezuela shall be re-distributed automatically among those Members pro rata to their basic export tonnages. Such shortfalls as cannot be taken up by those Members as a group, shall be subject to the provisions of paragraphs (3), (4) and (5) of this Article.

Article 48

ESTABLISHMENT AND ADJUSTMENT OF QUOTA LEVELS

(1) The Council shall keep the market situation under review and shall meet whenever circumstances so require.

(2) The Council shall have discretion to establish the level of the initial export quotas and to increase or reduce the level of quotas in effect, subject to paragraph (2) of Article 49 and to the following provisions :

(a) Unless the Council decides otherwise, the aggregate of the initial export quotas shall be established at the level of the aggregate of quotas in effect at the time when the Council takes action under paragraph (1) of Article 45;

(b) When the prevailing price is above 4.00 cents per pound, the aggregate of quotas in effect shall not be restrained below the total of basic export tonnages, unless the Council, by special vote, decides otherwise;

(c) If the prevailing price, having been at lower levels, rises above 4.50 cents per pound, the aggregate of quotas in effect shall not be restrained below 110 per cent of the total of basic export tonnages, unless the Council, by special vote, decides otherwise;

5. Sous réserve des paragraphes 3 et 4 de l'article 46 et du paragraphe 6 du présent article, les principes ci-après sont appliqués dans tous les cas où des déficits doivent être redistribués :

- a) Les déficits sont d'abord redistribués, au prorata de leurs tonnages de base d'exportation, entre tous les Membres exportateurs dont les contingents en vigueur sont inférieurs à 100 p. 100 de leurs tonnages de base d'exportation respectifs, jusqu'à ce que les contingents en vigueur atteignent ce niveau; et
- b) Ensuite, 20 p. 100 de tout déficit à redistribuer sont répartis uniquement entre les Membres en voie de développement exportateurs, au prorata de leurs tonnages de base d'exportation, les 80 p. 100 restants étant à nouveau distribués entre tous les Membres exportateurs, au prorata de leurs tonnages de base d'exportation.

6. Nonobstant le paragraphe 4 du présent article, les déficits de la Bolivie, de l'Équateur, de Haïti, de Panama, du Paraguay et du Venezuela sont automatiquement redistribués entre ces Membres au prorata de leurs tonnages de base d'exportation. Les déficits qui ne peuvent être absorbés par ces Membres en tant que groupe sont soumis aux dispositions des paragraphes 3, 4 et 5 du présent article.

Article 48

FIXATION ET AJUSTEMENT DU NIVEAU DES CONTINGENTS

1. Le Conseil suit l'évolution du marché et se réunit chaque fois que les circonstances l'exigent.

2. Le Conseil a la faculté de fixer le niveau des contingents initiaux d'exportation et d'augmenter ou de réduire le niveau des contingents en vigueur, sous réserve du paragraphe 2 de l'article 49 et des dispositions suivantes :

a) Sauf décision contraire du Conseil, le total des contingents initiaux d'exportation est fixé au niveau du total des contingents en vigueur au moment où le Conseil prend une décision en vertu du paragraphe 1 de l'article 45;

b) Lorsque le prix pratiqué dépasse 4 cents par livre, le total des contingents en vigueur ne peut être maintenu à un niveau inférieur au total des tonnages de base d'exportation, à moins que le Conseil, par un vote spécial, n'en décide autrement;

c) Si le prix pratiqué, après avoir été à des niveaux inférieurs, vient à dépasser 4,50 cents par livre, le total des contingents en vigueur ne peut être maintenu à un niveau inférieur à 110 p. 100 du total des tonnages de base d'exportation, à moins que le Conseil, par un vote spécial, n'en décide autrement;

(d) If, and as long as, the prevailing price exceeds 5.25 cents per pound, all quotas shall be inoperative;

(e) If the prevailing price, having been above 5.25 cents per pound, moves below 5.00 cents per pound, quotas in effect shall be established at levels which do not in aggregate exceed 115 per cent of the total of basic export tonnages, unless the Council decides otherwise;

(f) When the prevailing price, having been at higher levels, moves below 4.50 cents per pound, individual quotas in effect shall be reduced by 5 per cent of the basic export tonnages of the Members concerned, unless the Council decides otherwise;

(g) When the prevailing price, having been at higher levels, moves below 4.00 cents per pound, individual quotas in effect shall be reduced by 5 per cent of the basic export tonnages of the Members concerned, unless the Council decides otherwise;

(h) If the prevailing price, having been at higher levels, moves below 3.75 cents per pound, the aggregate of quotas in effect shall not be more than 95 per cent of the total of basic export tonnages, unless the Council decides otherwise;

(i) If the prevailing price is at or below 3.50 cents per pound, individual quotas in effect shall be at the minimum level compatible with paragraphs (2) (a) and (2) (b) of Article 49, unless the Council, by special vote, decides on a higher level;

(j) If the prevailing price, having been at higher levels, reaches 3.25 cents per pound, the Council shall have recourse to paragraph (2) (e) of Article 49;

(k) No reduction in the level of quotas in effect shall be made within the last 45 calendar days of the quota year.

(3) Such adjustments of levels of quotas in effect as might be necessary to meet the requirements of paragraph (2) of this Article shall be made as soon as the price conditions of that paragraph have been fulfilled and shall be applied pending such further adjustments as might be decided by the Council within the provisions of that paragraph.

(4) When conducting the review referred to in paragraph (2) of Article 70, the Council shall, by special vote, determine for the fourth and fifth years of the Agreement the price levels for the purposes of this Article and of Article 30. In the absence of a decision by the Council, the price levels specified in these Articles shall remain unchanged.

d) Si le prix pratiqué dépasse 5,25 cents par livre, et tant qu'il se maintient au-dessus de ce niveau, tous les contingents cessent d'être applicables;

e) Si le prix pratiqué, après avoir dépassé 5,25 cents par livre, descend au-dessous de 5 cents par livre, les contingents en vigueur sont fixés à des niveaux tels que leur total ne dépasse pas 115 p. 100 du total des tonnages de base d'exportation, à moins que le Conseil n'en décide autrement;

f) Lorsque le prix pratiqué, après avoir été à des niveaux supérieurs, descend au-dessous de 4,50 cents par livre, les contingents individuels en vigueur sont réduits à raison de 5 p. 100 du tonnage de base d'exportation des Membres intéressés, à moins que le Conseil n'en décide autrement;

g) Lorsque le prix pratiqué, après avoir été à des niveaux supérieurs, descend au-dessous de 4 cents par livre, les contingents individuels en vigueur sont réduits à raison de 5 p. 100 du tonnage de base d'exportation des Membres intéressés, à moins que le Conseil n'en décide autrement;

h) Si le prix pratiqué, après avoir été à des niveaux supérieurs, descend au-dessous de 3,75 cents par livre, le total des contingents en vigueur ne peut être supérieur à 95 p. 100 du total des tonnages de base d'exportation, à moins que le Conseil n'en décide autrement;

i) Si le prix pratiqué est égal ou inférieur à 3,50 cents par livre, les contingents individuels en vigueur sont fixés au niveau minimum compatible avec les dispositions des alinéas 2, a, et 2, b, de l'article 49, à moins que le Conseil ne décide, par un vote spécial, d'un niveau plus élevé;

j) Si le prix pratiqué, après avoir été à des niveaux supérieurs, tombe à 3,25 cents par livre, le Conseil a recours à l'alinéa 2, a, de l'article 49;

k) Aucune réduction du niveau des contingents en vigueur ne peut intervenir dans les 45 derniers jours de l'année contingentaire.

3. Les ajustements à apporter au niveau des contingents en vigueur pour satisfaire aux prescriptions du paragraphe 2 du présent article sont appliqués dès que les conditions de prix prévues dans ledit paragraphe sont remplies; ils demeurent en attendant tout autre ajustement que le Conseil peut décider conformément aux dispositions dudit paragraphe.

4. Lorsqu'il procède à l'examen visé au paragraphe 2 de l'article 70, le Conseil, par un vote spécial, fixe pour la quatrième et la cinquième année d'application de l'Accord, les niveaux de prix aux fins du présent article et de l'article 30. En l'absence d'une décision du Conseil, les niveaux de prix prescrits dans ces articles demeurent inchangés.

*Article 49*ALLOCATION OF INITIAL EXPORT QUOTAS AND APPLICATION OF QUOTA LEVEL
ADJUSTMENTS TO INDIVIDUAL MEMBERS

(1) The allocation of initial export quotas under Article 45 and changes in the aggregate of quotas in effect under Article 48 in any quota year shall be made in respect of individual exporting Members pro rata to their basic export tonnages, except as specifically provided for in paragraph (2) of this Article.

(2) The allocation of initial export quotas under Article 45 and adjustments of quotas in effect resulting from the application of Articles 48 shall be subject to the following provisions :

(a) The quota in effect of any Member with a basic export tonnage in Column II of paragraph (1) of Article 40 shall not be initially established at less than, or subsequently reduced below, 90 per cent of its basic export tonnage, except to give effect to any charges or deductions made under Articles 32 and 47, or except as a result of any action under sub-paragraph (e) of this paragraph;

(b) The quota in effect of any Member with a basic export tonnage in Column III of paragraph (1) of Article 40 shall not be subject to any adjustment resulting from the application of the provisions of paragraph (2) of Article 48;

(c) A quantity surrendered by any exporting Member under paragraph (1) of Article 46 shall be deducted from the amount by which the quota in effect of that Member would otherwise be reduced in the same quota year;

(d) Where a quota reduction cannot be fully applied to the quota in effect of any exporting Member because at the time the reduction is made that Member has already exported or sold all or part of the amount of such reduction, a corresponding amount shall be deducted from the quota in effect of that Member in the following quota year;

(e) If the market situation requires additional measures in order to achieve the price objectives of the Agreement, the Council may by special vote establish quotas in effect at, or reduce them, below the minimum percentage of basic export tonnages permissible under sub-paragraph (a) of this paragraph, provided that, in no event, may the levels of quotas in effect established under this sub-paragraph be lower than those permissible under sub-paragraph (a) of this paragraph by more than 5 per cent of the basic export tonnages of the Members concerned.

Article 49

ATTRIBUTION DES CONTINGENTS INITIAUX D'EXPORTATION ET APPLICATION DES AJUSTEMENTS DU NIVEAU DES CONTINGENTS AUX DIVERS MEMBRES

1. L'attribution des contingents initiaux d'exportation au titre de l'article 45 et les changements apportés au total des contingents en vigueur au titre de l'article 48, au cours d'une année contingentaire, sont opérés pour chaque Membre exportateur au prorata de son tonnage de base d'exportation, sauf dispositions expresses du paragraphe 2 du présent article.

2. L'attribution des contingents initiaux d'exportation au titre de l'article 45 et les ajustements de contingents en vigueur découlant de l'application de l'article 48 sont opérés sous réserve des dispositions suivantes :

a) Le contingent en vigueur de tout Membre dont le tonnage de base d'exportation figure dans la colonne II du paragraphe 1 de l'article 40 ne peut être fixé initialement ou ramené par la suite à moins de 90 p. 100 de son tonnage de base d'exportation, si ce n'est soit pour l'application de toutes imputations ou déductions faites en vertu des articles 32 et 47, soit en conséquence d'une décision prise en vertu de l'alinéa *e* du présent paragraphe;

b) Le contingent en vigueur de tout Membre dont le tonnage de base d'exportation figure dans la colonne III du paragraphe 1 de l'article 40 n'est sujet à aucun ajustement découlant de l'application du paragraphe 2 de l'article 48;

c) Toute quantité abandonnée par un Membre exportateur aux termes du paragraphe 1 de l'article 46 est déduite du montant dont le contingent en vigueur de ce Membre serait normalement réduit pour la même année contingentaire;

d) Lorsqu'une réduction de contingent ne peut être entièrement appliquée au contingent en vigueur d'un Membre exportateur du fait qu'au moment de cette réduction ce Membre a déjà exporté ou vendu tout ou partie de la quantité représentant cette réduction, une quantité correspondante est déduite du contingent en vigueur de ce Membre pour l'année contingentaire suivante;

e) Si la situation du marché exige que des mesures supplémentaires soient prises pour atteindre les objectifs de l'Accord en matière de prix, le Conseil peut, par un vote spécial, fixer ou ramener les contingents en vigueur à un niveau inférieur au pourcentage minimum des tonnages de base d'exportation autorisé en vertu de l'alinéa *a* du présent paragraphe, à condition que les niveaux des contingents en vigueur établis en vertu du présent alinéa ne soient en aucun cas inférieurs de plus de 5 p. 100 des tonnages de base d'exportation des Membres intéressés aux niveaux autorisés par l'alinéa *a* du présent paragraphe.

CHAPTER XII

SUPPORT MEASURES AND ACCESS TO MARKETS

Article 50

SUPPORT MEASURES

(1) Members recognize that subsidies on the production or marketing of sugar which operate directly or indirectly to increase exports of sugar or to reduce imports of sugar may endanger the fulfilment of the objectives of the Agreement.

(2) If any Member grants or maintains any such subsidy, including any form of income or price support, it shall, during each quota year, notify the Council in writing of the extent and nature of the subsidization and of the circumstances making the subsidization necessary. The notification referred to in this paragraph shall be given at the request of the Council, which request shall be made at least once each quota year in such form and at such time as may be provided in the Rules of Procedure of the Council.

(3) In any case in which a Member considers that serious prejudice to its interests under this Agreement is caused or threatened by such subsidization, the Member granting the subsidy shall, upon request, discuss with the other Member or Members concerned, or with the Council, the possibility of limiting the subsidization. In any case in which the matter is brought before the Council, the Council may examine the case with the Members concerned and make such recommendations as it deems appropriate, bearing in mind the particular circumstances of the Member granting the subsidies.

Article 51

SPECIAL UNDERTAKINGS BY DEVELOPED IMPORTING MEMBERS

(1) Each developed importing Member shall ensure access to its market for imports from exporting Members as provided in Annex A.

(2) Each Member listed in Annex A shall adopt such measures as it deems appropriate to its own circumstances in order to carry out its undertakings under paragraph (1) of this Article.

(3) The conditions to be established by the Council in agreement with the Government of a developed importing country wishing to accede to the Agreement in accordance with Article 64 shall include a reference to that Government's arrangements in relation to access to its market.

CHAPITRE XII

MESURES DE SOUTIEN ET ACCÈS AUX MARCHÉS

Article 50

MESURES DE SOUTIEN

1. Les Membres reconnaissent que les subventions à la production ou à la commercialisation du sucre qui ont directement ou indirectement pour effet d'accroître les exportations ou de réduire les importations de sucre risquent de compromettre les objectifs de l'Accord.

2. Si un Membre accorde ou maintient une subvention de ce genre, y compris une forme quelconque de protection des revenus ou de soutien des prix, il doit, au cours de chaque année contingentaire, notifier par écrit au Conseil l'importance et la nature de cette subvention ainsi que les circonstances qui la rendent nécessaire. La notification visée au présent paragraphe est faite sur demande du Conseil, formulée au moins une fois par année contingentaire dans la forme et au moment prévus par le règlement intérieur du Conseil.

3. Lorsqu'un Membre estime qu'une subvention de ce genre porte ou menace de porter un préjudice sérieux aux intérêts qu'il tient de l'Accord, le Membre qui accorde la subvention doit, sur demande, examiner avec le ou les Membres intéressés, ou avec le Conseil, la possibilité de limiter la subvention. Lorsque le Conseil en est saisi, il peut examiner l'affaire avec les Membres intéressés et faire les recommandations qu'il juge appropriées, compte tenu de la situation particulière dans laquelle se trouve le Membre qui accorde la subvention.

Article 51

ENGAGEMENTS SPÉCIAUX PRIS PAR LES MEMBRES DÉVELOPPÉS IMPORTATEURS

1. Chaque Membre développé importateur assure l'accès de son marché aux importations en provenance des Membres exportateurs comme il est prévu à l'Annexe A.

2. Chaque Membre désigné à l'Annexe A prend les mesures qu'il juge convenir à sa propre situation pour remplir ses engagements au titre du paragraphe 1 du présent article.

3. Les conditions à fixer par le Conseil en accord avec le gouvernement d'un pays développé importateur qui souhaite adhérer à l'Accord conformément à l'article 64 comprennent une référence aux dispositions prévues par ce gouvernement en ce qui concerne l'accès à son marché.

CHAPTER XIII

STOCKS

Article 52

MAXIMUM STOCKS

(1) Each exporting Member undertakes to adjust its production so that either :

- (a) total stocks held by that Member shall not exceed on a fixed date immediately preceding the start of the new crop, such date to be agreed with the Council, an amount equal to 20 per cent of its production in the immediately preceding calendar year; or
- (b) the quantity of sugar held by that Member over and above stocks for domestic consumption requirements shall not exceed, on a fixed date each year immediately preceding the start of the new crop, such date to be agreed with the Council, an amount equal to 20 per cent of its basic export entitlement.

(2) On becoming a Member of the Agreement, each exporting Member shall notify the Council which of the two alternatives in paragraph (1) it accepts as applicable to it.

(3) On application by an exporting Member the Council may, if it considers that such action is justified by special circumstances, authorize that Member to hold quantities in excess of the amounts laid down in paragraph (1) of this Article.

Article 53

MINIMUM STOCKS

(1) For the purposes of this Article minimum stocks shall be the quantities of uncommitted sugar held by an exporting Member (or on its behalf by another Member with the consent of the Council) which are additional to any stocks required to meet the needs of domestic consumers and any obligations under the special arrangements referred to in chapter X.

(2) The levels of minimum stocks held under this Article shall be as follows :

- (a) for developed exporting Members : 15 per cent of their individual basic export tonnages;

CHAPITRE XIII

STOCKS

Article 52

STOCKS MAXIMUMS

1. Chaque Membre exportateur s'engage à ajuster sa production de manière

- a) Que le total des stocks détenus par ce Membre ne dépasse pas, à une date déterminée précédant immédiatement le début de la nouvelle récolte — cette date étant arrêtée en accord avec le Conseil —, une quantité égale à 20 p. 100 de sa production de l'année civile précédente; ou bien
- b) Que la quantité de sucre détenue par ce Membre en sus des stocks nécessaires aux besoins de la consommation intérieure ne dépasse pas, à une date déterminée de chaque année, précédant immédiatement le début de la nouvelle récolte — cette date étant arrêtée en accord avec le Conseil —, une quantité égale à 20 p. 100 de son droit d'exportation de base.

2. Au moment où il devient Membre au sens de l'Accord, chaque Membre exportateur notifie au Conseil celle des deux variantes du paragraphe 1 qu'il accepte comme lui étant applicable.

3. Sur demande d'un Membre exportateur le Conseil peut, s'il l'estime justifié par des circonstances spéciales, autoriser ce Membre à détenir des quantités supérieures à celles fixées au paragraphe 1 du présent article.

Article 53

STOCKS MINIMUMS

1. Aux fins du présent article, les stocks minimums s'entendent des quantités de sucre, franc de tout engagement, qu'un Membre exportateur (ou un autre Membre agissant pour son compte avec le consentement du Conseil) détient en sus des stocks nécessaires pour satisfaire aux besoins de la consommation interne et à toute obligation résultant des arrangements spéciaux visés au chapitre X.

2. Les niveaux des stocks minimums détenus conformément au présent article sont les suivants :

- a) Pour les Membres exportateurs développés : 15 p. 100 de leur tonnage de base d'exportation;

(b) for developing exporting Members : 10 per cent of their individual basic export tonnages; this percentage can be increased up to 12 1/2 per cent in individual instances with the agreement of the exporting Member concerned.

(3) The minimum stocks held by each exporting Member shall be made available for sale under the provisions of Article 30. In special circumstances, however, the Council may, by special vote, authorize individual exporting Members to release a portion of minimum stocks in situations other than those specified in paragraph (2) of Article 30.

(4) If, owing to special circumstances, an exporting Member believes that it cannot hold during a given year the minimum stocks as fixed in this Article it shall state its case to the Council, which may by special vote vary for a specified period the amount of minimum stocks to be held by the Member concerned.

(5) The Council shall adopt procedures covering the establishment, maintenance and replenishment of minimum stocks and shall establish procedures to ensure that the obligations under this Article are being met.

CHAPTER XIV

ANNUAL REVIEW AND MEASURES TO ENCOURAGE CONSUMPTION

Article 54

ANNUAL REVIEW

(1) The Council shall as far as possible in each quota year review the operation of the Agreement in the light of the objectives set out in Article 1 and the effects of the Agreement on the market and on the economies of individual countries, and in particular of the developing countries, in the preceding quota year. The Council shall then formulate recommendations to Members regarding ways and means of improving the functioning of the Agreement.

b) Pour les Membres exportateurs en voie de développement : 10 p. 100 de leur tonnage de base d'exportation; ce pourcentage peut être accru jusqu'à 12,5 p. 100 dans des cas particuliers, avec l'accord du Membre exportateur intéressé.

3. Les stocks minimums détenus par chaque Membre exportateur sont offerts à la vente conformément à l'article 30. Cependant, dans des circonstances spéciales, le Conseil peut, par un vote spécial, autoriser des Membres exportateurs individuels à débloquer une partie des stocks minimums dans des cas autres que ceux indiqués au paragraphe 2 de l'article 30.

4. Si, par suite de circonstances spéciales, un Membre exportateur estime ne pas être en mesure de maintenir pendant une année donnée ses stocks minimums au niveau fixé dans le présent article, il expose sa situation au Conseil, qui peut, par un vote spécial, modifier pour une période déterminée le volume des stocks minimums que ce Membre doit détenir.

5. Le Conseil adopte des procédures de constitution, de maintien et de reconstitution des stocks minimums ainsi que des procédures permettant d'assurer l'exécution des obligations énoncées dans le présent article.

CHAPITRE XIV

EXAMEN ANNUEL ET MESURES D'ENCOURAGEMENT DE LA CONSOMMATION

Article 54

EXAMEN ANNUEL

1. Dans la mesure du possible, le Conseil examine chaque année contingentaire la manière dont l'Accord a fonctionné eu égard aux objectifs énoncés à l'article premier, ainsi que les effets que l'Accord a eus sur le marché et sur l'économie des différents pays, en particulier celle des pays en voie de développement, au cours de l'année contingentaire précédente. Le Conseil adresse ensuite des recommandations aux Membres quant aux moyens d'améliorer le fonctionnement de l'Accord.

(2) The report of each annual review shall be published in such form and manner as the Council may decide.

Article 55

MEASURES TO ENCOURAGE CONSUMPTION

(1) Bearing in mind the relevant objectives of the Final Act of the first session of UNCTAD, each Member shall take such action as it deems appropriate to encourage the consumption of sugar and to remove any obstacles which restrict the growth of sugar consumption. In so doing, each Member shall have regard to the effects on sugar consumption of customs duties, internal taxes and fiscal charges and quantitative or other controls, and to all other important factors relevant to an assessment of the situation.

(2) Each Member shall periodically inform the Council of the measures it has adopted under paragraph (1) of this Article and of their effects.

(3) The Council shall establish a Sugar Consumption Committee composed of both exporting and importing Members.

(4) The Committee shall study such matters as :

- (a) the effects on sugar consumption of the use of any form of substitutes for sugar, including synthetic sweeteners;
 - (b) the relative tax treatment of sugar and synthetic sweeteners;
 - (c) the effects of (i) taxation and restrictive measures (ii) economic conditions and in particular balance of payments difficulties and (iii) climatic and other conditions, on the consumption of sugar in different countries;
 - (d) means of promoting consumption, particularly in countries where consumption per caput is low;
 - (e) co-operation with agencies concerned with the expansion of consumption of sugar and other related foodstuffs;
 - (f) research into new uses of sugar, its by-products and the plants from which it is derived,
- and shall submit to the Council such recommendations as it deems desirable for appropriate action by Members or by the Council.

2. Le rapport sur chaque examen annuel est publié sous la forme et de la manière dont le Conseil peut décider.

Article 55

MESURES D'ENCOURAGEMENT DE LA CONSOMMATION

1. Eu égard aux objectifs pertinents de l'Acte final de la première session de la CNUCED, chaque Membre prend les mesures qu'il juge appropriées pour encourager la consommation de sucre et écarter les obstacles qui en entraveraient l'accroissement. Ce faisant, chaque Membre prend en considération les effets que les droits de douane, les taxes intérieures, les charges fiscales et les réglementations quantitatives ou autres ont sur la consommation de sucre ainsi que tous les autres facteurs importants nécessaires pour apprécier la situation.

2. Chaque Membre signale périodiquement au Conseil les mesures qu'il a adoptées en application du paragraphe 1 du présent article et les effets de ces mesures.

3. Le Conseil institue un Comité de la consommation du sucre, composé de Membres exportateurs et de Membres importateurs.

4. Le Comité étudie des questions telles que :

- a) Les effets, sur la consommation de sucre, de l'emploi des succédanés du sucre sous toutes leurs formes et notamment des édulcorants de synthèse;
- b) Le régime fiscal du sucre par rapport à celui des édulcorants de synthèse;
- c) Les effets i) de la fiscalité et des mesures restrictives, ii) de la situation économique et notamment des difficultés de balance des paiements, et iii) des conditions climatiques et autres, sur la consommation du sucre dans les différents pays;
- d) Les moyens d'encourager la consommation, notamment dans les pays à faible consommation par habitant;
- e) La coopération avec les organismes qui s'intéressent à l'expansion de la consommation du sucre et des denrées apparentées;
- f) Les travaux de recherche consacrés aux nouvelles utilisations du sucre, de ses sous-produits et des plantes dont il est extrait; et il soumet au Conseil les recommandations qu'il juge souhaitables en vue d'une action appropriée des Membres ou du Conseil.

CHAPTER XV

RELIEF FROM OBLIGATIONS IN EXCEPTIONAL CIRCUMSTANCES

Article 56

RELIEF FROM OBLIGATIONS

(1) Where it is necessary on account of exceptional circumstances or emergency or *force majeure* not expressly provided for in the Agreement, the Council may, by special vote, relieve a Member of an obligation under the Agreement if it is satisfied by an explanation from that Member that the implementation of that obligation constitutes a serious hardship for, or imposes an inequitable burden on, such Member.

(2) The Council, in granting relief to a Member under the terms of paragraph (1) of this Article, shall state explicitly the terms and conditions on which, and the period for which, the Member is relieved of such obligation, and the reasons for which the relief is granted.

(3) The existence in the country of a Member, in one or more years, of exportable sugar in excess of that Member's basic export entitlement, after providing for domestic consumption and stocks, shall not constitute the sole basis for application to the Council for a waiver of quota obligations.

CHAPTER XVI

DISPUTES AND COMPLAINTS

Article 57

DISPUTES

(1) Any dispute concerning the interpretation or application of the Agreement, which is not settled among the parties involved, shall, at the request of any party to the dispute, be referred to the Council for decision.

(2) In any case where a dispute has been referred to the Council under paragraph (1) of this Article, a majority of Members holding not less than one third of the total votes may require the Council, after discussion, to seek the opinion of an advisory panel constituted under paragraph (3) of this Article on the issue in dispute before giving its decision.

CHAPITRE XV

DISPENSES EN RAISON DE CIRCONSTANCES EXCEPTIONNELLES

Article 56

DISPENSES

1. Lorsque des circonstances exceptionnelles ou des cas de force majeure non expressément envisagés dans l'Accord le demandent, le Conseil peut, par un vote spécial, dispenser un Membre d'une obligation prescrite par l'Accord si les explications fournies par ce Membre le convainquent que le respect de cette obligation porterait à ce Membre un préjudice grave ou lui imposerait une charge inéquitable.

2. Quand il accorde une dispense à un Membre en vertu du paragraphe 1 du présent article, le Conseil précise les modalités, les conditions, la durée et les motifs de cette dispense.

3. Le fait qu'un Membre dispose sur son territoire au cours d'une ou de plusieurs années — après avoir couvert les besoins de sa consommation intérieure et constitué ses stocks — d'une quantité de sucre exportable supérieure à son droit d'exportation de base n'autorise pas par lui seul ce Membre à demander au Conseil de le dispenser de ses obligations contingentes.

CHAPITRE XVI

DIFFÉRENDS ET PLAINTES

Article 57

DIFFÉRENDS

1. Tout différend relatif à l'interprétation ou à l'application de l'Accord qui n'est pas réglé entre les parties en cause est, à la demande de toute partie au différend, déferé au Conseil pour décision.

2. Quand un différend est déferé au Conseil en vertu du paragraphe 1 du présent article, une majorité des Membres détenant au moins le tiers du total des voix peut requérir le Conseil de prendre, après discussion de l'affaire et avant de rendre sa décision, l'opinion d'une commission consultative, constituée conformément au paragraphe 3 du présent article, sur la question en litige.

(3) (a) Unless the Council unanimously agrees otherwise, the panel shall consist of :

- (i) two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting Members;
- (ii) two such persons nominated by the importing Members; and
- (iii) a Chairman selected unanimously by the four persons under (i) and (ii) or, if they fail to agree, by the Chairman of the Council.

(b) Persons from countries of all Members shall be eligible to serve on the advisory panel.

(c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any Government.

(d) The expenses of the advisory panel shall be paid by the Organization.

(4) The opinion of the advisory panel and the reasons therefor shall be submitted to the Council; and the Council, after considering all the relevant information, shall decide the dispute by special vote.

Article 58

ACTION BY THE COUNCIL ON COMPLAINTS AND ON NON-FULFILMENT OF OBLIGATIONS BY MEMBERS

(1) Any complaint that any Member has failed to fulfil its obligations under the Agreement shall, at the request of the Member making the complaint, be referred to the Council, which, subject to prior consultation with the Members concerned, shall make a decision on the matter.

(2) Any finding by the Council that a Member is in breach of its obligations under the Agreement shall be made by a simple distributed majority and shall specify the nature of the breach.

(3) Whenever the Council, whether as the result of a complaint or otherwise, finds that a Member has committed a breach of the Agreement it may, without prejudice to such other measures as are specifically provided for in other Articles of the Agreement, by special vote :

- (i) suspend that Member's voting rights in the Council and in the Executive Committee; and, if it deems it necessary

3. a) A moins que le Conseil n'en décide autrement à l'unanimité, cette commission est composée de :

- i) Deux personnes désignées par les Membres exportateurs, dont l'une possède une grande expérience des questions du genre de celle qui est en litige et l'autre est un juriste qualifié et expérimenté;
- ii) Deux personnes de qualifications analogues, désignées par les Membres importateurs;
- iii) Un président choisi à l'unanimité par les quatre personnes nommées conformément aux alinéas i et ii ou, en cas de désaccord, par le Président du Conseil.

b) Des ressortissants de tous Membres peuvent siéger à la commission consultative.

c) Les membres de la commission consultative siègent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.

d) Les dépenses de la commission consultative sont à la charge de l'Organisation.

4. L'opinion motivée de la commission consultative est soumise au Conseil, qui règle le différend par vote spécial après avoir pris en considération tous les éléments d'information utiles.

Article 58

ACTION DU CONSEIL EN CAS DE PLAINTE ET DE MANQUEMENT, PAR LES MEMBRES, A LEURS OBLIGATIONS

1. Toute plainte pour manquement, par un Membre, aux obligations que lui impose l'Accord est, sur demande du Membre auteur de la plainte, déferée au Conseil, qui statue après consultation des Membres intéressés.

2. Les décisions par lesquelles le Conseil conclut qu'un Membre a manqué aux obligations que lui impose l'Accord sont prises à la majorité répartie simple; elles doivent préciser la nature de l'infraction.

3. Toutes les fois qu'il conclut, que ce soit ou non à la suite d'une plainte, qu'un Membre a contrevenu à l'Accord, le Conseil, sans préjudice des autres mesures expressément prévues dans d'autres articles de l'Accord, peut, par un vote spécial :

- i) Suspendre les droits de vote de ce Membre au Conseil et au Comité exécutif et, s'il le juge nécessaire,

- (ii) suspend further rights of such Member, including that of being eligible for, or of holding office in the Council or in any of its Committees until it has fulfilled its obligations; or, if such breach significantly impairs the operation of the Agreement
- (iii) take action under Article 68.

CHAPTER XVII

FINAL PROVISIONS

*Article 59**Signature*

The Agreement shall be open for signature at United Nations Headquarters until and including December 24, 1968 by any Government invited to the United Nations Sugar Conference 1968.

Article 60

RATIFICATION

The Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures. Except as provided in Article 61, instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the United Nations not later than December 31, 1968.

Article 61

NOTIFICATION BY GOVERNMENTS

(1) If a signatory Government is unable to comply with the requirements of Article 60 within the time-limit specified in that Article, it may notify the Secretary-General of the United Nations that it is undertaking to seek ratification, acceptance or approval in accordance with the constitutional procedures required as rapidly as possible and in any case not later than July 1, 1969. Any Government for which conditions of accession have been established by the Council in agreement with that Government may also notify the Secretary-General of the United Nations that it is undertaking to satisfy the constitutional procedures required to accede to the Agreement as rapidly as possible and at least within a six-month period of such conditions being established.

- ii) Suspendre d'autres droits du Membre en question, notamment son éligibilité à une fonction officielle au Conseil ou à ses comités ou son droit d'exercer une telle fonction, jusqu'à ce qu'il se soit acquitté de ses obligations; ou, si l'infraction entrave sérieusement le fonctionnement de l'Accord,
- iii) Prendre la mesure prévue à l'article 68.

CHAPITRE XVII

DISPOSITIONS FINALES

Article 59

SIGNATURE

L'Accord sera ouvert, au Siège de l'Organisation des Nations Unies, jusqu'au 24 décembre 1968 inclus, à la signature de tout gouvernement invité à la Conférence des Nations Unies sur le sucre de 1968.

Article 60

RATIFICATION

L'Accord est sujet à ratification, acceptation ou approbation par les gouvernements signataires conformément à leur procédure constitutionnelle. Sous réserve des dispositions de l'article 61, les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies le 31 décembre 1968 au plus tard.

Article 61

NOTIFICATION PAR LES GOUVERNEMENTS

1. Si un gouvernement signataire ne peut satisfaire aux dispositions de l'article 60 dans le délai prescrit par ledit article, il peut notifier au Secrétaire général de l'Organisation des Nations Unies qu'il s'engage à faire le nécessaire pour obtenir la ratification, l'acceptation ou l'approbation de l'Accord, conformément à la procédure constitutionnelle requise, le plus rapidement possible et au plus tard le 1^{er} juillet 1969. Tout gouvernement dont les conditions d'adhésion ont été définies par le Conseil en accord avec lui peut aussi notifier au Secrétaire général de l'Organisation des Nations Unies qu'il s'engage à satisfaire à la procédure constitutionnelle requise pour adhérer à l'Accord aussi rapidement que possible et au plus tard six mois après que ces conditions auront été définies.

(2) Any signatory Government which has given a notification in accordance with paragraph (1) of this Article may, if the Council is satisfied that it cannot deposit its instrument of ratification, acceptance, or approval by July 1, 1969, be permitted to deposit such instrument at a later date but in any case not later than December 31, 1969. Any such Government shall have the status of an Observer until it has indicated that it will apply the Agreement provisionally.

Article 62

INDICATION TO APPLY THE AGREEMENT PROVISIONALLY

(1) Any Government which gives a notification pursuant to Article 61 may also indicate in its notification, or at any time thereafter, that it will apply the Agreement provisionally.

(2) During any period the Agreement is in force, either provisionally or definitively, and before the deposit of its instrument of ratification, acceptance, approval or accession or the withdrawal of its indication, a Government indicating that it will apply the Agreement provisionally shall be a provisional Member of the Agreement until the time-limit contained in the notification given under Article 61 expires. If, however, the Council is satisfied that the Government concerned has not deposited its instrument owing to difficulties in completing its constitutional procedures, the Council may extend that Government's provisional Member status until some later specified date.

(3) A provisional Member of the Agreement shall, pending ratification, acceptance or approval of, or accession to the Agreement, be regarded as being a Contracting Party thereto.

Article 63

ENTRY INTO FORCE

(1) The Agreement shall enter definitively into force on January 1, 1969, or on any date within the following six months, if by that date Governments holding 60 per cent of the votes of the exporting countries and 50 per cent of the votes of the importing countries in accordance with the distribution established in Annex B have deposited their instruments of ratification, acceptance or approval with the Secretary-General of the United Nations. It shall also enter definitively into force at any time thereafter that it is

2. Tout gouvernement signataire qui a envoyé une notification en application du paragraphe 1 du présent article peut, si le Conseil constate qu'il n'est pas en mesure de déposer son instrument de ratification, d'acceptation ou d'approbation au plus tard le 1^{er} juillet 1969, être autorisé à déposer cet instrument à une date ultérieure, mais au plus tard le 31 décembre 1969. Dans ce cas, le gouvernement en question a le statut d'Observateur jusqu'à ce qu'il ait indiqué qu'il appliquera l'Accord à titre provisoire.

Article 62

INTENTION D'APPLIQUER L'ACCORD A TITRE PROVISOIRE

1. Tout gouvernement qui fait une notification en application de l'article 61 peut aussi indiquer dans sa notification, ou par la suite, qu'il appliquera l'Accord à titre provisoire.

2. Durant toute période où l'Accord est en vigueur, à titre soit provisoire, soit définitif, et avant d'avoir déposé son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou retiré sa déclaration d'intention, un gouvernement qui indique qu'il appliquera l'Accord à titre provisoire est Membre provisoire jusqu'à l'expiration du délai prévu dans la notification adressée en application de l'article 61. Toutefois, si le Conseil conclut que le gouvernement intéressé n'a pu déposer son instrument en raison de difficultés tenant à sa procédure constitutionnelle, le Conseil peut prolonger son statut de Membre provisoire jusqu'à une date ultérieure, qui doit être spécifiée.

3. En attendant la ratification, l'acceptation ou l'approbation de l'Accord, ou l'adhésion à l'Accord, tout Membre provisoire est considéré comme étant Partie contractante.

Article 63

ENTRÉE EN VIGUEUR

1. L'Accord entrera en vigueur à titre définitif le 1^{er} janvier 1969 ou à la date, comprise dans les six mois qui suivront, à laquelle des gouvernements détenant 60 p. 100 des voix des pays exportateurs et 50 p. 100 des voix des pays importateurs — selon la répartition des voix prévue à l'Annexe B — auront déposé leurs instruments de ratification, d'acceptation ou d'approbation auprès du Secrétaire général de l'Organisation des Nations Unies. Il entrera aussi en vigueur à titre définitif à toute date — postérieure

provisionally in force and these percentage requirements are satisfied by the deposit of instruments of ratification, acceptance, approval or accession.

(2) The Agreement shall enter provisionally into force on January 1, 1969, or on any date within the following six months, if by that date Governments holding the number of votes required under paragraph (1) of this Article have deposited their instruments of ratification, acceptance or approval or have indicated that they will apply the Agreement provisionally. During the period the Agreement is provisionally in force Governments that have deposited an instrument of ratification, acceptance, approval or accession as well as those Governments that have indicated that they will apply the Agreement provisionally shall be provisional Members of the Agreement.

(3) On January 1, 1969, or on any date within the following twelve months and at the end of each subsequent six-month period during which the Agreement is provisionally in force, the Governments of any of those countries which have deposited instruments of ratification, acceptance, approval or accession may decide to put the Agreement definitively into force among themselves in whole or in part. These Governments may also decide that the Agreement shall enter provisionally into force, or continue provisionally in force, or lapse.

Article 64

ACCESSION

(1) Any Government invited to the United Nations Sugar Conference, 1968, and any other Government that is a Member of the United Nations or of any of its Specialized Agencies may accede to the Agreement upon conditions that shall be established by the Council in agreement with that Government. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

(2) The Council may, in establishing the conditions referred to in the preceding paragraph, by special vote, determine a basic export tonnage, which shall be deemed to be listed in Article 40 :

- (a) for a country which is not listed in that Article;
- (b) for a country which is listed in that Article but does not accede within twelve months of the date of entry into force of the Agreement; provided, however, that if such country is listed in Article 40 and it accedes within twelve months of the date of entry into force of the Agreement the relative tonnage figures specified in that Article shall be applicable to such country.

à son entrée en vigueur à titre provisoire — à laquelle lesdits pourcentages seront atteints grâce au dépôt d'instruments de ratification, d'acceptation, d'approbation ou d'adhésion.

2. L'Accord entrera en vigueur à titre provisoire le 1^{er} janvier 1969 ou à la date, comprise dans les six mois qui suivront, à laquelle des gouvernements détenant le nombre de voix requis en vertu du paragraphe 1 du présent article auront déposé leurs instruments de ratification, d'acceptation ou d'approbation ou auront fait savoir qu'ils appliqueront l'Accord à titre provisoire. Pendant que l'Accord sera en vigueur à titre provisoire, les gouvernements qui auront déposé un instrument de ratification, d'acceptation, d'approbation ou d'adhésion, de même que les gouvernements qui auront indiqué qu'ils appliqueront l'Accord à titre provisoire, seront Membres provisoires.

3. Le 1^{er} janvier 1969 ou à un moment quelconque des douze mois qui suivront, et par la suite à la fin de chaque période de six mois pendant laquelle l'Accord aura été en vigueur à titre provisoire, les gouvernements de tous pays qui auront déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion pourront convenir de mettre l'Accord en vigueur à titre définitif entre eux, en totalité ou en partie. Ces gouvernements pourront aussi décider que l'Accord entrera en vigueur à titre provisoire, ou restera en vigueur à titre provisoire, ou cessera d'être en vigueur.

Article 64

ADHÉSION

1. Tout gouvernement invité à la Conférence des Nations Unies sur le sucre de 1968 et tout autre gouvernement qui est Membre de l'Organisation des Nations Unies ou de l'une de ses institutions spécialisées peut adhérer à l'Accord aux conditions que le Conseil établit avec lui. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

2. En établissant les conditions visées dans le paragraphe qui précède, le Conseil peut fixer par un vote spécial un tonnage de base d'exportation, qui est réputé figurer à l'article 40 :

- a) Pour un pays qui n'est pas mentionné dans ledit article;
- b) Pour un pays qui y est mentionné mais qui n'adhère pas à l'Accord dans les douze mois de son entrée en vigueur; il est entendu toutefois que si ce pays est mentionné à l'article 40 et adhère à l'Accord dans les douze mois de son entrée en vigueur — le tonnage indiqué dans ledit article lui sera applicable.

Article 65

RESERVATIONS

(1) No reservations other than those mentioned in paragraph (2) of this Article may be made with regard to any of the provisions of the Agreement.

(2) (a) Any Government which was, on December 31, 1968, a Party with one or more reservations to the International Sugar Agreement 1958 or to any of the succeeding protocols may, on signature, ratification, acceptance, approval of, or accession to this Agreement, make reservations similar in terms or in effect to those previous reservations.

(b) Any Government entitled to become Party to the Agreement may, on signature, ratification, acceptance, approval or accession make reservations which do not affect the economic functioning of the Agreement. Any dispute as to whether a particular reservation comes within this subparagraph shall be settled in accordance with the procedure contained in Article 57.

(c) In any other instance where reservations are made, the Council shall examine them and decide, by special vote, whether, and if so under what conditions, they are to be accepted. Such reservations will only become effective after the Council has taken its decision on the matter.

Article 66

TERRITORIAL APPLICATION

(1) Any Government may at the time of signature or deposit of an instrument of ratification, acceptance, approval or accession or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that the Agreement shall extend to any of the territories for whose international relations it is for the time being ultimately responsible and the Agreement shall extend to the territories named therein from the date of such notification or from the date on which the Agreement enters into force for that Government, whichever is the later.

(2) When a territory to which the Agreement has been extended under paragraph (1) of this Article subsequently attains independence, the Government of that territory may, within 90 days after the attainment of independence, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to the Agreement. It shall, as from the date of such notification, become a Party to the Agreement. If such Party is an exporting country and is not listed in

Article 65

RÉSERVES

1. Aucune réserve autre que celles mentionnées au paragraphe 2 du présent article ne peut être faite à aucune des dispositions de l'Accord.

2. a) Tout gouvernement qui était, au 31 décembre 1968, partie avec une ou plusieurs réserves à l'Accord international sur le sucre de 1958 ou à l'un quelconque des protocoles ultérieurs peut lors de la signature, de la ratification, de l'acceptation ou de l'approbation du présent Accord, ou en y adhérant, formuler des réserves similaires, quant à leurs termes ou à leur effet, à ces réserves antérieures.

b) Tout gouvernement qui remplit les conditions requises pour devenir Partie à l'Accord peut, lors de la signature, de la ratification, de l'acceptation, de l'approbation ou de l'adhésion, formuler des réserves qui ne touchent pas au fonctionnement économique de l'Accord. Tout différend sur le point de savoir si une réserve donnée relève ou non du présent alinéa est réglé conformément à la procédure prévue à l'article 57.

c) Dans tout autre cas où des réserves sont formulées, le Conseil les examine et décide par un vote spécial si, et le cas échéant à quelles conditions, il y a lieu de les accepter. Ces réserves ne prennent effet qu'après que le Conseil a statué en la matière.

Article 66

APPLICATION TERRITORIALE

1. Tout gouvernement peut, au moment de la signature ou du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou par la suite, déclarer par notification adressée au Secrétaire général de l'Organisation des Nations Unies que l'Accord est rendu applicable à tel ou tel des territoires dont il assure actuellement en dernier ressort les relations internationales; l'Accord s'applique aux territoires mentionnés dans cette notification à compter de la date de celle-ci, ou de la date à laquelle l'Accord entre en vigueur pour ce gouvernement si cette entrée en vigueur intervient plus tard.

2. Lorsqu'un territoire auquel l'Accord a été rendu applicable en vertu du paragraphe 1 du présent article devient par la suite indépendant, le gouvernement de ce territoire peut, dans les 90 jours qui suivent son accession à l'indépendance, déclarer par notification au Secrétaire général de l'Organisation des Nations Unies qu'il a assumé les droits et obligations d'une Partie contractante à l'Accord. Il devient Partie à l'Accord à compter de la date de cette notification. Si ladite Partie est un pays exportateur

Article 40, the Council shall, after consultation with such Party, establish by special vote a basic export tonnage for it which shall be deemed to be listed in Article 40. If such Party is listed in Article 40, the respective basic export tonnage specified therein shall be the basic export tonnage for that Party.

(3) Any Contracting Party which desires to exercise its rights under Article 4 in respect of any of the territories for whose international relations it is for the time being ultimately responsible may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of ratification, acceptance, approval or accession, or at any later time. If the territory which becomes a separate Member is an exporting country and is not listed in Article 40, the Council after consultation with such country shall establish by special vote a basic export tonnage for it which shall be deemed to be listed in Article 40. If such territory is listed in Article 40, the respective basic export tonnage specified therein shall be the basic export tonnage for that territory.

(4) Any Contracting Party which has made a declaration under paragraph (1) of this Article may at any time thereafter, by notification to the Secretary-General of the United Nations, declare that the Agreement shall cease to extend to the territory named in the notification, and the Agreement shall cease to extend to such territory from the date of such notification.

Article 67

VOLUNTARY WITHDRAWAL

If any Member considers that its interests are seriously prejudiced by operation of the Agreement or from any other cause, it may state its case to the Council and the Council shall, within thirty days, examine the matter. If the Member concerned considers that notwithstanding the Council's intervention its interests continue to be seriously prejudiced, it may withdraw from the Agreement at any time after the end of the first quota year by giving written notice of withdrawal to the Secretary-General of the United Nations. Withdrawal shall be effective ninety days after the receipt of the notice by the Secretary-General of the United Nations.

Article 68

EXCLUSION

If the Council finds that any Member is in breach of its obligations under the Agreement and decides further that such failure significantly impairs the operation of the Agreement, it may, by special vote, exclude such Member

et n'est pas mentionnée à l'article 40, le Conseil, après consultation avec elle, lui attribue par un vote spécial un tonnage de base d'exportation qui est réputé figurer à l'article 40. Si la Partie en question est mentionnée à l'article 40, le tonnage de base d'exportation indiqué pour elle dans ledit article constitue son tonnage de base d'exportation en tant que Partie.

3. Toute Partie contractante qui souhaite exercer, à l'égard de tel ou tel des territoires dont elle assure actuellement en dernier ressort les relations internationales, les droits que lui donne l'article 4, peut le faire en adressant au Secrétaire général de l'Organisation des Nations Unies, soit au moment du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, soit par la suite, une notification en ce sens. Si le territoire qui devient Membre à titre individuel est exportateur et n'est pas mentionné à l'article 40, le Conseil, après consultation avec lui, lui attribue par un vote spécial un tonnage de base d'exportation qui est réputé figurer à l'article 40. Si le territoire est mentionné à l'article 40, le tonnage de base d'exportation qui y est spécifié constitue son tonnage de base d'exportation.

4. Toute Partie contractante qui a fait une déclaration en application du paragraphe 1 du présent article peut, par la suite, déclarer à tout moment par notification adressée au Secrétaire général de l'Organisation des Nations Unies que l'Accord cesse de s'appliquer au territoire indiqué dans la notification; l'Accord cesse de s'appliquer audit territoire à compter de la date de cette notification.

Article 67

RETRAIT VOLONTAIRE

Tout Membre qui considère que ses intérêts sont gravement atteints du fait du fonctionnement de l'Accord, ou pour toute autre raison, peut saisir le Conseil, qui étudie la question dans les trente jours. Si le Membre intéressé estime que, malgré l'intervention du Conseil, ses intérêts continuent d'être gravement atteints, il peut se retirer de l'Accord à tout moment après la fin de la première année contingente en notifiant son retrait par écrit au Secrétaire général de l'Organisation des Nations Unies. Le retrait prend effet 90 jours après réception de la notification par le Secrétaire général de l'Organisation des Nations Unies.

Article 68

EXCLUSION

Si le Conseil conclut qu'un Membre a manqué aux obligations que lui impose l'Accord et décide en outre que ce manquement entrave sérieusement le fonctionnement de l'Accord, il peut, par un vote spécial, exclure ce Membre

from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such decision. Ninety days after the date of the Council's decision, that Member shall cease to be a Member of the Organization and, if such Member is a Contracting Party, a Party to the Agreement.

Article 69

SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS

(1) The Council shall determine any settlement of accounts with a withdrawing or excluded Member. The Organization shall retain any amounts already paid by a withdrawing or excluded Member, and such Member shall remain bound to pay any amounts due from it to the Organization at the time of the withdrawal or exclusion becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently either withdraws or ceases to participate in the Agreement under the provisions of paragraph (2) of Article 71, the Council may determine any settlement of accounts which it finds equitable.

(2) A Member which has withdrawn or been excluded from, or has otherwise ceased to participate in the Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization; nor shall it be burdened with any part of the deficit, if any, of the Organization upon termination of the Agreement.

Article 70

DURATION AND REVIEW

(1) The Agreement shall remain in force for five years from the beginning of the quota year in which it first enters into force, whether provisionally or definitively, unless it is sooner terminated by the Council under paragraph (3) of this Article.

(2) The Council shall, before the end of the third quota year, review the operation of the Agreement and recommend an amendment or amendments of it to the Parties thereto, if it deems necessary, or make arrangements for the negotiation of a new agreement.

(3) The Council may at any time decide, by special vote, to terminate the Agreement with effect from such date and subject to such conditions as it may determine. In any such event the Council shall continue in being for such time as may be required to carry out the liquidation of the Organization and shall have such powers and exercise such functions as may be necessary for those purposes.

de l'Organisation. Le Conseil notifie immédiatement cette décision au Secrétaire général de l'Organisation des Nations Unies. Quatre-vingt-dix jours après la décision du Conseil, ledit Membre perd sa qualité de Membre de l'Organisation et, s'il est Partie contractante, cesse d'être Partie à l'Accord.

Article 69

LIQUIDATION DES COMPTES EN CAS DE RETRAIT OU D'EXCLUSION DE MEMBRES

1. En cas de retrait ou d'exclusion d'un Membre, le Conseil procède à la liquidation des comptes de ce Membre. L'Organisation conserve les sommes déjà versées par ce Membre, qui est, de plus, tenu de régler toute somme qu'il lui doit à la date à laquelle son retrait ou son exclusion prend effet; toutefois, s'il s'agit d'une Partie contractante qui ne peut accepter un amendement et qui de ce fait se retire de l'Accord ou cesse d'y participer en vertu du paragraphe 2 de l'article 71, le Conseil peut liquider les comptes de la manière qui lui semble équitable.

2. Un Membre qui s'est retiré de l'Accord, qui a été exclu ou qui a de toute autre manière cessé de participer à l'Accord, n'a droit, lors de l'expiration de l'Accord, à aucune part du produit de la liquidation ni des autres avoirs de l'Organisation; il ne peut se voir imputer non plus aucune partie du déficit éventuel de l'Organisation lors de l'expiration de l'Accord.

Article 70

DURÉE DE L'ACCORD ET EXAMEN DE SON FONCTIONNEMENT

1. A moins que le Conseil ne l'abroge plus tôt conformément au paragraphe 3 du présent article, l'Accord restera en vigueur pendant cinq ans à compter du début de l'année contingentaie où il sera entré en vigueur, soit à titre provisoire, soit à titre définitif.

2. Le Conseil examine, avant la fin de la troisième année contingentaie, la manière dont l'Accord a fonctionné et recommande aux Parties, le cas échéant, de l'amender sur un ou plusieurs points, ou fait le nécessaire pour provoquer la négociation d'un nouvel accord.

3. Le Conseil peut à tout moment décider par un vote spécial d'abroger l'Accord, cette décision prenant effet à la date et aux conditions que fixe le Conseil. Dans cette éventualité, le Conseil demeure en fonction pendant le temps voulu pour la liquidation de l'Organisation, disposant des pouvoirs et exerçant les fonctions nécessaires à cette fin.

Article 71

AMENDMENT

(1) The Council may, by special vote, recommend an amendment of the Agreement to the Contracting Parties. The Council may fix a time after which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment. The amendment shall become effective 100 days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties representing at least 75 per cent of the exporting Members holding at least 85 per cent of the votes of the exporting Members, and from Contracting Parties representing at least 75 per cent of the importing Members holding at least 80 per cent of the votes of the importing Members or on such later date as the Council by special vote may have determined. The Council may fix a time within which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment and, if the amendment has not become effective by such time, it shall be considered withdrawn. The Council shall provide the Secretary-General with the information necessary to determine whether the notifications of acceptance received are sufficient to make the amendment effective.

(2) Any Member on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective may, by giving written notice to the Secretary-General of the United Nations, withdraw from the Agreement at the end of the current quota year or on such earlier date as the Council may decide but shall not thereby be released from any obligations arising out of the Agreement prior to its withdrawal. Any such withdrawing Member shall not be bound by the provisions of the amendment occasioning its withdrawal.

Article 72

NOTIFICATION BY THE SECRETARY-GENERAL OF THE UNITED NATIONS

The Secretary-General of the United Nations shall notify all States Members of the United Nations or of any of its Specialized Agencies of each deposit of an instrument of ratification, acceptance, approval or accession, and of each deposit of a notification under Article 61; and of the dates on which the Agreement comes provisionally or definitively into force. The Secretary-General shall notify all Contracting Parties of each notification under Article 66, of each notice of withdrawal under Article 67, of each exclusion under Article 68, of the date on which an amendment becomes

Article 71

AMENDEMENT

1. Le Conseil peut, par un vote spécial, recommander aux Parties contractantes d'apporter un amendement à l'Accord. Le Conseil peut fixer la date à partir de laquelle chaque Partie contractante notifiera au Secrétaire général de l'Organisation des Nations Unies qu'elle accepte l'amendement. L'amendement prendra effet 100 jours après que le Secrétaire général de l'Organisation des Nations Unies aura reçu notification de son acceptation par des Parties contractantes qui représentent au moins 75 p. 100 des Membres exportateurs détenant au moins 85 p. 100 des voix des Membres exportateurs, et par des Parties contractantes qui représentent au moins 75 p. 100 des Membres importateurs détenant au moins 80 p. 100 des voix des Membres importateurs, ou à une date ultérieure que le Conseil aura pu fixer par un vote spécial. Le Conseil peut impartir aux Parties contractantes un délai pour faire savoir au Secrétaire général de l'Organisation des Nations Unies qu'elles acceptent l'amendement; si l'amendement n'est pas entré en vigueur à l'expiration de ce délai, il est considéré comme retiré. Le Conseil fournit au Secrétaire général les renseignements nécessaires pour déterminer si le nombre des notifications d'acceptation reçues est suffisant pour que l'amendement prenne effet.

2. Tout Membre au nom duquel il n'a pas été fait de notification d'acceptation d'un amendement à la date où celui-ci prend effet peut, par avis écrit adressé au Secrétaire général de l'Organisation des Nations Unies, se retirer de l'Accord à la fin de l'année contingentaire en cours ou à une date antérieure que peut fixer le Conseil, mais il n'est de ce fait relevé d'aucune des obligations que l'Accord lui imposait avant son retrait. Les Membres qui se retirent de l'Accord dans ces conditions ne sont pas liés par les dispositions de l'amendement qui motive leur retrait.

*Article 72*NOTIFICATION PAR LE SECRÉTAIRE GÉNÉRAL DE L'ORGANISATION
DES NATIONS UNIES

Le Secrétaire général de l'Organisation des Nations Unies notifie à tous les États Membres de l'Organisation des Nations Unies ou de l'une de ses institutions spécialisées le dépôt de tout instrument de ratification, d'acceptation, d'approbation ou d'adhésion, le dépôt de toute notification faite en vertu de l'article 61 et les dates auxquelles l'Accord entre en vigueur à titre provisoire ou définitif. Le Secrétaire général informe de même toutes les Parties contractantes de toute notification faite en vertu de l'article 66, de toute notification de retrait faite en vertu de l'article 67, de toute exclu-

effective or is considered withdrawn under paragraph (1) of Article 71, and of withdrawal from the Agreement under paragraph (2) of Article 71.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

The texts of this Agreement in the Chinese, English, French, Russian and Spanish languages shall all be equally authentic. The originals shall be deposited in the archives of the United Nations, and the Secretary-General shall transmit certified copies thereof to each signatory or acceding Government.

ANNEX A

SPECIAL UNDERTAKINGS BY DEVELOPED IMPORTING MEMBERS IN ACCORDANCE WITH ARTICLE 51

In accordance with Article 51 the undermentioned developed importing countries have given the following undertakings :

Canada will operate its internal policies so as not to provide incentives to sugar production beyond a level representing 20 per cent of domestic consumption.

Finland will not increase its area used for the growing of sugar beet above 25,000 hectares.

Japan will aim to import each year not less than 1,500,000 tons and, in addition, a quantity of sugar equivalent to 35 per cent of the future growth in its domestic consumption over and above 2,100,000 tons.

New Zealand will, it is envisaged, continue to import all the sugar required to meet its domestic consumption.

Sweden will continue its policy of limiting beet production and undertakes not to increase the area used for beet above the level to which it has been recently reduced, that is 40,000 hectares in round figures.

Switzerland will aim to ensure that not less than 70 per cent of its domestic consumption of sugar is met from imports.

The United Kingdom will import each year not less than 1,800,000 tons of sugar.

NOTE. — Norway is importing all the sugar required to meet its domestic consumption.

sion prononcée en vertu de l'article 68, de la date à laquelle un amendement prend effet ou est considéré comme retiré en vertu du paragraphe 1 de l'article 71 et de tout retrait décidé en vertu du paragraphe 2 de l'article 71.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé le présent Accord à la date qui figure en regard de leur signature.

Les textes du présent Accord en langues anglaise, chinoise, espagnole, française et russe font tous également foi. Les originaux seront déposés dans les archives de l'Organisation des Nations Unies et le Secrétaire général de l'Organisation des Nations Unies en adressera copie certifiée conforme à chaque gouvernement qui signera l'Accord ou y adhérera.

ANNEXE A

ENGAGEMENTS SPÉCIAUX PRIS PAR DES MEMBRES DÉVELOPPÉS IMPORTATEURS CONFORMÉMENT À L'ARTICLE 51

Conformément à l'article 51, les pays développés importateurs ci-après ont pris les engagements suivants :

Le *Canada* pratiquera une politique intérieure qui n'encouragera pas à produire dans le pays plus de 20 p. 100 de sa consommation intérieure.

La *Finlande* ne portera pas à plus de 25 000 hectares la superficie plantée en betteraves à sucre.

Le *Japon* se fixera comme objectif d'importer chaque année au moins 1 500 000 tonnes et, en outre, une quantité de sucre équivalant à 35 p. 100 de l'augmentation future de sa consommation intérieure au-dessus de 2 100 000 tonnes.

La *Nouvelle-Zélande* compte continuer d'importer tout le sucre nécessaire à sa consommation intérieure.

Le *Royaume-Uni* importera chaque année au moins 1 800 000 tonnes de sucre.

La *Suède* poursuivra sa politique de limitation de la production de betteraves et s'engage à ne pas porter la superficie plantée en betteraves au-dessus du niveau auquel elle l'a récemment ramené, à savoir 40 000 hectares en chiffres ronds.

La *Suisse* se fixera comme objectif d'assurer que 70 p. 100 au moins de sa consommation intérieure de sucre soient satisfaits par des importations.

NOTE. — La Norvège importe tout le sucre nécessaire à sa consommation intérieure.

ANNEX B

ALLOCATION OF VOTES FOR THE PURPOSES OF ARTICLE 63

Importers' votes

<i>Country</i>	<i>Votes</i>
Bulgaria	6
Cameroon	5
Canada	74
Central African Republic	5
Chad	5
Ethiopia	5
Finland	16
Ghana	5
Ireland	7
Ivory Coast	5
Japan	138
Kenya	5
Lebanon	5
Liberia	5
Malawi	5
Malaysia	18
Morocco	25
New Zealand	12
Nigeria	7
Norway	15
Portugal	5
Spain	13
Sweden	10
Switzerland	22
Syria	5
Tunisia	7
Union of Soviet Socialist Republics	200
United Kingdom of Great Britain and Northern Ireland	153
United States of America	200
Viet-Nam (Republic of)	17
	TOTAL : 1,000

ANNEXE B

ATTRIBUTION DES VOIX AUX FINS DE L'ARTICLE 63

Voix des importateurs

<i>Pays</i>	<i>Voix</i>
Bulgarie	6
Cameroun	5
Canada	74
Côte d'Ivoire	5
Espagne	13
États-Unis d'Amérique	200
Éthiopie	5
Finlande	16
Ghana	5
Irlande	7
Japon	138
Kenya	5
Liban	5
Libéria	5
Malaisie	18
Malawi	5
Maroc	25
Nigéria	7
Norvège	15
Nouvelle-Zélande	12
Portugal	5
Royaume-Uni	153
République centrafricaine	5
Suède	10
Suisse	22
Syrie	5
Tchad	5
Tunisie	7
URSS	200
Viet-Nam (du Sud)	17

TOTAL : 1 000

Exporters' votes

<i>Country</i>	<i>Votes</i>
Argentina	9
Australia.	109
Bolivia.	5
Brazil	70
British Honduras	5
China (Taiwan).	55
Colombia	16
Congo (Brazzaville)	5
Costa Rica.	5
Cuba	200
Czechoslovakia	39
Denmark	5
Dominican Republic	20
Ecuador	5
El Salvador	5
European Economic Community	62
Fiji	16
Guatemala	5
Haiti	5
Honduras	5
Hungary.	9
India	38
Indonesia	10
Madagascar	5
Mauritius	23
Mexico.	28
Nicaragua	5
Panama	5
Paraguay	5
Peru.	14
Philippines.	28
Poland.	41
Romania.	7
South Africa	60
Swaziland	6
Thailand	5
Turkey	10
Uganda	5
Venezuela	5
West Indies	45
Antigua (5)	
Barbados (5)	
Guyana (11)	
Jamaica (13)	
St. Kitts-Nevis-Anguilla (5)	
Trinidad and Tobago (6)	

TOTAL : 1,000

Voix des exportateurs

<i>Pays</i>	<i>Voix</i>
Afrique du Sud	60
Argentine	9
Australie	109
Bolivie	5
Brésil	70
Chine (Taïwan)	55
Colombie	16
Communauté économique européenne	62
Congo (Brazzaville)	5
Costa Rica	5
Cuba	200
Danemark	5
El Salvador	5
Équateur	5
Fidji	16
Guatemala	5
Haïti	5
Honduras	5
Honduras britannique	5
Hongrie	9
Inde	38
Indes occidentales	45
Antigua (5)	
Barbade (5)	
Guyane (11)	
Jamaïque (13)	
Saint-Christophe-et-Nièves et Anguilla (5)	
Trinité-et-Tobago (6)	
Indonésie	10
Madagascar	5
Maurice	23
Mexique	28
Nicaragua	5
Ouganda	5
Panama	5
Paraguay	5
Pérou	14
Philippines	28
Pologne	41
République Dominicaine	20
Roumanie	7
Souaziland	6
Tchécoslovaquie	39
Thaïlande	5
Turquie	10
Venezuela	5
TOTAL :	1 000

CHINESE TEXT — TEXTE CHINOIS

一 九 六 八 年 國 際 糖 業 協 定

第 一 章 宗 旨

第 一 條

宗 旨

茲計及聯合國貿易及發展會議（以下簡稱貿發會議）第一屆會議事文件所載建議釐定本國際糖業協定（以下簡稱本協定）之宗旨如下：

- (甲) 提高國際糖品貿易之水準，尤在增加發展中輸出國之輸出收益；
- (乙) 維持穩定之糖價，使生產者獲得合理報酬，而不鼓勵已發展國家進一步擴增生產；
- (丙) 按公允合理價格充分供應糖品，以應輸入國之需要；
- (丁) 增加糖品消費，對於每人平均消費量低微各國尤當提倡鼓勵消費之措施；
- (戊) 使世界糖品生產與消費愈益接近平衡；
- (己) 便利糖品運銷政策之協調及市場之組織；
- (庚) 使發展中國家糖品充分參加並通暢流入已發展國家市場；
- (辛) 密切注意任何形式糖代用品（包括甜素及人造甜劑）用途方面之發展；
- (壬) 促進糖業問題上之國際合作。

第二章 定 義

第二條

定 義

本協定內：

- (一) 稱“組織”者，謂依第三條規定設置之國際糖業組織，
- (二) 稱“理事會”者，謂依第三條規定設置之國際糖業理事會，
- (三) 稱“會員”者，謂本協定締約國或依第六十六條第(三)項規定曾就其致送通知書之領土或一組領土，
- (四) 稱“發展中會員”者，謂拉丁美洲、南非除外之非洲、日本除外之亞洲及澳大利亞與紐西蘭除外之大洋洲各會員，並包括希臘、葡萄牙、西班牙、土耳其及南斯拉夫，
- (五) 稱“已發展會員”者，謂“發展中會員”以外之任何會員，
- (六) 稱“輸出會員”者，謂會員之為糖品淨輸出者，
- (七) 稱“輸入會員”者，謂會員之為糖品淨輸入者，
- (八) 稱“輸入糖品會員”者，謂任何輸入糖品之會員，不論其為糖品淨輸入者，抑為淨輸出者，
- (九) 稱“特種表決”者，謂出席及參加表決輸出會員按表決權所投票數三分二之多數與出席及參加表決輸入會員按表決權所投票數三分二之多數。各該多數應分別計算之，
- (十) 稱“配分三分二多數”者，謂代表輸入會員表決權總數三分二之多數會員與代表輸出會員表決權總數三分二之多數會員。各該多數應分別計算之，

(十一) 稱“配分過半數表決”者，謂多數出席及參加表決輸出會員按表決權所投票數之過半數與多數出席及參加表決輸入會員按表決權所投票數之過半數。各該過半數應分別計算之；

(十二) 稱“會計年度”者，謂限額年度；

(十三) 稱“限額年度”者，謂自一月一日起至十二月三十一日止之期間；

(十四) 稱“噸”者，謂公噸，即一，〇〇〇公斤；稱“磅”者，謂常衡磅。本協定所規定之糖品數量，係以粗值淨重為準（任何糖品數量之粗值，謂經旋光計鑑定其糖度為九十六度之等量粗糖）；

(十五) 稱“糖品”者，謂由甘蔗或甜菜所製成，且屬於任一公認商品形式之糖品，包括食用糖蜜、精製糖蜜、糖汁及其他供人類食用之各式液體糖在內，但

(甲) 依照上述定義，“糖品”不包括最後糖蜜及用原始方法製成之劣質非機製糖，除附件甲內所規定者外，亦不包括供人類食用以外用途之糖。理事會得確定在何種情況下應認為糖係供人類食用以外之用途；

(乙) 如理事會決定糖混合物之使用增多成為對本協定宗旨之威脅時，此項混合物就其含糖成分言應視為糖品。此項混合物增多之輸出量超出本協定生效前輸出量之部分，就其含糖成分言，應在關係輸出會員之輸出限額內減除之；

(十六) 稱“自由市場”者，謂世界市場總輸入淨額，但第三十五條至第三十八條及第三十九條第(三)項規定包括之輸入額不予計

(十七) 稱“輸入淨額”者，謂減去糖品輸出總額以後之糖品輸入總額，

(十八) 稱“輸出淨額”者，謂減去糖品輸入總額以後之糖品輸出總額（在本國口岸供給船隻儲用之糖品除外），

(十九) 稱“基本輸出噸數”者，謂第四十條所規定之數量，

(二十) 稱“初步輸出限額”者，謂依第四十五條第(一)項或第四十八條第(二)項(甲)款規定，分配與輸出會員之糖品數量，

(二十一) 稱“實際限額”者，謂初步輸出限額在本協定使用此語之規定中所稱時間前經依第十一章規定調整後之訂正限額，

(二十二) 第五十二條第(一)項(乙)款內稱“基本輸出權利”者，謂就每一輸出會員言，第四十條規定之該會員基本輸出噸數，或第四十一條規定之最高限度淨輸出權利與酌依第三十五條至第三十八條所稱特種辦法之規定該會員於上一限額年度內之基本分配數之總和，

(二十三) 第三十條內稱“裝船”及“船運”者，包括糖品之陸路運送，不論所用運輸工具為何，

(二十四) 稱“時價”者，謂依第三十三條第(二)項規定計算之價格，

(二十五) 稱“生效”者，除另有規定外，謂本協定暫行或確定生效之日期，

(二十六) 本協定內凡提及“應邀參加一九六八年聯合國糖業會議之政府”之處，應視為兼指歐洲經濟聯盟（以下簡稱歐經盟）而言。因此，本協定內凡提及政府“簽署本協定”或“交存批准、接受、核可或加入書”，就歐經盟言，應視為兼指其主管當局代表歐

經盟簽署及交存依歐經盟組織法程序規定因締訂國際協定應交存之文書。

第三章 國際糖業組織會員及行政

第三條

國際糖業組織之設置、會所及機構

(一) 茲設置國際糖業組織以執行本協定之各項規定並監督其實施。本組織應為依一九五八年國際糖業協定進行工作之國際糖業理事會之繼承機關。

(二) 本組織會所除非理事會以特種表決另作決定應設在倫敦。

(三) 本組織應經由國際糖業理事會、其執行委員會、其執行主任及其辦事人員執行職務。

第四條

本組織會員

(一) 每一締約國應為本組織之一個會員，本條第(二)項另有規定者不在此限。

(二) 任何締約國，包括由其暫負對外關係最後責任並依第六十六條第(一)項規定適用本協定之領土在內，如由自成輸出會員之一個或數個單位並由自成輸入會員之一個或數個單位組成，得與此等領土合為一個會員或如該締約國已依第六十六條第(三)項致送通知書表明意思時，自成輸出會員之各領土可單獨、集體或分組另成會員，自成輸入會員之各領土可另成會員。

第五條

國際糖業理事會之組成

(一) 本組織最高權力機關為國際糖業理事會，由本組織全體會員組成之。

(二) 每一會員應派代表一人並得酌派副代表一人或數人出席理事會。會員並得為其代表或副代表指派顧問一人或數人。

第六條

理事會之權力與職務

(一) 理事會為實施本協定明文規定應行使所必需之一切權力並執行或安排執行所必需之一切職務。

(二) 理事會應以特種表決通過實施本協定規定所必需且與本協定相符合之規則與條例，包括理事會及其各委員會之議事規則以及本組織之財務條例與職員服務條例。理事會得在其議事規則內規定其可不舉行會議決定特殊問題之程序。

(三) 理事會應保存為履行本協定所賦與職務必需之紀錄及其認為適當之其他紀錄。

(四) 理事會應刊佈常年報告書及其認為適當之其他情報。

第七條

理事會之主席及副主席

(一) 每一限額年度，理事會應自各代表團選舉主席一人及副主席一人，本組織不給薪酬。

(二) 主席及副主席應自輸入會員代表團及輸出會員代表團中分別選任之。此二職位通常各於每一限額年度由兩類會員中交替選任之，但此項規定不妨礙理事會在特殊情況下以特種表決

決定連選主席或副主席或兩者。遇任一職員如此連選時，本項第一句所定規則應繼續適用。

(三) 主席及副主席二人同時暫時缺席或一人或二人同時長期缺席時，理事會得自各代表團酌情另選臨時或長期職員，同時顧及本條第(二)項所載交替選任之原則。

(四) 主席或主持理事會會議之任何其他職員不得投票，但可指派他人行使其所代表之會員之表決權。

第八條

理事會之屆會

(一) 理事會通常每半限額年度應舉行經常屆會一次。

(二) 理事會除在本協定特別規定之其他情形下舉行會議外，並應根據其所作決定或下列會員或委員會之請求，舉行特別屆會：

- (i) 任何五個會員，或
- (ii) 至少有二百五十個表決權之會員，或
- (iii) 執行委員會。

(三) 屆會通知書至遲應在三十工作日前送達各會員，但遇緊急情況，此種通知書至少應在十日前發出，本協定各項條款規定不同時期者，亦不在此限。

(四) 除非理事會以特種表決另作決定，屆會應在本組織會所舉行。如任何會員邀請理事會在會所以外地點舉行會議，該會員應負擔所涉額外費用。

第九條

表決權

(一) 輸出會員應共有一千個表決權，輸入會員應共有一千個

表決權。

(二) 理事會應在議事規則中確立在輸出會員及輸入會員間分配表決權應用之公式,但以不違反下列規定為限:

(甲) 不得有部分表決權。

(乙) 任何會員所有表決權數不得多於二百或少於五。

(三) 每一限額年度之始,理事會應依本條第(二)項所稱公式確定每類會員內表決權數之分配,除本條第(四)項規定之情形外,在該限額年度內發生效力。

(四) 凡遇本協定會員有所更動,或依本協定規定,任何會員受停止行使表決權之處分或恢復其表決權時,理事會應依本條第(二)項所稱公式在每類會員內重新分配表決權總數。

第十條

理事會之表決程序

(一) 每一會員有權按其所持表決權投票,而不能將其表決權割裂,但對於依本條第(二)項受權代為投票之任何表決權得為不同之投票。

(二) 經以書面通知主席,任何輸出會員得授權任何其他輸出會員在理事會會議中代表其利益並代為投票,任何輸入會員得授權任何其他輸入會員在理事會會議中代表其利益並代為投票。此種授權書之副本應由依理事會議事規則設置之全權証書審查委員會審查之。

第十一條

理事會之決定

(一) 除非本協定規定舉行特種表決,理事會所有決定及所有

建議以會員之配分過半數表決投票為之。

(二) 確定理事會任何決定所需表決權數時,棄權會員之表決權數不予計算。

(三) 各會員承諾接受理事會依據本協定規定所作一切決定為具有拘束力。

第十二條

與其他組織之合作

(一) 理事會應作一切適當安排,與聯合國及其所屬機關,尤其貿發會議,並與糧食農業組織及適當之其他聯合國專門機關及政府間組織諮商或合作。

(二) 理事會念及貿發會議在國際商品貿易上之特殊任務,應斟酌情形,將其活動及工作方案隨時通知貿發會議。

(三) 理事會亦得作一切適當安排,與糖品生產者,商人及製造者國際組織切實保持聯繫。

第十三條

准許觀察員列席

(一) 理事會得邀請為聯合國或其任何專門機關會員國之非會員以觀察員資格列席會議。

(二) 理事會亦得邀請第十二條第(一)項所稱任何組織以觀察員資格列席會議。

第十四條

執行委員會之組成

(一) 執行委員會應由八個輸出會員及八個輸入會員組成之,此等會員於每一限額年度依第十五條規定遴選之,並得連選。

(二) 執行委員會每一委員應指派代表一人,並得加派副代表及顧問一人或數人。

(三) 執行委員會應指派每一限額年度之主席。主席無表決權,得連任。

(四) 執行委員會除非另作決定應在本組織會所舉行會議。倘任何會員邀請執行委員會在本組織會所以外地點舉行會議,該會員應負擔所涉額外費用。

第十五條

執行委員會之選舉

(一) 執行委員會之輸出會員及輸入會員應在理事會中由本組織之輸出會員及輸入會員分別遴選之。每類內之選舉應依本條下列各項規定為之。

(二) 每一會員應將其依第九條規定享有之表決權悉數投選一個候選人。會員得將其依第十條第(二)項規定所行使之表決權投選另一候選人。

(三) 得票最多之八個候選人當選,但任何候選人除非至少得到七十票,不得於第一次投票當選。

(四) 倘第一次投票時當選之候選人少於八個,應再舉行投票,但僅未投選任何當選候選人之會員有投票權。以後每次投票,當選所需最低票數應逐次減少五票,直至有八個候選人當選為止。

(五) 凡未投選任何當選會員之會員,得將其表決權交與當選會員之一,但以不違反本條第(六)項及第(七)項規定為限。

(六) 當選會員應視為已獲得其當選時原來投選之表決權數及交與該會員之表決權數,但任何當選會員所獲得之表決權總數

不得超過二九九。

(七) 倘認為某當選會員獲得之表決權數否則即超過二九九，投選或將其表決權交與此種當選會員之會員應在彼此之間作成安排，由其中一個或數個會員將其表決權自該會員撤回，並交與或轉交與另一當選會員，使每一當選會員所獲得之表決權數不超過二九九之限度。

第十六條

理事會委交執行委員會之權力

(一) 理事會得以特種表決授權執行委員會行使其任何或所有權力，但下列各項除外：

- (甲) 核定行政預算及攤派會費；
- (乙) 依第四十五條第(一)項(乙)款訂定初步輸出限額，依第四十九條第(二)項(戊)款採取行動及依第四十條第(二)項作成決定；
- (丙) 依第五十八條第(三)項停止會員之表決權及其他權利；
- (丁) 依第五十六條免除義務；
- (戊) 依第五十七條裁決爭端；
- (己) 依第六十八條將會員自本協定除名；
- (庚) 依第七十條終止本協定；
- (辛) 依第七十一條建議修正；
- (壬) 依第四十八條第(四)項規定訂正價格水準。

(二) 理事會得隨時收回其委交執行委員會之任何權力。

第十七條

執行委員會之表決程序及決定

(一) 執行委員會每一會員有權按其依第十五條規定所得之表決權數投票而不能將此等表決權割裂。

(二) 任何輸出會員或輸入會員，非執行委員會之會員且未依第十五條第(五)項規定投交其表決權者，得斟酌情形在不妨礙本條第(一)項規定之情形下經以書面通知主席，授權執行委員會任何輸出會員或輸入會員在執行委員會中代表其利益並代其投票，但以不違反第十五條第(六)項規定為限。

(三) 執行委員會任何決定所需多數與理事會作成決定所需者同。

(四) 任何會員有權依理事會在其議事規則內所規定之條件對執行委員會之任何決定向理事會提出申訴。

第十八條

理事會及執行委員會開議之法定人數

(一) 理事會任何一次會議開議之法定人數為代表表決權總數配分三分二多數之多數會員之出席。倘於規定召開理事會屆會之日不足法定人數，或於屆會期間連續三次會議不足法定人數時，理事會應於七日後舉行會議，屆時及在該屆會剩餘時期內，法定人數應為代表表決權配分過半數之多數會員代表之出席。依第十條第(二)項規定行使代表權應視為出席。

(二) 執行委員會任何一次會議開議之法定人數為代表表決權總數配分三分二多數之多數會員之出席。

第十九條

執行主任及辦事人員

(一) 理事會經與執行委員會磋商後以特種表決委派執行主任。執行主任之任用條件由理事會參照適用於類似之政府間組織地位相當之官員之任用條件確定之。

(二) 執行主任為本組織行政首長，負責履行其因執行本協定所負之任何職責。

(三) 執行主任應遵照理事會所訂條例委派辦事人員。訂立此種條例時，理事會應顧及適用於類似之政府間組織官員之條例。

(四) 執行主任或任何辦事人員在製糖業或糖品貿易方面不得有任何金錢上之利益。

(五) 執行主任及辦事人員關於其依本協定所負之職責，不得請求或接受任何會員或本組織以外任何當局之指示。執行主任及辦事人員應避免可能損害其僅對本組織負責之國際官員地位之任何行動。每一會員應尊重執行主任及辦事人員職責之純粹國際性質，而不應設法影響其履行職責。

第四章 特權與豁免

第二十條

特權與豁免

(一) 本組織具有法人資格。本組織特別應有訂立契約取得與處分動產與不動產及起訴之行為能力。

(二) 本組織會所設在其境內之會員（以下簡稱“地主會員”）應於本協定生效後儘速與本組織締結關於本組織及其執行主任

辦事人員及專家以及會員代表在地主會員境內執行職務應有之地位持權及豁免協定，由理事會核定之。

(三) 本條第(二)項所擬議之協定與本協定無關，應另行訂明其終止條件。

(四) 除非依照本條第(二)項所擬議之協定實施其他稅課辦法，地主會員：

(甲) 對於本組織付給其職員之薪酬免予課稅，但此種免稅待遇無須適用於其本國國民，並

(乙) 對於本組織之資產收入及其他財產免予課稅。

第五章 財 政

第二十一條

財 政

(一) 理事會各代表團，執行委員會各代表以及理事會或執行委員會之任何委員會代表之費用由關係會員負擔之。

(二) 執行本協定所必需之費用以遵照第二十二條規定攤派各會員之常年會費充之。但如會員請求特種服務，理事會得要求該會員給付費用。

(三) 執行本協定應保持適當之帳目。

(四) 本組織之會計年度與限額年度同。

第二十二條

行政預算之確定及會費之攤派

(一) 每一會計年度下半年內，理事會應核定本組織下一會計年度之行政預算並應攤派每一會員對該預算應繳之會費數額。

(二) 每一會員對每一會計年度行政預算應繳之會費數額應按該會計年度行政預算核定時該會員所持有表決權數在全體會員表決權總數中所佔之比例定之。攤派會費時每一會員表決權數之計算應不計及任何會員受停止行使表決權處分或表決權數因此而重新分配之情事。

(三) 本協定生效後加入本組織之任何會員，其首次繳納之會費數額應由理事會按其所佔表決權數及加入時之會計年度剩餘時期攤派之，但不得改變其他會員於該會計年度所應攤付之會費數額。

(四) 倘本協定於本組織第一個完整會計年度開始前八個月以上生效，理事會應於第一屆會核定行政預算，其所涉時期至第一個完整會計年度開始為止。否則第一個行政預算應同時涉及最初時期及第一個完整會計年度。

第二十三條

繳付會費

(一) 對每一會計年度行政預算應繳之會費應以自由兌換貨幣繳付，並應於該會計年度之第一日付款。

(二) 倘某一會員於會計年度開始後五個月終了時尚未繳付其對行政預算之全部會費者，執行主任應請該會員儘速繳付。倘該會員於執行主任提出請求滿兩個月後仍未繳付會費，應受停止行使表決權之處分，直至其會費繳清之時為止。

(三) 除非理事會以特種表決如此決定，依本條第(二)項規定受停止行使表決權處分之會員，不得剝奪其依本協定所享任何其他權利或免除其所負任何義務。該會員仍應繳付會費並履行依本協定所負之其他財政義務。

第二十四條

帳目之審計與公佈

每一會計年度一經結束，業經獨立審計之該會計年度本組織決算表及資產負債表應即提送理事會核定公佈。

第六章 會員之一般承諾

第二十五條

會員之承諾

(一) 各會員承諾採取為依照本協定履行義務所必要之措施，並彼此充分合作，力求實現本協定之宗旨。

(二) 各會員承諾提出並供給按議事規則之規定，為使本組織依本協定執行職務所必要之一切統計及其他資料。

第二十六條

輸出及輸入之查核

(一) 理事會得隨時採取措施，查明各會員向自由市場輸出或由自由市場輸入之糖品數量。此項措施得包括發給原產地證明書及其他貨運或輸出單據。

(二) 理事會得以特種表決決定，會員輸出或輸入糖品應遵照理事會依本條第一項所採取關於證件之措施。

第二十七條

勞動標準

各會員應保證其本國製糖工業維持公允之勞動標準，並儘可能努力改善糖品生產各部門之農業與工業勞動者及種植甘蔗與甜菜者之生活程度。

第七章 輸入會員及其他

輸入糖品會員之特殊義務

第二十八條

保護輸出會員免受

非會員輸出之影響

(一) 各會員承諾，為防止非會員損及會員利益而獲利計，於每一限額年度內：

(甲) 不使其自全體非會員輸入之糖品總額超過其於一九六六年至一九六八年三年期間自全體非會員輸入之平均數量；

(乙) 在時價低於第四十八條第(二)項(癸)款所訂價格水準時禁止一切自非會員輸入之糖品。

(二) 本條第(一)項所規定之限制及禁止對於在下列情形下所購糖品數量之輸入，不適用之：

(甲) 在該項(甲)款內，依第四十八條第(二)項(丁)款規定限額停止生效期間所為之購買；

(乙) 在該項(乙)款內，於時價跌至第四十八條第(二)項(癸)款所訂價格以下之前所為之購買。

但有關會員須將所為之購買通知理事會。

(三) 本條第(一)項(甲)款所稱年份，如理事會認為對於任何會員確有特殊理由應予變更時，得由理事會根據該會員之申請變更之。

(四) 本協定第一年內，於輸入糖品會員對其再出口貿易未承擔本條第(一)項規定之義務前，各該輸入者與以糖品供其再出口之

輸出者間應訂立保障辦法，維持其再出口貿易及輸出會員對前者之糖品供應。

(五) 任何會員於認為不能充分履行其依本條應負之義務或認為此項義務損害或勢將損害其再出口糖品貿易或含糖產品貿易時，如經理事會以特種表決決定，得在此項決定範圍內免除其依本條第(一)項應負之義務。理事會應於其議事規則內闡明各會員得據以免除義務之情由及條件，特別計及慣常貿易中所發生之非常及緊急事例。

(六) 理事會應於議事規則中規定向理事會每一屆會編提報告書及每一限額年度屆終後編提綜合報告書，除其他事項外就各該報告書所涉期間表明：

(甲) 非會員向所有目的地輸出之糖品數量，

(乙) 各會員自非會員輸入之數量。

(七) 除理事會另有決定外，一會員自一非會員之任何輸入，如超出依本條規定所許可之輸入數量時，其溢額應即自該會員下一限額年度原准輸入之數量內減除之。

(八) 理事會應於一限額年度開始四十五日內免除輸出會員依第三十條規定就該限額年度對上年度內未圓滿履行本條所規定義務之輸出會員應負之義務。

第二十九條

輸入者協同維護價格

理事會如認為必要時，應向輸入糖品會員建議如何協助輸出會員努力確保按照符合本協定有關規定之價格進行銷售。

第八章 輸出會員之特殊義務

第三十條

關於供應之保證及權允

(一) 輸出會員承諾，遇時價高出第四十八條第(二)項(癸)款所訂水準時，按照符合有關會員間傳統貿易型態之方式並在實際輸出限額所設限度內，向輸入會員發售足量糖品，俾能因應其通常自由市場輸入糖品之需要。

(二) (甲) 時價高出每磅美金四·七五分後十日，依第五十三條規定留充最低限度存貨之糖品應予放出，向輸入會員發售：即期銷售即期裝船。除非理事會另有決定，如此解放之糖品數量，應為依第五十三條規定當時儲留總量之百分之五十；

(乙) 時價高出每磅美金五·〇〇分後十日，依第五十三條規定儲留之剩餘存貨，應全部放出，向輸入會員發售：即期銷售即期裝船。但理事會以特種表決另有決定者，不在此限。

(三) 倘時價超出每磅美金五·二五分，輸出會員在此時際向自由市場所為之一切銷售，應依商業上同等條件予輸入會員以較非會員為優先之權利。

(四) (甲) 雖有本條第(二)項之規定，倘時價超出每磅美金六·五〇分，各輸入會員除須遵照本條第(七)項第(八)項(乙)款第(十)項及第(十二)項之規定辦理外，應有購買特權，按不超出等於供應權允價格之價格向各該會員

之每一傳統輸出會員購買糖品,其數量依下列辦法定之:

- (i) 倘時價在相關限額年度開始前四個月內高出每磅美金六·五〇分,或在相關限額年度開始前之九月一日高出該水準,基本擔允數餘額,
- (ii) 倘時價在相關限額年度第一季度內高出每磅美金六·五〇分,或在該限額年度之第一日高出該水準,基本擔允數百分之七十五或基本擔允數餘額,兩者中以較低數額為準,
- (iii) 倘時價在相關限額年度第二季度內高出每磅美金六·五〇分,或在該限額年度四月一日高出該水準,基本擔允數百分之五十或基本擔允數餘額,兩者中以較低數額為準,
- (iv) 倘時價在相關限額年度第七個月或第八個月高出每磅美金六·五〇分,或在該限額年度七月一日高出該水準,基本擔允數百分之二十五,或基本擔允數餘額,兩者中以較低數額為準,
- (v) 倘時價在相關限額年度最後四個月內高出每磅美金六·五〇分,或在該限額年度九月一日高出該水準,供應擔允數應依本條第(四)項(甲)款(i)目之規定適用於下一限額年度。

(乙) 本條內:

- (i) 稱“傳統輸出會員”者,謂輸出會員在前兩曆年

內何有關輸入會員輸出自由市場糖品者；“傳統輸入會員”之定義仿此，

- (ii) 稱“基本擔允數”者，謂就本協定第二年及其後各年言，輸出會員於前兩曆年內何有關輸入會員輸出之自由市場糖品數量之平均數，
- (iii) 稱“基本擔允數餘額”者，謂“基本擔允數”減去相關限額年度內按等於或低於供應擔允價格之價格已裝運或擔允裝運之任何數量，
- (iv) “供應擔允價格”，應等於本條第四項甲款所稱粗糖價格，其基準為旋光度九十六度，按在卡里比海口岸散裝載運之離岸價格計。但任何輸出會員如能證明其當時依據第十章所稱一項特種辦法有權通用較高價格，得要求較高之供應擔允價格。

(丙) 依本項規定提供購買之白糖或精製糖，其價格得包括合理之加工毛利。

(五) 對某一特定輸入會員之供應擔允數，其動用方式不得使該會員在相關限額年度內所獲得之供應總量超出其通常所需境內消費數量及再出口供其他輸入會員境內現時通常消費之數量。

(六) 對於任何輸出會員均不要求其依本條規定供應糖品而在供應方式、品質或形式上不符合其通常貿易慣例，或其現有各種品質及形式之出口糖品供應。

(七) 倘一輸入會員未依本條第四項甲款任何一項規定在其

開始生效三十日內充分行使其購買特權，有關輸出會員在相關期間殘餘時間內依該特定規定對該輸入會員供應義務未行使之賸餘部分，應予免除。

(八) (甲) 本條第一項及第三項至第五項之規定，於輸入會員之輸出糖品者，通用之，其辦法與各該規定適用於輸出會員者同，但遇有再出口情形，提供購買之數量應按照有關輸入會員依本條各項規定自各會員所得供應量比例定之。

(乙) 前款但書，於輸出會員之再出口，準用之。

(九) 理事會設供應擔允委員會，確保本條各項規定秉公循序施行。為在符合實際裝船及運銷程序之情形下實現本條之宗旨起見，委員會應從早考慮何理事會建議各項必要措施。委員會尤可建議：

- (甲) 提具必要資料，俾便有效履行本條規定之義務；
- (乙) 對於輸入糖品會員其糖品係輸入會員再出口者，本條各項規定有效施行之程序；
- (丙) 在不改變任何輸出會員之總擔允數，亦不影響對任何輸入會員之總擔允數情形下，調整個別供應擔允數之方法，以適應裝船及運銷方面之實際限制，或運銷型態之新近變動；
- (丁) 本條實施情形之檢討及報告程序；
- (戊) 為實施本條第四項之規定，斟酌各會員間貿易情形，厘訂等價之程序。

(十) 任何輸出會員如於任何特定限額年度內不能將其全部基本擔允數悉數供應其全體傳統輸入會員時，該輸出會員應儘速將此情形知照理事會。理事會審議情況後，應依照其所認為適當之標準，對該輸出會員所可提供之糖品就其傳統輸入會員間分配之。

(十一) 任何會員如認為本條規定之義務未經履行，得將此事項提出理事會。理事會在不妨礙第五十八條各項規定之情形下，應商同有關會員審議該項聲述，並應提具其所認為適當之建議。

(十二) 輸出會員依本條規定承擔之義務，應在其依第十章所稱特種辦法規定之權利義務之外，並應與之相符，但不得妨礙亦不得減損各該權利義務。

(十三) 本條規定之供應擔允不適用於下列發展中陸鎖國家：玻利維亞、巴拉圭及烏干達。

(十四) 本條各項規定，不得視為強制南美洲東岸一輸出會員接受低於每磅美金六·五〇分之供應擔允價格，以旋光度九十六度粗糖為準，按起運港埠載運之離岸價格計。

第三十一條

對非會員之銷售條件

(一) 輸出會員在自由市場上向非會員銷售糖品之條件，在商業上不得較各該輸出會員同時擬向自由市場之輸入糖品會員提供之條件為優。本項規定須計及通常貿易慣例、傳統貿易辦法及第二十八條之規定。

(二) 自由市場之輸入糖品會員如有理由相信某一輸出會員未曾履行本條第(一)項所規定之義務時，得向執行主任提出聲述。執行主任於諮商有關會員後，如認為有進一步採取行動之必要，得採取其所認為適當之不論何種措施，以謀解決此事。

(三) 本條各項規定不阻止任何輸出會員以較優商業條件畀予發展中之輸入國家。

第三十二條

關於限額之承諾

(一) 各輸出會員應確保其在一限額年度內對自由市場之輸出淨額不超出其在該年度屆終時之實際限額。為此目的，任何輸出會員在依第四十五條規定厘訂某一限額年度之初步輸出限額前，不得擔允在該限額年度內對自由市場之輸出，超過其依第四十九條第(二)項規定應享輸出權利之最低額。對於理事會為確保限額制度之有效遵行，以特種表決厘訂之其他措施，輸出會員並應採取之。

(二) 任何輸出會員如其輸出淨額超出其在限額年度屆終時實際限額部分未逾一〇,〇〇〇噸或未逾其基本輸出噸數百分之五(兩者中以較低數額為準)，不得視為違反本條第(一)項之規定。

(三) 凡輸出淨額在本條第(二)項所稱寬容限度內之溢額，應自有關會員下一限額年度實際限額中減除之。

(四) 凡輸出淨額逾越本條第(二)項所稱寬容限度之第一次溢額，應同樣自有關會員下一限額年度實際限額中減除之。此項減除不妨礙第五十八條之規定。

(五) 倘某一輸出會員第二次或嗣後各次超出其某一限額年度屆終時之實際限額時，等於逾越本條第(二)項所稱寬容限度之溢

額兩倍之數，應自該會員下一年度實際限額中減除之；但理事會以特種表決決定減除較低數額者，不在此限。依本項所為之減除，不妨礙第五十八條之規定。

(六) 各輸出會員應於任一限額年度四月一日前，將其於上一限額年度內對自由市場之總輸出淨額，通知理事會。

第九章 價格

第三十三條

基準

(一) 在本協定內，稱糖價者謂：

(甲) 紐約咖啡與糖品交易所第八號糖品契約所定現貨價格與倫敦糖品市場當日價格兩者折成每常衡磅黃金若干分後之算術平均數，以卡里比海口岸散裝載運船上交貨為準。

或(乙) 如上開(甲)款所稱兩項價格間之差超出六點時，該兩項價格之較低者加三點。

(二) 遇本協定內述及時價高出(或低於)所指某一數字時，倘連續十七個開市日時期內之平均價格高出(或低於)所指數字，且上述時期內第一天及共計至少十二天之價格亦高出(或低於)所指數字，即認為符合該項條件。

(三) 本條第(一)項(甲)款所稱兩項價格如無一可以查明，或不代表自由市場基準旋光度九十六度糖品當時售價時，理事會應以特種表決決定酌用其他標準。此項標準應以公認之糖品交易所現貨行市為根據，並應計及各該交易所之貿易量及其反映世界價格之程度。

第十章 特種辦法

第三十四條

特種辦法

(一) 本協定其他各章所有規定均不得妨礙或限制各會員依第三十五條、第三十六條、第三十七條、第三十八條及第三十九條所稱特種辦法規定之權利與義務。此等特種辦法應依各該條款之規定處理之，但以不違反本條第(二)項至第(四)項之規定為限。

(二) 各會員承認第四十條所載基本輸出噸數係以第三十五條、第三十六條、第三十七條、第三十八條及第三十九條所稱特種辦法之連續性及穩定性為根據。倘第三十五條、第三十六條、第三十七條及第三十八條所稱一項或多項特種辦法之成員有所變更而此項變更影響一會員或若干會員時，或參加一項或多項特種辦法之一個或一個以上會員之地位有任何重大變更時，理事會應召開會議依下列規定就第四十條所載基本輸出噸數審議適當補償性調整：

- (甲) 除須依照本項(乙)、(丙)、(丁)各款之規定辦理外，如有關會員因上述成員或地位之變更而使其依有關特種辦法規定之年度輸出權利有所增益時，其全部增益幅度應在該會員之基本輸出噸數內減除之（或倘該項輸出權利有所削減時，其基本輸出噸數應按全部削減幅度提增之或按等於全部削減幅度之水準確定之）；
- (乙) 遇有依本項(甲)款規定為補償性調整時，理事會並應就發生此項變更之年度厘訂必要之過渡辦法；
- (丙) 凡遇上述特種辦法內成員或地位之變更涉及糖品市場結構方面之主要變更或涉及任何此項特種辦法所

規定之任何主要供應者地位方面之重大變更，因而不能對第四十條內所訂基本輸出噸數為本項(甲)(乙)兩款所計議之補償性調整時，理事會應依第七十一條之規定建議各締約國修正本協定，或立即重行談判基本輸出噸數。在依此項修正或重行談判之結果將各項變更計入基本輸出噸數前，基本輸出噸數之變更或確定應屬暫行性質；

(丁) 任何會員對於依本項(丙)款重行談判之結果表示不滿者，得依第六十七條之規定退出本協定。

(三) 各會員依第三十五條第三十七條及第三十八條所稱特種辦法輸入糖品者，應設法使理事會獲知此項辦法之細節，本協定有效期間根據此項辦法逐年輸入之糖品數量及此項辦法性質方面之任何變更（於變更發生後三十日內）。

(四) 各會員參加第三十五條至第三十九條所稱任何特種辦法者，其在各該辦法範圍內從事糖品貿易之方式，不得妨礙本協定所揭禁之宗旨。倘特種辦法涉及糖品向自由市場之再出口者，參加此種辦法之會員應採取其所認為適當之措施，俾遇有本章相關條款內未就此種再出口訂有數量規定之情形，得以確保依各該辦法進行貿易如有增加而超出本協定生效前之每年交易量時，不致增加對自由市場之再出口。

第三十五條

依據一九五一年英邦協糖業協定所為之輸出

依據一九五一年英邦協糖業協定對大不列顛及北愛爾蘭聯合王國之輸出，如不逾該協定所規定之實際議價限額之數量時，不計入本協定第十一章所規定之實際限額內。

第三十六條

古巴對社會主義國家之輸出

(一) 古巴對社會主義國家之輸出，除本條第(三)項及第(四)項規定之情形外，不計入第十一章規定之古巴實際限額內。

(二) 本條第(一)項所稱國家，係指阿爾巴尼亞、保加利亞、捷克斯拉夫、東德、匈牙利、波蘭、羅馬尼亞、蘇維埃社會主義共和國聯邦、南斯拉夫、中國(大陸)、蒙古、北韓、北越。

(三) 本條第(一)項之規定，於古巴對捷克斯拉夫、匈牙利及波蘭之輸出超過二五〇,〇〇〇噸者，不適用之。

(四) 如東德及中國(大陸)在任何限額年度內對自由市場之輸出共計超出三〇〇,〇〇〇噸時，此項溢額應即在下一限額年度古巴依本協定第十一章規定之實際限額內減除之，但僅以古巴在同一限額年度內對此等國家之輸出達九一〇,〇〇〇噸以上時為限；本項規定，於本條第(一)項之規定，並無妨礙。理事會應於本協定有效期間第一限額年度內，厘訂東德及中國(大陸)對自由市場之每年輸出計算辦法。

第三十七條

依據非洲與馬拉加西

糖業協定所為之輸出

非洲與馬拉加西糖業協定範圍內之輸出，如不逾該協定規定之保價限額數量時，不計入本協定第十一章規定之實際限額內。

第三十八條

對美利堅合眾國之輸出

對美利堅合眾國輸出之糖品供其國內消費者，不計入本協定

第十一章規定之實際限額內。雖有本協定其他任何適用於輸入會員之規定，美國依本協定所負之義務於一九七一年以後無效，並應以本協定所規定而不與其本國立法相牴觸者為限。

第三十九條

蘇維埃社會主義共和國聯邦之地位及其輸出

(一) 蘇維埃社會主義共和國聯邦自一切產地之所有輸入，均應予以計及，因此應予蘇聯本協定輸入會員之地位。本項規定不妨礙第三十六條之規定。

(二) 蘇聯於成為本協定當事國時應承諾限制其於一九六九年度向自由市場輸出之糖品總量不超出一百一十萬噸；本項規定不妨礙本條第(一)項所確定之蘇聯地位。於一九六九年度行將屆終前，並於一九七〇年度行將屆終前，理事會應分別決定一九七〇年度及一九七一年度之相應數量，每年不得少於一百一十萬噸，亦不得多於一百二十五萬噸。

(三) 本條第(二)項所列一九六九年度數量及依該項規定嗣後所訂一九七〇年度及一九七一年度噸數，均不包括蘇聯對第三十六條第(二)項所稱各國之任何輸出。

(四) 蘇聯依本條第(二)項規定所為之輸出，不受本協定第十一章所規定之任何削減之限制。

(五) 依第四十八條第(二)項(D)款規定限額停止生效期間，蘇聯不受本條第(二)項之拘束。

第十一章 輸出之調節

第四十條
基本輸出噸數

(一)

(甲) 茲為本章規定本協定最初三年各輸出國家或國家集團之基本輸出噸數如下：

<u>第一欄</u> (國家)	<u>第二欄</u> (以千噸為單位)	<u>第三欄</u> (以千噸為單位)
阿根廷	25	
澳大利亞	1,100	
玻利維亞		10
巴西	500	
英屬宏都拉斯	22	
中國(台灣)	630	
哥倫比亞	164	
剛果(布拉薩市)	41	
古巴	2,150	
捷克斯拉夫	270	
丹麥	41	
多明尼加共和國	75	
厄瓜多		10
斐濟	155	
海地		10
匈牙利	51	

印度	250	
馬達加斯加	41	
模里西斯	175	
墨西哥	96	
巴拿馬		10
巴拉圭		10
秘魯	50	
波蘭	370	
羅馬尼亞	46	
南非	625	
史瓦濟蘭	55	
泰國	36	
土耳其	60	
烏干達	39	
委內瑞拉		17
中美共同市場總匯 (哥斯大黎加· 薩爾瓦多·瓜 地馬拉·宏都 拉斯·尼加拉 瓜)		55
歐洲經濟聯盟 (比利時·盧森	300	

堡、德意志聯
邦共和國、法
蘭西、義大利
、荷蘭)

西印度群島

200

(安提瓜、巴貝
多、蓋亞那、
牙買加、聖基
茨—尼維斯—
安圭拉、千里
達及托貝哥)

(二) 雖有本項(甲)款之規定,下開國家一九七〇年及一
九七一年之基本輸出噸數如下:

	<u>一九七〇年</u>	<u>一九七一年</u>
	(以千噸為單位)	
阿根廷	55	55
多明尼加共和國	140	186
秘魯	75	100

(二) 理事會於進行第七十條第(二)項所稱之檢討時,應舉行特種表決,確定本協定第四年及第五年之基本輸出噸數。如理事會未作決定,列於或視作列於本條第(一)項所列第三年基本輸出噸數繼續有效。

(三) 本條第(一)項之基本輸出噸數，如於分配與若干國家時係將其視作一個集團者，集團內任何一國之未滿限額應重行分配與同一集團內之其他國家。

(四) 就分配基本輸出噸數及依本條第(二)項及第四十七條重行分配二事而言，中美共同市場總匯之國家應視為各在該總匯之基本輸出總噸數中分佔相同數額。

(五) 東非聯盟內之烏干達不逾一〇,〇〇〇噸總數量之輸出，不計入其實際限額；此數不受第十一章所規定任何調整之限制。倘肯亞及坦尚尼亞成為輸出會員，則於東非聯盟三國請求時，本條第(三)項之規定應適用於該三國。

(六) 雖有第三十六條之規定，捷克斯拉夫、匈牙利及波蘭所作一切輸入，不問來自何地，應於計算各該國對自由市場之輸出淨額時，自其輸出總額中減除之。

(七) 配得基本輸出噸數一〇,〇〇〇噸之發展中陸鎖國家，如於本協定有效期間有一年或數年未使用其全部實際限額或未滿限額之配分額，不得因此即視為未履行其依本協定所負義務而在本條嗣後改訂時取銷其基本噸數。

第四十一條

最高限度淨輸出權利

(一) 印度尼西亞在本協定任何一限額年度中應有不逾八一,〇〇〇噸之淨輸出權利。此項權利不受本章所規定任何調整之限制。

(二) 在任何限額年度內，遇實際限額總和之水準在基本輸出噸數總計百分之一百以上時，菲律賓應有不逾六〇,〇〇〇噸之淨輸出權利。此項權利不受本章所規定任何調整之限制。

第四十二條

其他許可之輸出淨額

為輸入會員之發展中會員，得在限額年度開始以前正式通知理事會後，輸出超過其輸入數量之糖品，但以輸出淨額於該限額年度終了時不超過一〇,〇〇〇噸為限。此項權利不視為一種基本輸出噸數，且不受本章所規定任何調整之限制。惟有關係會員應遵行理事會對輸出會員之輸出所規定之條件。

第四十三條

贈與糖品

(一) 輸出會員所作糖品贈與，除本條第(二)項及第(三)項規定之情形外，應計入贈與會員之實際限額內，並應按照本協定關於限制對自由市場輸出之規定辦理。

(二) 輸出會員經由聯合國或其專門機關之協助方案所作糖品贈與，不計入贈與會員之實際限額內，但理事會決定須予計入者不在此限。

(三) 理事會應規定輸出會員所作不屬本條第(二)項範圍之糖品贈與在何種條件下得不計入贈與會員之實際限額內。此種條件中應包括事先須作諮商及對貿易正常型態作有適當保障。如此贈與之糖品，須係專供受贈國國內消費，始能獲得本項所規定之豁免。

(四) 輸出會員之一切糖品贈與，應由贈與會員迅速通知理事會。以不妨礙本條第(二)項及第(三)項規定為限，任一會員於認為某項贈與損害或足以損害其利益時，得請求理事會加以調查；理事會應即循請進行調查，並提出其所認為適當之建議。

(五) 理事會應在其常年報告書中提出關於糖品贈與之實際情形報告。

第四十四條

困難濟助基金

(一) 理事會應於每一限額年度設置一項不逾一五〇,〇〇〇噸之濟助特別困難基金,以備於發展中會員有超過本協定准其輸出數量之糖品可供輸出而發生特殊困難情況時,由理事會酌情使用此項基金予以濟助。

(二) 此項基金,應優先分配於出口收益主要依靠糖品輸出之小的發展中會員。對於國民經濟依賴糖品程度日深之會員,包括過去不曾對自由市場輸出糖品之會員在內,亦應於其提出申請時予以特別考慮。對於在本協定議定之時存貨過多會員之需要,亦應予以注意。

(三) 理事會應設立一困難濟助委員會,審查依本條第(一)項及第(二)項提出之申請,並就此種申請向理事會提出建議。委員會通常應計及當時市場情況,但對於個別困難情形,得不顧市場情況,建議給予濟助。委員會之建議,除非經以特種表決修改,應由理事會付諸實施。

(四) 委員會應由一獨立之主席及最多不逾六名之委員組成。各委員以個人資格執行職務,不接受任何政府之指示。理事會遴選委員會委員時,應查明彼等並不代表可能因基金分配決定而受到影響之任何權益。

(五) 自困難濟助基金所作之分配,不視為構成有關會員基本輸出噸數之一項增加,且不受本章所規定任何調整之限制。惟就第三十二條之規定而言,此項分配應為該會員實際限額之一部分。

第四十五條

訂定初步輸出限額

(一) 理事會至遲應於限額年度開始三十日前：

(甲) 估計該年度自由市場之輸入需要；及

(乙) 參酌此項估計以及所有影响糖品供求之因素,包括非會員可能向自由市場輸出之數量在內,依第四十九條規定,配定該年度所有輸出會員之初步輸出限額。

(二) 理事會應於每一限額年度之第一次經常屆會中,檢討本條第(一)項所稱之估計,並根據檢討結果考慮是否須就實際限額之一般水準採取行動。同時,理事會應檢討依據個別實際限額可能獲得之供應數量,並於其認為適宜時行使第四十七條第(二)項所賦予之權力。

(三) 執行主任應將依本條第(一)項及第(二)項規定配與各輸出會員之初步輸出限額以及其後依本協定任何規定對此等限額所作任何變更,通知全體會員。

第四十六條

關於未用限額之通知及

對未用限額採取之行動

(一) 每一輸出會員應隨時通知理事會,聲明其實際限額是否預計將全部使用,倘不全部使用,則聲明其預計不使用之部分。為此目的,每一輸出會員應向理事會至少提出通知二次:一次於依第四十五條分配初步輸出限額後儘早提出,但不得遲於五月十五日;一次於五月十五日以後儘早提出,但不得遲於九月三十日。

(二) 輸出會員如未於五月十五日以前向理事會提出本條第(一)項所稱之第一次通知,應受停止在限額年度其餘時間行使表決權之處分。

(三) 輸出會員如未於九月三十日以前向理事會提出本條第(一)項所稱之第二次通知,則在該限額年度內嗣後依第四十七條所作之未滿數額重行分配中喪失其分享資格。

(四) 輸出會員在限額年度內對自由市場之輸出淨額如未滿其在該限額年度十月一日之實際限額減去嗣後因執行第四十八條所作削減淨額後之數額,其差額在不違背本條第(五)項及第(六)項規定之情形下,應自下一限額年度因依照第四十七條規定重行分配未滿限額結果原應分配與該會員之糖品總噸數中扣除之。

(五) 本條第(四)項所規定之扣除,僅應於依該項規定算出之差額超出有關會員基本輸出噸數一〇,〇〇〇噸或百分之五兩者中之較大數額時為之。

(六) 但如經關係會員說明其未能履行義務係由於不可抗力,而理事會對此項解釋認為滿意時,得決定不引用本條第(二)項至第四項之規定。

第四十七條

未滿限額及其重行分配

(一) 輸出會員如經依照第四十六條第(一)項提出通知,聲明預計不使用其全部實際限額,其實際限額應即照其通知中所述之數額予以減低。自此以後,在該限額年度其餘時間內,該會員除非再行通知理事會聲明能夠接受實際限額之增加,否則不得參與本章規定之任何限額增加。

(二) 理事會得於諮商一輸出會員後斷定該會員將不能使用其實際限額之全部或一部分。理事會所作此種斷定，不得削減關係會員之實際限額，亦不得剝奪該會員其後於限額年度內補足該限額之權利。理事會依本項所作斷定，並不免除關係會員依第四十六條第(一)項所負之義務，亦不豁免關係會員之執行該條第(二)項至第(四)項所稱措施。

(三) 理事會應注意依第四十六條所提出通知及其本身依本條第(二)項所作斷定對當時供求情況所生影響，並應在不違背第四十八條第(二)項有關規定之情形下，決定此等未滿限額應否全部或局部重行分配。凡遇有須依第四十八條第(二)項規定提增實際限額總和之水準時，積存而未分配之未滿限額，應視需要，首先依照本條第(四)項及第(五)項之規定重行分配。

(四) 理事會得規定在何種情形下不得將未滿限額重行分配，但無論如何，時價在第四十八條第(二)項(士)款所訂之水準以下時，不得將未滿限額重行分配，惟依照本條第(六)項辦理者除外。未滿限額之重行分配，應僅在能接受增加其實際限額之輸出會員間為之。一會員不能使用重行分配所增限額之全部或一部分時，應立即將此情形通知理事會；其不能接受之數量，應再依本條第(五)項重行分配。

(五) 以不違背第四十六條第(三)項及第(四)項以及本條第(六)項之規定為限，下列原則應適用於一切未滿限額之重行分配：

(甲) 未滿限額應首先在實際限額未達到基本輸出噸數百分之一百之所有輸出會員間，按照各該會員基本輸出噸數之比例重行分配之，直至達到該水準為止；

(乙) 其後,應以重行分配之未滿限額之百分之二十專分配與發展中輸出會員,按照各該會員基本輸出噸數之比例予以分配;其餘百分之八十則再按照個別基本輸出噸數之比例分配與所有輸出會員。

(六) 雖有本條第四項之規定,玻利維亞、厄瓜多、海地、巴拿馬、巴拉圭及委內瑞拉之未滿限額,應按照此等國家基本輸出噸數之比例,當然重行分配與各該國。此等會員不能集體接受之未滿限額,應依本條第(三)項、第(四)項及第(五)項規定處理之。

第四十八條

限額水準之訂立及調整

- (一) 理事會應經常檢討市場情況,並視情勢需要舉行會議。
- (二) 理事會應依據第四十九條第(二)項及下列各項規定妥酌訂定初步輸出限額及提高或削減實際限額水準:-
 - (甲) 除非理事會另有決定,初步輸出限額總和應照實際限額總和於理事會依第四十五條第(一)項採取行動時所達水準訂定之;
 - (乙) 如時價高出每磅美金四分,不得將實際限額總和限制於基本輸出噸數總額以下,理事會以特種表決另有決定者不在此限;
 - (丙) 如時價原在較低水準,嗣漲至每磅美金四·五〇分以上,不得將實際限額總和限制於基本輸出噸數總額百分之一百一十以下,理事會以特種表決另有決定者不在此限;

- (丁) 如時價高出每磅美金五·二五分,則在其留在該水準期間內,一切限額應停止生效;
- (戊) 如時價原高出每磅美金五·二五分,嗣降至每磅美金五分以下,則實際限額應訂定於其總和不超過基本輸出噸數總額百分之一百十五之水準,理事會另有決定者不在此限;
- (乙) 如時價原在較高水準,嗣降至每磅美金四·五〇分以下,則個別實際限額應照關係會員基本輸出噸數百分之五之數量削減之,理事會另有決定者不在此限;
- (庚) 如時價原在較高水準,嗣降至每磅美金四分以下,則個別實際限額應照關係會員基本輸出噸數百分之五之數量削減之,理事會另有決定者不在此限;
- (辛) 如時價原在較高水準,嗣降至每磅美金三·七五分以下,則實際限額之總和不得多於基本輸出噸數總額百分之九十五,理事會另有決定者不在此限;
- (壬) 如時價為每磅美金三·五〇分或在此數以下,個別實際限額應訂在符合第四十九條第(二)項(甲)款及(乙)款規定之最低水準,理事會以特種表決決定較高水準者不在此限;
- (癸) 如時價原在較高水準,嗣降至美金三·二五分,理事會應援用第四十九條第(二)項(戊)款之規定;
- (PP) 於限額年度最後四十五曆日內,不得將實際限額水準降減。

(三) 為符合本條第(二)項之要求而須作之實際限額水準上之調整,應於該項所列價格條件實現時立即為之,並應於聽候理事會可能在該項規定範圍內決定再加調整期內予以執行。

(四) 理事會於進行第七十條第(二)項所稱之檢討時,應以特種表決為本條及第三十條訂定本協定第四年及第五年之價格水準。如理事會未作決定,該兩條所訂價格水準應保持不變。

第四十九條

對個別會員分配初步輸出

限額及適用限額水準調整

(一) 除本條第(二)項另有明文規定之情形外,任何限額年度依第四十五條所作初步輸出限額之分配及依第四十八條所作實際限額總和之更改,應按個別基本輸出噸數之比例為各輸出會員訂定之。

(二) 依第四十五條所作初步輸出限額之分配及因第四十八條之適用所引致之實際限額調整,須受下列規定之限制:

(甲) 在第四十條第(一)項第二欄中配有基本輸出噸數之任何會員之實際限額,最初訂立時不得低於其基本輸出噸數百分之九十,嗣後亦不得減至其基本輸出噸數百分之九十以下,但為執行第三十二條及第四十七條規定之計入或減除,或由於依本條(戊)款所採取之行動者,不在此限;

(乙) 在第四十條第(一)項第三欄中配有基本輸出噸數之任何會員之實際限額,不受依第四十八條第(二)項規定所作任何調整之限制;

- (丙) 任何輸出會員依第四十六條第(一)項放棄之數量，應自該會員實際限額在同一限額年度所須削減之數量中減除之；
- (丁) 倘在削減限額時，某一輸出會員業已將其應減數量之全部或一部分輸出或售賣，因此而無法充分實行削減限額則應在該會員下一限額年度之實際限額內比照減除之；
- (戊) 如由於市場情勢，有須採取其他措施以達成本協定之價格目標時，理事會得以特種表決將實際限額訂定於或減低至本項(甲)款所容許之基本輸出噸數最低百分數以下，但無論如何，依本款訂立之實際限額水準，不得較本項(甲)款所容許之數額低過關係會員基本輸出噸數百分之五以上。

第十二章 補助措施及進入市場

第五十條

補助措施

(一) 各會員承認，對糖品之生產或銷售實施津貼，以資直接間接增加糖品輸出或減少糖品輸入，足以危及本協定各項宗旨之實現。

(二) 任何會員，如給予或維持任何此類津貼，包括任何方式之收入補助或價格補助在內，應於每一限額年度內將津貼之範圍與性質以及津貼所以必要之情由，以書面通知理事會。本項所稱之

通知應於理事會請求時為之；此項請求應至少於每一限額年度內提出一次，提出之方式及時間依理事會議事規則之規定。

(三) 遇有會員認為其依據本協定所享權益因此類津貼而遭受嚴重妨害或認為有遭受嚴重妨害之虞時，給予津貼之會員應根據請求，與其他關係會員或與理事會商討可否限制津貼。遇有此類事項提交理事會時，理事會得會同關係會員進行審查，並顧及給予津貼會員之特殊情況，作成其所認為適當之建議。

第五十一條

已發展輸入會員之特殊承諾

(一) 每一已發展輸入會員應依附件甲之規定確保輸出會員之糖品輸入其市場。

(二) 列於附件甲之每一會員應根據其本國情況採取其所認為適當之措施，以履行其依本條第(一)項所作之承諾。

(三) 理事會與願依第六十四條加入本協定之已發展輸入國政府議定之條件中，應載有關於該國政府對於進入其市場所訂辦法

第十三章 存貨

第五十二條

最高限度存貨

(一) 每一輸出會員承諾調節國內生產，務使：

(甲) 該會員之存貨總數量，在每年收成即將開始前之規定日期，不超過其上一曆年產量百分之二十之數量，此項日期應與理事會約定之；或

(乙) 該會員除供應境內消費需要之存貨以外所存糖品數量,在每年收成即將開始前之規定日期,不超過其基本輸出權利百分之二十之數量,此項日期應與理事會約定之。

(二) 輸出會員對於第(一)項所列兩種辦法,接受何者適用於該會員,應於成為本協定會員時通知理事會。

(三) 如經輸出會員請求,理事會於認為情形特殊確有必要時,得准許該會員所持存貨超過本條第(一)項所規定之數量。

第五十三條

最低限度存貨

(一) 在本條適用範圍內,最低限度存貨係指輸出會員在供應境內消費者需要及履行第十章所稱特種辦法規定之義務所需存貨之外,所儲留(或另一會員經理事會同意代該會員所儲留)之未撥充糖品數量。

(二) 依本條所儲留最低限度存貨之水準,應規定如下:

(甲) 已發展輸出會員: 其個別基本輸出噸數百分之十五;

(乙) 發展中輸出會員: 其個別基本輸出噸數百分之十; 就個別情形而論,如經關係輸出會員之同意,此項百分數得提高至百分之十二又二分之一。

(三) 每一輸出會員所儲留最低限度之存貨,應依照第三十條規定備供出售。惟在特殊情形之下,理事會得以特種表決准許個別輸出會員在第三十條第(二)項所規定者以外之情況中,放出一部分之最低限度存貨。

(四) 如輸出會員由於特殊情形，認為在某一年度不能儲留本條所規定之最低限度存貨數量時，應向理事會陳述情由。理事會得以特種表決更改關係會員在特定期間內所儲留最低限度存貨之數量。

(五) 理事會應訂立關於建立維持及補充最低限度存貨之程序，並應制定程序以確保本條所定義務之履行。

第十四章 年度檢討及鼓勵消費之措施

第五十四條

年度檢討

(一) 理事會應儘可能在每一限額年度，參照第一條所載宗旨檢討本協定施行情形，並檢討本協定在上一限額年度內對市場及對個別國家尤其發展中國家之經濟所生影響。理事會然後應就本協定在運用上之改進方法，向各會員提具建議。

(二) 每次年度檢討之報告書，應依理事會決定之格式及方式刊佈。

第五十五條

鼓勵消費之措施

(一) 各會員應切記貿發會議第一屆會歲事文件所載之有關目標，採取其認為適當之行動，以鼓勵糖品之消費及掃除限制增進糖品消費之障礙。各會員採取此種行動時，應顧及關稅、內地稅及財政稅費以及數量或其他管制對於糖品消費之影響，及與估計情況有關之其他重要因素。

(二) 各會員應將其依照本條第(一)項採取之措施及其效果,按期通知理事會。

(三) 理事會應設置糖品消費委員會,由輸出會員與輸入會員組成之。

(四) 委員會應研究之事項如下:

(甲) 任何形式之糖品代用品之使用包括合成甜劑在內,對糖品消費之影響;

(乙) 糖品與合成甜劑在捐稅方面之相對待遇;

(丙) 下列各項對不同國家糖品消費之影響:

(i) 課稅及其他限制措施;

(ii) 經濟狀況,特別是國際收支上之困難;

(iii) 氣候及其他情況;

(丁) 增加消費之方法,尤當注意每人平均消費量低微之國家;

(戊) 與從事增進糖品及其他食品消費事宜之機關合作;

(己) 研究糖品、糖之副產品及製糖植物之新用途,

並向理事會提出其認為宜由會員或理事會採取適當行動之建議。

第十五章 特殊情形下義務之免除

第五十六條

義務之免除

(一) 遇未經本協定明白規定之特殊情形或緊急狀況或不可抗力而有必要時,理事會倘從會員所提說明可知該會員如依本協

定履行某項義務確有重大困難或實同課以有失公平之負擔，得以特種表決免除其義務。

(二) 理事會依本條第(一)項免除會員義務時，應明定免除會員此項義務之條件、期間及免除之理由。

(三) 會員境內存有可供輸出糖品之數量於供應境內消費及儲留存貨後超出該會員基本輸出權利歷時一年以上，不構成請求理事會免除限額義務之唯一根據。

第十六章 爭端及控訴

第五十七條

爭端

(一) 關於本協定之解釋或適用問題之任何爭端，倘牽涉各造未能解決，經爭端一造之請求，應提交理事會裁決。

(二) 遇有任何爭端業已依據本條第(一)項之規定提交理事會時，得由佔表決權總數三分之一以上之過半數會員請求理事會於討論後徵求依本條第(三)項組成之諮詢團體對於爭執事項之意見，然後再為裁決。

(三)(甲) 除經理事會一致議定其他辦法外，諮詢團體應由下列人員組成之：

- (i) 由輸出會員提名二人，一人對爭端所涉同類事項富有經驗，另一人具有法律資望及經驗；
- (ii) 由輸入國提名具有相同資格之二人；
- (iii) 主席一人，由依上開(i)(ii)兩目提名之四人一致

同意選之，如四人不能同意時，由理事會主席選派之。

(乙) 所有隸籍會員之人民皆得充任諮詢團體人員。

(丙) 獲選充任諮詢團體人員者應以個人資格執行職務，不得接受任何政府之訓示。

(丁) 諮詢團體之費用由理事會支付之。

(四) 諮詢團體應向理事會提出意見及其理由；理事會於審查所有有關資料後應以特種表決裁決爭端。

第五十八條

理事會就會員之控訴

及不履行義務所採取之行動

(一) 關於任何會員不履行其依本協定所負義務之控訴，經提出控訴之會員之請求，應提交理事會裁決之，但在裁決前應先與關係會員相商。

(二) 理事會判定會員違反其依本協定所負之義務應以配分過半數表決為之，並應指明違約行為之性質。

(三) 過理事會判定一會員確有違反本協定之行為，不論係基於控訴結果或有其他根據，得於不妨礙本協定其他條款特別規定之其他措施之情形下，以特種表決：

(i) 停止該會員行使其在理事會及執行委員會內之表決權，如認為必要，並

(ii) 停止該會員之其他權利，包括在理事會或其所屬委員會內之被選舉資格或擔任職務之權利，直至其履

行義務之時為止；倘此種違約行為重大損害本協定之施行則

(iii) 依本協定第六十四條採取行動。

第十七章 最後條款

第五十九條

簽署

本協定應於聯合國會所聽由被邀出席一九六八年聯合國糖業會議之各國政府簽署，至一九六八年十二月二十四日為止。

第六十條

批准

本協定須經簽署國政府各依其本國憲法程序予以批准、接受或核可。除依照本協定第六十一條之規定外，批准書、接受書或核可書至遲應於一九六八年十二月三十一日送交聯合國秘書長存放。

第六十一條

政府之通知

(一) 簽署國政府倘不能於第六十條所訂期限內遵從該條之規定，得通知聯合國秘書長，據允設法儘速謀求依其本國憲法程序批准、接受或核可，無論如何不遲於一九六九年七月一日。任何政府經理事會與其商定加入條件者亦得通知聯合國秘書長，承允儘速完成加入本協定所應有之憲法程序，至遲於訂定此種條件後六個月內為之。

(二) 凡已依照本條第(一)項提送通知書之政府倘理事會確信其不能於一九六九年七月一日前交存批准書、接受書或核可書，得准許於較後日期交存此項文書，但無論如何，不得遲於一九六九年十二月三十一日。此等政府具有觀察員之地位，直至其表示暫時實施本協定為止。

第六十二條

暫時實施本協定之表示

(一) 依第六十一條提出通知書之任何政府並得於通知書內表示或以後隨時表示，暫時實施本協定。

(二) 表示暫時實施本協定之政府在本協定生效期間，不論暫時或確定生效，並在其送存批准書、接受書、核可書或加入書或撤回其表示之前，應為本協定暫時會員，直至依第六十一條所提通知書內之期限屆滿為止。但如理事會確信該政府之未送存上項文書係出於完成憲法程序之困難，理事會得延長該政府之暫時會員地位，至較後之特定日期為止。

(三) 本協定暫時會員在批准、接受或核可或加入本協定之前，應視為本協定之締約國。

第六十三條

生效

(一) 本協定應於一九六九年一月一日或於嗣後六個月內任何一日確定生效，倘屆時依附件乙所訂分配辦法佔輸出國表決權總數百分之六十及輸入國表決權總數百分之五十之政府將批准書、接受書或核可書送交聯合國秘書長存放。嗣後本協定倘在暫

時生效，則於交存之批准書、接受書、核可書或加入書到達此項應有之百分數時，亦應確定生效。

(二) 本協定應於一九六九年一月一日或於其後六個月內任何一日暫時生效，倘至該日，佔本條第(一)項規定表決權總數之政府交存批准書、接受書或核可書，或表示暫時實施本協定。在本協定暫時生效期間，已送存批准書、接受書、核可書或加入書之政府及表示暫時實施本協定之政府，應為本協定之暫時會員。

(三) 凡已送存批准書、接受書、核可書或加入書之各國政府得於一九六九年一月一日或其後十二個月內任何日期及嗣後本協定暫時生效期間每次屆滿六個月，決定使本協定之全部或一部在彼此間確定生效。此等政府並得決定使本協定暫時生效，或繼續暫時生效或失效。

第六十四條

加入

(一) 凡被邀出席一九六八年聯合國糖業會議之政府及任何其他政府而為聯合國會員國或聯合國任何專門機關會員國者皆得加入本協定，加入條件由理事會與關係政府商定之。加入應以加入書送交聯合國秘書長存放。

(二) 理事會得於訂定前項所稱條件時，以特種表決確定下列國家之基本輸出噸數，並應視為列於第四十條：

(甲) 未列於該條之國家；

(乙) 列於該條而未於本協定生效之日起十二個月內加入之國家；但此等國家如經列入第四十條並於本

協定生效之日起十二個月內加入者應適用該條所訂之相對噸數。

第六十五條

保留

(一) 除本條第(二)項所稱者外，不得對本協定任何規定提出保留。

(二)(甲) 凡在一九六八年十二月三十一日為一九五八年國際糖業協定當事國或為其後任何議事書當事國而曾提出一項以上之保留之任何政府，得於簽署批准接受核可或加入本協定時提出措詞或效力與以前所提保留相同之保留。

(乙) 凡有權成為本協定當事國之任何政府得於簽署批准接受核可或加入時提出不影響本協定經濟作用之保留。關於某項保留是否屬於本款範圍所引起之爭議應依本協定第五十七條所載程序解決之。

(丙) 任何其他保留應由理事會審查並以特種表決決定是否可以接受以及在何種條件下接受。此種保留須經理事會作成決定後方能生效。

第六十六條

對領土之適用

(一) 任何政府得於簽署，或交存批准書、接受書、核可書或加入書時或嗣後隨時通知聯合國秘書長聲明本協定適用於由該國暫負對外關係最後責任之任何領土；本協定即自送達此項通知之

日或自本協定對該國生效之日起，適用於通知書所列各領土，並以較後之日期為準。

(二) 依本條第(一)項適用本協定之領土嗣後獲得獨立時，該領土之政府得於獲得獨立後九十日內，通知聯合國秘書長，聲明承受本協定締約國之權利義務。該政府即自送達此項通知之日起成為本協定當事國。倘該當事國為輸出國，且未經列於第四十條，理事會應與該國磋商後以特種表決規定其基本輸出噸數並應視為列於該條。倘上述當事國業經列於第四十條，即以該條個別規定之基本輸出噸數為其基本輸出噸數。

(三) 任何締約國倘欲行使依第四條所享有關於由其暫自對外關係最後責任之任何領土之權利，得於送存批准書、接受書、核可書或加入書時或嗣後隨時以通知書向聯合國秘書長表達此意後行使之。倘單獨成為會員之領土為輸出國，且未經列於第四十條，理事會應與該國磋商後，以特種表決規定其基本輸出噸數，並應視為列於第四十條。倘該領土業經列於第四十條，即以該條個別規定之基本輸出噸數為該領土之基本輸出噸數。

(四) 凡依本條第(一)項提出聲明之締約國嗣後得隨時通知聯合國秘書長，聲明通知書所列領土不適用本協定；本協定即應於送達此項通知書之日起，不適用於該領土。

第六十七條

自動退出

任何會員倘認為本協定之實施或任何其他原因嚴重損害其權益，得向理事會陳述其受害情形，理事會應於三十日內審查此事。倘關係會員認為雖經理事會調停，其權益仍受嚴重損害時，得於第

一限額年度終止後隨時向聯合國秘書長提送書面退約通知，退出本協定。退約於聯合國秘書長收到通知九十日後生效。

第六十八條

除名

倘理事會查明會員有不履行其依本協定所負義務情事，並決定此種情事對本協定之施行有重大損害時得以特種表決將該會員逐出組織。理事會應將此項決定立即通知聯合國秘書長。該會員於理事會作成決定九十日後終止為本組織會員，倘係締約國，終止為本協定當事國。

第六十九條

清算退約或除名會員帳目

(一) 理事會清算退約或除名會員帳目。本組織保有退約或除名會員已付款項，此項會員仍負償付退約或除名生效時欠本組織款項之義務；但過締約國因不能接受修正案而依照第七十一條第(二)項退出或終止參加本協定時，理事會應依其認為公允之辦法清算帳目。

(二) 退約或被除名或因其他緣故終止參加本協定之會員無權分享本組織清算後收益或其他資產；亦不分擔本協定終止時本組織所有之虧蝕。

第七十條

期限及檢討

(一) 除經理事會依本條第(三)項提早終止外，本協定有效期間為五年，自其最初生效之限額年度始期起算，不問暫時或確定生效。

(二) 理事會應於第三限額年度屆終前，檢討本協定施行情形，如認為必要，並向本協定當事國建議修正案或安排商訂新協定。

(三) 理事會得隨時以特種表決決定終止本協定，並規定終止之日期及條件。遇此種情事，理事會應於完成清算本組織所需期間繼續存立，並應有為達到此目的所必需之職權。

第七十一條

修正

(一) 理事會得以特種表決，向締約國建議本協定修正案。理事會得訂定日期，逾期由各締約國通知聯合國秘書長接受修正案。修正案應於聯合國秘書長收到至少代表輸出會員百分之七十五，至少佔輸出會員表決權總數百分之八十五之締約國及至少代表輸入會員百分之七十五，至少佔輸入會員表決權總數百分之八十之締約國所提送之接受通知書一百日後生效，或於理事會以特種表決決定之較後日期生效。理事會得規定期間，由各締約國通知聯合國秘書長接受修正案，倘修正案於期間屆滿時尚未生效，應認為撤回。理事會應供給秘書長必要消息，藉資決定已收到之接受通知書是否足使修正案生效。

(二) 任何會員倘於此項修正案生效之日尚未有人為其提送接受修正案之通知書，得以書面通知聯合國秘書長，於該限額年度屆終時或於理事會決定之較早日期退出本協定，但不因此免除其在退出前因本協定而起之義務。此項退約會員無遵守使其退約之修正案之規定之義務。

第七十二條

聯合國秘書長之通知

聯合國秘書長應將各國文存批准書、接受書、核可書或加入書及依第六十一條文存通知書事以及本協定暫時或確定生效之日期通知聯合國或其任何專門機關之所有會員國。秘書長應將依第六十六條提送之通知書、依第六十七條提送之退約通知、依第六十八條所為之除名、修正案依第七十一條第(一)項生效或認為撤回之日期及依第七十一條第(二)項所為之退約通知所有締約國。

為此，下列代表各秉其本國政府正式授予之權，謹於簽字側面所載日期簽署本協定，以昭信守。

本協定中、英、法、俄、西文各本同一作準。各該文正本送交聯合國檔案庫存放，秘書長應將其正式副本分送各簽署國或加入國。

附件甲

已發展輸入會員
依照第五十一條所作特殊承諾

下列已發展輸入會員依照第五十一條承諾如下：

- 加拿大 執行國內政策，決不鼓勵糖品生產超出國內消費量百分之二十。
- 芬蘭 不增加種植甜菜區域面積逾二五,〇〇〇公頃。
- 日本 以每年輸入不少於一,五〇〇,〇〇〇噸為目標，此外，將來國內消費量增加超過二,一〇〇,〇〇〇噸時，另按超出量增加輸入糖品百分之三十五。
- 紐西蘭 擬繼續輸入國內消費所需之全部糖品。
- 瑞典 繼續執行限制甜菜生產之政策，並承諾不使種植甜菜區域之面積增至超出最近業經減少之程度，即整數四〇,〇〇〇公頃。
- 瑞士 以保證輸入糖品不少於國內消費量百分之七十為目標。
- 聯合王國 每年至少輸入糖品一,八〇〇,〇〇〇噸。

註：挪威輸入國內消費所需全部糖品。

附件乙

為第六十三條而定
之表決權數分配

輸入會員表決權數

<u>國名</u>	<u>表決權數</u>
保加利亞	6
喀麥隆	5
加拿大	74
中非共和國	5
查德	5
衣索比亞	5
芬蘭	16
迪納	5
愛爾蘭	7
象牙海岸	5
日本	138
肯亞	5
黎巴嫩	5
賴比瑞亞	5

馬拉威	5
馬來西亞	18
摩洛哥	25
紐西蘭	12
奈及利亞	7
挪威	15
葡萄牙	5
西班牙	13
瑞典	10
瑞士	22
敘利亞	5
突尼西亞	7
蘇維埃社會主義共和國聯邦	200
大不列顛及北愛爾蘭聯合王國	153
美利堅合眾國	200
越南共和國	17
	<hr/>
總計	1,000

輸出會員表決權數

<u>國名</u>	<u>表決權數</u>
阿根廷	9
澳大利亞	109
玻利維亞	5
巴西	70
英屬宏都拉斯	5
中國(台灣)	55
哥倫比亞	16
剛果(布拉薩市)	5
哥斯大黎加	5
古巴	200
捷克斯拉夫	39
丹麥	5
多明尼加共和國	20
厄瓜多	5
薩爾瓦多	5
歐洲經濟聯盟	62
斐濟	16
瓜地馬拉	5
海地	5
宏都拉斯	5
匈牙利	9
印度	38

印度尼西亞	10
馬達加斯加	5
模里西斯	23
墨西哥	28
尼加拉瓜	5
巴拿馬	5
巴拉圭	5
秘魯	14
菲律賓	28
波蘭	41
羅馬尼亞	7
南非	60
史瓦濟蘭	6
泰國	5
土耳其	10
烏干達	5
委內瑞拉	5
西印度羣島 —	45

安提瓜	(5)
巴貝多	(5)
蓋亞那	(11)
牙買加	(13)
聖基茨—尼維斯—安奎拉	(5)
千里達及托貝哥	(6)
總計	<u>1,000</u>

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО САХАРУ 1968 ГОДА

ГЛАВА I. ЦЕЛИ

Статья 1

ЦЕЛИ

Цели настоящего Международного соглашения по сахару (именуемого в дальнейшем Соглашением), в которых учтены рекомендации, содержащиеся в Заключительном акте первой сессии Конференции Организации Объединенных Наций по торговле и развитию (именуемой в дальнейшем ЮНКТАД), состоят в следующем:

- a) поднять уровень международной торговли сахаром, в частности для увеличения экспортной выручки экспортирующих развивающихся стран;
- b) поддержать стабильную цену на сахар, которая обеспечит приемлемый уровень прибыли для производителей, но не будет способствовать дальнейшему расширению производства в развитых странах;
- c) обеспечить поставки сахара, достаточные для удовлетворения потребностей стран-импортеров по справедливым и приемлемым ценам;
- d) увеличить потребление сахара и, в частности, содействовать мерам по поощрению его потребления в странах с низким уровнем потребления на душу населения;
- e) привести мировое производство и потребление сахара в более полное соответствие;
- f) содействовать координации политики в области сбыта сахара и организации рынка сахара;
- g) обеспечить для сахара из развивающихся стран соответствующую долю рынков развитых стран и все более широкий доступ на эти рынки;
- h) внимательно следить за использованием любых видов заместителей сахара, включая цикламаты и другие искусственные подслащающие вещества; и
- i) содействовать международному сотрудничеству в вопросах, связанных с сахаром.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 2

ОПРЕДЕЛЕНИЯ

Для целей настоящего Соглашения:

- 1) « Организация » означает Международную организацию по сахару, создаваемую в соответствии со статьей 3;
- 2) « Совет » означает Международный совет по сахару, создаваемый в соответствии со статьей 3;
- 3) « участник » означает Договаривающуюся сторону Соглашения или территорию или группу территорий, которые указаны в уведомлении, представляемом согласно пункту 3 статьи 66;
- 4) « развивающийся участник » означает любого участника в Латинской Америке, в Африке, за исключением Южной Африки, в Азии, за исключением Японии, и в Океании, за исключением Австралии и Новой Зеландии; этот термин также охватывает Грецию, Португалию, Испанию, Турцию и Югославию;
- 5) « развитый участник » означает любого участника, за исключением развивающихся участников;
- 6) « экспортирующий участник » означает участника, который является нетто-экспортером сахара;
- 7) « импортирующий участник » означает участника, который является нетто-импортером сахара;
- 8) « участник, который импортирует сахар », означает любого импортирующего сахара участника, который может быть как нетто-импортером, так и нетто-экспортером сахара;
- 9) « специальное большинство голосов » означает большинство в две трети голосов, поданных присутствующими и голосующими экспортирующими участниками, и большинство в две трети голосов, поданных присутствующими и голосующими участниками, при раздельном подсчете голосов;
- 10) « комплексное большинство в две трети голосов » означает большинство участников, представляющих две трети общего числа голосов экспортирующих участников, и большинство участников, представляющих две трети общего числа голосов импортирующих участников, при раздельном подсчете голосов;
- 11) « комплексное простое большинство голосов » означает большинство голосов, поданных большинством присутствующих и голосующих экспортирующих участников, и большинство голосов, поданных большинством присутствующих и голосующих импортирующих участников, при раздельном подсчете голосов;

- 12) « финансовый год » означает контингентный год;
- 13) « контингентный год » означает период с 1 января по 31 декабря включительно;
- 14) « тонна » означает метрическую тонну, т.е. 1 000 кг, а « фунт » означает английский торговый фунт; количества сахара, указываемые в Соглашении, выражаются в переводе на сахар-сырец в весе нетто (любое количество сахара в переводе на сахар-сырец означает эквивалентное по содержанию сахарозы количество сахара-сырца, поляризация 96 градусов);
- 15) « сахар » означает сахар в любом из его принятых в торговле видов, который производится из сахарного тростника или сахарной свеклы, включая пищевую мелассу и мелассу высшего сорта, сиропы и любые другие виды жидкого сахара, используемого для пищевых целей, однако:
- а) понятие « сахар », как он определен выше, не включает конечную мелассу или низкосортные виды нецентрифугованного сахара, изготовленного примитивными методами, или — за исключением сахара, уноминаемого в приложении А — сахар, не предназначенный к использованию для пищевых целей и идущий на иные цели; Совет может определить условия, на которых сахар считается предназначенным к использованию не для пищевых, а для иных целей;
- б) если Совет находит, что расширяющееся использование сахарных смесей создает угрозу для осуществления целей Соглашения, то эти смеси считаются сахаром в соответствии с содержанием сахара в них; превышение экспортируемого количества таких смесей над количеством, которое было экспортировано до вступления в силу Соглашения, вычитается из экспортного контингента соответствующего экспортирующего участника в соответствии с содержанием сахара в таких смесях;
- 16) « свободный рынок » означает общий объем импорта нетто на мировом рынке, за исключением импорта, охватываемого статьями 35-38, включительно, и пунктом 3 статьи 39;
- 17) « импорт нетто » означает общий объем импорта сахара за вычетом общего объема экспорта сахара;
- 18) « экспорт нетто » означает общий объем экспорта сахара (исключая сахар, который поставлен в виде судовых запасов на суда, запасующиеся продовольствием в отечественных портах) за вычетом общего объема импорта сахара;
- 19) « основной экспортный тоннаж » означает количество, указанное в статье 40;
- 20) « исходный экспортный контингент » означает количество сахара, выделенное экспортирующему участнику в соответствии с пунктом 1 статьи 45 или подпунктом 2 « а » статьи 48;

21) « действующий контингент » означает исходный экспортный контингент с такими изменениями, которые могут быть в него внесены в соответствии с главой XI ко времени, указанному в тех положениях Соглашения, где применяется этот термин;

22) « основной объем экспорта, выделенный участнику » применительно к подпункту 1 « b » статьи 52 означает для каждого экспортирующего участника основной экспортный тоннаж, выделенный ему в соответствии со статьей 40, или максимальный объем экспорта нетто, выделенный ему в соответствии со статьей 41, плюс в соответствующих случаях основной объем экспорта в непосредственно предшествующем контингентном году, выделенного ему в соответствии со специальными соглашениями, которые предусмотрены в статьях 35-38, включительно;

23) « морская перевозка и отгрузка » применительно к статье 29 включает перевозки сахара по суше, независимо от используемого вида транспорта;

24) « преобладающая цена » означает цену, исчисляемую в соответствии с положениями пункта 2 статьи 33;

25) « вступление в силу » следует понимать, если не предусмотрено иное, как дату временного или окончательного вступления в силу Соглашения;

26) любое упоминание в Соглашении о « правительстве страны, приглашенной принять участие в Конференции Организации Объединенных Наций по сахару 1968 года, следует понимать как включающее Европейское экономическое сообщество (имеваемое в дальнейшем ЕЭС); в соответствии с этим любое упоминание в Соглашении о « подписании Соглашения » и о « сдаче правительством на хранение ратификационных грамот или актов о принятии, одобрении или присоединении » следует применительно к ЕЭС понимать как включающее подписание Соглашения от имени ЕЭС его компетентным органом и сдачу на хранение документа, который, согласно уставной процедуре Сообщества, должен быть сдан на хранение для заключения международного соглашения.

ГЛАВА III. МЕЖДУНАРОДНАЯ ОРГАНИЗАЦИЯ ПО САХАРУ, УЧАСТНИКИ ОРГАНИЗАЦИИ И АДМИНИСТРАЦИЯ

Статья 3

УЧРЕЖДЕНИЕ, МЕСТОПРЕБЫВАНИЕ И СТРУКТУРА МЕЖДУНАРОДНОЙ ОРГАНИЗАЦИИ ПО САХАРУ

1) Для проведения в жизнь положений Соглашения и наблюдения за его выполнением настоящим учреждается Международная организация по сахару. Она является преемником Международного совета по сахару, который действовал в соответствии с Международным соглашением по сахару 1958 года.

2) Центральные учреждения этой организации пахоятся в Лондоне, если Совет специальным большинством голосов не примет иного решения.

3) Организация выполняет свои функции через Международный совет по сахару, его Исполнительный комитет, его Исполнительного директора и персонал Совета.

Статья 4

УЧАСТИЕ В ОРГАНИЗАЦИИ

1) Каждая Договаривающаяся сторона является отдельным участником Организации, за исключением случаев, предусмотренных в пункте 2 настоящей статьи.

2) Если любая из Договаривающихся сторон, включая территории, за международные отношения которых она в настоящее время несет в конечном итоге ответственность и на которые распространяется действие Соглашения в соответствии с пунктом 1 статьи 66, состоит из одной или нескольких территориальных единиц, которые самостоятельно могли бы выступать в качестве отдельного экспортирующего участника, и из одной или нескольких территориальных единиц, которые самостоятельно могли бы выступать в качестве отдельного импортирующего участника, то возможно либо коллективное участие в Соглашении Договаривающейся стороны вместе с этими территориями, либо, в случае представления Договаривающейся стороной уведомления согласно пункту 3 статьи 66, независимое от этой Договаривающейся стороны участие — индивидуальное, совместное или по группам — территорий, которые самостоятельно могли бы выступать в качестве отдельного участника, и независимое от этой Договаривающейся стороны участие территорий, которые самостоятельно могли бы выступать в качестве отдельного импортирующего участника.

Статья 5

СОСТАВ МЕЖДУНАРОДНОГО СОВЕТА ПО САХАРУ

1) Высшим органом Организации является Международный совет по сахару, в состав которого входят все участники Организации.

2) Каждый участник представлен в Совете одним представителем и, если он сочтет это целесообразным, одним или несколькими заместителями представителя. Участник может также назначить одного или нескольких советников при своем представителе или заместителях представителя.

Статья 6

ПОЛНОМОЧИЯ И ФУНКЦИИ СОВЕТА

1) Совет обладает всеми теми полномочиями и выполняет или обеспечивает, чтобы выполнялись все те функции, которые необходимы для проведения в жизнь положений Соглашения.

2) Совет специальным большинством голосов устанавливает такие правила и нормы, которые необходимы для проведения в жизнь положений Соглашения и совместимы с ними, включая правила процедуры Совета и его комитетов, а также финансовые правила и правила относительно персонала Организации. Совет в своих правилах процедуры может предусмотреть процедуры решения некоторых вопросов без созыва заседаний.

3) Совет составляет и хранит такую документацию, которая необходима для выполнения им своих функций в соответствии с Соглашением, и такую другую документацию, которую он считает необходимой.

4) Совет публикует ежегодные доклады и другую информацию, которую он считает необходимой.

Статья 7

ПРЕДСЕДАТЕЛЬ И ЗАМЕСТИТЕЛЬ ПРЕДСЕДАТЕЛЯ СОВЕТА

1) На каждый контингентный год Совет избирает из числа делегации председателя и заместителя председателя, которые выполняют свои обязанности без вознаграждения со стороны Организации.

2) Председатель и заместитель председателя избираются по следующему принципу: один — из числа делегаций импортирующих участников и другой — из числа делегаций экспортирующих участников. Как правило, каждый контингентный год две категории участников чередуются между собой в избрании своих представителей на каждый из этих постов, при условии, однако, что это не лишает Совет права в исключительных обстоятельствах вторично избрать председателя или заместителя председателя или и того и другого, если Совет принимает такое решение специальным большинством голосов. В случае такого вторичного избрания какого-либо из должностных лиц неизменно применяется правило, изложенное в первом предложении настоящего пункта.

3) В случае временного отсутствия как председателя, так и заместителя председателя или постоянного отсутствия одного из них или обоих, Совет может избрать из числа делегаций новых должностных лиц для временного или постоянного исполнения обязанностей в зависимости от обстоятельств, с учетом принципа чередования, установленного в пункте 2 настоящей статьи.

4) Ни председатель, ни какое-либо другое должностное лицо, председательствующее на заседаниях Совета, не участвует в голосовании. Однако они могут назначить другое лицо для осуществления права голоса участника, которого они представляют.

Статья 8

СЕССИИ СОВЕТА

1) Совет, как правило, проводит одну очередную сессию в каждом полугодии контингентного года.

2) Совет, помимо проведения заседаний в связи с другими обстоятельствами, специально предусмотренными в Соглашении, собирается также на специальные сессии во всех случаях, когда он принимает решение об этом, или по требованию:

- i) любых пяти участников; или
- ii) участников, располагающих не менее 250 голосами; или
- iii) Исполнительного комитета.

3) Уведомление о созыве сессий рассылается участникам не позднее чем за тридцать рабочих дней до их открытия, за исключением чрезвычайных случаев, когда такое уведомление рассылается по крайней мере за десять дней до открытия сессии, и случаев, когда в соответствии с положениями Соглашения необходим иной срок.

4) Сессии проводятся в центральных учреждениях Организации, если Совет специальным большинством голосов не принимает иного решения. Если какой-либо участник предлагает Совету провести сессию не в центральных учреждениях Организации, а в ином месте, то такой участник оплачивает связанные с этим дополнительные расходы.

Статья 9

РАСПРЕДЕЛЕНИЕ ГОЛОСОВ

1) Экспортирующие участники все вместе располагают 1 000 голосов и импортирующие участники все вместе располагают 1 000 голосов.

2) Совет устанавливает в своих правилах процедуры формулы, которые следует использовать при распределении голосов между экспортными и импортными участниками с соблюдением следующих условий:

- a) при голосовании не должно быть дробления голосов;
- b) ни один участник не располагает более чем 200 голосами или менее чем 5 голосами.

3) В начале каждого контингентного года Совет на основе формул, упомянутых в пункте 2 настоящей статьи, устанавливает распределение голосов в каждой категории участников, которое остается в силе в течение данного контингентного года, за исключениями, предусмотренными в пункте 4 настоящей статьи.

4) В тех случаях, когда состав участников Соглашения изменяется или когда какой-либо участник временно лишается права голоса или вновь получает право голоса в соответствии с каким-либо положением Соглашения, Совет производит нераспределение общего числа голосов в каждой категории участников на основе формулы, упомянутой в пункте 2 настоящей статьи.

Статья 10

ПРОЦЕДУРА ГОЛОСОВАНИЯ В СОВЕТЕ

1) Каждый участник имеет право подавать то число голосов, которым он располагает, и не может делить свои голоса. Однако он может иначе использовать любые голоса, на подачу которых он уполномочен согласно пункту 2 настоящей статьи.

2) Путем письменного извещения председателя, любой экспортирующий участник может уполномочить любого другого экспортирующего участника и любой импортирующий участник может уполномочить любого другого импортирующего участника представлять его интересы и использовать выделенное ему число голосов на любом заседании или заседаниях Совета. Копия таких полномочий рассматривается любым комитетом по проверке полномочий, который может быть создан в соответствии с правилами процедуры Совета.

Статья 11

РЕШЕНИЯ СОВЕТА

1) Все решения и все рекомендации Совета принимаются простым комплексным большинством голосов, поданных членами Совета, если только в Соглашении не предусматривается специальное большинство голосов.

2) При подсчете числа голосов, необходимого для принятия Советом любого решения, голоса участников, воздержавшихся от голосования, не учитываются.

3) Участники обязуются признавать обязательными все решения Совета, принятые в соответствии с положениями настоящего Соглашения.

Статья 12

СОТРУДНИЧЕСТВО С ДРУГИМИ ОРГАНИЗАЦИЯМИ

1) Совет принимает любые необходимые меры для организации консультаций или сотрудничества с Организацией Объединенных Наций и ее органами, в частности с ЮНКТАД, а также с Продовольственной и сельскохозяйственной организацией, и другими специализированными учреждениями Организации Объединенных Наций, межправительственными организациями, как это может быть сочтено целесообразным.

2) Учитывая особую роль ЮНКТАД в международной торговле сырьевыми товарами, Совет должным образом информирует ЮНКТАД о своей деятельности и программах работы.

3) Совет может также принимать любые необходимые меры для поддержания эффективного контакта с международными организациями предприятий по производству и торговле сахаром и предприятий сахароперерабатывающей промышленности.

Статья 13

ПРИГЛАШЕНИЕ НАБЛЮДАТЕЛЕЙ

1) Совет может пригласить любую страну, которая не является участником Соглашения, но является членом Организации Объединенных Наций или любого из ее специализированных учреждений, принять участие в любом из своих заседаний в качестве наблюдателя.

2) Совет может также пригласить любую из организаций, упомянутых в пункте 1 статьи 12, принять участие в любом из своих заседаний в качестве наблюдателя.

Статья 14

СОСТАВ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА

1) Исполнительный комитет состоит из восьми экспортирующих участников и восьми импортирующих участников, которые избираются на каждый контингентный год в соответствии со статьей 15 и могут избираться вторично.

2) Каждый член Исполнительного комитета пазиачает одного представителя и кроме того может назначать одного или более заместителей представителя и советников.

3) Исполнительный комитет на каждый контингентный год назначает своего председателя. Он не имеет права голоса и не может быть назначен на новый срок.

4) Исполнительный комитет собирается в центральных учреждениях Организации, если он не принимает иного решения. Если какой-либо участник предлагает ирвести заседание Исполнительного комитета не в центральных учреждениях Организации, а в ином месте, такой участник оплачивает связанные с этим дополнительные расходы.

Статья 15

ВЫБОРЫ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА

1) Экспортирующие и импортирующие участники — члены Исполнительного комитета, избираются в Совете соответственно экспортирующими и импортирующимп участниками Организации. Выборы в каждой категории участников проводятся в соответствии с положениями нижеследующих пунктов настоящей статьи.

2) Каждый участник отдает все голоса, которыми он располагает согласно статье 9, только одному кандидату. Любой участник может отдать другому кандидату любые голоса, которые он имеет право использовать в соответствии с пунктом 2 статьи 10.

3) Избранными считаются восемь кандидатов, получивших наибольшее число голосов; однако никакой кандидат не считается избранным в первом туре голосования, если он не получил по меньшей мере 70 голосов.

4) Если в первом туре голосования избирается менее восьми кандидатов, проводятся следующие туры голосования, в которых правом голоса пользуются только участники, не голосовавшие ни за одного из избранных кандидатов. При каждом следующем туре голосования минимальное число голосов, необходимое для избрания, последовательно уменьшается на пять, пока не будет избрано восемь кандидатов.

5) Любой участник, который не голосовал ни за одного из избранных в комитет участников, может, согласно пунктам 6 и 7 настоящей статьи, присоединить свои голоса к голосам, поданным за какого-либо из них.

6) Участник считается получившим то число голосов, которое было первоначально подано за него при голосовании, плюс то число голосов, которое было затем присоединено к этим голосам, при условии, что общее число голосов, полученных каждым избранным участником, не превышает 299.

7) Если число голосов, которые считаются полученными каким-либо избранным участником, превышает 299, то участники, которые голосовали за этого избранного в комитет участника или присоединили свои голоса к отданным за него голосам, договариваются между собой о том, чтобы один или несколько из них сняли свои голоса, отданные этому участнику, и передали их другому избранному в комитет участнику с таким расчетом, чтобы число голосов, полученных каждым избранным участником, не превышало 299 голосов.

Статья 16

ПЕРЕДАЧА СОВЕТОМ СВОИХ ПОЛНОМОЧИЙ ИСПОЛНИТЕЛЬНОМУ КОМИТЕТУ

1) Совет специальным большинством голосов может возлагать на Исполнительный комитет осуществление любых или всех своих полномочий, за исключением следующих:

- a) утверждение административного бюджета и установление размеров взносов;
- b) установление исходных экспортных контингентов в соответствии с подпунктом 1 «b» статьи 45, принятие мер, предусмотренных в подпункте 2 «e» статьи 49, и решений, предусмотренных в пункте 2 статьи 40;
- c) временное лишение участника права голоса и других прав в соответствии с пунктом 3 статьи 58;
- d) освобождение от обязательств в соответствии со статьей 56;
- e) разрешение споров в соответствии со статьей 57;

- f) исключение из числа участников Соглашения в соответствии со статьей 68;
 - g) прекращение действия Соглашения в соответствии со статьей 70;
 - h) рекомендации относительно изменения Соглашения в соответствии со статьей 71;
 - i) пересмотр уровней цен в соответствии с пунктом 4 статьи 48.
- 2) Совет может в любое время аннулировать передачу Исполнительному комитету любых своих полномочий.

Статья 17

ПРОЦЕДУРА ГОЛОСОВАНИЯ И ПРИНЯТИЕ РЕШЕНИЙ В ИСПОЛНИТЕЛЬНОМ КОМИТЕТЕ

1) Каждый член Исполнительного комитета имеет право подавать то число голосов, которое было им получено в соответствии с положениями статьи 15, и не может делить эти голоса.

2) Не нарушая положений пункта 1 настоящей статьи и уведомив Председателя в письменной форме, любой экспортирующий или импортирующий участник, который не является членом Исполнительного комитета и который не присоединил свои голоса к голосам, отданным за одного из избранных участников согласно пункту 5 статьи 15, может при соблюдении положений пункта 6 статьи 15 уполномочить любого экспортирующего или импортирующего участника-члена Исполнительного комитета, в зависимости от конкретного случая, представлять его интересы и подавать его голоса в Исполнительном комитете.

3) Любое решение, принимаемое Исполнительным комитетом, требует такого же большинства голосов, которое необходимо для принятия этого решения в Совете.

4) Любой участник имеет право обжаловать в Совете любое решение Исполнительного комитета при соблюдении таких условий, которые Совет устанавливает в своих правилах процедуры.

Статья 18

КВОРУМ НА ЗАСЕДАНИЯХ СОВЕТА И ИСПОЛНИТЕЛЬНОГО КОМИТЕТА

1) Кворум на любом заседании Совета составляет большинство участников, представляющих комплексное большинство в две трети общего числа голосов. Если в намеченный день открытия сессии Совета кворум не обеспечивается или если в ходе работы сессии Совета кворум не обеспечивается на трех заседаниях подряд, то Совет созывается через семь дней; с этого момента и до конца данной сессии кворум составляет большинство участников, представляющих комплексное большинство голосов. Представительство участника в соответствии с пунктом 2 статьи 10 рассматривается как его присутствие.

2) Кворум на любом заседании Исполнительного комитета составляет большинство участников, представляющих комплексное большинство в две трети общего числа голосов.

Статья 19

ИСПОЛНИТЕЛЬНЫЙ ДИРЕКТОР И ПЕРСОНАЛ

1) Совет на основании консультаций с Исполнительным комитетом назначает специальным большинством голосов Исполнительного директора. Условия назначения Исполнительного директора устанавливаются Советом в свете условий, которые применяются к назначению соответствующих ему по должности сотрудников межправительственных организаций сходно с данной организацией.

2) Исполнительный директор является главным административным должностным лицом Организации и несет ответственность за выполнение любых административных обязанностей, возложенных на него, по претворению в жизнь Соглашения.

3) Исполнительный директор назначает персонал в соответствии с правилами, устанавливаемыми Советом. При разработке таких правил Совет учитывает правила, применяемые к должностным лицам межправительственных организаций, сходно с данной Организацией.

4) Ни Исполнительный директор, ни какой-либо сотрудник персонала не имеет никаких финансовых интересов в сахарной промышленности или в торговле сахаром.

5) Исполнительный директор и персонал не запрашивают и не получают указаний относительно своих обязанностей от настоящего Соглашению от какого бы то ни было участника или власти, посторонней для Организации. Они воздерживаются от любых действий, которые могли бы отразиться на их положении как международных должностных лиц, ответственных только перед Организацией. Каждый участник уважает строго международный характер обязанностей Исполнительного директора и персонала и не пытается оказывать на них влияние при исполнении ими своих обязанностей.

ГЛАВА IV. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 20

ПРИВИЛЕГИИ И ИММУНИТЕТЫ

1) Организация является юридическим лицом. В частности, она пользуется правом заключать договоры, приобретать и распоряжаться движимым и недвижимым имуществом и быть истцом и ответчиком в суде.

2) В кратчайший возможный срок после вступления в силу Соглашения участник, на территории которого паходятся нейтральные учреждения Организации (именуемый в дальнейшем « принимающая страна-участник »), заклю-

чает с Организацией соглашение относительно статуса, привилегий и иммунитетов Организации, ее Исполнительного директора, персонала экспертов и представителей участников в период их пребывания на территории принимающей страны-участника в целях выполнения своих функций, причем это соглашение подлежит утверждению Советом.

3) Соглашение, предусмотренное в пункте 2 настоящей статьи, не является составной частью Соглашения, и в нем устанавливаются условия прекращения его действия как отдельного акта.

4) Правительство принимающей страны-участника, если иные положения относительно налогов не включены в соглашение, предусмотренное в пункте 2 настоящей статьи,

- a) освобождает от обложения налогами оклады, выплачиваемые Организацией ее сотрудникам, за тем исключением, что это освобождение не распространяется на граждан самой принимающей страны-участника;
- b) освобождает от обложения налогами имущество, доходы и другую собственность Организации.

ГЛАВА V. ФИНАНСЫ

Статья 21

ФИНАНСЫ

1) Расходы делегаций в Совете, представителей в Исполнительном комитете и представителей в любых комитетах Совета или Исполнительного комитета оплачиваются соответствующими участниками.

2) Административные расходы в связи с выполнением Соглашения оплачиваются за счет ежегодных взносов, размеры которых устанавливаются в соответствии с положениями статьи 22. Однако, если какой-либо участник требует предоставления специальных услуг, Совет может предложить ему оплатить эти услуги.

3) По административным расходам в связи с выполнением Соглашения ведется соответствующая отчетность.

4) Финансовый год Организации совпадает с контингентным годом.

Статья 22

УТВЕРЖДЕНИЕ АДМИНИСТРАТИВНОГО БЮДЖЕТА И УСТАНОВЛЕНИЕ РАЗМЕРОВ ВЗНОСОВ

1) Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и устанавливает размер взноса каждого участника в этот бюджет.

2) Размер взноса каждого участника в административный бюджет на каждый финансовый год устанавливается пропорционально отношению числа голосов, которыми располагает этот участник в момент утверждения административного бюджета на данный финансовый год, к общему числу голосов всех участников. При установлении размеров взносов голоса каждого участника подсчитываются без учета временного лишения какого-либо участника права голоса и без учета произведенного в результате этого перераспределения голосов.

3) Первоначальный взнос любого участника, присоединяющегося к Организации после вступления в силу Соглашения, устанавливается Советом на основе голосов, которыми он будет располагать, и срока, остающегося до конца текущего финансового года, однако размеры взносов, установленные на текущий финансовый год, для других участников не изменяются.

4) Если Соглашение вступает в силу более чем за восемь месяцев до начала первого полного финансового года действия Организации, то Совет на своей первой сессии утверждает административный бюджет на период до начала первого полного финансового года. В противном случае первый административный бюджет охватывает как первоначальный период, так и первый полный финансовый год.

Статья 23

УПЛАТА ВЗНОСОВ

1) Взносы в административный бюджет на каждый финансовый год подлежат уплате в свободно конвертируемой валюте, и срок уплаты наступает в первый день данного финансового года.

2) Если по истечении пяти месяцев с начала финансового года какой-либо участник не выплатил своего полного взноса в административный бюджет, Исполнительный директор предлагает этому участнику выплатить его в кратчайший возможный срок. Если по истечении двух месяцев после этого обращения Исполнительного директора данный участник не выплачивает своего взноса, он лишается права голоса в Совете и в Исполнительном комитете до тех пор, пока не выплатит полную сумму взноса.

3) Участник, временно лишенный права голоса в соответствии с пунктом 2 настоящей статьи, не утрачивает никаких других своих прав и не освобождается от каких-либо своих обязательств по Соглашению, если Совет не принимает об этом решение специальным большинством голосов. Его обязанность выплатить свой взнос и выполнять любые другие финансовые обязательства на данному Соглашению сохраняется.

Статья 24

РЕВИЗИЯ И ОПУБЛИКОВАНИЕ ОТЧЕТНОСТИ

В кратчайший возможный срок после окончания каждого финансового года Совету для утверждения и опубликования представляются проверенные независимыми бухгалтерами-ревизорами отчетность и баланс Организации за данный финансовый год.

ГЛАВА VI. ОБЩИЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

Статья 25

ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

1) Участники обязуются принимать такие меры, которые необходимы для выполнения ими своих обязательств по Соглашению, и в полной мере сотрудничать друг с другом в осуществлении целей Соглашения.

2) Участники обязуются предоставлять и высылать все статистические данные и информацию, которые, как это может быть определено в правилах процедуры, необходимы Организации для выполнения ею своих функций по Соглашению.

Статья 26

КОНТРОЛЬ ОБЪЕМА ЭКСПОРТА И ИМПОРТА

1) Совет может в любое время принимать меры для установления количеств сахара, экспортированных участниками на свободный рынок и импортированных ими со свободного рынка. Эти меры могут включать выдачу свидетельств о происхождении товара и других грузовых или экспортных документов.

2) Совет может специальным большинством голосов решить, что на экспорт или импорт сахара участниками распространяются такие связанные с документацией меры, которые он может принимать в соответствии с пунктом 1 настоящей статьи.

Статья 27

НОРМЫ, РЕГУЛИРУЮЩИЕ УСЛОВИЯ ТРУДА

Участники обеспечивают соблюдение справедливых норм, регулирующих условия труда в их сахарной промышленности, и, по мере возможности, стремятся повышать уровень жизни сельскохозяйственных и промышленных рабочих, занятых в различных отраслях производства сахара, и производителей сахарного тростника и сахарной свеклы.

ГЛАВА VII. ОСОБЫЕ ОБЯЗАТЕЛЬСТВА ИМПОРТИРУЮЩИХ
УЧАСТНИКОВ И ДРУГИХ УЧАСТНИКОВ,
КОТОРЫЕ ИМПОРТИРУЮТ САХАР

Статья 28

ЗАЩИТА ЭКСПОРТИРУЮЩИХ УЧАСТНИКОВ ОТ ПОСЛЕДСТВИЙ
ЭКСПОРТА НЕ УЧАСТВУЮЩИХ В СОГЛАШЕНИИ СТРАН

1) Для того чтобы не участвующие в Соглашении страны не могли получать преимуществ за счет участников, каждый участник обязуется в каждом контингентном году:

- a) не допускать импорта сахара из неучаствующих стран, взятых вместе, в количестве, которое в целом превышает средний объем импорта из неучаствующих стран, взятых вместе в течение трехлетнего периода 1966-1968 гг., и
- b) запретить весь импорт сахара из неучаствующих стран, если и когда преобладающая цена ниже уровня, указанного в подпункте 2 « j » статьи 48.

2) Ограничение и запрещение, установленные в пункте 1 настоящей статьи, не применяются к импорту сахара, закупленного:

- a) для целей подпункта « a » этого пункта в течение любого периода, когда, в силу положений подпункта 2 « d » статьи 48, контингенты утрачивают силу, и
- b) для целей подпункта « b » этого пункта — вплоть до падения преобладающей цены ниже уровня, указанного в подпункте 2 « j » статьи 48, при условии, что соответствующий участник уведомляет Совет о таких закупках.

3) Годы, указанные в подпункте 1 « a » настоящей статьи, могут изменяться Советом в отношении любого участника по просьбе этого участника, если Совет признает, что для такого изменения имеются особые основания.

4) В течение первого года действия Соглашения и до тех пор, пока участники, которые импортируют сахар, не примут на себя обязательства в связи со своей реэкспортной торговлей в соответствии с пунктом 1 настоящей статьи, такие импортеры и экспортеры, ноставляющие им сахар для реэкспорта, устанавливают между собой процедуры, которые гарантируют поддержание их реэкспортной торговли и поставки им сахара экспортирующим участниками.

5) Любой участник, который считает, что он не может полностью выполнить свои обязательства по настоящей статье и что эти обязательства наносят или угрожают нанести ущерб его реэкспортной торговле сахаром или его торговле продуктами, содержащими сахар, может быть освобожден от выполнения своих обязательств по пункту 1 настоящей статьи, причем степень такого освобождения от обязательств устанавливается Советом специальным большинством голосов. Совет в своих правилах процедуры определяет обстоятельства и условия, при которых участники могут освобождаться от выполне-

ния своих обязательств с учетом исключительных или срочных обстоятельств, которые возникают в ходе обычной торговли.

6) Совет в своих правилах процедуры устанавливает порядок подготовки и представления докладов каждой сессии Совета и всеобъемлющего доклада по завершении каждого контингентного года, в которых за период, охватываемый каждым докладом, будет, в частности, указано:

- a) количество сахара, экспортированного неучаствующими странами во все пункты назначения; и
- b) количество сахара, импортированного участниками из неучаствующих стран.

7) Любой импорт участника из какой-либо неучаствующей страны сверх количества, импорт которого ему разрешен в соответствии с настоящей статьей, вычитается из того количества сахара, который этот участник мог бы при обычных условиях импортировать в следующем контингентном году, если Совет не принимает иного решения.

8) Совет в течение 45 дней с начала контингентного года освобождает на данный контингентный год экспортирующих участников от их обязательств по статье 30 перед импортирующими участниками, которые недостаточно удовлетворительно выполнили в предшествующем году свои обязательства по настоящей статье.

Статья 29

СОТРУДНИЧЕСТВО ИМПОРТЕРОВ В МЕРАХ ПО ЗАЩИТЕ ЦЕНЫ

В тех случаях, когда Совет считает это целесообразным, он дает рекомендации участникам, которые импортируют сахар, относительно путей и средств оказания содействия экспортирующим участникам в их мероприятиях, направленных на то, чтобы обеспечить продажу сахара по ценам, которые согласуются с соответствующими положениями Соглашения.

ГЛАВА VIII. ОСОБЫЕ ОБЯЗАТЕЛЬСТВА ЭКСПОРТИРУЮЩИХ УЧАСТНИКОВ

Статья 30

ГАРАНТИИ ПОСТАВОК И ОБЯЗАТЕЛЬСТВА ПО ПОСТАВКАМ

1) Во всех случаях, когда преобладающая цена превышает уровень, указанный в подпункте 2 «j» статьи 48, экспортирующие участники обязуются, не нарушая традиционной структуры торговли между заинтересованными участниками, и в пределах, установленных действующими экспортными контингентами, предлагать импортирующим участникам сахар в количествах,

достаточных для удовлетворения ими своих нормальных потребностей в импорте со свободного рынка.

2) а) Через десять дней после того, как преобладающая цена поднимается выше 4,75 цента за фунт, сахар, хранимый в качестве минимальных запасов в соответствии с положениями статьи 53, высвобождается из запасов и предлагается для немедленной продажи и отгрузки импортирующим участникам. Если Совет не принимает иного решения, количество сахара, высвобождаемого таким образом из запасов, составляет 50% общего количества, хранимого в запасах на этот момент в соответствии с положениями статьи 53.

б) Через десять дней после того, как преобладающая цена поднимается выше 5,00 центов за фунт, все остальное количество сахара, хранимого в запасах в соответствии с положениями статьи 53, высвобождается из запасов и предлагается для немедленной продажи и отгрузки импортирующим участникам, если Совет специальным большинством голосов не принимает иного решения.

3) Если преобладающая цена превышает 5,25 цента за фунт, экспортирующие участники предоставляют импортирующим участникам приоритет на равных коммерческих условиях перед не участвующими в Соглашении странами во всех предложениях сахара для продажи на свободном рынке, сделанных в период, когда преобладающая цена превышает 5,25 цента за фунт.

4) а) Если, несмотря на положения пункта 2 настоящей статьи, преобладающая цена превышает 6,50 цента за фунт, каждый импортирующий участник имеет право по своему усмотрению при условии соблюдения положений пункта 7, подпункта 8 « b » и пунктов 10 и 12 настоящей статьи закупать сахар у каждого из экспортирующих участников, являющихся его традиционными поставщиками, по ценам, не превышающим эквивалента цены, по обязательствам в отношении поставок в количестве, определяемом следующим образом:

- i) если преобладающая цена поднимается выше 6,50 цента за фунт в течение четырех месяцев, предшествующих соответствующему контингентному году, или превышает этот уровень по состоянию на 1 сентября года, предшествующего соответствующему контингентному году, — остаток основного обязательства;
- ii) если преобладающая цена поднимается выше 6,50 цента за фунт в течение первого квартала соответствующего контингентного года или превышает этот уровень по состоянию на первый день данного контингентного года, — 75% основного обязательства или остаток основного обязательства, в зависимости от того, какое из этих количеств окажется меньшим;
- iii) если преобладающая цена поднимается выше 6,50 цента за фунт в течение второго квартала соответствующего контингентного года или превышает этот уровень по состоянию на 1 апреля данного контингентного года, — 50% основного обязательства или остаток основного

обязательства, в зависимости от того, какое из этих количеств окажется меньшим;

- iv) если преобладающая цена поднимается выше 6,50 цента за фунт в течение седьмого или восьмого месяца соответствующего контингентного года или превышает этот уровень по состоянию на 1 июля данного контингентного года, — 25% основного обязательства или остаток основного обязательства, в зависимости от того, какое из этих количеств окажется меньшим;
- v) если преобладающая цена поднимается выше 6,50 цента за фунт в течение последних четырех месяцев соответствующего контингентного года или превышает этот уровень по состоянию на 1 сентября данного контингентного года, обязательство по поставкам распространяется на следующий контингентный год в соответствии с положениями подпункта 4 «а» «i» настоящей статьи.

b) В настоящей статье:

- i) «экспортирующий участник, являющийся традиционным поставщиком», означает экспортирующего участника, который экспортировал сахар через свободный рынок соответствующему импортирующему участнику в течение предыдущих двух календарных лет, а «импортирующий участник, являющийся традиционным покупателем», имеет соответствующее значение;
- ii) «основное обязательство» для второго и каждого следующего года действия Соглашения означает среднее количество сахара, экспортированного через свободный рынок экспортирующим участником соответствующему импортирующему участнику в течение предыдущих двух календарных лет;
- iii) «остаток основного обязательства» означает основное обязательство минус любое количество сахара, которое участник в течение соответствующего контингентного года уже отгрузил или обязался отгрузить по ценам, эквивалентным цене, по обязательствам в отношении поставок или ниже этого уровня;
- iv) «цена по обязательствам в отношении поставок» эквивалентна упомянутой в подпункте 4 «а» настоящей статьи цене на сахар-сырец на базе поляризации 96 градусов, на базе фоб, навалом, включая штивку, порт Карибского бассейна. Однако любой экспортирующий участник может запрашивать более высокую цену по обязательствам в отношении поставок, если он может доказать, что в данный момент он имеет право на такую повышенную цену в соответствии с одним из специальных соглашений, о которых говорится в главе X.

с) Цена белого или рафинированного сахара, предоставляемого для закупок в соответствии с положениями настоящего пункта, может включать разумную надбавку на обработку.

5) Обязательства по поставкам какому-либо импортирующему участнику не должны выполняться таким образом, чтобы в результате общий объем поставок этому участнику в течение соответствующего контингентного года превышал его нормальные потребности для нужд внутреннего потребления и реэкспорта, который обеспечивает нормальное текущее внутреннее потребление других импортирующих участников.

6) Ни от одного из экспортирующих участников нельзя требовать, чтобы он поставлял сахар в соответствии с настоящей статьей таким образом, такого количества или в такой форме, которые несовместимы с его нормальной торговой практикой или с имеющимися у него запасами сахара различного качества и вида, предназначенного на экспорт.

7) Если какой-либо импортирующий участник не осуществит полностью своего права на закупку сахара по своему усмотрению согласно какому-либо положению подпункта 4 «а» настоящей статьи в течение тридцати дней с момента вступления в силу этого положения, соответствующий экспортирующий участник освобождается от выполнения остальной части своих обязательств по поставкам этому импортирующему участнику согласно данному положению на оставшуюся часть соответствующего периода.

8) а) Положения пунктов 1 и 3-7 включительно настоящей статьи применяются к импортирующим участникам, которые экспортируют сахар, таким же образом, как они применяются к экспортирующим участникам, при условии, что в случае реэкспорта количества сахара, предоставляемые для закупок, пропорциональны поставкам, которые соответствующие импортирующие участники получают от участников согласно положениям настоящей статьи.

б) Положения предыдущего подпункта применяются также к реэкспорту сахара экспортирующими участниками.

9) Совет создает Комитет по обязательствам в отношении поставок для обеспечения упорядоченного и справедливого применения положений настоящей статьи. Этот Комитет в кратчайший по возможности срок рассматривает рекомендации Совету относительно таких мер, которые представляются необходимыми для достижения целей настоящей статьи в соответствии с принятой процедурой морских перевозок и запродаж. В частности, этот Комитет может рекомендовать:

- а) предоставление информации, необходимой для эффективного выполнения обязательств в соответствии с настоящей статьей;
- б) процедуры, обеспечивающие эффективное применение положений настоящей статьи к участникам, которые импортируют сахар, реэкспортируемый импортирующими участниками;
- в) средства корректирования отдельных обязательств в отношении поставок без изменения общего объема обязательств какого-либо экспортирующего участника без оказания воздействия на общий объем обязательств в отношении любого импортирующего участника в целях приведения их в соот-

ветствие с реальными затруднениями в морских перевозках или в запродажах или с последними изменениями рыночной практики;

- d) процедуры обзора применения настоящей статьи и подготовки докладов по этому вопросу;
- e) процедур установления эквивалентных цен во исполнение пункта 4 настоящей статьи применительно к торговле между различными участниками.

10) Если какой-либо экспортирующий участник не может в каком-либо конкретном контингентном году поставить импортирующим участникам, являющимся его традиционными покупателями, взятым вместе, полный объем его основных обязательств, он как можно раньше информирует об этом Совет. После рассмотрения всех обстоятельств Совет распределяет сахар, который может быть поставлен соответствующим экспортирующим участником, между импортирующими участниками, являющимися его традиционными покупателями, в соответствии с такими критериями, какие он может счесть целесообразными.

11) Любой участник, который считает, что обязательства, вытекающие из настоящей статьи, не выполняются, может направить иредставление в Совет. Без ущерба для положений статьи 58 Совет рассматривает также представления в консультации с заинтересованными участниками и дает такие рекомендации, которые он считает целесообразными.

12) Обязательства, принятые экспортирующими участниками согласно настоящей статье, дополняют их ирава и обязательства в соответствии со специальными соглашениями, упомянутыми в главе X, совместимы с этими правами и обязательствами и не нарушают или ущемляют их.

13) Обязательства в отношении поставок в соответствии с настоящей статьей не распространяются на следующие развивающиеся страны, не имеющие выхода к морю: Боливия, Парагвай и Уганда.

14) Однако никакое положение настоящей статьи не обязывает экспортирующего участника на Восточном побережье Южной Америки принимать цену по обязательствам ниже 6,50 цента за фунт за сахар-сырец на базе поляризации 96 градусов, базе фоб, навалом, включая штивку, иорт страны происхождения.

Статья 31

УСЛОВИЯ ПРОДАЖИ САХАРА НЕ УЧАСТВУЮЩИМ В СОГЛАШЕНИИ СТРАНАМ

1) Экспортирующие участники не продают сахар на свободном рынке не участвующим в Соглашении странам на условиях, которые в коммерческом отношении более благоприятны, чем условия, которые участники готовы одновременно предложить участникам, импортирующим сахар со свободного рынка, с учетом нормальной торговой практики и традиционных торговых соглашений и положений статьи 28.

2) Любой участник, который импортирует сахар со свободного рынка и имеет основания полагать, что экспортирующий участник не выполнил своих обязательств по пункту 1 настоящей статьи, может направлять представления Исполнительному директору. Если после консультации с заинтересованными участниками Исполнительный директор считает, что необходимы дальнейшие меры, он может принять любые меры, которые считает целесообразными для решения вопроса.

3) Никакое положение настоящей статьи не препятствует предоставлению каким-либо экспортирующим участником более благоприятных в коммерческом отношении условий развивающимся импортирующим странам.

Статья 32

ОБЯЗАТЕЛЬСТВА В ОТНОШЕНИИ КОНТИНГЕНТОВ

1) Каждый экспортирующий участник обеспечивает такое положение, при котором его экспорт нетто на свободный рынок в течение контингентного года не превышает его действующий контингент по состоянию на конец этого года. С этой целью ни один из экспортирующих участников не принимает на себя обязательств по экспорту на свободный рынок на данный контингентный год в объеме, превышающем его минимальный объем экспорта, на который он имеет право в соответствии с положениями пункта 2 статьи 49, вплоть до установления исходных экспортных контингентов на этот контингентный год в соответствии с положениями статьи 45. Кроме того, экспортирующие участники принимают такие дополнительные меры, которые Совет может специальным большинством голосов установить для обеспечения эффективного применения системы контингентов.

2) Любой экспортирующий участник, экспорт нетто которого превышает его действующий контингент по состоянию на конец контингентного года не больше чем на 10 000 тонн, или 5% его основного экспортного тоннажа в зависимости от того, какое из этих количеств меньше, не считается нарушившим пункт 1 настоящей статьи.

3) Всякое превышение экспорта нетто в пределах, указанных в пункте 2 настоящей статьи, вычитается из действующего контингента соответствующего участника в следующем контингентном году.

4) Любое первое превышение экспорта нетто за пределы, установленные в пункте 2 настоящей статьи, также вычитается из действующего контингента соответствующего участника в следующем контингентном году, причем этот вычет совершается без ущерба для положений статьи 58.

5) Если экспортирующий участник во второй или следующий раз превышает свой контингент по состоянию на конец контингентного года, то количество сахара, равное помноженному на два количеству, на которое участник превысил пределы, установленные в пункте 2 настоящей статьи, вычитается из действующего

щего контингента данного участника в следующем году, если только Совет специальным большинством голосов не принимает решения об уменьшении вычета. Любой вычет в соответствии с настоящим пунктом совершается без ущерба для положений статьи 58 Соглашения.

б) Каждый экспортирующий участник уведомляет Совет до 1 апреля любого контингентного года о общем объеме своего экспорта нетто на свободный рынок в предыдущем контингентном году.

ГЛАВА IX. ЦЕНЫ

Статья 33

БАЗИСНЫЕ ЦЕНЫ

- 1) Для целей настоящего Соглашения ценой сахара считается:
- a) арифметическое среднее между ценой по сделкам « спот » в соответствии с контрактом № 8 на сахар Нью-Йоркской биржи кофе и сахара и ценой дня на Лондонском рынке сахара после приведения обеих цен к центам США за один английский торговый фунт, франко-борт, навалом, включая штивку, порт Карибского бассейна; или
 - b) если разница между двумя ценами, упомянутыми выше в подпункте « а », превышает шесть пунктов, более низкая из этих двух цен плюс три пункта.

2) Во всех случаях, когда в Соглашении упоминается о том, что преобладающая цена выше или ниже какой-нибудь указанной цифры, то это условие считается выполненным, если средняя цена в течение последовательных семнадцати рыночных дней была в зависимости от обстоятельств выше или ниже указанной цифры при условии, что в первый день этого периода и не менее двенадцати дней в рамках этого периода цена также была в зависимости от обстоятельств выше или ниже указанной цифры.

3) В случае, когда какая-либо из цен, о которых говорится в подпункте 1 « а » настоящей статьи, неизвестна или не соответствует цене, по которой продается на свободном рынке сахар, базис ноляризации 96 градусов, то Совет специальным большинством голосов принимает решение воспользоваться такими другими критериями, которые он считает необходимыми; такие критерии основываются на котировках по сделкам « спот » на признанных биржах сахара с учетом относительного объема торговли и того, в какой степени эти биржи отражают мировые цены.

ГЛАВА X. СПЕЦИАЛЬНЫЕ СОГЛАШЕНИЯ

Статья 34

СПЕЦИАЛЬНЫЕ СОГЛАШЕНИЯ

- 1) Ни одно из положений других глав Соглашения не нарушает и не ограничивает права и обязанности участников по специальным соглашениям,

указанных в статьях 35, 36, 37, 38 и 39. Статус этих специальных соглашений предусмотрен в этих статьях, при условии выполнения положений пунктов 2-4 настоящей статьи.

2) Участники признают, что основные экспортные тоннажи, определенные в статье 40, основываются на неизменности и стабильности специальных соглашений, указанных в статьях 35, 36, 37, 38 и 39. Если в членском составе одного плн нескольких специальных соглашений, указанных в статьях 35, 36, 37 и 38, происходит какое-либо изменение, и это изменение затрагивает какого-либо участника, или если существенно изменяется положение одного или нескольких участников, являющихся членами одного или нескольких из этих соглашений, то созывается заседание Совета для рассмотрения вопроса о внесении соответствующих компенсирующих изменений в основные экспортные тоннажи, определенные в статье 40, в соответствии со следующей процедурой:

а) при условии выполнения положений подпунктов « b », « c » и « d » настоящего пункта основные экспортные тоннажи соответствующего участника или соответствующих участников сокращаются на полный объем любого увеличения (или увеличиваются на полный объем любого сокращения или устанавливаются на уровне, равном полиому объему любого сокращения) годового объема экспорта, на который они имеют право по соответствующему специальному соглашению или соглашениям, в результате вышеуказанных изменений их членского состава или положения участников;

б) в тех случаях, когда, согласно подпункту « a » настоящего пункта, в основные экспортные тоннажи вносятся компенсирующие изменения, Совет также принимает любые необходимые промежуточные меры, охватывающие год, в котором происходят такие изменения;

с) в тех случаях, когда вред, рассмотренное в подпунктах « a » и « b » настоящего пункта компенсирующее изменение основных экспортных тоннажей, определенных в статье 40, невозможно, поскольку упомянутые выше изменения членского состава или положения участников специальных соглашений влекут за собой серьезные структурные изменения рынка сахара или существенное изменение положения какого-либо крупного поставщика или каких-либо крупных поставщиков в рамках любого из таких специальных соглашений, Совет дает рекомендации Договаривающимся сторонам об изменении Соглашения в соответствии с положениями статьи 71 или о немедленном проведении переговоров об изменении основных экспортных тоннажей. Вплоть до изменения основных экспортных тоннажей в результате такого изменения Соглашения или таких переговоров, изменение или определение основных экспортных тоннажей осуществляется на временной основе;

д) любой участник или участники, которые не удовлетворены результатами переговоров, предусмотренных в подпункте « c » настоящего пункта, могут выйти из Соглашения в соответствии с положениями статьи 67.

3) Участники, которые импортируют сахар на основании специальных соглашений, указанных в статьях 35, 36, 37 и 38, принимают меры к тому,

чтобы Совет был информирован в деталях об этих соглашениях, о количествах сахара, импортируемого в соответствии с такими соглашениями в течение каждого года действия настоящего Соглашения, и о любом изменении характера этих соглашений в течение 30 дней со дня такого изменения.

4) Участники любого из специальных соглашений, указанных в статьях 35-39 включительно, ведут торговлю сахаром в рамках этих соглашений без ущерба для целей Соглашения. Когда специальные соглашения связаны с реэкспортом сахара на свободный рынок, участники, входящие в такие соглашения, принимают меры, которые они считают целесообразными для обеспечения ноложения, при котором в тех случаях, когда в соответствующих статьях настоящей главы не указаны конкретные количества, любое расширение торговли по таким соглашениям за пределы годового объема торговли до вступления в силу настоящего Соглашения, не приводило к увеличению реэкспорта на свободный рынок.

Статья 35

ЭКСПОРТ В СООТВЕТСТВИИ С СОГЛАШЕНИЕМ СОДРУЖЕСТВА НАЦИЙ ПО САХАРУ 1951 ГОДА

Экспорт в Соединенное Королевство Великобритании и Северной Ирландии по Соглашению Содружества наций по сахару 1951 года в пределах действующих контингентов по согласованной цене, установленных в соответствии с этим соглашением, не вычитается из действующих экспортных контингентов, устанавливаемых в соответствии с главой XI настоящего Соглашения.

Статья 36

ЭКСПОРТ КУБЫ В СОЦИАЛИСТИЧЕСКИЕ СТРАНЫ

1) Экспорт Кубы в социалистические страны не вычитается из ее действующего экспортного контингента, устанавливаемого согласно главе XI, за исключениями, предусмотренными в пунктах 3 и 4 настоящей статьи.

2) В число стран, упомянутых в пункте 1 настоящей статьи, входят СССР, Чехословакия, Польша, Венгрия, Югославия, Румыния, Болгария, Китай (континентальный), Северная Корея, Восточная Германия, Северный Вьетнам, Албания, Монголия.

3) Положения пункта 1 настоящей статьи не применяются к экспорту Кубы в Чехословакию, Венгрию и Польшу, если он превышает 250 000 тонн.

4) Без ущерба для пункта 1 настоящей статьи в случае, если экспорт Восточной Германии и Китая (континентального) на свободный рынок в какой-либо контингентный год в общем объеме превышает 300 000 тонн, такое превышение вычитается из действующего контингента Кубы на следующий контингентный год, устанавливаемого согласно главе XI Соглашения, но только в том случае, если экспорт Кубы в эти страны в этот же контингентный

год превысил 910 000 тонн и только в пределах такого превышения. В течение первого контингентного года действия Соглашения Совет устанавливает процедуру исключения ежегодного экспорта Восточной Германии и Китая (контингентального) на свободный рынок.

Статья 37

ЭКСПОРТ В СООТВЕТСТВИИ С АФРО-МАЛАГАСИЙСКИМ
СОГЛАШЕНИЕМ ПО САХАРУ

Экспорт, охватываемый Афро-Малагасийским соглашением по сахару, в пределах квоты по гарантированной цене, установленной в соответствии с этим соглашением, не вычитается из действующих экспортных контингентов, устанавливаемых в соответствии с главой XI настоящего Соглашения.

Статья 38

ЭКСПОРТ В СОЕДИНЕННЫЕ ШТАТЫ АМЕРИКИ

Экспорт сахара в Соединенные Штаты Америки для потребления в пределах страны не вычитается из действующих экспортных контингентов, устанавливаемых в соответствии с главой XI настоящего Соглашения. Независимо от любого другого положения Соглашения, применимого к импортирующим участникам, обязательства Соединенных Штатов по данному Соглашению утрачивают силу после 1971 года и ограничиваются теми из предусмотренных в настоящем Соглашении обязательств, которые не противоречат внутренним законам Соединенных Штатов.

Статья 39

СТАТУС И ЭКСПОРТ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК

1) Без ущерба для положений статьи 36 учитывается весь импорт Союзом Советских Социалистических Республик любого происхождения и, таким образом, СССР предоставляется статус импортирующего участника настоящего Соглашения.

2) Без ущерба для своего статуса, установленного в пункте 1 настоящей статьи, СССР, став участником Соглашения, обязуется ограничить общий объем своего экспорта сахара на свободный рынок в 1969 году до 1,1 млн. тонн. К концу 1969 года и к концу 1970 года Совет определит соответствующие количества на 1970 год и 1971 год, соответственно, которые должны быть не меньше 1,1 млн. тонн и не больше 1,25 млн. тонн в каждом из указанных лет.

3) В количества, указанные в пункте 2 настоящей статьи на 1969 год, и в тоннажи, которые будут впоследствии установлены на 1970 год и 1971 год в соответствии с этим пунктом, не входит любой экспорт СССР в те страны, которые упомянуты в пункте 2 статьи 36.

4) Экспорт СССР, осуществляемый в соответствии с положениями пункта 2 настоящей статьи, не подлежит каким-либо сокращениям в соответствии с главой XI настоящего Соглашения.

5) СССР освобождается от выполнения положений пункта 2 настоящей статьи в течение любого периода, когда согласно подпункту 2 « d » статьи 48 контингенты не имеют силы.

ГЛАВА XI. РЕГУЛИРОВАНИЕ ЭКСПОРТА

Статья 40

ОСНОВНЫЕ ЭКСПОРТНЫЕ ТОННАЖИ

1) а) Для целей настоящей главы и в течение первых трех лет действия Соглашения экспортирующим странам или группам экспортирующих стран выделяются следующие основные экспортные тоннажи:

Графа I (страны)	Графа II (тоннажи в тысячах тонн)	Графа III (тоннажи в тысячах тонн)
Аргентина	25	
Австралия	1 100	
Боливия		10
Бразилия	500	
Британский Гондурас	22	
Китай (Тайвань)	630	
Колумбия	164	
Конго (Браззавиль)	41	
Куба	2 150	
Чехословакия	270	
Дания	41	
Доминиканская Республика	75	
Эквадор		10
О-ва Фиджи	155	
Гаити		10
Венгрия	51	
Индия	250	
Мадагаскар	41	
О-в Маврикий	175	
Мексика	96	
Панама		10
Парагвай		10
Перу	50	
Польша	370	
Румыния	46	
Южная Африка	625	
Свазиленд	55	
Таиланд	36	

Графа I (страны)	Графа II (тоннажи в тысячах тонн)	Графа III (тоннажи в тысячах тонн)
Турция	60	
Уганда	39	
Венесуэла		17
Пул Центральноамериканского общего рынка (Гватемала, Гондурас, Коста-Рика, Никарагуа, Сальвадор)		55
Европейское экономическое сообщество (Бельгия, Италия, Люксембург, Нидерланды, Федеративная Республика Германии, Франция) .	300	
Вест-Индия (Антигуа, Барбадос, Гвиана, Сент-Китс-Невис-Ангилья, Тринидад и Тобаго, Ямайка)	200	

b) Несмотря на положения подпункта « а » настоящего пункта, указанные ниже страны имеют на 1970 год и 1971 год следующие основные экспортные тоннажи:

	1970 (тоннажи в тысячах тонн)	1971 (тоннажи в тысячах тонн)
Аргентина	555	55
Доминиканская Республика	140	186
Перу	75	100

2) При проведении обзора, упомянутого в пункте 2 статьи 70, Совет специальным большинством голосов устанавливает основные экспортные тоннажи на четвертый и пятый годы действия Соглашения. В случае если Совет не принимает никакого решения, то остаются в силе основные экспортные тоннажи, включенные или считающиеся включенными в пункт 1 настоящей статьи, по состоянию на третий год.

3) В тех случаях, когда основные экспортные тоннажи в пункте 1 настоящей статьи выделяются группам стран, любая неиспользованная часть тоннажа любой из стран в рамках этой группы перераспределяется между другими членами этой группы.

4) Для целей распределения их основного экспортного тоннажа и нераспределений неиспользованной части контингентов, предусмотренных в пункте 3 настоящей статьи и в статье 47, страны, входящие в пул Центральноамериканского общего рынка, считаются обладающими равными долями общего основного экспортного тоннажа пула.

5) Экспорт Уганды в пределах Восточноафриканского сообщества, если он в целом не превышает 10 000 тонн, не вычитается из ее действующего

контингента; это количество не подлежит никаким изменениям согласно настоящей главе. Если Кения и Танзания становятся экспортирующими участниками, то положения пункта 3 настоящей статьи применяются к этим трем странам Восточноафриканского сообщества по их просьбе.

6) Несмотря на положение статьи 36, весь импорт Чехословакии, Венгрии и Польши, независимо от страны происхождения, вычитается из общего объема экспорта этих стран при исчислении объема их экспорта нетто на свободный рынок.

7) Тот факт, что одна из развивающихся стран, не имеющих выхода к морю, с основным экспортным тоннажем в 10 000 тонн не использовала свой действующий контингент или свою долю в результате перераспределения неиспользованной части контингентов в течение одного года или нескольких лет действия настоящего Соглашения, не является основанием для того, чтобы считать ее не выполнившей своих обязательств по Соглашению и подлежащей лишению основного тоннажа при последующих пересмотрах настоящей статьи.

Статья 41

МАКСИМАЛЬНЫЙ ОБЪЕМ ЭКСПОРТА НЕТТО

1) Объем экспорта нетто, на который имеет право Индонезия, составляет не более 81 000 тонн в любом контингентном году действия Соглашения. Этот объем не подлежит никаким изменениям в соответствии с положениями настоящей главы.

2) Объем экспорта нетто, на который имеют право Филиппины, составляет не более 60 000 тонн в любом контингентном году, когда совокупный объем действующих контингентов превышает 100% общей суммы основных экспортных тоннажей. Этот объем не подлежит никаким изменениям в соответствии с положениями настоящей главы.

Статья 42

ПРОЧИЙ ДОПУСТИМЫЙ ЭКСПОРТ НЕТТО

Развивающийся участник, который является импортирующим участником, может, надлежащим образом уведомив Совет до начала контингентного года, экспортировать сахар в количествах, превышающих объем его импорта, при условии, что к концу данного контингентного года его экспорт нетто не превышает 10 000 тонн. Это количество не рассматривается как основной экспортный тоннаж и не подлежит никаким изменениям в соответствии с положениями настоящей главы.

Однако соответствующие участники подчиняются таким условиям, которые могут быть установлены Советом в отношении экспорта экспортирующих участников.

Статья 43

БЕЗВОЗМЕЗДНЫЕ ПОСТАВКИ САХАРА

1) Объем безвозмездных поставок сахара каким-либо экспортирующим участником, не предусмотренных в пунктах 2 и 3 настоящей статьи, вычитается из действующего контингента поставляющего участника и регулируется положениями Соглашения относительно ограничения экспорта на свободный рынок.

2) Объем безвозмездных поставок сахара каким-либо экспортирующим участником через программы помощи Организации Объединенных Наций или любого из ее специализированных учреждений не вычитается из действующего контингента поставляющего участника, если Совет не принимает иного решения.

3) Совет устанавливает условия, на которых безвозмездные поставки сахара каким-либо экспортирующим участником, не охваченные пунктом 2 настоящей статьи, не вычитаются из действующего контингента поставляющего участника. Эти условия предусматривают, в частности, предварительную консультацию и соответствующие гарантии сохранения нормальной структуры торговли. Никакой сахар, безвозмездно предоставляемый таким образом, не подпадает под действие положений настоящего пункта о сохранении без изменений действующего контингента, если он не предназначается исключительно для внутреннего потребления в получающих странах.

4) Обо всех безвозмездных поставках сахара экспортирующим участником поставляющий участник немедленно уведомляет Совет. Без ущерба для пунктов 2 и 3 настоящей статьи в любом случае, когда какой-либо участник считает, что какая-либо из безвозмездных поставок наносит или может нанести ущерб его интересам, он может обратиться в Совет с просьбой рассмотреть этот вопрос. Совет на основании этой просьбы рассматривает этот вопрос и дает такие рекомендации, какие он считает необходимыми.

5) В свой ежегодный доклад Совет включает сообщение о положении с безвозмездными поставками сахара.

Статья 44

ФОНД ПОМОЩИ НА СЛУЧАЙ БЕДСТВЕННОГО ПОЛОЖЕНИЯ

1) Совет учреждает на каждый контингентный год специальный Фонд помощи на случай бедственного положения в размере до 150 000 тонн для использования по усмотрению Совета в особых случаях возникновения бедственного положения в развивающихся участниках, которые располагают сахаром, предназначенным на экспорт, в количестве, превышающем разрешенный им по Соглашению уровень экспорта.

2) В первую очередь этот Фонд используется для помощи небольшим развивающимся участникам, экспортная выручка которых зависит главным

образом от экспорта сахара. Особо учитываются также заявки тех участников, экономика которых во все большей степени оказывается в зависимости от торговли сахаром, включая участников, которые в прошлом не выходили на свободный рынок. Внимание также уделяется нуждам некоторых участников, у которых ко времени заключения Соглашения скопились чрезмерные запасы.

3) Совет учреждает Комитет по оказанию помощи на случай бедственного положения для рассмотрения заявок, представленных в соответствии с пунктами 1 и 2 настоящей статьи, и для дачи Совету рекомендаций по таким заявкам. Комитет, как правило, учитывает преобладающую конъюнктуру рынка, однако он может рекомендовать оказание помощи в отдельных случаях возникновения бедственного положения независимо от конъюнктуры рынка. Рекомендации Комитета вступают в силу по утверждению их Советом, который может специальным большинством голосов внести в них изменения.

4) Комитет состоит из независимого председателя и не более шести членов, которые выступают в своем личном качестве и не получают инструкций от каких-либо правительств. При выборе членов Комитета Совет обеспечивает, чтобы они не представляли никаких интересов, которые могут оказаться затронутыми решением Совета об оказании помощи за счет Фонда.

5) Помощь за счет Фонда помощи на случай бедственного положения не считается увеличением основного экспорта тоннажа соответствующего участника, и ее объем не подлежит никаким изменениям согласно настоящей главе. Однако она должна составлять часть действующего контингента этого участника для целей статьи 32.

Статья 45

УСТАНОВЛЕНИЕ ИСХОДНЫХ ЭКСПОРТНЫХ КОНТИНГЕНТОВ

1) По крайней мере за тридцать дней до пачала контингентного года Совет:

- a) составляет оценку потребностей в импорте на свободном рынке на этот год; и
- b) в свете этой оценки и всех факторов, влияющих на спрос на сахар и его предложение, включая количества, которые могут быть экспортированы на свободный рынок странами, не являющимися участниками Соглашения, устанавливает исходные экспортные контингенты на этот год для всех экспортирующих участников, как это предусмотрено в статье 49.

2) На своей первой очередной сессии в каждом контингентном году Совет делает обзор оценок, упомянутых в пункте 1 настоящей статьи, и решает вопрос о необходимости, в свете этого обзора, какого-либо изменения общего уровня действующих контингентов. Одновременно Совет делает обзор возможных поставок в рамках действующих контингентов отдельных участников и, если он находит это целесообразным, использует свои полномочия в соответствии с пунктом 2 статьи 47.

3) Исполнительный директор уведомляет всех участников об исходных экспортных контингентах экспортирующих участников в соответствии с пунктами 1 или 2 настоящей статьи и о любых последующих изменениях этих контингентов в соответствии с любым положением Соглашения.

Статья 46

УВЕДОМЛЕНИЕ О НЕПОЛНОМ ИСПОЛЬЗОВАНИИ КОНТИНГЕНТОВ И ПРИНИМАЕМЫЕ В СВЯЗИ С ЭТИМ МЕРЫ

1) Каждый экспортирующий участник информирует Совет о том, предполагает ли он полностью использовать свой действующий контингент, и если нет, то какая часть этого контингента не будет, по его предположению, использована. В этих целях каждый экспортирующий участник направляет Совету по крайней мере два следующих уведомления: первое, по возможности, в кратчайший срок после распределения исходных экспортных контингентов в соответствии со статьей 45, но не позднее 15 мая, и второе — по возможности в кратчайший срок после 15 мая, но не позднее 30 сентября.

2) Если экспортирующий участник не направляет Совету первое уведомление до 15 мая, как это предусмотрено в пункте 1 настоящей статьи, он лишается права голоса на остальную часть контингентного года.

3) Если экспортирующий участник не направляет Совету второе уведомление до 30 сентября, как это предусмотрено в пункте 1 настоящей статьи, он лишается права на долю при любом дальнейшем перераспределении неиспользованной части контингентов в данном контингентном году в соответствии со статьей 47.

4) Если в течение какого-либо контингентного года экспорт нетто какого-либо экспортирующего участника на свободный рынок не достигает объема его действующего контингента по состоянию на 1 октября этого контингентного года, за вычетом любого количества нетто, на которое будет впоследствии сокращен контингент в результате применения статьи 48, то при соблюдении условий, предусмотренных пунктами 5 и 6 настоящей статьи, разница вычитается из общего количества сахара, которое в противном случае было бы выделено этому участнику в следующем контингентном году в результате перераспределения неиспользованных частей контингентов в соответствии с положениями статьи 47.

5) Вычеты согласно пункту 4 настоящей статьи производятся только в тех пределах, в каких установленная в соответствии с этим пунктом разница превышает большую из следующих двух величин: 10 000 тонн или 5% основного экспортного тоннажа соответствующего участника.

6) Однако Совет может принять решение не применять положения пунктов 2-4 настоящей статьи, если он признает обоснованным заявление соответствующего участника о том, что он не выполнил своих обязательств по причинам форс-мажора.

Статья 47

НЕИСПОЛЬЗОВАННЫЕ ЧАСТИ КОНТИНГЕНТОВ
И ИХ ПЕРЕРАСПРЕДЕЛЕНИЕ

1) Если какой-либо экспортирующий участник направляет уведомление о том, что он не предполагает полностью использовать свой действующий контингент, как это предусмотрено в пункте 1 статьи 46, его действующий контингент немедленно сокращается на то количество, которое может быть указано в уведомлении. После этого и в течение остальной части контингентного года на такого участника не распространяются никакие увеличения контингентов согласно положениям настоящей главы, если он не уведомит Совет о том, что готов согласиться на увеличение своего действующего контингента.

2) Совет может в консультации с экспортирующим участником установить, что такой участник не в состоянии использовать весь свой действующий контингент или часть его. Такое заключение Совета не влечет за собой сокращения действующего контингента соответствующего участника и не лишает этого участника права использовать этот контингент в полном объеме позднее в течение данного контингентного года. Вынесение Советом заключения в соответствии с настоящим пунктом не освобождает соответствующего участника ни от его обязательств в соответствии с пунктом 1 статьи 46, ни от мер, указанных в пунктах 2-4 настоящей статьи.

3) Совет учитывает влияние на текущее положение со спросом и предложением уведомлений, представленных согласно статье 46, и любого своего заключения согласно пункту 2 настоящей статьи и при условии выполнения соответствующих положений пункта 2 статьи 48 принимает решение о целесообразности полного или частичного перераспределения такой неиспользованной части контингентов. В таких случаях, когда общий уровень действующих контингентов должен быть повышен согласно пункту 2 статьи 48, любые накопившиеся и нераспределенные неиспользованные части контингентов перераспределяются в первую очередь в соответствии с положениями пунктов 4 и 5 настоящей статьи в необходимых размерах.

4) Совет может определять условия, при которых перераспределение неиспользованных частей контингентов не производится, однако в любом случае неиспользованные части контингентов не перераспределяются в периоды, когда преобладающая цена ниже уровня, указанного в подпункте 2 «i» статьи 48, за исключениями, предусмотренными в пункте 6 настоящей статьи. Неиспользованные части контингентов перераспределяются только между теми экспортными участниками, которые готовы согласиться на увеличение их действующих контингентов. Когда какой-либо участник не в состоянии использовать весь объем увеличения его контингента в результате нераспределения или часть такого объема, он немедленно уведомляет об этом Совет; те количества, которые он не готов использовать, вновь перераспределяются в соответствии с пунктом 5 настоящей статьи.

5) При условии соблюдения положений пунктов 3 и 4 статьи 46, а также пункта 6 настоящей статьи, во всех случаях перераспределения неиспользованных частей контингентов применяются следующие принципы:

- a) неиспользованные части контингентов перераспределяются в первую очередь пропорционально между всеми экспортирующими участниками, действующие контингенты которых составляют менее 100% их основных экспортных тоннажей, и пропорционально их основным экспортным тоннажам до тех пор, пока их действующие контингенты не достигнут этого уровня; и
- b) затем 20% любой подлежащей перераспределению неиспользованной части контингента выделяются исключительно для развивающихся экспортирующих участников пропорционально их основным экспортным тоннажам, а остальные 80% вновь распределяются между всеми экспортирующими участниками пропорционально их основным экспортным тоннажам.

6) Несмотря на положения пункта 4 настоящей статьи, неиспользованные части контингентов Боливии, Эквадора, Гаити, Панамы, Парагвая и Венесуэлы автоматически перераспределяются между этими участниками пропорционально их основным экспортным тоннажам. На те неиспользованные части контингентов, которые эти участники, взятые вместе, не могут освоить, распространяются положения пунктов 3, 4 и 5 настоящей статьи.

Статья 48

УСТАНОВЛЕНИЕ И РЕГУЛИРОВАНИЕ УРОВНЕЙ КОНТИНГЕНТОВ

1) Совет наблюдает за конъюнктурой рынка собирается, когда этого требуют обстоятельства.

2) Совет по своему усмотрению устанавливает уровень исходных экспортных контингентов и повышает или понижает уровень действующих контингентов при условии соблюдения пункта 2 статьи 49 и следующих положений:

a) если Совет не принимает иного решения, то общий уровень исходных экспортных контингентов устанавливается на уровне совокупного объема действующих контингентов по состоянию на момент принятия Советом мер в соответствии с пунктом 1 статьи 45;

b) когда преобладающая цена выше 4,00 центов за фунт, совокупный объем действующих контингентов не устанавливается на уровнях ниже общего объема основных экспортных тоннажей, если Совет специальным большинством голосов не принимает иного решения;

c) если преобладающая цена, находившаяся ранее на более низких уровнях, оказывается выше 4,50 цента за фунт, совокупный объем действующих контингентов не устанавливается на уровнях ниже 110% общего объема основных

экспортных тоннажей, если Совет специальным большинством голосов не принимает иного решения;

d) если и пока преобладающая цена превышает 5,25 цента за фунт, все контингенты утрачивают силу;

e) если преобладающая цена, превышавшая ранее 5,25 цента за фунт, оказывается ниже 5,00 центов за фунт, действующие контингенты устанавливаются на уровнях, которые в целом не превышают 115% общего объема основных экспортных тоннажей, если Совет не принимает иного решения;

f) когда преобладающая цена, находившаяся ранее на более высоких уровнях, оказывается ниже 4,50 цента за фунт, действующие контингенты отдельных участников сокращаются на 5% их основных экспортных тоннажей, если Совет не принимает иного решения;

g) если преобладающая цена, находившаяся ранее на более высоких уровнях, оказывается ниже 4,00 центов за фунт, действующие контингенты отдельных участников сокращаются на 5% их основных экспортных тоннажей, если Совет не принимает иного решения;

h) если преобладающая цена, находившаяся ранее на более высоких уровнях, оказывается ниже 3,75 цента за фунт, совокупный объем действующих контингентов не превышает 95% общего объема основных экспортных тоннажей, если Совет не принимает иного решения;

i) если преобладающая цена равна или ниже 3,50 цента за фунт, действующие контингенты отдельных участников устанавливаются на минимальном уровне, совместимом с положениями подпунктов 2 « а » и « б » статьи 49, если Совет специальным большинством голосов не решает установить их на более высоком уровне;

j) если преобладающая цена, ранее находившаяся на более высоких уровнях, снижается до 3,25 цента за фунт, Совет применяет положения подпункта 2 « е » статьи 49;

k) никакие сокращения уровня действующих контингентов не производятся в течение последних 45 календарных дней контингентного года.

3) Регулирование уровней действующих контингентов, которое может оказаться необходимым в соответствии с требованиями пункта 2 настоящей статьи, осуществляется, как только уровень цены соответствует условиям, предусмотренным в этом пункте, и продолжается вплоть до принятия Советом таких дальнейших мер по регулированию, которые могут быть определены его решением на основании положений этого пункта.

4) При проведении обзора, упомянутого в пункте 2 статьи 70, Совет специальным большинством голосов устанавливает на четвертый и пятый годы действия Соглашения уровни цен для целей настоящей статьи и статьи 30. Если Совет не принимает какого-либо решения по этому вопросу, уровни цен, определенные в указанных статьях, остаются без изменений.

Статья 49

РАСПРЕДЕЛЕНИЕ ИСХОДНЫХ ЭКСПОРТНЫХ КОНТИНГЕНТОВ
И РАСПРОСТРАНЕНИЕ РЕГУЛИРОВАНИЯ УРОВНЯ КОНТИНГЕНТОВ
НА ОТДЕЛЬНЫХ УЧАСТНИКОВ

1) Распределение исходных экспортных контингентов согласно статье 45 и изменения совокупного объема действующих контингентов согласно статье 48 в любом контингентном году производится в отношении отдельных экспортирующих участников пропорционально их основным экспортным тоннажам, за исключениями, особо предусмотренными в пункте 2 настоящей статьи.

2) Распределение исходных экспортных контингентов согласно статье 45 и регулирование действующих контингентов в результате применения статьи 48 осуществляется на основе следующих положений:

a) действующий контингент любого участника, основной экспортный тоннаж которого указан в графе II пункта 1 статьи 40, устанавливается первоначально на уровне не ниже 90% его основного экспортного тоннажа, и не сокращается впоследствии ниже этого уровня, за исключением тех случаев, когда необходимо провести сокращение или сделать вычет согласно статьям 32 и 47, или за исключением тех случаев, когда принимаются любые меры в соответствии с подпунктом « e » настоящего пункта;

b) действующий контингент любого участника, основной экспортный тоннаж которого указан в графе III пункта 1 статьи 40, не подлежит никакому регулированию в результате применения положений пункта 2 статьи 48;

c) количество, которое какой-либо экспортирующий участник заявляет как неиспользованное согласно пункту 1 статьи 46, вычитается из того количества, на которое был бы в противном случае сокращен действующий контингент данного участника в этом контингентном году;

d) в тех случаях, когда сокращение контингента не может быть полностью применено к действующему контингенту какого-либо экспортирующего участника в силу того, что в момент осуществления этого сокращения данный участник уже экспортировал или продал весь объем или часть объема такого сокращения, соответствующее количество вычитается из действующего контингента этого участника в следующем контингентном году;

e) если конъюнктура рынка требует дополнительных мер для достижения уровней цен, предусматриваемых Соглашением, Совет может специальным большинством голосов установить действующие контингенты на уровне ниже минимальной процентной части основных экспортных тоннажей, которые допустимы в соответствии с подпунктом « a » настоящего пункта, или сократить их ниже этого уровня при условии, что ни в коем случае уровни действующих контингентов, установленных в соответствии с настоящим подпунктом, не оказываются ниже уровней, которые допустимы в соответствии с подпунктом « a » настоящего пункта, более чем на 5% основных экспортных тоннажей соответствующих участников.

ГЛАВА XII. МЕРЫ ПО ПОДДЕРЖАНИЮ ПРОИЗВОДСТВА И СБЫТА И ДОСТУП НА РЫНКИ

Статья 50

МЕРЫ ПО ПОДДЕРЖАНИЮ ПРОИЗВОДСТВА И СБЫТА

1) Участники признают, что субсидии для производства и сбыта сахара, которые прямо или косвенно способствуют увеличению экспорта сахара или сокращению импорта сахара, могут создать угрозу для выполнения целей Соглашения.

2) Если какой-либо участник предоставляет или продолжает предоставлять любую из таких субсидий, включая любую форму поддержания дохода или цен, то он в течение каждого контингентного года должен письменно уведомить Совет о размерах и характере субсидирования и об обстоятельствах, обусловивших необходимость такого субсидирования. Уведомление, упомянутое в настоящем пункте, направляется по запросу Совета, причем такой запрос делается, по крайней мере, один раз в каждом контингентном году в такой форме и в такое время, как это предусматривается правилами процедуры Совета.

3) В любом случае, когда какой-либо участник считает, что такое субсидирование наносит или угрожает нанести серьезный ущерб его интересам в рамках настоящего Соглашения, предоставляющий субсидию участник, по соответствующей просьбе, обсуждает с другим заинтересованным участником или с другими заинтересованными участниками или же с Советом возможность ограничения этого субсидирования. В любом случае, когда этот вопрос выносится на рассмотрение Совета, Совет может изучить его совместно с заинтересованными участниками и дать такие рекомендации, какие он считает необходимыми с учетом особых обстоятельств участника, предоставляющего субсидии.

Статья 51

ОСОБЫЕ ОБЯЗАТЕЛЬСТВА РАЗВИТЫХ ИМПОРТИРУЮЩИХ УЧАСТНИКОВ

1) Каждый развитый импортирующий участник обеспечивает доступ на свой рынок для импорта из экспортирующих участников, как это предусмотрено в приложении А.

2) Каждый участник, перечисленный в приложении А, принимает такие меры, которые он считает соответствующими своим внутренним условиям, в целях выполнения своих обязательств по пункту 1 настоящей статьи.

3) Условия, которые должны быть установлены Советом с согласия правительства развитой импортирующей страны, желающей присоединиться к Соглашению в соответствии со статьей 64, включают указание на меры, принимаемые этим правительством в связи с доступом на рынок его страны.

ГЛАВА XIII. ЗАПАСЫ

Статья 52

МАКСИМАЛЬНЫЕ ЗАПАСЫ

1) Каждый экспортирующий участник обязуется регулировать свое производство таким образом, чтобы:

- a) общий объем запасов на складах этого участника не превышал на установленную дату непосредственно перед началом сбора нового урожая (эта дата должна быть согласована с Советом) количества, равного 20% его производства за непосредственно предшествующий календарный год; или
- b) количество сахара на складах этого участника сверх уровня запасов, необходимых для внутреннего потребления, не превышало на установленную дату непосредственно перед началом сбора нового урожая (эта дата должна быть согласована с Советом) количества, равного 20% основного объема экспорта, который выделен участнику.

2) Став участником Соглашения каждый экспортирующий участник уведомляет Совет о том, какой из двух вариантов, содержащихся в пункте 1, он принимает для распространения на свои запасы.

3) По просьбе любого экспортирующего участника Совет может, если он считает такую меру оправданной особыми обстоятельствами, разрешить этому участнику иметь запасы, объем которых превышает уровни, установленные в пункте 1 настоящей статьи.

Статья 53

МИНИМАЛЬНЫЕ ЗАПАСЫ

1) Для целей настоящей статьи минимальными запасами считается то количество сахара, в отношении которого не принято никаких коммерческих обязательств и которое хранится на складах какого-либо экспортирующего участника (или от его имени на складах какого-либо другого участника с согласия Совета) в дополнение к любым запасам, необходимым для удовлетворения нужд внутреннего потребления и выполнения любых обязательств по специальным соглашениям, которые указаны в главе X.

2) Устанавливаются следующие уровни минимальных запасов, хранимых в соответствии с настоящей статьей:

- a) для развитых экспортирующих участников — 15% их индивидуальных основных экспортных тоннажей;
- b) для развивающихся экспортирующих участников — 10% их индивидуальных основных экспортных тоннажей; этот процент может быть в отдельных случаях увеличен до 12,5% с согласия соответствующего экспортирующего участника.

3) Сахар из минимальных запасов, хранимых каждым экспортирующим участником, выделяется для продажи в соответствии с положениями статьи 30. Однако при особых обстоятельствах Совет может специальным большинством голосов разрешить отдельным экспортирующим участникам выделить для продажи часть сахара из минимальных запасов не только в ситуации, определенной в пункте 2 статьи 30, но и в других случаях.

4) Если в силу особых обязательств какой-либо экспортпругий участник считает, что он не может в течение данного года обеспечить уровень минимальных запасов, установленный в настоящей статье, он сообщает об этом Совету, который может специальным большинством голосов изменить на определенный период уровень минимальных запасов, которые должен иметь соответствующий участник.

5) Совет утверждает процедуры создания, хранения и пополнения минимальных запасов, и устанавливает порядок обеспечения того, чтобы обязательства по настоящей статье выполнялись.

ГЛАВА XIV. ЕЖЕГОДНЫЙ ОБЗОР И МЕРЫ ПО ПООЩРЕНИЮ РОСТА ПОТРЕБЛЕНИЯ

Статья 54

ЕЖЕГОДНЫЙ ОБЗОР

1) Совет, по мере возможности, в каждом контингентном году делает обзор выполнения Соглашения в свете целей, изложенных в статье 1, и влияния Соглашения на рынок, а также на экономику отдельных стран, и в особенности развивающихся стран, за предыдущий контингентный год. Затем Совет разрабатывает рекомендации участникам относительно путей и средств совершенствования выполнения Соглашения.

2) Доклад о каждом ежегодном обзоре публикуется в такой форме и в таком порядке, которые могут быть установлены Советом.

Статья 55

МЕРЫ ПО ПООЩРЕНИЮ РОСТА ПОТРЕБЛЕНИЯ

1) С учетом соответствующих целей, поставленных в Заключительном акте первой сессии ЮНКТАД, каждый участник принимает такие меры, какие он считает целесообразными, по росту потребления сахара и по устранению любых препятствий, ограничивающих рост потребления сахара. При этом каждый участник учитывает влияние, которое оказывают на потребление сахара таможенные пошлины, внутренние налоги и фискальные сборы, а также количественный или нной коитроль, и все другие важные факторы, которые принимаются во внимание для оценки положения.

2) Каждый участник периодически информирует Совет о мерах, принятых им в соответствии с пунктом 1 настоящей статьи, и об их эффективности.

3) Совет учреждает Комитет по вопросам потребления сахара, состоящий как из экспортирующих, так и из импортирующих участников.

4) Комитет изучает такие вопросы, как:

a) влияние на потребление сахара применения любых видов заменителей сахара, включая искусственные подслащивающие вещества;

b) сравнительный палоговый режим для сахара и искусственных подслащивающих веществ;

c) влияние i) налогообложения и ограничительных мер; ii) экономических условий и, в частности, затруднений с платежным балансом и iii) климатических и других условий на потребление сахара в различных странах;

d) средства поощрения роста потребления сахара, особенно в странах с низким уровнем потребления на душу населения;

e) сотрудничество с организациями, занимающимися вопросами расширения потребления сахара и других связанных с ним пищевых продуктов;

f) научные исследования с целью изыскания новых областей использования сахара, его побочных продуктов и растений, из которых он производится,

и представляет Совету рекомендации относительно мер, которые, по его мнению, следовало бы принять участникам или Совету.

ГЛАВА XV. ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ ПРИ ИСКЛЮЧИТЕЛЬНЫХ ОБСТОЯТЕЛЬСТВАХ

Статья 56

ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ

1) В тех случаях, когда это вызывается исключительными или чрезвычайными обстоятельствами или форс-мажором, конкретно не предусмотренными в Соглашении, Совет может специальным большинством голосов освободить участника от какого-либо обязательства по Соглашению, если на основании объяснения соответствующего участника он убедится в том, что выполнение такого обязательства связано с серьезными трудностями для такого участника или ставит его в неравное положение с другими участниками.

2) Совет, освобождая участника от обязательства в соответствии с положениями пункта 1 настоящей статьи, конкретно указывает условия, на которых данный участник освобождается от такого обязательства, срок действия этого освобождения и причины, по которым оно предоставлено.

3) Наличие на территории участника в течение одного года или нескольких лет пригодного к экспорту сахара сверх основного объема экспорта, выделен-

ного этому участнику, после того как были обеспечены нужды внутреннего потребления и созданы необходимые запасы, не может служить единственным основанием для направления Совету заявления об освобождении от обязательств по контингентам.

ГЛАВА XVI. СПОРЫ И ЖАЛОБЫ

Статья 57

СПОРЫ

1) Любой спор в связи с толкованием или применением настоящего Соглашения, который не был урегулирован заинтересованными сторонами, передается по требованию любой из сторон в Совет для принятия решения.

2) В любом случае передачи спора в Совет, согласно пункту 1 настоящей статьи, большинство участников, располагающих не менее чем одной третью общего числа голосов, может потребовать, чтобы Совет после обсуждения спора и до вынесения своего решения запросил мнение по этому вопросу консультативной группы, создаваемой в соответствии с пунктом 3 настоящей статьи.

3) *a)* Если Совет не принимает единогласно иного решения, консультативная группа состоит из:

- i) двух лиц, назначаемых экспортными участниками, причем одно из них должно обладать большим опытом в вопросах, аналогичных спорному вопросу, а другое должно быть авторитетным и опытным юристом;
- ii) двух лиц, назначаемых импортными участниками и отвечающих аналогичным требованиям;
- iii) председателя, единогласно избираемого четырьмя лицами, которые назначаются согласно подпунктам « i » и « ii », или, если они не приходят к соглашению, избираемого председателем Совета.

b) В состав консультативной группы могут входить лица из всех стран, участвующих в Соглашении.

c) Лица, назначаемые в состав консультативной группы, выступают в своем личном качестве и не получают инструкций от какого бы то ни было правительства.

d) Расходы консультативной группы оплачиваются Организацией.

4) Заключение консультативной группы и мотивировка этого заключения направляются Совету, и Совет, рассмотрев всю относящуюся к спору информацию, специальным большинством голосов выносит решение по этому спору.

*Статья 58***МЕРЫ, ПРИНИМАЕМЫЕ СОВЕТОМ В СВЯЗИ С ЖАЛОБАМИ И В СЛУЧАЕ НЕВЫПОЛНЕНИЯ УЧАСТНИКАМИ СВОИХ ОБЯЗАТЕЛЬСТВ**

1) Любая жалоба о том, что участник не выполняет своих обязательств по Соглашению, по просьбе участника, подающего жалобу, направляется Совету, который при условии проведения предварительных консультаций с заинтересованными участниками выносит решение по этому вопросу.

2) Любое решение Совета о том, что участник нарушает свои обязательства по Соглашению принимается комплексным простым большинством голосов с указанием характера нарушения.

3) Во всех случаях, когда Совет в связи с поступлением жалобы или в ином порядке устанавливает, что участник совершил нарушение Соглашения, он может без ущерба для других мер, особо предусмотренных в других статьях Соглашения, специальным большинством голосов:

- i) временно лишить этого участника его права голоса в Совете и Исполнительном комитете и, если он считает это необходимым,
- ii) временно лишить этого участника также и каких-либо других прав, включая право выставлять свою кандидатуру и входить в состав Совета или любого из его комитетов до тех пор, пока он не выполнит свои обязательства; или, если такое нарушение серьезно затрудняет выполнение Соглашения,
- iii) принять меры в соответствии со статьей 68.

ГЛАВА XVII. ЗАКЛЮЧИТЕЛЬНЫЕ ПОСТАНОВЛЕНИЯ*Статья 59***ПОДПИСАНИЕ**

Настоящее Соглашение открывается для подписания в Центральных учреждениях Организации Объединенных Наций вплоть до 24 декабря 1968 года включительно правительством любой страны, приглашенной принять участие в Конференции Организации Объединенных Наций по сахару 1968 года.

*Статья 60***РАТИФИКАЦИЯ**

Настоящее Соглашение подлежит ратификации, принятию или одобрению подписавшими его правительствами в соответствии с их конституционными процедурами. За исключением случаев, предусмотренных в статье 61, ратификационные грамоты и акты о принятии или одобрении сдаются на хранение Генеральному секретарю Организации Объединенных Наций не позднее 31 декабря 1968 года.

Статья 61

УВЕДОМЛЕНИЕ СО СТОРОНЫ ПРАВИТЕЛЬСТВ

1) Если подписавшее Соглашение правительство не в состоянии удовлетворить требования, предусмотренные статьей 60, в течение срока, указанного в этой статье, оно может уведомить Генерального секретаря Организации Объединенных Наций о том, что оно обязуется сделать все необходимое для обеспечения ратификации, принятия или одобрения Соглашения в соответствии с необходимыми конституционными процедурами по возможности в кратчайший срок и в любом случае не позднее 1 июля 1969 года. Любое правительство, для которого условия присоединения определены Советом по согласованию с этим правительством, может также уведомить Генерального секретаря Организации Объединенных Наций о том, что оно обязуется выполнить конституционные процедуры, необходимые для присоединения к Соглашению, по возможности в кратчайший срок и по крайней мере в течение 6 месяцев с момента определения таких условий.

2) Любому подписавшему Соглашение правительству, которое направило уведомление в соответствии с пунктом 1 настоящей статьи, может быть разрешено, если Совет убедился в том, что оно не может сдать на хранение свою ратификационную грамоту или акт о принятии или одобрении к 1 июля 1969 года, сдать такую грамоту или такой акт на хранение по истечении этого срока, но во всяком случае не позднее 31 декабря 1969 года. Любое такое правительство имеет статус наблюдателя до тех пор, пока оно не уведомляет, что будет применять Соглашение на временной основе.

Статья 62

УВЕДОМЛЕНИЕ О ПРИМЕНЕНИИ СОГЛАШЕНИЯ НА ВРЕМЕННОЙ ОСНОВЕ

1) Любое правительство, которое направляет в соответствии со статьей 61 уведомление, может также указать в своем уведомлении или позднее в любое время, что оно будет применять Соглашение на временной основе.

2) В течение любого периода действия Соглашения как на временной, так и на окончательной основе и до сдачи на хранение своей ратификационной грамоты или своего акта о принятии, одобрении или присоединении или до аннулирования своего уведомления, правительство, сообщающее, что оно будет временно применять данное Соглашение, является временным участником Соглашения до истечения срока, указанного в уведомлении, представленном в соответствии со статьей 61. Если, однако, Совету представлены убедительные доказательства того, что правительство данной страны не сдало на хранение свою ратификационную грамоту по причине затруднений, связанных с выполнением конституционных процедур, Совет может продлить этому правительству статус временного участника до какого-либо более позднего конкретного срока.

3) Временный участник Соглашения до ратификации, принятия или утверждения Соглашения считается Договаривающейся стороной Соглашения.

Статья 63

ВСТУПЛЕНИЕ В СИЛУ

1) Соглашение окончательно вступает в силу 1 января 1969 года или в любой день в течение следующих шести месяцев, если к этой дате правительства, располагающие 60% голосов экспортирующих стран и 50% голосов импортирующих стран в соответствии с распределением голосов, установленным в приложении В, сдают на хранение Генеральному секретарю Организации Объединенных Наций свои ратификационные грамоты или акты о принятии или одобрении. Если Соглашение введено в действие на временной основе, то оно также окончательно вступает в силу в любое время, когда эти требования относительно процента голосов удовлетворены в результате сдачи на хранение ратификационных грамот или актов о принятии, одобрении или присоединении.

2) Настоящее Соглашение вступает временно в силу 1 января 1969 года или в любой день в течение следующих шести месяцев, если к этому дню правительства, располагающие количеством голосов, которое требуется в соответствии с пунктом 1 настоящей статьи, сдают на хранение свои ратификационные грамоты или акты о принятии или одобрении или уведомляют, что они будут применять Соглашение на временной основе. В течение периода действия Соглашения на временной основе правительства, которые сдали на хранение ратификационные грамоты или акты о принятии, одобрении или присоединении, а также правительства, которые уведомили, что они будут применять Соглашение на временной основе, являются временными участниками Соглашения.

3) 1 января 1969 года или в любой другой день в течение последующих двенадцати месяцев и в конце каждого последующего шестимесячного периода, в течение которого Соглашение применяется на временной основе, правительства любой из стран, которые сдали на хранение ратификационные грамоты или акты о принятии, одобрении или присоединении, могут принять решение об окончательном введении в действие Соглашения, полностью или частично между этими странами. Эти правительства могут также принять решение о введении в действие или продолжении применения данного Соглашения на временной основе или о прекращении его действия.

Статья 64

ПРИСОЕДИНЕНИЕ

1) Правительство любой страны, приглашенной принять участие в Конференции Организации Объединенных Наций по сахару 1968 года, и правительства любых других государств-членов Организации Объединенных Наций

или любого из ее специализированных учреждений могут присоединиться к Соглашению на условиях, которые устанавливаются Советом по согласованию с соответствующим правительством. Присоединение вступает в силу после сдачи на хранение Генеральному секретарю Организации Объединенных Наций акта о присоединении.

2) Совет может, устанавливая условия, о которых говорится в предыдущем пункте, специальным большинством голосов выделить основной экспортный тоннаж, считающийся включенным в статью 40:

- a) для страны, которая не поименована в указанной статье;
- b) для страны, которая в этой статье поименована, но не присоединилась к Соглашению в течение двенадцати месяцев со дня вступления Соглашения в силу; при условии, однако, что, если такая страна поименована в статье 40 и присоединяется к Соглашению в течение двенадцати месяцев со дня вступления Соглашения в силу, то к такой стране применяется соответствующий показатель тоннажа, установленный в этой статье.

Статья 65

ОГОВОРКИ

1) Никаких оговорок к положениям Соглашения, за исключением оговорок, упомянутых в пункте 2 настоящей статьи, не допускается.

2) a) Любое правительство, которое на 31 декабря 1968 года являлось стороной Международного соглашения по сахару 1968 года или любого последующего протокола, сделав к ним одну или несколько оговорок, может при подписании, ратификации, принятии или одобрении Соглашения или присоединении к нему сделать оговорки, которые аналогичны по формулировке или смыслу ранее выдвинутым оговоркам.

b) Любое правительство, которое имеет право стать участником Соглашения, может при подписании, ратификации, принятии или одобрении Соглашения или присоединении к нему сделать оговорки, которые не влияют на экономические аспекты действия Соглашения. Любой спор относительно соответствия какой-либо конкретной оговорки требованиям настоящего подпункта урегулируется в соответствии с процедурой, предусмотренной в статье 57.

c) В любом другом случае выдвижения оговорок Совет изучает их и решает специальным большинством голосов, приемлемы ли они, и если приемлемы, то на каких условиях. Такие оговорки вступают в силу только после принятия Советом решения по этому вопросу.

Статья 66

ТЕРРИТОРИАЛЬНОЕ ПРИМЕНЕНИЕ

1) Любое правительство может при подписании Соглашения или при сдаче на хранение ратификационной грамоты или акта о принятии, одобрении

или присоединении, или в любое время после этого заявить, направив уведомление на имя Генерального секретаря Организации Объединенных Наций, что действие Соглашения распространяется на любые из территорий, за международные отношения которых она в настоящее время несет в конечном итоге ответственность, и действие Соглашения распространяется на указанные в уведомлении территории, начиная от даты такого уведомления или от даты вступления в силу Соглашения для данного правительства, в зависимости от того, какая из этих дат более поздняя.

2) Когда территория, на которую распространено действие Соглашения согласно пункту 1 настоящей статьи, приобретает впоследствии независимость, то правительство этой территории может в течение 90 дней после достижения независимости заявить в уведомлении на имя Генерального секретаря Организации Объединенных Наций, что оно принимает на себя права и обязанности Договаривающейся стороны Соглашения. Начиная от даты такого уведомления, оно становится стороной Соглашения. Если такая сторона является экспортирующей страной и не поименована в статье 40, то Совет в консультации с этой стороной устанавливает для нее специальным большинством голосов основной экспортный тоннаж, который будет считаться включенным в статью 40. Если такая сторона поименована в статье 40, соответствующий установленный в ней основной экспортный тоннаж является основным экспортным тоннажем для данной стороны.

3) Любая Договаривающаяся сторона, которая желает воспользоваться своими правами в соответствии со статьей 4 в отношении любых территорий, за международные отношения которых она в настоящее время несет в конечном итоге ответственность, может сделать это, направив соответствующее уведомление Генеральному секретарю Организации Объединенных Наций либо при сдаче на хранение своей ратификационной грамоты или акта о принятии, одобрении или присоединении, или в любое время впоследствии. Если территория, которая становится отдельным участником, является экспортером и не поименована в статье 40, то Совет в консультации с этой страной устанавливает для нее специальным большинством голосов основной экспортный тоннаж, который будет считаться включенным в статью 40. Если же такая территория поименована в статье 40, то соответствующий установленный в ней основной экспортный тоннаж является основным экспортным тоннажем для данной территории.

4) Любая Договаривающаяся сторона, которая сделала заявление согласно пункту 1 настоящей статьи, может в любое время впоследствии заявить, направив уведомление на имя Генерального секретаря Организации Объединенных Наций, что действие Соглашения впредь не распространяется на территорию, указанную в этом уведомлении, и, начиная от даты такого уведомления, действие Соглашения более не распространяется на указанную территорию.

Статья 67

ДОБРОВОЛЬНЫЙ ВЫХОД

Если какой-либо участник считает, что в результате применения Соглашения или по какой-либо другой причине его интересам наносится серьезный ущерб, он может заявить об этом Совету и Совет в течение 30 дней рассматривает этот вопрос. Если этот участник считает, что, несмотря на принятые Советом меры, его интересам по-прежнему наносится серьезный ущерб, он может выйти из состава участников Соглашения в любое время после окончания первого контингентного года, направив письменное уведомление о своем выходе на имя Генерального секретаря Организации Объединенных Наций. Выход из Соглашения вступает в силу через 90 дней после получения Генеральным секретарем Организации Объединенных Наций этого уведомления.

Статья 68

ИСКЛЮЧЕНИЕ УЧАСТНИКОВ

Если Совет находит, что какой-либо участник нарушает свои обязательства по настоящему Соглашению и устанавливает далее, что такое невыполнение обязательств серьезно затрудняет выполнение Соглашения, он может специальным большинством голосов исключить данного участника из Организации. О любом таком решении Совет немедленно уведомляет Генерального секретаря Организации Объединенных Наций. По истечении 90 дней со дня вынесения Советом своего решения этот участник перестает быть участником Организации, а если данный участник является Договаривающейся стороной, то и стороной Соглашения.

*Статья 69*ПОРЯДОК РАСЧЕТОВ С ВЫХОДЯЩИМИ ИЗ СОГЛАШЕНИЯ
ИЛИ ИСКЛЮЧАЕМЫМИ УЧАСТНИКАМИ

1) Порядок расчетов с выходящими из Соглашения или исключаемыми участниками определяется Советом. Организация удерживает любые суммы, уже выплаченные выходящим из Соглашения или исключаемым участником, и такой участник остается обязанным уплатить любые суммы, причитающиеся с него Организации на момент вступления в силу его выхода из Соглашения или исключения; предусматривается, однако, что в случае, когда Договаривающаяся сторона не может согласиться с какой-либо поправкой к Соглашению и поэтому либо выходит из Соглашения, либо прекращает свое участие в нем в соответствии с положениями пункта 2 статьи 71, Совет может установить любой порядок расчетов, который он признает справедливым.

2) Участник, который вышел или исключен из состава участников Соглашения или который прекратил свое участие в Соглашении каким-либо иным образом, не имеет права ни на какую долю ликвидационного имущества или

каких-либо других активов Организации и на него не возлагается никакая часть задолженности Организации, если таковая имеется, после прекращения действия Соглашения.

Статья 70

СРОК ДЕЙСТВИЯ И ОБЗОР ВЫПОЛНЕНИЯ СОГЛАШЕНИЯ

1) Настоящее Соглашение остается в силе в течение пяти лет с начала контингентного года, в котором оно впервые вступает в силу на временной или окончательной основе, если Совет не сокращает срок его действия в соответствии с пунктом 3 настоящей статьи.

2) Совет по истечении третьего контингентного года делает обзор выполнения Соглашения и рекомендует сторонам Соглашения поправку или поправки к Соглашению, если он считает их необходимыми, или принимает меры для проведения переговоров о заключении нового соглашения.

3) Совет в любое время может специальным большинством голосов принять решение о прекращении действия Соглашения, начиная от такой даты и на таких условиях, какие он может определить. В любом таком случае Совет продолжает функционировать в течение такого времени, которое может потребоваться для ликвидации Организации, и обладает такими полномочиями и выполняет такие функции, какие могут оказаться необходимыми для этих целей.

Статья 71

ИЗМЕНЕНИЕ СОГЛАШЕНИЯ

1) Совет может специальным голосованием рекомендовать Договаривающимся сторонам поправку к настоящему Соглашению. Совет может установить срок, по истечении которого каждая Договаривающаяся сторона уведомляет Генерального секретаря Организации Объединенных Наций о принятии ею этой поправки. Поправка вступает в силу через 100 дней после получения Генеральным секретарем Организации Объединенных Наций уведомления о ее принятии от Договаривающихся сторон, которые представляют не менее 75% экспортирующих участников, обладающих не менее 85% голосов экспортирующих участников, и от Договаривающихся сторон, которые представляют не менее 75% импортирующих участников, обладающих не менее 80% голосов импортирующих участников, или в такой более поздний срок, который может быть установлен Советом специальным большинством голосов. Совет может установить срок, в пределах которого каждая Договаривающаяся сторона уведомляет Генерального секретаря Организации Объединенных Наций о принятии ею поправки, и если к концу такого срока поправка не вступает в силу, она считается снятой. Совет предоставляет Генеральному секретарю сведения, необходимые для определения того, являются ли полученные уведомления о принятии поправки достаточными для вступления ее в силу.

2) Любой участник, от которого не поступило уведомления о принятии поправки к дате вступления поправки в силу, может, направив письменное уведомление Генеральному секретарю Организации Объединенных Наций, выйти из Соглашения в конце текущего контингентного года или в такой более ранний срок, который может быть установлен Советом, однако это не освобождает его от обязательств, вытекающих из Соглашения за период до его выхода. На любого такого участника, выходящего из Соглашения, не распространяются положения поправки, которая послужила причиной его выхода из Соглашения.

Статья 72

УВЕДОМЛЕНИЕ ГОСУДАРСТВ ГЕНЕРАЛЬНЫМ СЕКРЕТАРЕМ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ

Генеральный секретарь Организации Объединенных Наций уведомляет все государства-члены Организации Объединенных Наций или любого из ее специализированных учреждений о сдаче на хранение каждой ратификационной грамоты и каждого акта о принятии, одобрении или присоединении и о сдаче на хранение каждого уведомления в соответствии со статьей 61, а также о дне вступления Соглашения в силу на временной или окончательной основе. Генеральный секретарь Организации Объединенных Наций сообщает всем Договаривающимся сторонам о каждом уведомлении согласно статье 66, о каждом уведомлении о выходе из Соглашения согласно статье 67, о каждом исключении из состава участников согласно статье 68, о дате вступления в силу поправки или о дате, с которой она считается снятой, согласно пункту 1 статьи 71, и о выходе из состава участников согласно пункту 2 статьи 71.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, надлежащим образом уполномоченные на это своими правительствами, подписали настоящее Соглашение, и даты подписания указали рядом с их подписями.

Тексты настоящего Соглашения на английском, испанском, китайском, русском и французском языках являются в равной мере аутентичными. Подлинники сдаются на хранение в архив Организации Объединенных Наций, и Генеральный секретарь Организации Объединенных Наций направляет их заверенные копии каждому подписавшему настоящее Соглашение или присоединившемуся к нему правительству.

ПРИЛОЖЕНИЕ А

ОСОБЫЕ ОБЯЗАТЕЛЬСТВА РАЗВИТЫХ ИМПОРТИРУЮЩИХ УЧАСТНИКОВ
В СООТВЕТСТВИИ СО СТАТЬЕЙ 51

В соответствии со статьей 51 перечисленные ниже развитые импортирующие страны принимают на себя следующие обязательства:

Канада будет проводить свою внутреннюю политику таким образом, чтобы не стимулировать производства сахара выше уровня, составляющего 20% внутреннего потребления.

Финляндия не будет увеличивать площадей под сахарной свеклой за пределы 25 000 га.

Япония будет стремиться импортировать ежегодно не менее 1 500 000 тонн и, кроме того, количество сахара, эквивалентное 35% будущего прироста своего внутреннего потребления сверх 2 100 000 тонн.

Новая Зеландия будет, как предусматривается, по-прежнему импортировать весь сахар, который необходим для нужд ее внутреннего потребления.

Швеция будет продолжать свою политику ограничения производства сахарной свеклы и обязуется не увеличивать площадей под сахарную свеклу сверх того уровня, до которого они были недавно сокращены, т.е. за пределы 40 000 га в округленных цифрах.

Швейцария будет стремиться обеспечить, чтобы не менее 70% ее внутреннего потребления сахара приходилось на импорт.

Соединенное Королевство будет ежегодно импортировать не менее 1 800 000 тонн сахара.

Примечание: Норвегия импортирует весь сахар, необходимый для нужд ее внутреннего потребления.

ПРИЛОЖЕНИЕ В

РАСПРЕДЕЛЕНИЕ ГОЛОСОВ ДЛЯ ЦЕЛЕЙ СТАТЬИ 63

Голоса импортеров

<i>Страна</i>	<i>Голоса</i>
Берег Слоновой Кости	5
Болгария	6
Вьетнам (Южный)	17
Гана	5
Ирландия	7
Испания	13
Камерун	5
Канада	74
Кения	5
Либерия	5
Ливан	5
Малави	5
Малайзия	18
Марокко	25
Нигерия	7
Новая Зеландия	12
Норвегия	15
Португалия	5
Сирия	5
Соединенное Королевство	153
США	200
СССР	200
Тунис	7
Финляндия	16
Центральноафриканская Республика	5
Чад	5
Швейцария	22
Швеция	10
Эфиопия	5
Япония	138
	ИТОГО: 1 000

Голоса экспортеров

<i>Страна</i>	<i>Голоса</i>
Австралия	109
Аргентина	9
Боливия	5
Бразилия	70
Британский Гондурас	5
Венгрия	9
Венесуэла	5
Вест-Индия	45
Антигуа (5)	
Барбадос (5)	
Гвиана (11)	
Сент-Китс-Невис-Ангилья (5)	
Тринидад и Тобаго (6)	
Ямайка (13)	
Гаити	5
Гватемала	5
Гондурас	5
Дания	5
Доминиканская Республика	20
ЕЭС	62
Индия	38
Индонезия	10
Китай (Тайвань)	55
Колумбия	16
Конго (Браззавиль)	5
Коста-Рика	5
Куба	200
Маврикий	23
Мадагаскар	5
Мексика	28
Никарагуа	5
Панама	5
Парагвай	5
Перу	14
Иольша	41
Румыния	7
Сальвадор	5
Свазиленд	6
Таилаид	5
Турция	10
Уганда	5
Фиджи	16
Филиппины	28
Чехословакия	39
Эквадор	5
Южно-Африкаиская Республика	60

ИТОГО: 1 000

N° 9369

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL AZUCAR DE 1968

CAPÍTULO I

OBJETIVOS

Artículo 1

OBJETIVOS

Los objetivos de este Convenio Internacional del Azúcar (en adelante denominado el Convenio) tienen en cuenta las recomendaciones contenidas en el Acta Final del primer período de sesiones de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo (en adelante denominada la UNCTAD) y son los siguientes :

- a) aumentar el volumen del comercio internacional del azúcar, especialmente con miras a incrementar los ingresos por concepto de exportación de los países en desarrollo exportadores;
- b) mantener un precio estable para el azúcar que sea suficientemente remunerador para los productores, pero que no fomente una mayor expansión de la producción en los países desarrollados;
- c) ofrecer disponibilidades de azúcar suficientes para atender las necesidades de los países importadores a precios equitativos y razonables;
- d) aumentar el consumo de azúcar y, en especial, promover la adopción de medidas encaminadas a fomentar el consumo en los países en que el consumo *per capita* es bajo;
- e) lograr un mayor equilibrio entre la producción y el consumo mundiales de azúcar;
- f) facilitar la coordinación de las políticas de comercialización del azúcar y la organización del mercado;
- g) asegurar una participación adecuada a los mercados de los países desarrollados, y un acceso creciente a los mismos, para el azúcar proveniente de los países en desarrollo;
- h) seguir de cerca la situación por lo que respecta al empleo de cualquier tipo de sucedáneos del azúcar, entre ellos los ciclamatos y otros edulcorantes artificiales; e
- i) fomentar la cooperación internacional en las cuestiones azucareras.

CAPÍTULO II

DEFINICIONES

Artículo 2

DEFINICIONES

A los efectos del presente Convenio :

1) « Organización » significa la Organización Internacional del Azúcar establecida por el artículo 3;

2) « Consejo » significa el Consejo Internacional del Azúcar establecido por el artículo 3;

3) « miembro » significa una Parte Contratante en el Convenio o un territorio o grupo de territorios con respecto a los cuales se haya hecho una notificación, según el párrafo 3 del artículo 66;

4) « miembro en desarrollo » significa cualquier miembro de América Latina, de África, a excepción de Sudáfrica, de Asia, a excepción del Japón, y de Oceanía a excepción de Australia y Nueva Zelanda, y comprende España, Grecia, Portugal, Turquía y Yugoslavia;

5) « miembro desarrollado » significa cualquier miembro que no sea un « miembro en desarrollo »;

6) « miembro exportador » significa un miembro que es un exportador neto de azúcar;

7) « miembro importador » significa un miembro que es un importador neto de azúcar;

8) « miembro que importa azúcar » significa cualquier miembro que importa azúcar, ya sea un importador neto o un exportador neto de azúcar;

9) « votación especial » significa una mayoría de los tercios de los votos emitidos por los miembros exportadores presentes y votantes y una mayoría de dos tercios de los votos emitidos por los miembros importadores presentes y votantes, contados separadamente;

10) « mayoría de dos tercios distribuida » significa una mayoría de los miembros que representen dos tercios del total de los votos de los miembros exportadores y una mayoría de los miembros que representen dos tercios del total de los votos de los miembros importadores, contados separadamente;

11) « mayoría simple distribuida » significa una mayoría de los votos emitidos por una mayoría de los miembros exportadores presentes y votantes y una mayoría de los votos emitidos por una mayoría de los miembros importadores presentes y votantes, contados separadamente;

12) « ejercicio económico » significa el año-cuota;

13) « año-cuota » significa el período del 1.º de enero al 31 de diciembre, inclusive;

14) « tonelada » significa una tonelada métrica, o sea 1.000 kg; « libra » significa libra *avoirdupois*. Las cantidades de azúcar especificadas en este Convenio se expresan en valor crudo, peso neto (valor crudo de cualquier cantidad de azúcar significa su equivalente en términos de azúcar crudo de 96 grados de polarización);

15) « azúcar » significa el azúcar en cualquiera de sus formas comerciales reconocidas, derivadas de la caña de azúcar o de la remolacha azucarera, incluidas las melazas comestibles y finas, jarabes y cualquier otra forma de azúcar líquido utilizado para el consumo humano, teniendo en cuenta que :

- a) « azúcar », con arreglo a la definición precedente, no incluirá las melazas finales ni las clases de azúcar no centrífugo de baja calidad producido por métodos primitivos, ni, excepto en el anexo A, el azúcar destinado a usos que no sean el consumo humano como alimento. El Consejo podrá determinar las condiciones en que el azúcar se considerará destinado a usos que no sean el consumo humano como alimento;
- b) si el Consejo decide que el aumento en la utilización de mezclas de azúcar constituye un peligro para los objetivos del Convenio, tales mezclas se considerarán como azúcar en lo que respecta a su contenido de azúcar; el aumento en la cantidad exportada de tales mezclas sobre la cantidad exportada antes de la entrada en vigor del Convenio se imputará, en lo que respecta a su contenido de azúcar, a la cuota de exportación del miembro exportador interesado;

16) « mercado libre » significa el total de las importaciones netas del mercado mundial con excepción de aquellas a que se refieren los artículos 35 a 38 inclusive y el párrafo 3 del artículo 39;

17) « importaciones netas » significa el total de las importaciones de azúcar después de deducir el total de las exportaciones de azúcar;

18) « exportaciones netas » significa el total de exportaciones de azúcar (sin incluir el azúcar para suministros de a bordo de las naves que se avituallan en puertos nacionales) después de deducir el total de las importaciones de azúcar;

19) « tonelaje básico de exportación » significa la cantidad especificada en el artículo 40;

20) « cuota inicial de exportación » significa la cantidad de azúcar asignada a un miembro exportador conforme al párrafo 1 del artículo 45 y al apartado *a* del párrafo 2 del artículo 48;

21) « cuota vigente » significa la cuota inicial de exportación, modificada por los ajustes que se hayan hecho conforme al capítulo XI en el momento a que se hace referencia en las disposiciones del Convenio en que se utiliza esta expresión;

22) a los efectos del apartado *b* del párrafo 1 del artículo 52, « volumen básico de exportación » significa, para cada miembro exportador, la suma total de su tonelaje básico de exportación conforme al artículo 40 o de su volumen máximo de exportaciones netas conforme al artículo 41 y, cuando sea pertinente, de la asignación básica que le corresponda en el año-cuota inmediatamente anterior en virtud de los acuerdos especiales a que se hace referencia en los artículos 35 a 38 inclusive;

23) « expedición » y « transporte marítimo », en el contexto del artículo 30, incluyen el transporte de azúcar por tierra, cualquiera que sea el medio de transporte utilizado;

24) « precio prevaleciente » es el calculado de conformidad con el párrafo 2 del artículo 33;

25) por « entrada en vigor » se entenderá, salvo disposición en contrario, la fecha en que el presente Convenio entre en vigor provisional o definitivamente;

26) toda referencia que se haga en el Convenio a un « gobierno invitado a la Conferencia de las Naciones Unidas sobre el Azúcar, 1968 », se considerará aplicable a la Comunidad Económica Europea (en adelante denominada la CEE). Por consiguiente, se considerará que toda referencia que se haga en el Convenio a « firma del Convenio » o a « depósito de un instrumento de ratificación, aceptación, aprobación o adhesión » por un gobierno, comprende, en el caso de la CEE, la firma en nombre de la CEE por su autoridad competente y el depósito del instrumento que, con arreglo a los procedimientos institucionales de la CEE, deba ésta depositar para la conclusión de un convenio internacional.

CAPÍTULO III

LA ORGANIZACIÓN INTERNACIONAL DEL AZÚCAR,
SUS MIEMBROS Y ADMINISTRACIÓN*Artículo 3*ESTABLECIMIENTO, SEDE Y ESTRUCTURA
DE LA ORGANIZACIÓN INTERNACIONAL DEL AZÚCAR

1) En virtud del presente Convenio se establece la Organización Internacional del Azúcar, encargada de poner en práctica las disposiciones de este Convenio y de fiscalizar su aplicación. La Organización sucederá al Consejo Internacional del Azúcar que funcionaba con arreglo al Convenio Internacional del Azúcar de 1958.

2) La Organización tendrá su sede en Londres, a menos que el Consejo decida otra cosa por votación especial.

3) La Organización funcionará a través del Consejo Internacional del Azúcar, su Comité Ejecutivo, su Director Ejecutivo y su personal.

Artículo 4

MIEMBROS DE LA ORGANIZACIÓN

1) Cada Parte Contratante constituirá un solo miembro de la Organización, salvo lo dispuesto en el párrafo 2 de este artículo.

2) Si una Parte Contratante, incluidos los territorios de cuyas relaciones internacionales tenga por el momento la responsabilidad última y a los que sea aplicable el Convenio de conformidad con el párrafo 1 del artículo 66, consta de uno o varios componentes que separadamente constituirían un miembro exportador y de uno o varios componentes que separadamente constituirían un miembro importador podrá haber una representación común de la Parte Contratante y de dichos territorios, o bien, cuando la Parte haya cursado una notificación al efecto en virtud del párrafo 3 del artículo 66, una representación aparte, individual, conjuntamente o por grupos, para los territorios que separadamente constituirían un miembro exportador y una representación aparte para los territorios que separadamente constituirían un miembro importador.

Artículo 5

COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL AZÚCAR

1) La autoridad suprema de la Organización será el Consejo Internacional del Azúcar, que estará integrado por todos los miembros de aquélla.

2) Cada miembro estará representado por un representante y, si así lo desea, por uno o más suplentes. Cada miembro podrá además nombrar uno o más asesores de su representante o suplentes.

Artículo 6

ATRIBUCIONES Y FUNCIONES DEL CONSEJO

1) El Consejo ejercerá todas las atribuciones y desempeñará, o hará que se desempeñen, todas las funciones que sean necesarias para dar cumplimiento a las disposiciones expresas del Convenio.

2) El Consejo aprobará por votación especial las normas y reglamentos que sean necesarios para aplicar las disposiciones del Convenio y que sean compatibles con éste, entre ellos el reglamento del Consejo y el de sus comités, así como el reglamento financiero de la Organización y el del personal de ésta. El Consejo podrá prever en su reglamento un procedimiento para decidir determinadas cuestiones sin necesidad de reunirse.

3) El Consejo llevará los registros necesarios para desempeñar las funciones que le confiere el Convenio, así como cualquier otro registro que considere apropiado.

4) El Consejo publicará un informe anual y cualquier otra información que considere apropiada.

Artículo 7

PRESIDENTE Y VICEPRESIDENTE DEL CONSEJO

1) Para cada año-cuota, el Consejo elegirá entre las delegaciones un Presidente y un Vicepresidente que no serán remunerados por la Organización.

2) El Presidente y el Vicepresidente serán elegidos, uno entre las delegaciones de los miembros importadores y el otro entre las delegaciones de los miembros exportadores. Como norma general, cada uno de estos cargos se alternará cada año-cuota entre las dos categorías de miembros, lo cual no impedirá, sin embargo, que el Presidente, el Vicepresidente o ambos puedan ser reelegidos en circunstancias excepcionales, cuando el

Consejo así lo decida por votación especial. En el caso de que uno de los dos fuese reelegido, continuará aplicándose la norma establecida en la primera parte de este párrafo.

3) En caso de ausencia temporal tanto del Presidente como del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir entre los miembros de las delegaciones un nuevo Presidente y un nuevo Vicepresidente, con carácter temporal o permanente según el caso, teniendo en cuenta el principio de la representación alterna establecido en el párrafo 2 del presente artículo.

4) Ni el Presidente ni ningún otro miembro de la Mesa que presida las sesiones del Consejo tendrá derecho a voto. Podrá, sin embargo, designar otra persona para que ejerza el derecho de voto del miembro que representa.

Artículo 8

REUNIONES DEL CONSEJO

1) Como norma general, el Consejo celebrará una reunión ordinaria cada semestre del año-cuota.

2) El Consejo, además de reunirse en las demás circunstancias previstas expresamente en el Convenio, celebrará también reuniones extraordinarias si así lo decide o a petición de :

- i) cinco miembros cualesquiera; o
- ii) miembros que representen por lo menos 250 votos; o
- iii) el Comité Ejecutivo.

3) La convocatoria de las reuniones tendrá que notificarse a los miembros por lo menos con 30 días laborables de anticipación, excepto en casos de emergencia, en los que se tendrá que hacer la notificación por lo menos con 10 días de anticipación, o en aquellos en que las disposiciones del Convenio establezcan otro plazo.

4) Las reuniones se celebrarán en la sede de la Organización, a menos que el Consejo decida otra cosa por votación especial. Si un miembro invita al consejo a reunirse en un lugar que no sea el de su sede, dicho miembro sufragará los gastos adicionales que ello suponga.

Artículo 9

VOTOS

1) Los miembros exportadores tendrán en total 1.000 votos y los miembros importadores tendrán en total 1.000 votos.

2) El Consejo establecerá en su reglamento las fórmulas que se utilizarán para la distribución de los votos entre los miembros exportadores e importadores. Esas fórmulas estarán sujetas a las siguientes condiciones :

- a) no habrá votos fraccionarios;
- b) ningún miembro tendrá más de 200 votos ni menos de 5 votos.

3) Al comienzo de cada año-cuota el Consejo, sobre la base de las fórmulas a que se hace referencia en el párrafo 2 de este artículo, establecerá dentro de cada categoría de miembros la distribución de votos que permanecerá en vigor durante ese año-cuota, salvo lo dispuesto en el párrafo 4 del presente artículo.

4) Cada vez que cambie la lista de los miembros del Convenio o que un miembro sea suspendido en su derecho de voto o recobre ese derecho en virtud de una disposición del Convenio, el Consejo redistribuirá los votos totales dentro de cada categoría de miembros sobre la base de las fórmulas a que se hace referencia en el párrafo 2 de este artículo.

Artículo 10

PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1) Cada miembro tendrá derecho a emitir el número de votos que le haya sido asignado y no podrá dividirlos. Sin embargo, los votos que esté autorizado a emitir en virtud del párrafo 2 de este artículo podrá emitirlos de modo diferente al de sus propios votos.

2) Siempre que informe de ello al Presidente por escrito, todo miembro exportador podrá autorizar a cualquier otro miembro exportador — y todo miembro importador podrá autorizar a otro miembro importador — para que represente sus intereses y emita sus votos en cualquier sesión o sesiones del Consejo. El Comité de Verificación de Poderes que pueda crearse conforme al reglamento del Consejo procederá a examinar un ejemplar de esas autorizaciones.

Artículo 11

DECISIONES DEL CONSEJO

1) El Consejo tomará todas sus decisiones y formulará todas sus recomendaciones por una mayoría simple distribuida de los votos emitidos por los miembros, a menos que el Convenio exija una votación especial.

2) Al calcular los votos necesarios para adoptar cualquier decisión del Consejo, las abstenciones no se contarán como votos.

3) Los miembros se comprometen a aceptar como obligatorias todas las decisiones que tome el Consejo en virtud de las disposiciones del Convenio.

Artículo 12

COOPERACIÓN CON OTRAS ORGANIZACIONES

1) El Consejo tomará las medidas adecuadas para celebrar consultas y cooperar con las Naciones Unidas y sus órganos, en particular la UNCTAD, y con la Organización de las Naciones Unidas para la Agricultura y la Alimentación y los demás organismos especializados de las Naciones Unidas y organizaciones intergubernamentales que sea oportuno.

2) El Consejo, teniendo presente la función especial de la UNCTAD en el comercio internacional de productos básicos, mantendrá informada en su caso a la UNCTAD de sus actividades y programas de trabajo.

3) El Consejo podrá tomar asimismo las medidas adecuadas para mantener un contacto eficaz con las organizaciones internacionales de productores, comerciantes y fabricantes de azúcar.

Artículo 13

ADMISIÓN DE OBSERVADORES

1) El Consejo podrá invitar a cualquier país no miembro que sea Miembro de las Naciones Unidas o de cualquiera de sus organismos especializados a que asista a cualquiera de sus sesiones en calidad de observador.

2) El Consejo también podrá invitar a cualquiera de las organizaciones mencionadas en el párrafo 1 del artículo 12 a que asista a sus sesiones en calidad de observador.

Artículo 14

COMPOSICIÓN DEL COMITÉ EJECUTIVO

1) El Comité Ejecutivo se compondrá de ocho miembros exportadores y ocho miembros importadores, que se elegirán para cada año-cuota de conformidad con el artículo 15 y podrán ser reelegidos.

2) Cada miembro del Comité Ejecutivo designará un representante y podrá designar además uno o más suplentes y asesores.

3) El Comité Ejecutivo designará para cada año-cuota, un Presidente que no tendrá derecho a voto; este Presidente podrá ser reelegido.

4) El Comité Ejecutivo se reunirá en la sede de la Organización a menos que decida otra cosa. Si un miembro invita al Comité Ejecutivo a reunirse en un lugar que no sea el de la sede de la Organización, dicho miembro sufragará los gastos adicionales que ello suponga.

Artículo 15

ELECCIÓN DEL COMITÉ EJECUTIVO

1) Los miembros exportadores y los miembros importadores del Comité Ejecutivo serán elegidos en el Consejo por los miembros exportadores y los miembros importadores de la Organización respectivamente. La elección dentro de cada categoría se efectuará de conformidad con lo dispuesto en los párrafos siguientes de este artículo.

2) Cada miembro emitirá en favor de un solo candidato todos los votos a que tenga derecho conforme al artículo 9. Un miembro podrá emitir en favor de otro candidato los votos que le correspondan con arreglo al párrafo 2 del artículo 10.

3) Serán elegidos los ocho candidatos que obtengan el mayor número de votos; sin embargo, ningún candidato será elegido en primera votación si no obtiene por lo menos 70 votos.

4) En caso de que resulten elegidos menos de ocho candidatos en primera votación, se celebrarán nuevas votaciones en las que sólo tendrán derecho a voto los miembros que no hubiesen votado por ninguno de los candidatos elegidos. En cada nueva votación el número mínimo de votos requerido para la elección irá disminuyendo sucesivamente en cinco unidades hasta que queden elegidos ocho candidatos.

5) Todo miembro que no haya votado por ninguno de los miembros elegidos podrá asignar sus votos a uno de ellos, con arreglo a lo previsto en los párrafos 6) y 7) del presente artículo.

6) Se considerará que un miembro ha recibido el número de votos emitidos a su favor cuando fue elegido y, además, el número de votos que le hubieran sido asignados, siempre que el número total de votos no sea superior a 299 para ningún miembro elegido.

7) Si el número de votos que se consideran recibidos por un miembro elegido fuese superior a 299, los miembros que votaron a favor de dicho miembro elegido, o le asignaron sus votos, se pondrán de acuerdo a fin de que uno o más de ellos retire sus votos a dicho miembro y los asigne o reasigne a otro miembro elegido, de manera que el número de votos recibido por cada miembro elegido no sea superior al límite de 299.

Artículo 16

DELEGACIÓN DE ATRIBUCIONES DEL CONSEJO AL COMITÉ EJECUTIVO

1) El Consejo, por votación especial, podrá delegar en el Comité Ejecutivo el ejercicio de todas o de algunas de sus atribuciones, con excepción de las siguientes :

- a) aprobación del presupuesto administrativo y determinación de las contribuciones;
- b) determinación de las cuotas de exportación iniciales conforme al apartado *b* del párrafo 1 del artículo 45; adopción de medidas según lo dispuesto en el apartado *e* del párrafo 2 del artículo 49 y decisión prevista en el párrafo 2 del artículo 40;
- c) suspensión del derecho de voto y otros derechos de un miembro según lo dispuesto en el párrafo 3 del artículo 58;
- d) exención de obligaciones según lo dispuesto en el artículo 56;
- e) decisión sobre controversias según lo dispuesto en el artículo 57;
- f) exclusión del Convenio de un miembro según lo dispuesto en el artículo 68;
- g) terminación del Convenio según lo dispuesto en el artículo 70;
- h) recomendaciones sobre modificaciones según lo dispuesto en el artículo 71;
- i) revisión de los niveles de precios de conformidad con el párrafo 4 del artículo 48.

2) El Consejo podrá, en todo momento, revocar cualquiera de las atribuciones delegadas en el Comité Ejecutivo.

Artículo 17

PROCEDIMIENTO DE VOTACIÓN Y DECISIONES DEL COMITÉ EJECUTIVO

1) Cada miembro del Comité Ejecutivo tendrá derecho a emitir el número de votos que haya recibido conforme a las disposiciones del artículo 15 y no podrá dividirlos.

2) Sin perjuicio de las disposiciones del párrafo 1 de este artículo y comunicándolo por escrito al Presidente, todo miembro exportador o importador que no sea miembro del Comité Ejecutivo y que no haya asignado sus votos con arreglo al párrafo 5 del artículo 15, podrá, a reserva de lo dispuesto en el párrafo 6 del artículo 15, autorizar a cualquier miembro exportador o importador del Comité Ejecutivo, según el caso, a que represente sus intereses y emita sus votos en el Comité Ejecutivo.

3) Cualquier decisión adoptada por el Comité Ejecutivo requerirá la misma mayoría que hubiese requerido para ser adoptada por el Consejo.

4) Todo miembro tendrá derecho a recurrir ante el Consejo, en las condiciones que éste establezca en su reglamento, contra cualquier decisión del Comité Ejecutivo.

Artículo 18

QUÓRUM PARA LAS SESIONES DEL CONSEJO Y DEL COMITÉ EJECUTIVO

1) Constituirá quórum para todas las sesiones del Consejo la presencia de una mayoría de los miembros que representen una mayoría distribuida de dos tercios del total de los votos. Si no hay quórum en el día fijado para la apertura de una reunión del Consejo, o si durante cualquier reunión del Consejo no hay quórum en tres sesiones sucesivas, se convocará al Consejo para siete días después; a partir de entonces, y durante el resto de dicha reunión, el quórum estará constituido por la presencia de una mayoría de los miembros que representen una mayoría simple distribuida de los votos. Se considerarán presentes los miembros representados de conformidad con lo dispuesto en el párrafo 2 del artículo 10.

2) Constituirá quórum para todas las sesiones del Comité Ejecutivo la presencia de una mayoría de los miembros que representen una mayoría distribuida de dos tercios del total de los votos.

Artículo 19

EL DIRECTOR EJECUTIVO Y EL PERSONAL

1) El Consejo, después de consultar al Comité Ejecutivo, nombrará por votación especial al Director Ejecutivo. El Comité fijará las condiciones de empleo del Director Ejecutivo teniendo en cuenta las que se aplican a los funcionarios de igual categoría de organizaciones intergubernamentales similares.

2) El Director Ejecutivo será el funcionario administrativo superior de la Organización y será responsable de la ejecución de todas las funciones que le incumban en la aplicación de este Convenio.

3) El Director Ejecutivo nombrará al personal de conformidad con el reglamento establecido por el Consejo. Al establecer ese reglamento, el Consejo deberá tener en cuenta las normas que se aplican a los funcionarios de organizaciones intergubernamentales similares.

4) Ni el Director Ejecutivo ni ningún miembro del personal podrán tener ningún interés financiero en la industria o el comercio del azúcar.

5) El Director Ejecutivo y el personal no solicitarán ni recibirán instrucciones, con respecto a las funciones que les incumben en virtud del Convenio, de ningún miembro ni de ninguna autoridad ajena a la Organización. Se abstendrán de actuar en forma alguna que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada uno de los miembros respetará el carácter exclusivamente internacional de las funciones del Director Ejecutivo y del personal, y no tratará de influir en ellos en el desempeño de las mismas.

CAPITULO IV

PRIVILEGIOS E INMUNIDADES

Artículo 20

PRIVILEGIOS E INMUNIDADES

1) La Organización tendrá personalidad jurídica. En particular, tendrá capacidad para contraer, adquirir y enajenar bienes muebles e inmuebles y para litigar.

2) Lo antes posible después de la entrada en vigor del Convenio, el país miembro en cuyo territorio radique la sede de la Organización (designado en adelante el «país miembro huésped») concertará con la Organización un acuerdo, que habrá de ser aprobado por el Consejo, relativo a la condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo y de su personal y expertos, así como de los representantes de los miembros mientras se encuentren en el territorio del país miembro huésped con el fin de ejercer sus funciones.

3) El acuerdo a que se refiere el párrafo 2 de este artículo será independiente del Convenio y en él se fijarán las condiciones para su propia terminación.

4) A menos que se adopten otras disposiciones fiscales en el acuerdo a que se refiere el párrafo 2 de este artículo, el país miembro huésped :

a) otorgará exención de impuestos sobre las remuneraciones pagadas por la Organización a sus funcionarios, con la salvedad de que dicha exención no se aplicará necesariamente a sus nacionales; y

- b) otorgará exención de impuestos sobre los haberes, ingresos y demás bienes de la Organización.

CAPÍTULO V

DISPOSICIONES FINANCIERAS

Artículo 21

DISPOSICIONES FINANCIERAS

- 1) Los gastos de las delegaciones ante el Consejo y de los representantes en el Comité Ejecutivo y en cualquiera de los comités del Consejo o del Comité Ejecutivo serán sufragados por los miembros interesados.
- 2) Los gastos necesarios para la aplicación del Convenio se sufragarán mediante contribuciones anuales de los miembros, determinadas de conformidad con las disposiciones del artículo 22. Sin embargo, si un miembro solicita servicios especiales, el Consejo podrá exigirle el pago de esos servicios.
- 3) Se llevará una contabilidad adecuada para la aplicación del Convenio.
- 4) El ejercicio económico de la Organización coincidirá con el año-cuota.

Artículo 22

APROBACIÓN DEL PRESUPUESTO ADMINISTRATIVO Y DETERMINACIÓN DE LAS CONTRIBUCIONES

- 1) Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio siguiente y determinará el importe de la contribución de cada miembro a dicho presupuesto.
- 2) La contribución de cada miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el presupuesto administrativo correspondiente a ese ejercicio, entre el número de votos de ese miembro y la suma de votos de todos los miembros. Al determinar las contribuciones, los votos de cada miembro se calcularán sin tener en cuenta la posible suspensión del derecho de voto de un miembro ni la redistribución de votos que resulte de ello.

3) La contribución inicial de todo miembro que ingrese en la Organización después de la entrada en vigor del Convenio será determinada por el Consejo atendiendo al número de votos que se le asigne y al período que reste del ejercicio económico en curso, pero en ningún caso se modificarán las contribuciones asignadas a los demás miembros para el ejercicio económico de que se trate.

4) Si el Convenio entra en vigor faltando más de ocho meses para el comienzo del primer ejercicio económico completo de la Organización, el Consejo aprobará en su primera reunión un presupuesto administrativo para el período pendiente hasta el comienzo del primer ejercicio económico completo. En caso contrario, el presupuesto administrativo abarcará tanto el período inicial como el primer ejercicio económico completo.

Artículo 23

PAGO DE LAS CONTRIBUCIONES

1) Las contribuciones al presupuesto administrativo de cada ejercicio económico se abonarán en moneda libremente convertible y serán exigibles el primer día de ese ejercicio.

2) Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en un plazo de cinco meses contado a partir del comienzo del ejercicio económico, el Director Ejecutivo le requerirá a que efectúe el pago lo más pronto posible. Si en el plazo de dos meses, a contar de la fecha de ese requerimiento, el miembro no ha pagado su contribución, quedará suspendido su derecho de voto en el Consejo y en el Comité Ejecutivo hasta que haya abonado íntegramente su contribución.

3) El miembro cuyos derechos de voto hayan sido suspendidos en virtud de lo dispuesto en el párrafo 2 del presente artículo no será privado de ninguno de sus otros derechos ni relevado de ninguna de las obligaciones que haya contraído en virtud del Convenio salvo que así lo decida el Consejo por votación especial, pero seguirá obligado a pagar su contribución y a cumplir las demás obligaciones financieras estipuladas en el Convenio.

Artículo 24

COMPROBACIÓN Y PUBLICACIÓN DE CUENTAS

Tan pronto como sea posible después del cierre de cada ejercicio económico, se presentará al Consejo, para su aprobación y publicación, un estado de las cuentas de la Organización y un balance de ese ejercicio económico, comprobado por un auditor externo.

CAPÍTULO VI

OBLIGACIONES GENERALES DE LOS MIEMBROS

Artículo 25

OBLIGACIONES DE LOS MIEMBROS

1) Los miembros se comprometen a adoptar las medidas que sean necesarias para dar cumplimiento a las obligaciones contraídas en virtud del Convenio y a cooperar plenamente entre sí para lograr la consecución de los objetivos del Convenio.

2) Los miembros se comprometen a facilitar y suministrar todos los datos estadísticos y la información que, con arreglo a lo dispuesto en el reglamento, sean necesarios para que la Organización pueda desempeñar sus funciones de conformidad con el Convenio.

Artículo 26

VERIFICACIÓN DE LAS EXPORTACIONES E IMPORTACIONES

1) El Consejo podrá, en cualquier momento, adoptar medidas para averiguar las cantidades de azúcar exportadas al mercado libre o importadas de él por países miembros. Dichas medidas podrán incluir la emisión de certificados de origen y otros documentos de embarque o exportación.

2) El Consejo, por votación especial, podrá decidir que las exportaciones o importaciones de azúcar efectuadas por los miembros deberán cumplir los requisitos que, en virtud del párrafo 1 de este artículo, fije con respecto a la documentación.

Artículo 27

NORMAS LABORALES

Los miembros garantizarán el mantenimiento de normas laborales justas en sus respectivas industrias azucareras y, en la medida de lo posible, procurarán mejorar el nivel de vida de los trabajadores agrícolas e industriales en los distintos ramos de la producción azucarera y de los cultivadores de caña de azúcar y de remolacha azucarera.

CAPÍTULO VII

OBLIGACIONES ESPECIALES DE LOS MIEMBROS IMPORTADORES
Y DE OTROS MIEMBROS QUE IMPORTEN AZÚCAR*Artículo 28*PROTECCIÓN DE LOS MIEMBROS EXPORTADORES CONTRA LAS CONSECUENCIAS
DE LAS EXPORTACIONES DE LOS PAÍSES NO MIEMBROS

1) Para evitar que los países no miembros consigan ventajas en perjuicio de los miembros, cada miembro se compromete para cada año-cuota :

- a) a no permitir que se importe de los países no miembros en conjunto una cantidad total de azúcar superior a la cantidad media importada de esos países en conjunto en el trienio 1966-68; y
- b) a prohibir que se importe azúcar de los países no miembros cuando el precio prevaleciente esté por debajo del nivel especificado en el apartado *j* del párrafo 2 del artículo 48 y mientras subsista esa situación.

2) La limitación y la prohibición enunciadas en el párrafo 1 del presente artículo no se aplicarán a la importación de las cantidades de azúcar compradas :

- a) a los efectos del apartado *a* de dicho párrafo, durante un período en el cual, en virtud del apartado *d* del párrafo 2 del artículo 48, queden sin efecto las cuotas; y
- b) a los efectos del apartado *b* de dicho párrafo, antes de la disminución del precio prevaleciente por debajo del nivel especificado en el apartado *j* del párrafo 2 del artículo 48, siempre que esas compras sean notificadas al Consejo por el miembro interesado.

3) El Consejo podrá, respecto de cualquier miembro, sustituir por otros los años a que se refiere el apartado *a* del párrafo 1 del presente artículo a instancia de ese miembro, si estima que hay razones especiales para ello.

4) Durante el primer año del Convenio y hasta que los miembros que importan azúcar asuman, respecto de su comercio de reexportación, las obligaciones que les impone el párrafo 1 del presente artículo, se establecerán, entre esos importadores y los exportadores que les suministren azúcar para la reexportación, procedimientos para salvaguardar el mantenimiento de su comercio de reexportación y del suministro de azúcar a dichos importadores por los miembros exportadores.

5) Todo miembro que estime que no puede cumplir plenamente las obligaciones que le impone el presente artículo o que esas obligaciones perjudican o pueden perjudicar su comercio de reexportación de azúcar o su comercio de productos que contengan azúcar, puede, si así lo decide

el Consejo por votación especial y en la medida en que éste lo determine, ser eximido de las obligaciones que le impone el párrafo 1 del presente artículo. El Consejo determinará, en sus reglamento, las circunstancias y condiciones en que se podrá eximir a los miembros de sus obligaciones, teniendo en cuenta en particular los casos excepcionales y urgentes que se planteen en el curso de intercambios normales.

6) El Consejo dispondrá en su reglamento la preparación y presentación de informes al Consejo en cada una de sus reuniones, y de un informe global una vez terminado cada año-cuota, en los que se indiquen, entre otras cosas, con respecto al período que cada informe abarque :

- a) las cantidades de azúcar exportadas por los países no miembros con cualquier destino; y
- b) las cantidades importadas por los países miembros de países no miembros.

7) Cuando un miembro importe de un país no miembro una cantidad de azúcar superior a las cantidades que está autorizado a importar en virtud del presente artículo, esa cantidad se deducirá de la que por otro concepto hubiera estado autorizado a importar en el año-cuota siguiente, a menos que el Consejo decida otra cosa.

8) Dentro de un plazo de 45 días a partir del comienzo de un año-cuota, el Consejo eximirá a los miembros exportadores de las obligaciones que les impone el artículo 30 para ese año-cuota respecto de los miembros importadores que no hayan cumplido satisfactoriamente, en el año inmediatamente anterior, sus obligaciones en virtud de este artículo.

Artículo 29

COOPERACIÓN DE LOS IMPORTADORES PARA LA DEFENSA DEL PRECIO

En caso de estimarlo oportuno, el Consejo hará recomendaciones a los miembros que importan azúcar acerca de los medios de prestar asistencia a los miembros exportadores en su empeño por lograr que las ventas se efectúen a precios que sean compatibles con las disposiciones pertinentes del presente Convenio.

CAPÍTULO VIII

OBLIGACIONES ESPECIALES DE LOS MIEMBROS EXPORTADORES

Artículo 30

GARANTÍAS Y OBLIGACIONES EN MATERIA DE SUMINISTROS

1) Los miembros exportadores se comprometen, siempre que el precio prevaleciente esté por encima del nivel especificado en el apartado *j* del párrafo 2 del artículo 48, a ofrecer, en consonancia con las normas comer-

ciales tradicionales entre los miembros interesados y dentro de los límites impuestos por las cuotas de exportación vigentes, suministros de azúcar suficientes a los miembros importadores para que éstos puedan satisfacer sus necesidades normales de importaciones procedentes del mercado libre.

2) a) Diez días después de que el precio prevaleciente suba por encima de 4,75 centavos por libra, el azúcar mantenido como existencias mínimas conforme a lo dispuesto en el artículo 53 será liberado y ofrecido para su pronta venta y expedición a los miembros importadores. A menos que el Consejo decida otra cosa, el monto del azúcar así liberado será el 50 % de la cantidad total mantenida en ese momento conforme a lo dispuesto en el artículo 53.

b) Diez días después de que el precio prevaleciente suba por encima de 5,00 centavos por libra, la cantidad total de las existencias restantes mantenidas conforme a lo dispuesto en el artículo 53 será liberada y ofrecida para su pronta venta y expedición a los miembros importadores, a menos que el Consejo decida otra cosa por votación especial.

3) Si el precio prevaleciente fuese superior a 5,25 centavos por libra, los miembros exportadores deberán conceder prioridad en igualdad de condiciones comerciales a los miembros importadores sobre los no miembros, en todas las ofertas de venta al mercado libre hechas mientras el precio prevaleciente sea superior a 5,25 centavos por libra.

4) a) Si, pese a lo dispuesto en el párrafo 2 del presente artículo, el precio prevaleciente excediese de 6,50 centavos por libra, cada miembro importador podrá, a reserva de lo dispuesto en el párrafo 7, en el apartado b del párrafo 8 y en los párrafos 10 y 12 del presente artículo, tener opción a adquirir de cada uno de sus miembros exportadores tradicionales, a precios que no excedan del equivalente del precio de la obligación de suministro, una cantidad de azúcar que se fijará en la forma siguiente :

- i) si el precio prevaleciente subiese por encima de 6,50 centavos por libra durante los cuatro meses anteriores al año-cuota pertinente o estuviese por encima de dicho nivel al 1.º de septiembre que preceda al año-cuota pertinente, el saldo de la obligación básica;
- ii) si el precio prevaleciente subiese por encima de 6,50 centavos por libra durante el primer trimestre del año-cuota pertinente o estuviese por encima de dicho nivel el primer día de ese año-cuota, el 75 % de la obligación básica, o el saldo de la obligación básica, si éste fuera inferior;
- iii) si el precio prevaleciente subiese por encima de 6,50 centavos por libra durante el segundo trimestre del año-cuota pertinente o estuviese por encima de dicho nivel al 1.º de abril de ese año-cuota el 50 % de la obligación básica, o el saldo de la obligación básica, si éste fuera inferior;

- iv) si el precio prevaleciente subiese por encima de 6,50 centavos por libra durante el séptimo u octavo mes del año-cuota pertinente, o estuviese por encima de dicho nivel al 1.º de julio de ese año-cuota, el 25 % de la obligación básica, o el saldo de la obligación básica, si éste fuera inferior;
- v) si el precio prevaleciente subiese por encima de 6,50 centavos por libra durante los últimos cuatro meses del año-cuota pertinente, o estuviese por encima de dicho nivel al 1.º de septiembre de ese año-cuota, la obligación de suministro se aplicará al año-cuota siguiente, de conformidad con el apartado a, i, del párrafo 4 del presente artículo.

b) En este artículo :

- i) por « miembro exportador tradicional » se entenderá un miembro exportador que haya exportado azúcar del mercado libre al miembro importador de que se trate durante los dos años civiles anteriores; el concepto de « miembro importador tradicional » deberá entenderse en forma análoga;
- ii) por « obligación básica », para el segundo año y para cada uno de los años sucesivos del Convenio, se entenderá el promedio de las cantidades de azúcar del mercado libre exportadas por el miembro exportador al miembro importador de que se trate durante los dos años civiles anteriores;
- iii) por « saldo de la obligación básica » se entenderá la obligación básica menos las cantidades ya expedidas o comprometidas para expedición a un precio equivalente al precio de la obligación de suministro, o a un precio inferior, durante el año-cuota pertinente;
- iv) el « precio de la obligación de suministro » será equivalente al precio mencionado en el apartado a del párrafo 4 de este artículo para azúcar crudo de 96 grados de polarización, f.o.b. y estibado en puerto del Caribe, a granel. No obstante, todo miembro exportador podrá pedir un precio de obligación de suministro más alto si puede demostrar que, en ese momento, tendría derecho a conseguir ese precio más alto en virtud de uno de los acuerdos especiales a que se hace referencia en el capítulo X.

c) El precio del azúcar blanco o refinado facilitado para su compra en virtud de las disposiciones del presente párrafo podrá incluir un margen razonable de elaboración.

5) Las obligaciones de suministro con respecto a un miembro importador determinado no se harán exigibles en forma tal que los suministros totales obtenidos por ese miembro en el año-cuota pertinente resulten superiores a las necesidades normales de su consumo interno y de sus reexportaciones para el consumo interno normal de otros miembros importadores.

6) No se exigirá a ningún miembro exportador que suministre azúcar en virtud del presente artículo de una manera, calidad o forma incompatibles con sus prácticas comerciales habituales o con sus existencias de diversas calidades y formas de azúcar para la exportación.

7) En el caso de que un miembro importador no ejerza plenamente su opción a adquirir en virtud de cualquiera de las disposiciones del apartado *a* del párrafo 4 de este artículo, dentro de un plazo de treinta días a partir de la entrada en vigor de esa disposición, el miembro exportador interesado quedará liberado del resto de sus obligaciones de suministro no ejercidas respecto de dicho miembro importador que le correspondieran en virtud de esa disposición particular para el resto del período pertinente.

8) *a*) Las disposiciones de los párrafos 1 y 3 a 7, inclusive, del presente artículo se aplicarán a los miembros importadores que exporten azúcar en la misma forma en que se aplican a los miembros exportadores, si bien, en el caso de las reexportaciones, las cantidades facilitadas para su compra deberán ser proporcionales a los suministros que los miembros importadores interesados reciban de los miembros en virtud de las disposiciones del presente artículo.

b) La disposición del apartado anterior se aplicará también a las reexportaciones efectuadas por los miembros exportadores.

9) El Consejo establecerá un Comité de Obligaciones de Suministro para garantizar la aplicación ordenada y equitativa de las disposiciones del presente artículo. Este Comité deberá estudiar prontamente la posibilidad de recomendar al Consejo las medidas que parezcan necesarias para lograr los objetivos del presente artículo y que sean compatibles con los procedimientos prácticos en materia de transporte marítimo y de comercialización; en particular, el Comité podrá recomendar :

- a*) la presentación de los datos necesarios para la aplicación efectiva de las obligaciones previstas en el presente artículo;
- b*) los procedimientos para la aplicación efectiva de las disposiciones de este artículo a los miembros que importen azúcar reexportado por miembros importadores;
- c*) los medios de ajustar cada una de las obligaciones de suministro, sin variar la obligación total de ningún miembro exportador y sin afectar a la obligación total de ningún miembro importador, para conformarse a las exigencias prácticas en materia de comercio marítimo y de comercialización o a los cambios recientes en la estructura de los mercados;
- d*) los procedimientos para examinar la aplicación del presente artículo e informar al respecto;

e) los procedimientos para establecer los precios equivalentes en cumplimiento de lo dispuesto en el párrafo 4 del presente artículo, según lo exija el comercio entre los distintos miembros.

10) Si cualquier miembro exportador no puede, en un año-cuota determinado, suministrar a sus miembros importadores tradicionales considerados como grupo el total de sus obligaciones básicas, deberá informar a este efecto al Consejo lo más pronto posible. Después de examinar las circunstancias, el Consejo distribuirá el azúcar disponible del miembro exportador de que se trate entre sus miembros importadores tradicionales de conformidad con los criterios que estime adecuados.

11) Todo miembro que estime que no se han cumplido las obligaciones impuestas por el presente artículo podrá presentar el caso al Consejo. Sin perjuicio de las disposiciones del artículo 58, el Consejo examinará las quejas en consulta con los miembros interesados y hará las recomendaciones que considere oportunas.

12) Las obligaciones aceptadas por los miembros exportadores en virtud del presente artículo deberán sumarse y ser compatibles con los derechos y obligaciones de dichos miembros en virtud de los acuerdos especiales a que se refiere el capítulo X, pero no deberán afectar a estos derechos y obligaciones ni impedir el ejercicio de los mismos.

13) Las obligaciones de suministro previstas en el presente artículo no se aplicarán a los siguientes países en desarrollo sin litoral : Bolivia, Paraguay y Uganda.

14) Nada de lo dispuesto en el presente artículo obligará a un miembro exportador de la costa oriental de América del Sur a aceptar un precio de obligación de suministro inferior a 6,50 centavos por libra para azúcar crudo de 96 grados de polarización, f.o.b., y estibado en puerto de origen.

Artículo 31

CONDICIONES DE VENTA A PAÍSES NO MIEMBROS

1) Los miembros exportadores no venderán azúcar en el mercado libre a países no miembros en condiciones comercialmente más favorables que las que estarían dispuestos a ofrecer al mismo tiempo a miembros que importan azúcar del mercado libre, teniendo presentes las prácticas comerciales normales, los acuerdos comerciales tradicionales y las disposiciones del artículo 28.

2) Cualquier miembro que importe azúcar del mercado libre y que tenga motivos para creer que un miembro exportador no ha cumplido las obligaciones que le impone el párrafo 1 de este artículo podrá presentar una

queja al Director Ejecutivo. Si, tras haber celebrado consultas con los miembros interesados, el Director Ejecutivo cree que el asunto requiere una acción ulterior, podrá adoptar las medidas que estime oportunas para resolver el caso.

3) Nada de lo dispuesto en este artículo impedirá que un miembro exportador otorgue condiciones comerciales más favorables a países importadores en desarrollo.

Artículo 32

OBLIGACIONES RELATIVAS A LAS CUOTAS

1) Cada miembro exportador asegurará que sus exportaciones netas al mercado libre en un año-cuota no excedan de su cuota vigente a fines de ese año. Con este fin, ningún miembro exportador se comprometerá, antes de que se determinen las cuotas de exportación iniciales para un año-cuota de conformidad con las disposiciones del artículo 45, a exportar al mercado libre, en ese año-cuota, más de la cantidad mínima que tiene derecho a exportar conforme a lo dispuesto en el párrafo 2 del artículo 49. Además, los miembros exportadores adoptarán las medidas complementarias que el Consejo decida, por votación especial, para asegurar la aplicación efectiva del sistema de cuotas.

2) No se considerará que un miembro exportador cuyas exportaciones netas no excedan de su cuota vigente a fines del año-cuota en más de 10.000 toneladas o del 5 % de su tonelaje básico de exportación, según cuál de estas cantidades sea menor, ha infringido el párrafo 1 del presente artículo.

3) Todo exceso de las exportaciones netas que no rebase el margen de tolerancia a que se refiere el párrafo 2 del presente artículo se deducirá de la cuota vigente del país miembro de que se trate en el año-cuota siguiente.

4) Todo primer exceso de las exportaciones netas que rebase el margen de tolerancia a que se refiere el párrafo 2 del presente artículo se deducirá también de la cuota vigente del país miembro de que se trate en el año-cuota siguiente, sin perjuicio de las disposiciones del artículo 58.

5) Si un miembro exportador excede, por segunda vez o por veces subsiguientes, de su cuota vigente a fines de un año-cuota, se deducirá de la cuota de ese miembro vigente en el año siguiente una cantidad igual al doble de la cantidad en que haya rebasado el margen de tolerancia a que se refiere el párrafo 2 de este artículo, a menos que el Consejo, por votación

especial, disponga una deducción inferior. Toda deducción que se efectúe en virtud del presente párrafo lo será sin perjuicio de las disposiciones del artículo 58.

6) Todo miembro exportador notificará al Consejo, antes del 1.º de abril de cada año-cuota, el total de sus exportaciones netas al mercado libre en el año-cuota anterior.

CAPÍTULO IX

PRECIOS

Artículo 33

BASES

1) A los efectos del Convenio, el precio del azúcar se entenderá que se refiere :

- a) a la media aritmética del precio para pronta entrega (*spot*) estipulado por el contrato No. 8 de la Bolsa del Café y del Azúcar de Nueva York (New York Coffee and Sugar Exchange) y del precio corriente de la Bolsa Azucarera de Londres (London Sugar Market) convertidos ambos precios a centavos de dólar de los EE.UU. por libra *avoirdupois*, f.o.b. y estibado en puerto del Caribe, a granel; o
- b) al menor de los dos precios a que se refiere el apartado *a* más tres puntos, si la diferencia entre ambos precios es mayor de seis puntos.

2) Cuando en el Convenio se mencione que el precio prevaleciente es superior o inferior a una cifra determinada, se entenderá que concurre esa circunstancia si el precio medio durante un período de diecisiete días consecutivos de bolsa ha sido superior o inferior, según el caso, a la cifra determinada, siempre que el precio haya sido, según el caso, superior o inferior a la cifra determinada en el primer día de ese período y durante doce días del mismo por lo menos.

3) Cuando los precios a que se refiere el apartado *a* del párrafo 1 del presente artículo no puedan conseguirse o no representen el precio a que se vende en el mercado libre el azúcar de 96 grados de polarización, el Consejo decidirá, por votación especial, utilizar cualquier otro criterio que estime conveniente. Este criterio se basará en las cotizaciones del precio para pronta entrega en las bolsas azucareras reconocidas, teniendo en cuenta el volumen de las operaciones de esas bolsas y la medida en que sus precios coincidan con los precios mundiales.

CAPÍTULO X

ACUERDOS ESPECIALES

Artículo 34

ACUERDOS ESPECIALES

1) Ninguna de las disposiciones de otros capítulos del Convenio afectará o limitará los derechos y obligaciones de los miembros en virtud de los acuerdos especiales a que se refieren los artículos 35, 36, 37, 38 y 39. Los acuerdos especiales se regirán por las disposiciones de dichos artículos, salvo lo previsto en los párrafos 2 a 4 del presente artículo.

2) Los miembros reconocen que los tonelajes básicos de exportación especificados en el artículo 40 se basan en la continuidad y estabilidad de los acuerdos especiales a que se refieren los artículos 35, 36, 37, 38 y 39. Si hay algún cambio de miembros en uno o más de los acuerdos especiales a que se refieren los artículos 35, 36, 37, 38 y 39, y este cambio afecta a uno o varios miembros, o si hay cualquier variación importante en la posición de uno o varios miembros que participen en uno o más de dichos acuerdos, el Consejo se reunirá para estudiar los pertinentes ajustes compensatorios en los tonelajes básicos de exportación especificados en el artículo 40, de conformidad con las disposiciones siguientes :

a) Con sujeción a los apartados *b*, *c* y *d* de este párrafo, los tonelajes básicos de exportación del miembro o los miembros interesados se reducirán, aumentarán o fijarán en la cantidad total equivalente a la alteración de sus derechos anuales de exportación en virtud del acuerdo o acuerdos especiales correspondientes, como resultado de los cambios de miembros o de posición a que se hace referencia más arriba;

b) Cuando se hayan hecho ajustes compensatorios conforme al apartado *a* de este párrafo, el Consejo establecerá asimismo los arreglos provisionales que sean necesarios para el año en que se produzcan los cambios;

c) Cuando no sea posible hacer en los tonelajes básicos de exportación establecidos en el artículo 40 los ajustes compensatorios previstos en los apartados *a* y *b* de este párrafo, por entrañar los referidos cambios de miembros o de posición en los acuerdos especiales a que se hace referencia más arriba una alteración estructural fundamental en el mercado del azúcar o un cambio importante en la posición de cualquiera de los principales suministradores en virtud de uno de tales acuerdos especiales, el Consejo formulará recomendaciones a las Partes Contratantes para que se modifique el Convenio con arreglo a las disposiciones del artículo 71, o para que se renegocien inmediatamente los tonelajes básicos de exportación. En tanto se introducen los

cambios en los tonelajes básicos de exportación que resulten de dicha modificación o renegociación, los cambios o la fijación de los tonelajes básicos de exportación tendrán carácter provisional;

d) Cualquier miembro o miembros que no estén satisfechos con los resultados de las renegociaciones realizadas conforme al apartado c de este párrafo podrá retirarse del Convenio con arreglo a las disposiciones del artículo 67.

3) Los miembros que importen azúcar en virtud de los acuerdos especiales a que se refieren los artículos 35, 37 y 38 tomarán las medidas necesarias para que el Consejo quede informado de los detalles de dichos acuerdos, de las cantidades de azúcar importadas con arreglo a ellos durante cada año del Convenio, y de todo cambio en la naturaleza de dichos acuerdos, dentro de los treinta días siguientes.

4) Los miembros que participen en cualquiera de los acuerdos especiales mencionados en los artículos 35 a 39, ambos inclusive, efectuarán su comercio de azúcar con arreglo a esos acuerdos de manera que no se vulneren los objetivos del presente Convenio. Cuando los acuerdos especiales prevean reexportaciones de azúcar al mercado libre, los miembros que participen en esos acuerdos tomarán las medidas que estimen oportunas para asegurarse de que, en aquellos casos en que los artículos pertinentes de este capítulo que se refieren a tales reexportaciones no contengan disposiciones cuantitativas, todo incremento del comercio efectuado en virtud de esos acuerdos que exceda de las cantidades que hubieran sido anualmente objeto de comercio antes de la entrada en vigor del presente Convenio no dé origen a un aumento de las reexportaciones al mercado libre.

Artículo 35

EXPORTACIONES EFECTUADAS EN VIRTUD DEL CONVENIO AZUCARERO DE 1951 DEL COMMONWEALTH

Las exportaciones al Reino Unido de Gran Bretaña e Irlanda del Norte efectuadas con arreglo al Convenio Azucarero de 1951 del Commonwealth hasta el monto de la cuota a precio negociado en vigor en virtud de dicho Convenio, no se imputarán a las cuotas vigentes en virtud del capítulo XI del presente Convenio.

Artículo 36

EXPORTACIONES DE CUBA A LOS PAÍSES SOCIALISTAS

1) Las exportaciones de Cuba a los países socialistas no se imputarán a la cuota de Cuba vigente de conformidad con el capítulo XI, salvo lo dispuesto en los párrafos 3 y 4 de este artículo.

2) Los países a que se refiere el párrafo 1 del presente artículo son los siguientes : Unión de Repúblicas Socialistas Soviéticas, Checoslovaquia,

Polonia, Hungría, Yugoslavia, Rumania, Bulgaria, China (continental), Corea del Norte, Alemania oriental, Viet-Nam del Norte, Albania y Mongolia.

3) Las disposiciones del párrafo 1 de este artículo no se aplicarán a las exportaciones de Cuba a Checoslovaquia, Hungría y Polonia que excedan de 250.000 toneladas.

4) Sin perjuicio de lo dispuesto en el párrafo 1 de este artículo, si las exportaciones de Alemania oriental y de China (continental) al mercado libre exceden, en cualquier año-cuota, de una cantidad total de 300.000 toneladas, este exceso se deducirá de la cuota de Cuba vigente de conformidad con el capítulo XI del Convenio para el año-cuota inmediatamente siguiente, pero sólo en el caso y en la medida en que las exportaciones de Cuba a dichos países en el mismo año-cuota excedan de 910.000 toneladas. Durante el primer año-cuota del Convenio, el Consejo establecerá los procedimientos para calcular las exportaciones anuales de Alemania oriental y de China (continental) al mercado libre.

Artículo 37

EXPORTACIONES EFECTUADAS EN VIRTUD DEL CONVENIO AZUCARERO AFRICANO-MALGACHE

Las exportaciones que se efectúen al amparo del Convenio Azucarero Africano-Malgache hasta el monto de la cuota a precio garantizado en virtud de dicho Convenio no se imputarán a las cuotas vigentes en virtud del capítulo XI del presente Convenio.

Artículo 38

EXPORTACIONES A LOS ESTADOS UNIDOS DE AMÉRICA

Las exportaciones de azúcar a los Estados Unidos de América para el consumo en ese país no se imputarán a las cuotas vigentes en virtud del capítulo XI del presente Convenio. Sin perjuicio de cualquier otra disposición del Convenio que sea aplicable a los miembros importadores, las obligaciones de los Estados Unidos conforme al Convenio no tendrán vigencia después de 1971 y se limitarán a las obligaciones previstas en el Convenio que no estén en conflicto con su legislación.

Artículo 39

CONDICIÓN DE MIEMBRO IMPORTADOR Y EXPORTACIONES DE LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS

1) Sin perjuicio de lo dispuesto en el artículo 36, todas las importaciones, de todas las procedencias, efectuadas por la Unión de Repúblicas Socialistas Soviéticas, se tomarán en consideración y darán por consiguiente a la URSS la condición de miembro importador del Convenio.

2) Sin perjuicio de su condición establecida de conformidad con el párrafo 1 de este artículo, la URSS se compromete, cuando pase a ser Parte en el Convenio, a limitar sus exportaciones totales de azúcar al mercado libre en 1969 a 1.100.000 toneladas. Hacia finales de 1969 y hacia finales de 1970, el Consejo determinará las cantidades correspondientes para 1970 y para 1971, respectivamente, las cuales no deberán ser inferiores a 1.100.000 toneladas ni superiores a 1.250.000 toneladas para cada uno de esos años.

3) Las cantidades especificadas en el párrafo 2 de este artículo para 1969 y los tonelajes que se fijen ulteriormente para 1970 y 1971 con arreglo a lo dispuesto en dicho párrafo no incluirán ninguna exportación que efectúe la URSS a los países a que se hace referencia en el párrafo 2 del artículo 36.

4) Las exportaciones efectuadas por la URSS con arreglo a las disposiciones del párrafo 2 de este artículo no estarán sujetas a ninguna reducción en virtud del capítulo XI del Convenio.

5) La URSS no quedará obligada por el párrafo 2 del presente artículo durante los períodos en que, según lo dispuesto en el apartado *d* del párrafo 2 del artículo 48, queden sin efecto las cuotas.

CAPÍTULO XI

REGULACIÓN DE LAS EXPORTACIONES

Artículo 40

TONELAJES BÁSICOS DE EXPORTACIÓN

1) *a)* A los efectos del presente capítulo y durante los tres primeros años del Convenio, los tonelajes básicos de exportación de los países o grupos de países exportadores serán los siguientes :

<i>Columna I</i> (países)	<i>Columna II</i> (tonelajes en miles de toneladas)	<i>Columna III</i> (tonelajes en miles de toneladas)
Argentina	25	
Australia	1.100	
Bolivia		10
Brasil	500	
Colombia	164	
Congo (Brazzaville)	41	
Cuba	2.150	
Checoslovaquia	270	
China (Taiwán)	630	

<i>Columna I</i> (países)	<i>Columna II</i> (tonelajes en miles de toneladas)	<i>Columna III</i> (tonelajes en miles de toneladas)
Dinamarca	41	
Ecuador		10
Haití		10
Honduras Británica	22	
Hungría	51	
India	250	
Islas Viti.	155	
Madagascar.	41	
Mauricio	175	
México.	96	
Panamá		10
Paraguay.		10
Perú.	50	
Polonia	370	
República Dominicana.	75	
Rumania.	46	
Sudáfrica.	625	
Swazilandia.	55	
Tailandia.	36	
Turquía	60	
Uganda	39	
Venezuela		17
Mercado Común Centroamericano		
(Costa Rica, El Salvador, Guatemala, Honduras, Nicaragua)		55
Comunidad Económica Europea		
(Bélgica, Luxemburgo, Francia, Italia, Países Bajos, República Federal de Alemania)	300	
Indias occidentales		
(Antigua, Barbados, Guyana, Jamaica, San Cristó- bal, Nieves, Anguila, Trinidad y Tabago)	200	

b) No obstante lo dispuesto en el apartado *a* del presente párrafo, para 1970 y 1971 los tonelajes básicos de exportación de los países que a continuación se enumeran serán los siguientes :

	1970	1971
	(tonelajes en miles de toneladas)	
Argentina	55	55
Perú.	75	100
República Dominicana.	140	186

2) Al efectuar el examen previsto en el párrafo 2 del artículo 70, el Consejo fijará, por votación especial, los tonelajes básicos de exportación para los años cuarto y quinto del Convenio. Si el Consejo no toma una decisión al respecto, seguirán en vigor los tonelajes básicos de exportación incluidos o que se consideren incluidos en el párrafo 1 de este artículo para el tercer año.

3) Cuando los tonelajes básicos de exportación que figuran en el párrafo 1 de este artículo se asignen a países como grupos, todo déficit de uno cualquiera de los países de un grupo se redistribuirá entre los demás miembros de ese grupo.

4) A los efectos de la distribución de su tonelaje básico de exportación y de las redistribuciones previstas en el párrafo 3 de este artículo y en el artículo 47, se considerará que los países del Mercado Común Centroamericano participan por partes iguales en el total del tonelaje básico de exportación que corresponda al Mercado Común Centroamericano.

5) Las exportaciones efectuadas por Uganda dentro de la Comunidad del Africa Oriental, hasta un total de 10.000 toneladas, no se imputarán a la cuota vigente de dicho país; esta cantidad no estará sujeta a ningún ajuste de conformidad con este capítulo. Si Kenia y Tanzania pasasen a ser miembros exportadores, las disposiciones del párrafo 3 de este artículo se aplicarán a los tres países de la Comunidad del Africa Oriental si así lo piden.

6) No obstante lo dispuesto en el artículo 36, todas las importaciones efectuadas por Checoslovaquia, Hungría y Polonia, independientemente de su origen, se deducirán del total de las exportaciones de esos países al calcular las exportaciones netas de los mismos al mercado libre.

7) El hecho de que uno de los países en desarrollo sin litoral, con un tonelaje básico de exportación de 10.000 toneladas no haya utilizado plenamente su cuota vigente o sus asignaciones de déficit en uno o más años de vigencia del Convenio, no será razón para que se considere que ese país no ha cumplido con las obligaciones que le impone el Convenio, ni para que, en consecuencia, se cancele su tonelaje básico en revisiones posteriores de este artículo.

Artículo 41

VOLUMEN MÁXIMO DE EXPORTACIONES NETAS

1) Indonesia tendrá derecho a efectuar en cada año-cuota del Convenio exportaciones netas hasta 81.000 toneladas como máximo. Este volumen no estará sujeto a ninguno de los ajustes previstos en este capítulo.

2) Filipinas tendrá derecho a efectuar en cada año-cuota exportaciones netas hasta 60.000 toneladas como máximo, cuando el nivel total de las cuotas vigentes exceda del 100 % del total de los tonelajes básicos de exportación. Este volumen no estará sujeto a ninguno de los ajustes previstos en este capítulo.

Artículo 42

OTRAS EXPORTACIONES NETAS PERMISIBLES

Un país miembro en desarrollo que sea miembro importador podrá exportar azúcar en cantidades superiores a sus importaciones, después de haberlo notificado debidamente al Consejo antes del comienzo de un año-cuota, siempre que, al final de ese año-cuota, sus exportaciones netas no excedan de 10.000 toneladas. Estas cantidades no se considerarán como tonelaje básico de exportación y no estarán sujetas a ninguno de los ajustes previstos en este capítulo. Los países miembros interesados deberán cumplir, sin embargo, las condiciones que prescriba el Consejo respecto de las exportaciones que efectúen los miembros exportadores.

Artículo 43

DONACIONES DE AZÚCAR

1) Las donaciones de azúcar hechas por un miembro exportador, excepto las que se prevén en los párrafos 2 y 3 del presente artículo, se imputarán a la cuota vigente del país miembro donante y se regirán por las disposiciones del Convenio que limitan las exportaciones al mercado libre.

2) Las donaciones de azúcar hechas por un miembro exportador por intermedio de los programas de asistencia de las Naciones Unidas o de cualquiera de sus organismos especializados no se imputarán a la cuota vigente del país miembro donante, a menos que el Consejo así lo decida.

3) El Consejo determinará las condiciones con arreglo a las cuales las donaciones de azúcar hechas por un miembro exportador, excepto las que se prevén en el párrafo 2 del presente artículo, no se imputarán a la cuota vigente del país miembro donante. Entre esas condiciones figurará la celebración de consultas previas y la adopción de salvaguardias adecuadas para la estructura normal del comercio. El Azúcar donado en tales condiciones no gozará de la exención prevista en el presente párrafo a menos que se utilice exclusivamente para el consumo interno en los países beneficiarios.

4) Todas las donaciones de azúcar efectuadas por un miembro exportador serán notificadas inmediatamente al Consejo por el país miembro donante. Sin perjuicio de lo dispuesto en los párrafos 2 y 3 de este artículo, siempre

que un miembro considere que las donaciones suponen o pueden suponer un perjuicio para sus intereses, podrá pedir al Consejo que examine la cuestión. El Consejo la examinará y formulará las recomendaciones que estime oportunas.

5) En su informe anual el Consejo incluirá datos sobre las donaciones de azúcar que se hayan efectuado.

Artículo 44

RESERVA PARA SITUACIONES DIFÍCILES

1) El Consejo establecerá en cada año-cuota una reserva especial para situaciones difíciles, de 150.000 toneladas como máximo, que podrá asignarse a discreción del Consejo, en casos especiales de situaciones difíciles de países en desarrollo que dispongan de azúcar para la exportación por encima del volumen que estén autorizados a exportar con arreglo al Convenio.

2) Para las asignaciones de esta reserva se concederá prioridad a los pequeños países miembros en desarrollo cuyos ingresos de exportación dependan en gran proporción de la exportación de azúcar. También se tendrán especialmente en cuenta las peticiones de los países miembros cuya economía dependa cada vez más del azúcar, incluidos los países miembros que no hubieran efectuado anteriormente exportaciones al mercado libre. Asimismo se tendrán en cuenta las necesidades de ciertos países miembros que tengan existencias excesivas en el momento de negociarse el Convenio.

3) El Consejo constituirá un comité de ayuda para situaciones difíciles que se encargará de estudiar las peticiones que se sometan al amparo de los párrafos 1 y 2 del presente artículo y de hacer recomendaciones al Consejo respecto de tales peticiones. El Comité tendrá normalmente en cuenta la situación prevalente en el mercado, pero en casos particulares de situaciones difíciles podrá recomendar que se conceda la ayuda, sea cual fuere la situación del mercado. El Consejo llevará a efecto las recomendaciones del Comité, salvo cuando sean modificadas por votación especial.

4) El Comité estará integrado por un Presidente independiente y por seis miembros como máximo, que actuarán a título personal y sin recibir instrucciones de ningún gobierno. Al elegir los miembros del Comité, el Consejo se asegurará de que éstos no representan intereses que puedan resultar afectados por una decisión relativa a las asignaciones de esta reserva.

5) Las asignaciones de esta reserva para situaciones difíciles no se considerarán como un aumento en el tonelaje básico de exportación del miembro interesado y no estarán sujetas a ninguno de los ajustes previstos en este capítulo. Sin embargo, formarán parte de la cuota vigente de dicho miembro a los efectos del artículo 32.

Artículo 45

DETERMINACIÓN DE LAS CUOTAS DE EXPORTACIÓN INICIALES

1) Treinta días por lo menos antes del comienzo de cada año-cuota, el Consejo :

- a) efectuará una estimación de las necesidades de importación del mercado libre durante ese año; y
- b) teniendo en cuenta esa estimación y todos los factores que influyen en la demanda y la oferta de azúcar, incluidas las cantidades de azúcar que los países no miembros exportarán probablemente al mercado libre, asignará a todos los miembros exportadores cuotas de exportación iniciales para ese año, tal como se dispone en el artículo 49.

2) En la primera reunión ordinaria de cada año-cuota, el Consejo procederá a un examen de las estimaciones a que se refiere el párrafo 1 del presente artículo y, habida cuenta de ese examen, decidirá si es preciso adoptar medidas con respecto al nivel general de las cuotas vigentes. Al mismo tiempo, el Consejo examinará las cantidades de que probablemente se dispondrá con arreglo a las cuotas individuales vigentes y, si lo estima oportuno, ejercerá las atribuciones que le confiere el párrafo 2 del artículo 47.

3) El Director Ejecutivo notificará a todos los miembros las cuotas de exportación iniciales asignadas a los miembros exportadores de conformidad con el párrafo 1 o 2 del presente artículo, así como toda modificación ulterior de dichas cuotas efectuada en virtud de cualquier otra disposición del Convenio.

*Artículo 46*NOTIFICACIÓN DE LAS CUOTAS QUE NO VAN A UTILIZARSE
Y MEDIDAS CONSIGUIENTES

1) Todo miembro exportador mantendrá informado al Consejo de si prevé o no que utilizará toda su cuota vigente y, en caso negativo, de qué parte de su cuota prevé que no será utilizada. Con este fin, todo miembro exportador hará por lo menos dos notificaciones al Consejo : una, tan pronto como sea posible después de asignadas con arreglo al artículo 45 las cuotas de exportación iniciales pero no después del 15 de mayo, y por otra, tan pronto como sea posible después del 15 de mayo pero no después del 30 de septiembre.

2) Todo miembro exportador que al 15 de mayo no haya hecho al Consejo la primera notificación a que se refiere el párrafo 1 del presente artículo perderá su derecho de voto para el resto del año-cuota.

3) Todo miembro exportador que al 30 de septiembre no haya hecho al Consejo la segunda notificación a que se refiere el párrafo 1 del presente artículo, perderá el derecho a participar en toda redistribución subsiguiente de los déficit efectuada con arreglo al artículo 47 durante el año-cuota de que se trate.

4) Si las exportaciones netas de cualquier miembro exportador al mercado libre durante un año-cuota son inferiores a su cuota vigente al 1.º de octubre de dicho año-cuota, deducida cualquier reducción neta efectuada subsiguientemente en virtud del artículo 48, la diferencia se deducirá, con sujeción a los párrafos 5 y 6 del presente artículo, de la cantidad total de azúcar que de otro modo se habría asignado a ese miembro en el año-cuota subsiguiente como resultado de la redistribución de los déficit en virtud de las disposiciones del artículo 47.

5) Las deducciones previstas en el párrafo 4 del presente artículo se harán tan sólo en la medida en que la diferencia, determinada de conformidad con las disposiciones de dicho párrafo, exceda de 10.000 toneladas o del 5 % del tonelaje básico de exportación del miembro de que se trate, según cual de estas dos cifras sea mayor.

6) Sin embargo, el Consejo podrá decidir que no se aplicarán las disposiciones de los párrafos 2 a 4 del presente artículo si, oídas las explicaciones del miembro interesado, llega a la conclusión de que éste no cumplió sus obligaciones por causa de fuerza mayor.

Artículo 47

LOS DÉFICIT Y SU REDISTRIBUCIÓN

1) Cuando un miembro exportador haya hecho una notificación de conformidad con el párrafo 1 del artículo 46, en el sentido de que no espera utilizar toda su cuota vigente, éste se reducirá inmediatamente en la cantidad especificada en la notificación. Posteriormente, y para el resto del año-cuota, ese miembro no participará en ningún aumento de las cuotas que tenga lugar en virtud de las disposiciones de este capítulo, a menos que notifique al Consejo que está en condiciones de aceptar aumentos de su cuota vigente.

2) El Consejo, previa consulta con un miembro exportador, puede determinar que tal miembro no podrá utilizar toda su cuota vigente o parte de ella. Esa decisión del Consejo no tendrá por efecto reducir la cuota vigente del miembro de que se trate, ni privar a ese miembro de su derecho a utilizar esa cuota posteriormente en el año-cuota. La decisión que el

Consejo adopte conforme a este párrafo no dispensará al miembro interesado de sus obligaciones en virtud del párrafo 1 del artículo 46 ni le eximirá de las medidas a que se refieren los párrafos 2 a 4 de ese artículo.

3) El Consejo tendrá en cuenta los efectos que puedan ejercer en la situación prevaleciente de la oferta y la demanda las notificaciones que se hagan con arreglo al artículo 46 y cualquier decisión que por su parte tome el propio Consejo con arreglo al párrafo 2 del presente artículo y, con sujeción a las disposiciones pertinentes del párrafo 2 del artículo 48, decidirá si esos déficit deben o no redistribuirse total o parcialmente. Cuando en virtud del párrafo 2 del artículo 48 haya de aumentarse el nivel del total de las cuotas vigentes, se redistribuirá primero, en la proporción necesaria, con arreglo a las disposiciones de los párrafos 4 y 5 de este artículo, cualquier déficit acumulado que haya quedado sin distribuir.

4) El Consejo puede especificar en qué condiciones no se redistribuirán los déficit, pero en todo caso no podrá efectuarse una redistribución de los déficit cuando el precio prevaleciente esté por debajo del nivel especificado en el apartado i del párrafo 2 del artículo 48, salvo lo dispuesto en el párrafo 6 de este artículo. La redistribución de los déficit sólo se hará entre los miembros exportadores que puedan aceptar el aumento de sus cuotas vigentes. Cuando un miembro no esté en condiciones de utilizar total o parcialmente el aumento de la cuota que resulte de la redistribución, lo notificará inmediatamente al Consejo; las cantidades que no hayan podido ser aceptadas se redistribuirán de nuevo con arreglo al párrafo 5 de este artículo.

5) Sin perjuicio de lo dispuesto en los párrafos 3 y 4 del artículo 46 y en el párrafo 6 del presente artículo, en todos los casos en que se hayan de redistribuir los déficit se aplicarán los siguientes principios :

- a) los déficit se redistribuirán primero, en proporción a su tonelaje básico de exportación, entre todos los miembros exportadores cuya cuota vigente sea inferior al 100 % de su respectivo tonelaje básico de exportación, hasta que dicha cuota alcance este nivel; y
- b) después, el 20 % de todo déficit que haya de ser redistribuido se asignará exclusivamente a los miembros exportadores en desarrollo, en proporción a su tonelaje básico de exportación, y el 80 % restante se distribuirá de nuevo entre todos los miembros exportadores, en proporción a su tonelaje básico de exportación.

6) No obstante lo dispuesto en el párrafo 4 del presente artículo, los déficit de Bolivia, Ecuador, Haití, Panamá, Paraguay y Venezuela se redistribuirán automáticamente entre estos miembros en proporción a su tonelaje de exportación. Los déficit que no puedan aceptar esos miembros como grupo quedarán sujetos a las disposiciones de los párrafos 3, 4 y 5 de este artículo.

Artículo 48

FIJACIÓN Y AJUSTE DEL NIVEL DE LAS CUOTAS

1) El Consejo vigilará la situación del mercado y se reunirá siempre que las circunstancias lo requieran.

2) El Consejo podrá discrecionalmente fijar el nivel de las cuotas de exportación iniciales y aumentar o reducir el nivel de las cuotas vigentes, con sujeción a lo dispuesto en el párrafo 2 del artículo 49 y a las disposiciones siguientes :

a) A menos que el Consejo decida otra cosa, el total de las cuotas de exportación iniciales se fijará al nivel del total de las cuotas vigentes en el momento en que el Consejo adopte las medidas previstas en el párrafo 1 del artículo 45;

b) Cuando el precio prevaleciente sea superior a 4,00 centavos por libra, el total de las cuotas vigentes no se reducirá por debajo del total de los tonelajes básicos de exportación, a menos que el Consejo, por votación especial, decida otra cosa;

c) Si el precio prevaleciente, después de haber estado a nivel inferior, aumenta por encima de 4,50 centavos por libra, el total de las cuotas vigentes no se reducirá por debajo del 110 % del total de los tonelajes básicos de exportación, a menos que el Consejo, por votación especial, decida otra cosa;

d) Si el precio prevaleciente sube por encima de 5,25 centavos por libra, y mientras se mantenga así, quedarán sin efecto todas las cuotas;

e) Si el precio prevaleciente, después de haber estado por encima de 5,25 centavos por libra, desciende por debajo de 5,00 centavos por libra, las cuotas vigentes se fijarán a niveles que en total no excedan del 115 % del total de los tonelajes básicos de exportación, a menos que el Consejo decida otra cosa;

f) Cuando el precio prevaleciente, después de haber estado a un nivel superior, descienda por debajo de 4,50 centavos por libra, las cuotas vigentes individuales se reducirán en un 5 % de los tonelajes básicos de exportación de los miembros de que se trate, a menos que el Consejo decida otra cosa;

g) Cuando el precio prevaleciente, después de haber estado a un nivel superior, descienda por debajo de 4,00 centavos por libra, las cuotas vigentes individuales se reducirán en un 5 % de los tonelajes básicos de exportación de los miembros de que se trate, a menos que el Consejo decida otra cosa;

h) Si el precio prevaleciente, después de haber estado a un nivel superior, desciende por debajo de 3,75 centavos por libra, el total de las cuotas vigentes no será superior al 95 % del total de los tonelajes básicos de exportación, a menos que el Consejo decida otra cosa;

i) Si el precio prevaleciente es de 3,50 centavos por libra, o inferior a ese nivel, las cuotas vigentes individuales se fijarán al nivel mínimo compatible con lo dispuesto en los apartados *a* y *b* del párrafo 2 del artículo 49, a menos que el Consejo, por votación especial, fije un nivel superior.

j) Si el precio prevaleciente, después de haber alcanzado niveles más altos, llega a 3,25 centavos por libra, el Consejo recurrirá al procedimiento previsto en el apartado *e* del párrafo 2 del artículo 49;

k) No se hará reducción alguna del nivel de las cuotas vigentes dentro de los 45 últimos días naturales del año-cuota.

3) Los ajustes de los niveles de las cuotas vigentes que sean necesarios a fin de satisfacer las exigencias del párrafo 2 del presente artículo se efectuarán tan pronto como se hayan cumplido las condiciones fijadas en materia de precios en ese párrafo, y se aplicarán hasta que el Consejo decida otros ajustes con arreglo a las disposiciones de ese párrafo.

4) Al efectuar el examen mencionado en el párrafo 2 del artículo 70, el Consejo fijará, por votación especial, y a los efectos de lo dispuesto en este artículo y en el artículo 30, los niveles de precios para el cuarto y el quinto año del Convenio. Si el Consejo no tomara una decisión al respecto, no se modificarán los niveles de precios especificados en estos artículos.

Artículo 49

ASIGNACIÓN DE LAS CUOTAS DE EXPORTACIÓN INICIALES Y APLICACIÓN DE LOS AJUSTES DEL NIVEL DE LAS CUOTAS A CADA UNO DE LOS MIEMBROS

1) La asignación de las cuotas de exportación iniciales conforme al artículo 45 y los cambios que se hagan en el total de las cuotas vigentes con arreglo al artículo 48 en cualquier año-cuota se efectuarán con respecto a cada uno de los miembros exportadores en proporción a su tonelaje básico de exportación, salvo lo dispuesto expresamente en el párrafo 2 del presente artículo.

2) La asignación de las cuotas de exportación iniciales conforme al artículo 45 y los ajustes de las cuotas vigentes que resulten de la aplicación del artículo 48 estarán sujetos a las disposiciones siguientes :

a) La cuota vigente de cualquier miembro con un tonelaje básico de exportación incluido en la columna II del párrafo 1 del artículo 40 no se fijará inicialmente ni se reducirá posteriormente por debajo del 90 % de su tonelaje básico de exportación, salvo para aplicar las imputaciones o deducciones hechas con arreglo a los artículos 32 y 47, o salvo en virtud de cualquier medida que se adopte con arreglo al apartado *e* de este párrafo;

b) La cuota vigente de todo miembro con un tonelaje básico de exportación incluido en la columna III del párrafo 1 del artículo 40 no estará sujeta a ningún ajuste que resulte de la aplicación de las disposiciones del párrafo 2 del artículo 48;

c) La cantidad a la que haya renunciado un miembro exportador de conformidad con el párrafo 1 del artículo 46 se deducirá de la cantidad en que se hubiera reducido por otro concepto la cuota vigente de tal miembro en el mismo año-cuota;

d) Cuando una reducción de cuota no pueda aplicarse íntegramente a la cuota vigente de cualquier miembro exportador debido a que, en el momento de efectuarse la reducción, dicho país haya exportado o vendido ya la totalidad o una parte de la cuantía de dicha reducción, la cantidad correspondiente se deducirá de la cuota vigente de ese miembro para el año-cuota siguiente;

e) Si la situación del mercado exige que se adopten otras medidas destinadas a alcanzar los objetivos del Convenio en materia de precios, el Consejo podrá, por votación especial, fijar las cuotas vigentes por debajo del nivel del porcentaje mínimo de los tonelajes básicos de exportación permisibles con arreglo al apartado a de este párrafo, o reducirlas por debajo de dicho nivel, pero a condición que de los niveles de las cuotas vigentes establecidos en virtud de este apartado no sean inferiores en ningún caso a los permisibles en virtud del apartado a de este párrafo en más de un 5 % de los tonelajes básicos de exportación de los miembros interesados.

CAPÍTULO XII

MEDIDAS DE SOSTENIMIENTO Y ACCESO A LOS MERCADOS

Artículo 50

MEDIDAS DE SOSTENIMIENTO

1) Los miembros reconocen que las subvenciones a la producción o a la comercialización del azúcar que tengan por efecto directo o indirecto aumentar la exportación o reducir la importación de azúcar pueden comprometer la realización de los objetivos del Convenio.

2) Si cualquier miembro otorga o mantiene cualquier subvención de esa índole, incluida cualquier forma de sostenimiento del ingreso o de los precios, deberá comunicar al Consejo por escrito, durante cada año-cuota, la importancia y naturaleza de la subvención y las circunstancias que la

hacen necesaria. La comunicación a que se refiere este párrafo se hará a petición del Consejo, petición que se formulará por lo menos una vez en cada año-cuota y en la forma y oportunidad previstas en el reglamento del Consejo.

3) Cuando algún miembro considere que tales subvenciones causan o pueden causar grave perjuicio a sus intereses conforme a este Convenio, el miembro que otorgue la subvención deberá, al ser requerido, discutir con el otro u otros miembros afectados, o con el Consejo, la posibilidad de limitar dicha subvención. En cualquier caso en que el asunto sea sometido al Consejo, éste podrá examinarlo con los miembros interesados y formular las recomendaciones que considere apropiadas, teniendo en cuenta las circunstancias que considere apropiadas, teniendo en cuenta las circunstancias particulares del miembro que otorgue la subvención.

Artículo 51

OBLIGACIONES ESPECIALES DE LOS MIEMBROS IMPORTADORES DESARROLLADOS

1) Todo miembro importador desarrollado asegurará el acceso a su mercado de las importaciones precedentes de miembros exportadores conforme a lo previsto en el anexo A.

2) Todo miembro enumerado en el anexo A adoptará las medidas que considere apropiadas a sus circunstancias particulares para dar cumplimiento a las obligaciones que le impone el párrafo 1 del presente artículo.

3) Las condiciones que establezca el Consejo, de común acuerdo con el gobierno de un país desarrollado importador que desee adherirse al Convenio de conformidad con el artículo 64, incluirán una referencia a las disposiciones que adopte ese gobierno en relación con el acceso a su mercado.

CAPÍTULO XIII

EXISTENCIAS

Artículo 52

EXISTENCIAS MÁXIMAS

1) Todo miembro exportador se compromete a ajustar su producción de manera que, o bien :

a) las existencias totales que mantenga ese miembro en una fecha determinada que preceda inmediatamente al comienzo de una nueva zafra, fecha que ha de convenirse con el Consejo, no excedan de una cantidad igual al 20 % de su producción en el año civil inmediatamente anterior; o bien

b) las cantidades de azúcar que mantenga ese miembro por encima de las existencias destinadas a cubrir las necesidades de consumo interno en una fecha determinada de cada año que preceda inmediatamente al comienzo de una nueva zafra, fecha que ha de convenirse con el Consejo, no excedan de una cantidad igual al 20 % de su volumen básico de exportación.

2) Al pasar a ser miembro del Convenio, cada miembro exportador notificará al Consejo cuál de las dos posibilidades previstas en el párrafo 1 acepta como aplicable a su caso.

3) A solicitud de un miembro exportador, el Consejo podrá, si considera que tal medida está justificada por circunstancias especiales, autorizar a dicho miembro a mantener existencias superiores a las cantidades indicadas en el párrafo 1 del presente artículo.

Artículo 53

Existencias mínimas

1) A los efectos del presente artículo, se considerarán existencias mínimas las cantidades de azúcar no comprometidas en posesión de un miembro exportador (o que mantenga en su nombre otro miembro con el consentimiento del Consejo) que excedan de las existencias necesarias para satisfacer las necesidades del consumo interno y cumplir cualesquier obligaciones contraídas en virtud de los acuerdos especiales a que se hace referencia en el capítulo X.

2) El nivel de las existencias mínimas que han de mantenerse en virtud del presente artículo será el siguiente :

a) para los miembros exportadores desarrollados : el 15 % de su tonelaje básico de exportación ;

b) para los miembros exportadores en desarrollo : el 10 % de su tonelaje básico de exportación ; en casos particulares, este porcentaje podrá aumentarse hasta el 12 1/2 % con el acuerdo del miembro exportador interesado.

3) Las existencias mínimas que mantenga cada miembro exportador estarán disponibles para la venta con arreglo a las disposiciones del artículo 30. No obstante, en circunstancias especiales el Consejo podrá, por votación especial, autorizar a un miembro exportador a liberar una parte de las existencias mínimas en situaciones distintas de las previstas en el párrafo 2 del artículo 30.

4) Si, debido a circunstancias especiales, un miembro exportador considera que no puede mantener en un año determinado las existencias mínimas fijadas en el presente artículo, expondrá el asunto al Consejo que,

por votación especial, podrá modificar, para un período determinado, la cuantía de las existencias mínimas que deba mantener el miembro de que se trate.

5) El Consejo adoptará procedimientos relativos a la creación, el mantenimiento y la reposición de las existencias, y establecerá procedimientos para asegurar el cumplimiento de las obligaciones contraídas en virtud del presente artículo.

CAPÍTULO XIV

EXAMEN ANUAL Y MEDIDAS DESTINADAS A ESTIMULAR EL CONSUMO

Artículo 54

EXAMEN ANUAL

1) En cada año-cuota el Consejo examinará, en la medida de lo posible, el funcionamiento del Convenio de acuerdo con los objetivos enunciados en el artículo 1, así como los efectos del Convenio en el mercado y en la economía de los distintos países, y en particular de los países en desarrollo durante el año-cuota precedente. El Consejo hará recomendaciones a los miembros sobre los medios de mejorar el funcionamiento del Convenio.

2) El informe correspondiente a cada examen anual se publicará del modo y manera que el Consejo determine.

Artículo 55

MEDIDAS DESTINADAS A ESTIMULAR EL CONSUMO

1) Teniendo presentes los objetivos pertinentes del Acta Final del primer período de sesiones de la UNCTAD, cada miembro adoptará las medidas que estime apropiadas para estimular el consumo de azúcar y para suprimir todos los obstáculos que limiten el aumento del consumo de azúcar. Al hacerlo, cada miembro tendrá presentes los efectos que sobre el consumo de azúcar ejerzan los derechos de aduana, los impuestos internos y gravámenes fiscales y los controles cuantitativos o de otra índole, y todos los demás factores relevantes de importancia para evaluar la situación.

2) Cada miembro informará periódicamente al Consejo sobre las medidas que haya adoptado de conformidad con el párrafo 1 del presente artículo y sobre sus efectos.

3) El Consejo creará un Comité del Consumo de Azúcar compuesto de miembros exportadores e importadores.

4) El Comité estudiará cuestiones como las siguientes :

- a) los efectos sobre el consumo de azúcar del uso de cualquier forma de sucedáneos de este producto, incluidos los edulcorantes sintéticos;
 - b) el trato fiscal que se dé al azúcar y a los edulcorantes sintéticos respectivamente;
 - c) los efectos sobre el consumo de azúcar en los diversos países de : i) el régimen impositivo y las medidas restrictivas, ii) las condiciones económicas y, en particular, las dificultades de balanza de pagos y iii) las condiciones climáticas y de otra índole;
 - d) los medios de promover el consumo, especialmente en aquellos países donde el consumo por habitante es bajo;
 - e) la cooperación con organismos interesados en el aumento del consumo de azúcar y otros productos alimenticios a base de azúcar;
 - f) la investigación sobre los nuevos usos del azúcar, de sus subproductos y de las plantas de las cuales se extrae,
- y presentará al Consejo las recomendaciones que considere apropiadas para que los miembros o el Consejo adopten las medidas oportunas.

CAPÍTULO XV

EXENCIÓN DE OBLIGACIONES EN CIRCUNSTANCIAS EXCEPCIONALES

Artículo 56

EXENCIÓN DE OBLIGACIONES

1) Siempre que resulte necesario por razón de circunstancias excepcionales o de emergencia o de fuerza mayor no previstas expresamente en el Convenio, el Consejo, por votación especial, podrá eximir a un miembro de una obligación del Convenio si llega a la conclusión, oídas las explicaciones del miembro interesado, de que su cumplimiento perjudica gravemente a ese miembro o le impone una carga injusta.

2) El Consejo, cuando conceda una exención a un miembro en virtud de lo dispuesto en el párrafo 1 del presente artículo, expondrá explícitamente de qué modo, en qué condiciones y por cuánto tiempo se exime al miembro de esa obligación, así como las razones por las que se otorga la exención.

3) La existencia en un país miembro, durante uno o más años, de azúcar exportable en cantidad superior al volumen básico de exportación de ese miembro, después de atender al consumo interno y a las existencias, no será la única razón para solicitar del Consejo una exención de las obligaciones relativas a las cuotas.

CAPÍTULO XVI

CONTROVERSIAS Y QUEJAS

Artículo 57

CONTROVERSIAS

1) Toda controversia relativa a la interpretación o a la aplicación del presente Convenio que no sea resuelta entre las partes interesadas, será sometida, a instancia de cualquier parte en la controversia, a la decisión del Consejo.

2) Cuando una controversia haya sido sometida al Consejo en virtud del párrafo 1 del presente artículo, la mayoría de los miembros que reúnan por lo menos un tercio del total de votos podrá pedir al Consejo que solicite, después de examinado el asunto y antes de adoptar su decisión, la opinión de una comisión consultiva constituida de conformidad con el párrafo 3 de este artículo, sobre la cuestión en litigio.

3) *a)* A menos que el Consejo decida por unanimidad otra cosa, la comisión estará compuesta de :

- i) dos personas designadas por los miembros exportadores, una de ellas con gran experiencia en asuntos de la misma naturaleza que la cuestión objeto de la controversia, y la otra con autoridad y experiencia en cuestiones jurídicas;
- ii) dos personas de condiciones análogas designadas por los miembros importadores; y
- iii) un Presidente elegido por unanimidad por las cuatro personas designadas en virtud de los incisos i) y ii) o, en caso de desacuerdo, por el Presidente del Consejo.

b) Podrán ser designadas para integrar la comisión consultiva personas de todos los países miembros.

c) Las personas designadas para formar la comisión consultiva actuarán a título personal y no recibirán instrucciones de ningún gobierno.

d) Los gastos de la comisión consultiva serán sufragados por la Organización.

4) La opinión de la comisión consultiva y las razones de la misma serán sometidas al Consejo, el cual dirimirá la controversia por votación especial, después de tomar en consideración todos los datos pertinentes.

Artículo 58

MEDIDAS DE CONSEJO EN CASO DE QUEJA O DE INCUMPLIMIENTO DE OBLIGACIONES POR PARTE DE LOS MIEMBROS

1) Toda queja de que un miembro ha dejado de cumplir las obligaciones que le impone el Convenio se someterá, a petición del miembro que la formule, al Consejo, el cual decidirá el asunto previa consulta con los miembros interesados.

2) Toda conclusión del Consejo de que un miembro ha incumplido sus obligaciones en virtud del Convenio se adoptará por mayoría simple distribuida y especificará la naturaleza de la infracción.

3) Cuando el Consejo, como consecuencia de una queja o de otro modo, llegue a la conclusión de que un miembro ha infringido el Convenio podrá, mediante votación especial y sin perjuicio de las restantes medidas que se prevén específicamente en otros artículos del Convenio :

- i) suspender a dicho miembro en sus derechos de voto en el Consejo y en el Comité Ejecutivo y, si lo considera necesario,
- ii) suspender otros derechos de dicho miembro, incluido el de poder ser designado para una función oficial en el Consejo o en cualquiera de sus comités hasta que haya cumplido sus obligaciones; o, si la infracción perjudica de manera importante el funcionamiento del Convenio,
- iii) adoptar medidas de conformidad con el artículo 68.

CAPÍTULO XVII

DISPOSICIONES FINALES

Artículo 59

FIRMA

Este Convenio estará abierto en la Sede de las Naciones Unidas hasta el 24 de diciembre de 1968 inclusive, a la firma de todo gobierno invitado a la Conferencia de las Naciones Unidas sobre el Azúcar, 1968.

Artículo 60

RATIFICACIÓN

El presente Convenio estará sujeto a ratificación, aceptación o aprobación por los gobiernos signatarios, de conformidad con sus respectivos procedimientos constitucionales. Con las excepciones señaladas en el artículo 61 del Convenio, los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 31 de diciembre de 1968.

Artículo 61

NOTIFICACIÓN POR LOS GOBIERNOS

1) Si un gobierno signatario no puede satisfacer los requisitos del artículo 60 dentro del plazo especificado en dicho artículo, podrá notificar al Secretario General de las Naciones Unidas que se compromete a procurar la ratificación, la aceptación o la aprobación de conformidad con los procedimientos constitucionales necesarios, cuanto antes y en ningún caso después del 1.º de julio de 1969. Todo gobierno con respecto al cual el Consejo haya establecido, de acuerdo con ese gobierno, las condiciones de adhesión, podrá asimismo notificar al Secretario General de las Naciones Unidas que se compromete a cumplir los procedimientos constitucionales necesarios para adherirse al Convenio cuanto antes y a más tardar dentro de un plazo de seis meses después de establecidas dichas condiciones.

2) Si el Consejo estima que un gobierno signatario que ha hecho una notificación de conformidad con el párrafo 1 de este artículo no puede depositar su instrumento de ratificación, aceptación o aprobación antes del 1.º de julio de 1969, podrá autorizar a ese gobierno a que deposite tal instrumento en una fecha ulterior, pero en ningún caso después del 31 de diciembre de 1969. Ese gobierno tendrá la condición de observador hasta que indique que aplicará el Convenio provisionalmente.

Artículo 62

INDICACIÓN DE QUE SE APLICARÁ PROVISIONALMENTE EL CONVENIO

1) Todo gobierno que haga una notificación con arreglo a lo dispuesto en el artículo 61 podrá asimismo indicar en su notificación, o en cualquier momento posterior, que aplicará provisionalmente el Convenio.

2) Durante todo período en que esté en vigor el Convenio, ya sea con carácter provisional o definitivo, y antes del depósito de su instrumento de ratificación, aceptación, aprobación o adhesión, o del retiro de su indicación, todo gobierno que haya indicado que aplicará provisionalmente el Convenio

tendrá la calidad de miembro provisional del Convenio hasta la expiración del plazo señalado en la notificación hecha de conformidad con el artículo 61. Si, no obstante, el Consejo comprueba que el gobierno de que se trate no ha depositado el instrumento pertinente debido a dificultades para satisfacer sus procedimientos constitucionales, el Consejo podrá prorrogar hasta una fecha ulterior especificada la calidad de miembro provisional de ese gobierno.

3) Hasta el momento de la ratificación, aceptación o aprobación del Convenio, o de su adhesión al mismo, todo miembro provisional del Convenio será considerado como Parte Contratante en el Convenio.

Artículo 63

ENTRADA EN VIGOR

1) El Convenio entrará en vigor definitivamente el 1.º de enero de 1969, o en cualquier otra fecha dentro de los seis meses siguientes, si para esa fecha varios gobiernos que reúnan el 60 % de los votos de los países exportadores y el 50 % de los votos de los países importadores, de conformidad con la distribución establecida en el anexo B, han depositado sus instrumentos de ratificación, aceptación o aprobación en poder del Secretario General de las Naciones Unidas. También entrará en vigor definitivamente en cualquier fecha posterior en la que, si ya estuviera en vigor con carácter provisional, queden satisfechos dichos requisitos, relativos a los porcentajes mediante el depósito de los instrumentos de ratificación, aceptación, aprobación o adhesión.

2) El Convenio entrará en vigor provisionalmente el 1.º de enero de 1969, o en cualquier otra fecha dentro de los seis meses siguientes, si para esa fecha varios gobiernos que reúnan el número de votos requerido conforme al párrafo 1 del presente artículo han depositado sus instrumentos de ratificación, aceptación o aprobación o han indicado que aplicarán el Convenio provisionalmente. Durante el período en que el Convenio esté en vigor provisionalmente, los gobiernos que hayan depositado un instrumento de ratificación, aprobación o adhesión, así como los gobiernos que hayan indicado que aplicarán provisionalmente el Convenio, serán miembros provisionales del Convenio.

3) El 1.º de enero de 1969, o en cualquier fecha dentro de los doce meses siguientes, y al final de cada período ulterior de seis meses durante el cual el Convenio haya estado provisionalmente en vigor, los gobiernos de cualquiera de los países que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión podrán decidir poner definitivamente en vigor entre ellos el Convenio, en totalidad o en parte. Dichos gobiernos podrán también decidir que el Convenio entre provisionalmente en vigor, o que continúe provisionalmente en vigor, o que caduque.

Artículo 64

ADHESIÓN

1) Todo gobierno invitado a la Conferencia de las Naciones Unidas sobre el Azúcar, 1968, y todo gobierno que sea Miembro de las Naciones Unidas o de cualquiera de sus organismos especializados podrá adherirse al Convenio con arreglo a las condiciones que establezca el Consejo de acuerdo con ese gobierno. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

2) El Consejo podrá, al establecer las condiciones a que se refiere el párrafo anterior, determinar por votación especial un tonelaje básico de exportación que se considerará incluido en el artículo 40 :

- a) respecto de un país no mencionado en dicho artículo;
- b) respecto de un país que esté mencionado en dicho artículo pero no se haya adherido dentro de los doce meses siguientes a la fecha de entrada en vigor del Convenio, con la salvedad que de si ese país está mencionado en el artículo 40 y se adhiere al Convenio dentro de los doce meses siguientes a la fecha de su entrada en vigor, se aplicarán a ese país las cifras respectivas de tonelaje especificadas en dicho artículo.

Artículo 65

RESERVAS

1) No podrán hacerse reservas distintas de las mencionadas en el párrafo 2 de este artículo en relación con ninguna de las disposiciones del Convenio.

2) a) Todo gobierno que, al 31 de diciembre de 1968, fuera parte con una o más reservas en el Convenio Internacional del Azúcar de 1958 o en cualquiera de los protocolos sucesivos, podrá, en el momento de la firma, ratificación, aceptación o aprobación del presente Convenio, o en el de la adhesión al mismo, formular reservas análogas, en cuanto a sus términos o a sus efectos, a las reservas antes mencionadas.

b) Todo gobierno que tenga derecho a ser Parte en este Convenio podrá, en el momento de la firma, ratificación, aceptación, aprobación o adhesión, formular reservas que no afecten al funcionamiento económico del Convenio. Toda controversia respecto a si este párrafo se aplica a una reserva determinada se resolverá de conformidad con el procedimiento establecido en el artículo 57.

c) En todos los demás casos en que se formulen reservas, el Consejo las examinará y, por votación especial, decidirá si han de aceptarse o no y, en caso afirmativo, en qué condiciones. Dichas reservas sólo entrarán en vigor una vez que el Consejo haya tomado una decisión al respecto.

Artículo 66

APLICACIÓN TERRITORIAL

1) Cualquier gobierno podrá declarar, en el momento de la firma o del depósito de un instrumento de ratificación, aceptación, aprobación o adhesión, o en cualquier momento posterior, mediante notificación al Secretario General de las Naciones Unidas, que este Convenio se aplica a cualquiera de los territorios de cuyas relaciones internacionales tenga por el momento la responsabilidad última y, en este caso, el Convenio se hará extensivo a los territorios mencionados en la notificación a partir de la fecha de la misma, o de la fecha en que el Convenio entre en vigor para ese gobierno, si ésta es posterior.

2) Cuando un territorio al que se haya hecho extensivo el Convenio conforme al párrafo 1 de este artículo alcance posteriormente la independencia, el gobierno de ese territorio podrá, dentro de los 90 días siguientes a la obtención de la independencia, declarar, mediante notificación al Secretario General de las Naciones Unidas, que ha asumido los derechos y obligaciones correspondientes a una Parte Contratante en el Convenio. Desde la fecha de tal notificación, pasará a ser Parte Contratante en el Convenio. Si esa Parte es un país exportador y no está mencionada en el artículo 40, el Consejo, después de consultar a dicha Parte le asignará por votación especial un tonelaje básico de exportación que se considerará incluido en el artículo 40. Si dicha Parte está mencionada en el artículo 40, el correspondiente tonelaje básico de exportación allí especificado será el tonelaje básico de exportación de dicha Parte.

3) Toda Parte Contratante que desee ejercer los derechos que le confiere el artículo 4 con respecto a cualquiera de los territorios de cuyas relaciones internacionales tenga por el momento la responsabilidad última podrá hacerlo mediante notificación al efecto dirigida al Secretario General de las Naciones Unidas, ya sea al efectuar el depósito de su instrumento de ratificación, aceptación, aprobación o adhesión, o en cualquier otro momento posterior. Si el territorio que adquiere la condición de miembro separado es un país exportador y no está mencionado en el artículo 40, el Consejo, después de consultar a ese país, le asignará por votación especial un tonelaje básico de exportación que se considerará incluido en el artículo 40. Si el territorio está mencionado en el artículo 40, el correspondiente tonelaje básico de exportación allí especificado será el tonelaje básico de exportación de dicho territorio.

4) Cualquier Parte Contratante que haya hecho la declaración prevista en el párrafo 1 de este artículo podrá en cualquier momento posterior, mediante notificación dirigida al Secretario General de las Naciones Unidas,

declarar que el Convenio deja de aplicarse al territorio mencionado en la notificación y, en tal caso, el Convenio dejará de aplicarse a ese territorio desde la fecha de tal notificación.

Artículo 67

RETIRO VOLUNTARIO

Si un miembro considera que sus intereses resultan gravemente perjudicados como consecuencia de la aplicación del Convenio o por cualquier otra causa, podrá plantear el asunto ante el Consejo, el cual examinará la cuestión dentro de los treinta días. Si, a pesar de la intervención del Consejo, el miembro interesado estima que sus intereses siguen resultando gravemente perjudicados, podrá retirarse del Convenio en cualquier momento después de terminado el primer año-cuota mediante notificación por escrito de su retiro al Secretario General de las Naciones Unidas. El retiro tendrá efecto noventa días después de que el Secretario General de las Naciones Unidas reciba dicha notificación.

Artículo 68

EXCLUSIÓN

Si el Consejo estima que un miembro ha incumplido las obligaciones contraídas en virtud del Convenio y decide además que tal incumplimiento entorpece seriamente el funcionamiento del Convenio, podrá, por votación especial, excluir a dicho miembro de la Organización. El Consejo notificará inmediatamente al Secretario General de las Naciones Unidas esta decisión. Noventa días después de la fecha de la decisión del Consejo, ese miembro dejará de ser miembro de la Organización y, si es Parte Contratante, dejará de ser Parte en el Convenio.

Artículo 69

LIQUIDACIÓN DE LAS CUENTAS EN CASO DE RETIRO O DE EXCLUSIÓN

1) En caso de retiro o exclusión de un miembro, el Consejo procederá, en su caso, a la liquidación de las cuentas. La Organización retendrá las cantidades ya abonadas por cualquier miembro que se retire o sea excluido, el cual quedará obligado a pagar toda cantidad que adeude a la Organización en el momento de tener efecto tal retiro o exclusión; sin embargo, en el caso de que una Parte Contratante no pueda aceptar una enmienda y, por lo tanto, se retire o deje de participar en el Convenio en virtud de las disposiciones del párrafo 2 del artículo 71, el Consejo podrá decidir cualquier liquidación de cuentas que considere equitativa.

2) Un miembro que se haya retirado o haya sido excluido, o que haya cesado por otra causa de participar en el Convenio, no tendrá derecho, al

expirar éste, a recibir ninguna parte del producto de la liquidación o de otros haberes de la Organización, ni responderá de parte alguna del déficit, si lo hubiere, de la Organización.

Artículo 70

DURACIÓN Y REVISIÓN

1) El Convenio permanecerá en vigor durante cinco años a contar del comienzo del año-cuota en que entre en vigor por primera vez, ya sea provisional o definitivamente, salvo que el Consejo lo dé por terminado antes en virtud del párrafo 3 del presente artículo.

2) Antes del fin del tercer año-cuota el Consejo hará un examen del funcionamiento del Convenio y, si lo considera necesario, recomendará a las Partes la introducción de una o varias modificaciones en el mismo o adoptará las medidas oportunas para la negociación de un nuevo convenio.

3) El Consejo podrá decidir en cualquier momento, por votación especial, dar por terminado el Convenio, con efectos a partir de la fecha y con sujeción a las condiciones que establezca. En tal caso, el Consejo continuará en funciones durante el tiempo que se requiera para llevar a cabo la liquidación de la Organización y tendrá los poderes y ejercerá las funciones que sean necesarios para el cumplimiento de dichos fines.

Artículo 71

MODIFICACIÓN DEL CONVENIO

1) El Consejo podrá, por votación especial, recomendar a las Partes Contratantes que se modifique el presente Convenio. El Consejo podrá fijar un plazo al término del cual cada Parte Contratante deberá notificar al Secretario General de las Naciones Unidas que acepta la modificación. Esta modificación entrará en vigor cien días después de que el Secretario General de las Naciones Unidas haya recibido notificaciones de aceptación de Partes Contratantes que representen al menos el 75 % de los miembros exportadores que tengan al menos el 85 % de los votos de los miembros exportadores, y de Partes Contratantes que representen al menos el 75 % de los miembros importadores que tengan al menos el 80 % de los votos de los miembros importadores, o en la fecha posterior que el Consejo haya determinado por votación especial. El Consejo podrá fijar un plazo para que cada Parte Contratante notifique al Secretario General de las Naciones Unidas su aceptación de la modificación; si transcurrido dicho plazo la enmienda no hubiere entrado en vigor, se considerará retirada. El Consejo proporcionará al Secretario General la información que se necesite para determinar si las notificaciones de aceptación recibidas son suficientes para que la modificación entre en vigor.

2) Todo miembro en cuyo nombre no se hubiese notificado la aceptación de una modificación antes de la fecha en que ésta entre en vigor, podrá, informando de ello por escrito al Secretario General de las Naciones Unidas, retirarse del Convenio al final del año-cuota en curso o en la fecha anterior que el Consejo decida, pero no por ello quedará exento de ninguna de las obligaciones emanadas del Convenio antes de retirarse. Ningún miembro que se retire en tales condiciones estará obligado por las disposiciones de la modificación que le haya inducido a retirarse.

Artículo 72

NOTIFICACIÓN POR EL SECRETARIO GENERAL DE LAS NACIONES UNIDAS

El Secretario General de las Naciones Unidas notificará a todos los Estados Miembros de las Naciones Unidas o de cualquiera de sus organismos especializados todo depósito de un instrumento de ratificación, aceptación, aprobación o adhesión y todo depósito de una notificación que se haga en virtud del artículo 61, así como las fechas en que el Convenio entre en vigor provisional o definitivamente. El Secretario General comunicará a todas las Partes Contratantes todas las notificaciones que se hagan en virtud del artículo 66, todas las notificaciones de retiro que se hagan en virtud del artículo 67, toda exclusión en virtud del artículo 68, la fecha en que una modificación entre en vigor o se considere retirada de conformidad con el párrafo 1 del artículo 71, y todo retiro del Convenio de conformidad con el párrafo 2 del artículo 71.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados al efecto por sus gobiernos respectivos, han firmado el presente Convenio en las fechas que figuran al lado de sus firmas.

Los textos en chino, español, francés, inglés y ruso del presente Convenio son igualmente auténticos. Los originales quedarán depositados en los archivos de las Naciones Unidas. El Secretario General transmitirá copias certificadas de los mismos a cada uno de los gobiernos signatarios o adherentes.

ANEXO A

OBLIGACIONES ESPECIALES DE LOS MIEMBROS IMPORTADORES DESARROLLADOS DE CONFORMIDAD CON EL ARTÍCULO 51

De conformidad con el artículo 51, los países miembros importadores desarrollados que figuran a continuación han contraído las siguientes obligaciones :

Canadá aplicará su política interna de modo que no proporcione incentivos a la producción de azúcar por encima de un nivel equivalente al 20 % del consumo interno.

Finlandia no aumentará la superficie destinada al cultivo de la remolacha azucarera más allá de 25.000 hectáreas.

Japón tenderá a importar cada año una cantidad no inferior a 1.500.000 toneladas y, además, una cantidad de azúcar equivalente al 35 % del futuro aumento de su consumo interno por encima de 2.100.000 toneladas.

Nueva Zelandia prevé que seguirá importando todo el azúcar necesario para satisfacer su consumo interno.

El Reino Unido importará anualmente una cantidad de azúcar no inferior a 1.800.000 toneladas.

Suecia proseguirá su política de limitación de la producción de remolacha azucarera y se compromete a no aumentar la superficie destinada a dicho cultivo por encima del nivel al que ha sido últimamente reducida, es decir, 40.000 hectáreas en cifras redondas.

Suiza tenderá a satisfacer como mínimo el 70 % de su consumo interno de azúcar mediante importaciones.

NOTA. — Noruega importa todo el azúcar necesario para satisfacer su consumo interno.

ANEXO B

ASIGNACIÓN DE VOTOS A LOS EFECTOS DEL ARTÍCULO 63

Votos de los importadores

<i>Pais</i>	<i>Votos</i>
Bulgaria	6
Camerún	5
Canadá	74
Costa de Marfil	5
Chad	5
España	13
Estados Unidos de América	200
Etiopía	5
Finlandia	16
Ghana	5
Irlanda	7
Japón	138
Kenia	5
Líbano	5
Liberia	5
Malasia	18

Malawi	5
Marruecos	25
Nigeria	7
Noruega	15
Nueva Zelanda	12
Portugal	5
Reino Unido	153
República Centroafricana	5
Siria	5
Suecia	10
Suiza	22
Túnez	7
Unión Repúblicas Socialistas Soviéticas	200
Viet-Nam (del Sur)	17
	TOTAL : 1.000

Votos de los exportadores

<i>País</i>	<i>Votos</i>
Argentina	9
Australia	109
Bolivia	5
Brasil	70
CEE	62
Colombia	16
Congo (Brazzaville)	5
Costa Rica	5
Cuba	200
Checoslovaquia	39
China (Taiwán)	55
Dinamarca	5
Ecuador	5
El Salvador	5
Filipinas	28
Guatemala	5
Haití	5
Honduras	5
Honduras Británica	5
Hungría	9
India	38
Indias Occidentales	45
Antigua (5)	
Barbados (5)	
Guyana (11)	
Jamaica (13)	
San Cristóbal, Nieves y Anguila (5)	
Trinidad y Tabago (6)	

Indonesia	10
Islas Viti	16
Madagascar	5
Mauricio	23
México	28
Nicaragua	5
Panamá	5
Paraguay	5
Perú	14
Polonia	41
República Dominicana	20
Rumania	7
Sudáfrica	60
Swazilandia	6
Tailandia	5
Turquía	10
Uganda	5
Venezuela	5
	<hr/>
	TOTAL : 1.000

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
FOR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞:
За Албанию:
FOR ALBANIA:

FOR ALGERIA:
POUR L'ALGÉRIE:
阿爾及利亞:
За Алжир:
FOR ARCELIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За АРГЕНТИНУ:
FOR LA ARGENTINA:

J. M. RUDA
24 Diciembre 1968

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За АВСТРАЛИЮ:
FOR AUSTRALIA:

Patrick SHAW
17 December 1968

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利:
За АВСТРИЮ:
FOR AUSTRIA:

FOR BARRADOS:
POUR LA BARRADE:
巴貝多:
За Барбадос:
FOR BARBADOS:

H. A. VAUGHAN
20th Dec. 1968

FOR BELGIUM:
POUR LA BELGIQUE:
比利時:
За Бельгию:
FOR BÉLGICA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞:
За Боливию:
FOR BOLIVIA:

FOR BOTSWANA:
POUR LE BOTSWANA:
波扎那:
За Ботсвана:
FOR BOTSWANA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
FOR EL BRASIL:

João Augusto DE ARAUJO CASTRO
18 December 1968

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞:
За България:
FOR BULGARIA:

FOR BURMA:
POUR LA BIRMANIE:
緬甸：
За Бирму:
FOR BIRMANIA:

FOR BURUNDI:
POUR LE BURUNDI:
布隆提：
За Бурунди:
FOR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國：
За Белорусскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMBODIA:
POUR LE CAMBODGE:
柬埔寨:
За Камбоджу:
FOR CAMBOYA:

FOR CAMEROON:
POUR LE CAMEROUN:
喀麥隆:
За Камерун:
FOR EL CAMERÚN:

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
FOR EL CANADÁ:

George IGNATIEFF
19 December 1968

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA RÉPUBLIQUE CENTRAFRICAINE:
中非共和國:
За Центральноафриканскую Республику:
POR LA REPÚBLICA CENTROAFRICANA:

FOR CEYLON:
POUR CEYLAN:
錫蘭:
За Цейлон:
POR CEILÁN:

FOR CHAD:
POUR LE TCHAD:
乍德:
За Чад:
POR EL CHAD:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
FOR CHILE:

FOR CHINA:
POUR LA CHINE:
中國:
За Китай:
FOR CHINA:

Liu Chieh
16 December 1968

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞:
За Колумбию:
FOR COLOMBIA:

Julio César TURBAY
3 Dic. 1968

FOR THE CONGO (BRAZZAVILLE):

POUR LE CONGO (BRAZZAVILLE):

剛果 (布拉薩市):

За Конго (Браззавиль):

FOR EL CONGO (BRAZZAVILLE):

FOR THE CONGO (DEMOCRATIC REPUBLIC OF):

POUR LE CONGO (RÉPUBLIQUE DÉMOCRATIQUE DU):

剛果 (民主共和國):

За Демократическую Республику Конго:

FOR EL CONGO (REPÚBLICA DEMOCRÁTICA DE):

FOR COSTA RICA:

POUR LE COSTA RICA:

哥斯大黎加:

За Коста-Рику:

FOR COSTA RICA:

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

ALARCÓN
18 December 1968

FOR CYPRUS:
POUR CHYPRE:
賽普勒斯:
За Кипр:
FOR CHIPRE:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
FOR CHECOSLOVAQUIA:

Dr. Z. ČERNÍK
23 December 1968

FOR DAHOMEY:
POUR LE DAHOMEY:
達荷美:
За Дагомею:
FOR EL DAHOMEY:

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За ДАНИЮ:
FOR DINAMARCA:

Otto Rose BORCH
Dec. 23 1968

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
FOR LA REPÚBLICA DOMINICANA:

Horacio ORNES
18 Dic. /68

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多:
За Эквадор:
FOR EL ECUADOR:

FOR EL SALVADOR:
POUR EL SALVADOR:
薩爾瓦多:
За Сальвадор:
FOR EL SALVADOR:

FOR EQUATORIAL GUINEA:
POUR LA GUINÉE ÉQUATORIALE:
赤道幾內亞:
За Экваториальную Гвинею:
FOR GUINEA ECUATORIAL:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
衣索比亞:
За Эфиопию:
FOR ETIOPIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國:
За Федеративную Республику Германии:
FOR LA REPÚBLICA FEDERAL DE ALEMANIA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭:
За Финляндию:
FOR FINLANDIA:

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
3a Францко:
POR FRANCIA:

FOR GABON:
POUR LE GABON:
加彭:
3a Габон:
POR EL GABÓN:

FOR GAMBIA:
POUR LA GAMBIE:
岡比亞:
3a Гамбиа:
POR GAMBIA:

FOR GHANA:
POUR LE GHANA:
迦納:
За Ганы:
FOR GHANA:

FOR GREECE:
POUR LA GRÈCE:
希臘:
За Грещию:
FOR GRCIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉:
За Гватемалу:
FOR GUATEMALA:

F. LÓPEZ URZÚA
Diciembre 18, 1968

FOR GUINEA:
POUR LA GUINÉE:
幾內亞:
За Гвинею:
FOR GUINEA:

FOR GUYANA:
POUR LA GUYANE:
蓋亞那:
За Гвиану:
FOR GUYANA:

Anne JARDIM
Dec. 23 1968

FOR HAÏTI:
POUR HAÏTI:
海地:
За Гаити:
FOR HAÏTI:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
FOR LA SANTA SEDE:

FOR HONDURAS:
POUR LE HONDURAS:
宏都拉斯:
За Гондурас:
FOR HONDURAS:

H. LÓPEZ VILLAMIL
Diciembre 16 de 1968

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрию:
FOR HUNGRIA:

Károly CSATORDAY
Dec. 23, 1968

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландию:
FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Индонезию:
FOR INDONESIA:

Roeslan ABDULGANI
24 Dec. 1968

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
FOR EL IRÁN:

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
FOR EL IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
FOR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
FOR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
義大利:
За Италию:
FOR ITALIA:

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
牙象海岸:
За Берег Слоновой Кости:
FOR LA COSTA DE MARFIL:

FOR JAMAICA:
POUR LA JAMAÏQUE:
牙買加:
За Ямаїку:
FOR JAMAICA:

Keith JOHNSON
3rd Dec. 1968

FOR JAPAN:
POUR LE JAPON:
日本:
За Японію:
FOR EL JAPÓN:

Senjin TSURUOKA
le 23 décembre 1968

FOR JORDAN:
POUR LA JORDANIE:
約旦:
За Йорданію:
FOR JORDANIA:

FOR KENYA:
POUR LE KENYA:
肯亞:
За Кенню:
POR KENIA:

Burudi NABWERA
18 Dec. 1968

FOR KUWAIT:
POUR LE KOWEÏT:
科威特:
За Кувейт:
POR KUWAIT:

FOR LAOS:
POUR LE LAOS:
寮國:
За Лаос:
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За ЛИБАН:
FOR EL LIBANO:

FOR LESOTHO:
POUR LE LESOTHO:
賴索托:
За ЛЕСОТО:
FOR LESOTHO:

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞:
За ЛИБЕРИЮ:
FOR LIBERIA:

FOR LIBYA:
POUR LA LIBYE:
利比亞:
За ЛИБИЮ:
FOR LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦斯登:
За ЛИХТЕНШТЕЙН:
FOR LIECHTENSTEIN:

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
盧森堡:
За Люксембург:
FOR LUXEMBURGO:

FOR MADAGASCAR:
POUR MADAGASCAR:
馬達加斯加:
За Мадагаскар:
FOR MADAGASCAR:

B. RABETAFIKA
23 Décembre 1968

FOR MALAWI:
POUR LE MALAWI:
馬拉威:
За Малави:
FOR MALAWI:

FOR MALAYSIA:
POUR LA MALAISIE:
馬來亞聯邦:
За Малайскую Федерацию:
FOR MALASIA:

FOR THE MALDIVE ISLANDS:

POUR LES ÎLES MALDIVES:

馬爾代夫羣島:

За Мальдивские острова:

FOR LAS ISLAS MALDIVAS:

FOR MALI:

POUR LE MALI:

馬利:

За Мали:

FOR MALÍ:

FOR MALTA:

POUR MALTE:

馬耳他:

За Мальту:

FOR MALTA:

FOR MAURITANIA:
POUR LA MAURITANIE:
茅利塔尼亞:
За Мавританію:
FOR MAURITANIA:

FOR MAURITIUS:
POUR MAURICE:
模里西斯:
За Маврикій:
FOR MAURICIO:

G. BALANCY
11. XII. 68

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
FOR MÉXICO:

F. CUEVAS
20. XII. 68

FOR MONACO:
POUR MONACO:
摩納哥:
За Монако:
FOR MÓNACO:

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
За Монголию:
FOR MONGOLIA:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
FOR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾:
За Непал:
FOR NEPAL:

FOR THE NETHERLANDS:
POUR LES PAYS-BAS:
荷蘭:
За Нидерланды:
FOR LOS PAÍSES BAJOS:

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭:
За Новую Зеландию:
FOR NUEVA ZELANDIA:

N. V. FARRELL
23 Dec. 1968

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
FOR NICARAGUA:

José ROMÁN
Dec. 23, 1968

FOR THE NIGER:
POUR LE NIGER:
奈及爾:
За Нигер:
FOR EL NÍGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
奈及利亞:
За Нигерия:
FOR NIGERIA:

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегію:
FOR NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
FOR EL PAQUISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿馬:
За Панаму:
FOR PANAMÁ:

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Паргвай:
FOR EL PARAGUAY:

FOR PERU:

POUR LE PÉROU:

祕魯:

3a Περύ:

POR EL PERÚ:

El Gobierno del Perú, al firmar el Convenio Internacional del Azúcar, que se propone ratificar oportunamente, desea hacer constar por escrito las reservas que formula a todas aquellas estipulaciones del Convenio que puedan afectar el derecho del Perú a reclamar el aumento de su cuota de venta de azúcar cuando caso circunstancias especiales impidieran exportar a mercados internacionales, sujeto a acuerdos especiales.

Carlos MACKEHENIE

24 de Diciembre de 1968¹

Translation

¹The Government of Peru, in signing the International Sugar Agreement, 1968, which it proposes to ratify in due course, wishes to place on record its reservations to all those provisions of the Agreement which may affect the right of Peru to claim an increase in its sales quota for sugar whenever special circumstances prevent export to international markets, subject to special arrangements.

Carlos MACKEHENIE
24 December 1968

Traduction

¹En signant l'Accord international de 1968 sur le sucre, qu'il se propose de ratifier le moment venu, le Gouvernement péruvien tient à faire consigner ses réserves au sujet de toutes les dispositions de l'Accord qui peuvent porter atteinte au droit du Pérou de demander, sous réserve d'arrangements spéciaux, un accroissement de son contingent de vente de sucre lorsque des circonstances particulières entravent les exportations sur les marchés internationaux.

Carlos MACKEHENIE
24 décembre 1968

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲律賓:
За Филиппины:
FOR FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
FOR POLONIA:

B. TOMOROWICZ
23rd Dec. 1968

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
FOR PORTUGAL:

Duarte Vaz PINTO
December 20th, 1968

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
FOR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和國:
За Республику Вьетнам:
FOR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞:
За Румынию:
FOR RUMANIA:

FOR RWANDA:
POUR LE RWANDA:
盧安達:
За Руанду:
FOR RWANDA:

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾:
За Сан-Марино:
FOR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯:
За Саудовскую Аравию:
FOR ARABIA SAUDITA:

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞內加爾:
За Сенегал:
POR EL SENEGAL:

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:
獅子山:
За Сьерра-Леоне:
POR SIERRA LEONA:

FOR SINGAPORE:
POUR SINGAPOUR:
新加坡:
За Сингапур:
POR SINGAPUR:

FOR SOMALIA:
POUR LA SOMALIE:
索馬利亞:
За Сомали:
FOR SOMALIA:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
FOR SUDÁFRICA:

M. I. BOTHA
12th December, 1968

FOR SOUTHERN YEMEN:
POUR LE YÉMEN DU SUD:
南也門:
За Южный Йемен:
FOR EL YEMEN MERIDIONAL:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
FOR ESPAÑA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹:
За Судан:
FOR EL SUDÁN:

FOR SWAZILAND:
POUR SOUAZILAND:
史瓦濟蘭:
За Свазиленд:
FOR SWAZILANDIA:

S. T. M. SUKATI
23/12/1968

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
FOR SUECIA:

Sverker ÅSTRÖM
December 20, 1968

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
FOR SUIZA:

FOR SYRIA:
POUR LA SYRIE:
叙利亞:
За Сирию:
FOR SIRIA:

FOR THAILAND:
POUR LA THAÏLANDE:
泰國:
За ТѢИЛАНД:
FOR TAILANDIA:

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
FOR EL TOGO:

FOR TRINIDAD AND TOBAGO:
POUR LA TRINITÉ ET TOBAGO:
千里達及托貝哥:
За Тринидад и Тобаго:
FOR TRINIDAD Y TABAGO:

P. V. J. SOLOMON
23rd Dec. 1968

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞:
3a TyHHC:
FOR TÚNEZ:

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
3a TyPKHO:
FOR TURQUÍA:

FOR UGANDA:
POUR L'OUGANDA:
烏干達:
3a YrAHY:
FOR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:

烏克蘭蘇維埃社會主義共和國:

За Украинскую Советскую Социалистическую Республику:

POUR LA RÉPUBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:

蘇維埃社會主義共和國聯邦:

За Союз Советских Социалистических Республик:

POUR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

«Подразумевается, что ввиду социально-экономического строя СССР, положения статей Соглашения, касающиеся ограничения производства, максимальных и минимальных запасов сахара, а также субсидирования производства и экспорта, не применимы к СССР».

Я. МАЛПК

23. XII. 1968¹

Translation

¹It is understood that, in view of the socio-economic system prevailing in the USSR, the provisions of the articles of the Agreement relating to the limitation of production, maximum and minimum stocks of sugar and the subsidization of production and exports do not apply to the USSR.

Y. A. MALIK
23. XII. 1968

Traduction

¹Il est entendu qu'en raison du régime social et économique de l'URSS les dispositions des articles de l'Accord qui concernent la limitation de la production, les stocks maximums et les stocks minimums de sucre et les subventions à la production et à l'exportation ne sont pas applicables à l'URSS.

Y. A. MALIK
23. XII. 1968

FOR THE UNITED ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE UNIE:
阿拉伯聯合共和國:
За Объединенную Арабскую Республику:
FOR LA REPÚBLICA ÁRABE UNIDA:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國:
За Соединенное Королевство Великобритании и Северной Ирландии:
FOR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

CARADON
20th December 1968

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦尚尼亞聯合共和國:
За Объединенную Республику Танзания:
FOR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國:
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上伏塔:
За Верхнюю Вольту:
POR EL ALTO VOLTA:

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭:
За Уругвай:
POR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉:
За Венесуэлы:
POR VENEZUELA:

M. PÉREZ GUERRERO
23 de diciembre de 1968

FOR WESTERN SAMOA:
POUR LE SAMOA-OCCIDENTAL:
西薩摩亞:
За Западное Самоа:
POR SAMOA OCCIDENTAL:

FOR YEMEN:
POUR LE YÉMEN:
也門:
За Йемен:
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За Югославию:
FOR YUGOSLAVIA:

FOR ZAMBIA:
POUR LA ZAMBIE:
尚比亞:
За Замбию:
FOR ZAMBIA:

FOR THE EUROPEAN ECONOMIC COMMUNITY:
POUR LA COMMUNAUTÉ ÉCONOMIQUE EUROPÉENNE:
歐洲經濟聯盟:
За европейское экономическое сообщество:
FOR LA COMUNIDAD ECONÓMICA EUROPEA:

DECLARATIONS MADE
AT THE TIME OF SIGNATUREDÉCLARATIONS FAITES
AU MOMENT DE LA SIGNATURE*CUBA*

[SPANISH TEXT — TEXTE ESPAGNOL]

« La firma en nombre de la República de Cuba del presente Convenio Internacional del Azúcar, 1968, que en su Artículo 40 y en el Anexo B, menciona a China (Taiwán), en ningún momento significa, por parte del Gobierno de Cuba, reconocimiento del Gobierno de Chiang Kai-Shek sobre el territorio de Taiwán ni reconocimiento del llamado « Gobierno Nacionalista de China » como legal o competente de China. »

[TRANSLATION]

The signing on behalf of the Republic of Cuba of the present International Sugar Agreement, 1968, which in article 40 and in annex B contains a reference to China (Taiwan), does not in any sense signify that the Cuban Government recognizes the authority of the Government of Chiang Kai-shek over the territory of Taiwan or that it recognizes the so-called 'Nationalist Government of China' as the legal or competent Government of China.

[TRADUCTION]

La signature au nom de la République de Cuba dudit Accord international de 1968 sur le sucre, dont l'article 40 et l'annexe B mentionnent la Chine (Taïwan), ne signifie aucunement, de la part du Gouvernement cubain, reconnaissance du Gouvernement de Tchang Kai-chek sur le territoire de Taïwan ni reconnaissance du prétendu "Gouvernement nationaliste de Chine" comme gouvernement légal ou compétent de la Chine.

*POLAND**POLOGNE*

[TRADUCTION — TRANSLATION]

"The signing of the International Sugar Agreement in the provisions of which China (Taiwan) is mentioned may under no circumstances be regarded as a recognition by the Government of the Polish People's Republic of the authority of the

La signature de l'Accord international sur le sucre dont les dispositions mentionnent la Chine (Taïwan), ne peut en aucun cas être considérée comme impliquant que le Gouvernement de la République populaire de Pologne reconnaît l'autorité du

Kuomintang over the territory of Taiwan of the so-called 'Chinese nationalist government'.

"The Government of the Polish People's Republic considers that the provisions of articles 13, 59 and 64 of the International Sugar Agreement, the effect of which is to prevent sovereign States from becoming parties to the Agreement or from taking part as observers in the work of the International Sugar Organization, are of a discriminatory nature. The Agreement, in accordance with the principle of the sovereign equality of States, should be open for the participation of all States without any discrimination or restrictions whatsoever."

Kouo-min-tang sur le territoire de Taïwan du prétendu « Gouvernement nationaliste chinois ».

Le Gouvernement de la République populaire de Pologne considère que les dispositions des articles 13, 59 et 64 de l'Accord international sur le sucre, qui ont pour effet d'empêcher des États souverains de devenir parties à l'Accord ou de participer en tant qu'observateurs aux travaux de l'Organisation internationale du sucre, ont un caractère discriminatoire. Conformément au principe de l'égalité souveraine des États, l'Accord devrait être ouvert à la participation de tous les États sans discrimination ni restriction de quelque nature que ce soit.

UNION OF SOVIET SOCIALIST
REPUBLICS

UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES

[RUSSIAN TEXT - TEXTE RUSSE]

« а) В случае присоединения ЕЭС к Соглашению, участие СССР в Соглашении не будет означать признание им ЕЭС и не будет создавать для СССР каких-либо обязательств в отношении этого сообщества.

б) Положения статей 4 и 66 Соглашения, предусматривающие распространение договаривающимися сторонами его действия на территории, за международные отношения которых они несут ответственность, являются устаревшими и противоречат Декларации Генеральной Ассамблеи ООН о предоставлении независимости колониальным странам и народам (резолюция Генеральной Ассамблеи ООН 1514/ХУ от 14.XII.1960 г.).

в) Положения Соглашения, ограничивающие возможность участия в нем некоторых государств, противоречат общепризнанному принципу суверенного равенства государств.

г) В связи с упоминанием в Соглашении о Китае (континентальном) и Китае (Тайване) Советский Союз считает необходимым заявить, что чанкай-

шистская клика никого не представляет и не имеет права выступать от имени Китая. В мире имеется только одно китайское государство — Китайская Народная Республика.

д) В статье 36 Соглашения допущены искажения наименования Германской Демократической Республики, Корейской Народно-Демократической Республики, Демократической Республики Вьетнам.

е) Содержащееся в приложении В к Соглашению упоминание так называемой « Республики Вьетнам » является неправомерным, так как сайгонские власти ни в коем случае не могут выступать от имени Вьетнама ».

[TRANSLATION]

[TRADUCTION]

(a) In the event that the European Economic Community accedes to the Agreement, the participation of the USSR in the Agreement shall not be deemed to imply recognition by it of the European Economic Community and shall not give rise to any obligations on the part of the USSR in respect of the Community.

(b) The provisions of articles 4 and 66 of the Agreement, which provide that Contracting Parties may extend the Agreement to territories for whose international relations they are responsible, are outmoded and at variance with the United Nations General Assembly's Declaration on the Granting of Independence to Colonial Countries and Peoples (General Assembly resolution 1514 (XV) of 14 December 1960).

(c) The provisions of the Agreement restricting the opportunity for certain States to participate in it are contrary to the generally recognized principle of the sovereign equality of States.

(d) In connexion with the reference in the Agreement to China (mainland) and China (Taiwan), the Soviet Union deems it necessary to

a) Au cas où la Communauté économique européenne adhérerait à l'Accord, la participation de l'URSS audit Accord ne sera pas considérée comme impliquant que l'URSS reconnaît la Communauté économique européenne et ne fera naître aucune obligation pour l'URSS à l'égard de la Communauté.

b) Les dispositions des articles 4 et 66 de l'Accord, qui prévoient que les Parties contractantes peuvent étendre l'application de l'Accord à des territoires dont elles assurent les relations internationales, sont archaïques et incompatibles avec la Déclaration de l'Assemblée générale des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux [résolution 1514 (XV) de l'Assemblée générale en date du 14 décembre 1960].

c) Les dispositions de l'Accord qui limitent la possibilité pour certains États de participer audit Accord sont incompatibles avec le principe universellement reconnu de l'égalité souveraine des États.

d) Étant donné que l'Accord fait mention de la Chine (continentale) et de la Chine (Taïwan), l'Union soviétique estime nécessaire de déclara-

state that the Chiang Kai-shek clique does not represent anyone and is not entitled to speak on behalf of China. There is only one Chinese State in the world, namely, the People's Republic of China.

(e) In article 36 of the Agreement, the names of the German Democratic Republic, the Democratic People's Republic of Korea and the Democratic Republic of Viet-Nam are distorted.

(f) The reference in Annex B of the Agreement to the so-called "Republic of Viet-Nam" is illegal, since the Saigon authorities cannot in any sense speak on behalf of Viet-Nam.

*UNITED KINGDOM
OF GREAT BRITAIN
AND NORTHERN IRELAND*

"Since the Government of the United Kingdom do not recognise the Nationalist Chinese Authorities as the competent Government of China, they cannot regard the signature of the Agreement by a Nationalist Chinese Representative as a valid signature on behalf of China".

rer que la clique de Tchang Kaï-chek ne représente personne et n'est pas en droit de parler au nom de la Chine. Il n'y a qu'un seul État chinois — la République populaire de Chine.

e) A l'article 36 de l'Accord, le nom de la République démocratique allemande, de la République populaire démocratique de Corée et de la République démocratique du Viet-Nam est déformé.

f) La mention de la prétendue « République du Viet-Nam » à l'annexe B de l'Accord est illégale, étant donné que les autorités de Saigon ne peuvent en aucun cas parler au nom du Viet-Nam.

*ROYAUME-UNI
DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD*

[TRADUCTION — TRANSLATION]

Étant donné que le Gouvernement du Royaume-Uni ne reconnaît pas les autorités de la Chine nationaliste comme constituant le Gouvernement légal de Chine, il ne saurait considérer la signature de l'Accord par un représentant de la Chine nationaliste comme une signature valable au nom de la Chine.

LIST OF THE SIGNATORY STATES WHICH BY 1 JANUARY 1969 HAD DEPOSITED THEIR INSTRUMENTS OF RATIFICATION (*r*), ACCEPTANCE (*a*) OR APPROVAL (*A*) OR HAD NOTIFIED THE SECRETARY-GENERAL,¹ PURSUANT TO PARAGRAPH (1) OF ARTICLE 62, THAT THEY WOULD APPLY PROVISIONALLY THE AGREEMENT (*n*), SHOWING THE NUMBER OF VOTES ALLOCATED IN ANNEX B FOR THE PURPOSES OF ARTICLE 63 OF THE AGREEMENT

State	Date of deposit of the instrument or receipt of notification	Allocation of votes	
		Importers	Exporters
ARGENTINA	31 December 1968 (<i>n</i>)		9
AUSTRALIA ² (Including the Territory of Papua and the Trust Territory of New Guinea)	20 December 1968 (<i>n</i>)		109
BARBADOS	24 December 1968 (<i>n</i>)		5
BRAZIL	18 December 1968 (<i>n</i>)		70
CANADA	23 December 1968 (<i>r</i>)	74	
CHINA	16 December 1968 (<i>n</i>)		55
COLOMBIA	31 December 1968 (<i>n</i>)		16
CUBA	18 December 1968 (<i>n</i>)		200
CZECHOSLOVAKIA	31 December 1968 (<i>n</i>)		39
DENMARK	23 December 1968 (<i>n</i>)		5
DOMINICAN REPUBLIC	30 December 1968 (<i>n</i>)		20
GUATEMALA	20 December 1968 (<i>n</i>)		5
GUYANA	24 December 1968 (<i>n</i>)		11
INDONESIA	30 December 1968 (<i>n</i>)		10
JAMAICA	27 December 1968 (<i>r</i>)		13
JAPAN	23 December 1968 (<i>n</i>)	138	
KENYA	30 December 1968 (<i>r</i>)	5	
MADAGASCAR	31 December 1968 (<i>n</i>)		5
MAURITIUS	23 December 1968 (<i>a</i>)		23
MEXICO	27 December 1968 (<i>n</i>)		28
NEW ZEALAND	23 December 1968 (<i>r</i>)	12	
NICARAGUA	30 December 1968 (<i>n</i>)		5
PERU	31 December 1968 (<i>n</i>)		14
POLAND ³	23 December 1968 (<i>n</i>)		41
PORTUGAL	31 December 1968 (<i>n</i>)	5	

LISTE DES ÉTATS SIGNATAIRES QUI, AU 1^{er} JANVIER 1969, AVAIENT DÉPOSÉ LEUR INSTRUMENT DE RATIFICATION (r), D'ACCEPTATION (a) OU D'APPROBATION (A), OU QUI AVAIENT NOTIFIÉ AU SECRÉTAIRE GÉNÉRAL¹, EN APPLICATION DU PARAGRAPHE I DE L'ARTICLE 62, QU'ILS APPLIQUERAIENT L'ACCORD À TITRE PROVISOIRE (n), AVEC L'INDICATION DU NOMBRE DE VOIX QUI LEUR SONT ATTRIBUÉES PAR L'ANNEXE B AUX FINS DE L'ARTICLE 63 DE L'ACCORD

État	Date du dépôt de l'instrument ou de la réception de la notification	Nombre de voix	
		Impor- tateurs	Expor- tateurs
AFRIQUE DU SUD	24 décembre 1968 (r)		60
ARGENTINE	31 décembre 1968 (n)		9
AUSTRALIE ² (Y compris le territoire du Papua et le territoire sous tutelle de la Nouvelle-Guinée.)	20 décembre 1968 (n)		109
BARBADE	24 décembre 1968 (n)		5
BRÉSIL	18 décembre 1968 (n)		70
CANADA	23 décembre 1968 (r)	74	
CHINE	16 décembre 1968 (n)		55
COLOMBIE	31 décembre 1968 (n)		16
CUBA	18 décembre 1968 (n)		200
DANEMARK	23 décembre 1968 (n)		5
GUATEMALA	20 décembre 1968 (n)		5
GUYANE	24 décembre 1968 (n)		11
INDONÉSIE	30 décembre 1968 (n)		10
JAMAÏQUE	27 décembre 1968 (r)		13
JAPON	23 décembre 1968 (n)	138	
KENYA	30 décembre 1968 (r)	5	
MADAGASCAR	31 décembre 1968 (n)		5
MAURICE	23 décembre 1968 (a)		23
MEXIQUE	27 décembre 1968 (n)		28
NOUVELLE-ZÉLANDE	23 décembre 1968 (r)	12	
NICARAGUA	30 décembre 1968 (n)		5
PÉROU	31 décembre 1968 (n)		14
POLOGNE ³	23 décembre 1968 (n)		41
PORTUGAL	31 décembre 1968 (n)	5	
RÉPUBLIQUE DOMINICAINE	30 décembre 1968 (n)		20

State	Date of deposit of the instrument or receipt of notification	Allocation of votes	
		Importers	Exporters
SOUTH AFRICA	24 December 1968 (r)		60
SWAZILAND	23 December 1968 (n)		6
TRINIDAD AND TOBAGO	23 December 1968 (r)		6
UNION OF SOVIET SOCIALIST REPUBLICS ⁴	30 December 1968 (A)	200	
UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND ⁵	20 December 1968 (n)	153	
(Including Antigua			5
British Honduras			5
Fiji			16
British Solomon Islands, British Virgin Islands, Gibraltar, Gilbert and Ellice Islands, Montserrat, St. Helena, and Seychelles.)			
	TOTAL :	587	781

¹ The Governments of Hungary, Sweden and Venezuela notified the Secretary-General pursuant to article 61 (1) of the Agreement, of their undertaking to seek ratification, acceptance or approval thereof in accordance with the constitutional procedures required as rapidly as possible, but did not indicate that they would apply the Agreement provisionally, as provided for in article 62 (1). The said notifications were received by the Secretary-General on 30 December 1968 from the Government of Hungary, on 20 December 1968 from the Government of Sweden and on 27 December 1968 from the Government of Venezuela.

² The notification by the Government of Australia also contains a declaration made under article 66 of the Agreement to the effect that the Agreement shall extend to the Territory of Papua and the Trust Territory of New Guinea.

³ For the reservation made on signature by the Government of Poland, see p. 326 of this volume.

⁴ For the reservation made on signature and confirmed in the instrument of approval by the Government of the Union of Soviet Socialist Republics, see p. 327 of this volume.

⁵ In the notification of extension of the Agreement to the territories listed above, made on signature under paragraph (1) of article 66 thereof, the Government of the United Kingdom declared : (a) that the said notification is given without prejudice to its right to make further extensions at a later date; (b) that it will apply the Agreement provisionally on behalf of the said territories; and (c) that it intends, on ratification of the Agreement, to exercise, as a Contracting Party, its rights under article 4 and to make notification to the Secretary-General under paragraph (3) of article 66 to the effect that it wishes to apply for separate membership of Antigua, British Honduras and Fiji.

État	Date du dépôt de l'instrument ou de la réception de la notification	Nombre de voix	
		Impor- tateurs	Expor- tateurs
ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ⁵	20 décembre 1968 (n)	153	
(Y compris Antigua Fidji le Honduras britannique Gibraltar, les îles Gilbert et Ellice, les îles Salomon britanniques, les îles Vierges britanniques, Montserrat, Sainte-Hélène et les Seychelles.)			5 16 5
SOUAZILAND	23 décembre 1968 (n)		6
TCHÉCOSLOVAQUIE	31 décembre 1968 (n)		39
TRINITÉ-ET-TOBAGO	23 décembre 1968 (r)		6
UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ⁴	30 décembre 1968 (A)	200	
	TOTAL :	587	781

¹ Les Gouvernements hongrois, suédois et vénézuélien ont, conformément à l'article 61 paragraphe 1, de l'Accord, notifié au Secrétariat général qu'ils s'engageaient à obtenir aussi rapidement que possible la ratification, l'acceptation ou l'approbation de l'Accord requises par leurs procédures constitutionnelles, sans indiquer toutefois qu'ils appliqueraient l'Accord à titre provisoire comme prévu par l'article 62, paragraphe 1. Les notifications de ces gouvernements sont parvenues au Secrétaire général les 30 décembre, 20 décembre et 27 décembre 1968, respectivement.

² La notification du Gouvernement australien contient également une déclaration formulée en vertu de l'article 66 de l'Accord aux termes de laquelle celui-ci sera applicable au Territoire du Papua et au Territoire sous tutelle de la Nouvelle-Guinée.

³ Voir p. 326 du présent volume la réserve formulée par le Gouvernement polonais lors de la signature.

⁴ Voir p. 327 du présent volume la réserve formulée par le Gouvernement de l'Union des Républiques socialistes soviétiques lors de la signature, réserve confirmée par ce Gouvernement dans son instrument d'approbation.

⁵ Dans sa notification d'extension de l'application de l'Accord aux territoires énumérés ci-dessus, notification faite en vertu de l'article 66, paragraphe 1, le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord a déclaré : a) que ladite notification s'entendait sans préjudice du droit qu'il avait d'étendre l'application de l'Accord à de nouveaux territoires à une date ultérieure; b) qu'il appliquerait l'Accord à titre provisoire au nom des territoires en question; et c) qu'il avait l'intention, lors de la ratification de l'Accord, d'exercer, en sa qualité de Partie contractante, les droits qui lui sont reconnus par l'article 4 et d'adresser au Secrétaire général, en vertu du paragraphe 3 de l'article 66, une notification pour demander qu'Antigua, Fidji et le Honduras britannique deviennent membres séparément.

No. 9370

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND**

Declaration recognizing as compulsory the jurisdiction of the International Court of Justice, in conformity with Article 36, paragraph 2, of the Statute of the International Court of Justice. New York, 1 January 1969

Authentic text : English.

Registered ex officio on 1 January 1969.

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD**

Déclaration reconnaissant comme obligatoire la juridiction de la Cour internationale de Justice, conformément au paragraphe 2 de l'Article 36 du Statut de la Cour internationale de Justice. New York, 1^{er} Janvier 1969

Texte authentique : anglais.

Enregistrée d'office le 1^{er} janvier 1969.

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND : DECLARATION¹ RECOGNIZING AS COMPULSORY THE JURISDICTION OF THE INTERNATIONAL COURT OF JUSTICE, IN CONFORMITY WITH ARTICLE 36, PARAGRAPH 2, OF THE STATUTE OF THE INTERNATIONAL COURT OF JUSTICE

UNITED KINGDOM MISSION TO THE UNITED NATIONS
NEW YORK

(14/29/29)

1 January 1969

Your Excellency,

I have the honour, by direction of Her Majesty's Principal Secretary of State for Foreign and Commonwealth Affairs, to declare on behalf of the Government of the United Kingdom of Great Britain and Northern Ireland that they accept as compulsory *ipso facto* and without special convention, on condition of reciprocity, the jurisdiction of the International Court of Justice, in conformity with paragraph 2 of Article 36 of the Statute of the Court, until such time as notice may be given to terminate the acceptance, over all disputes arising after the 24th of October, 1945, with regard to situations or facts subsequent to the same date, other than :

- (i) any dispute which the United Kingdom
 - a) has agreed with the other Party or Parties thereto to settle by some other method of peaceful settlement; or
 - b) has already submitted to arbitration by agreement with any State which had not at the time of submission accepted the compulsory jurisdiction of the International Court of Justice.
- (ii) disputes with the Government of any other country which is a Member of the Commonwealth with regard to situations or facts existing before the 1st of January, 1969.
- (iii) disputes in respect of which any other Party to the dispute has accepted the compulsory jurisdiction of the International Court of Justice only in relation to or for the purpose of the dispute; or where the acceptance of the Court's compulsory jurisdiction on behalf of any other Party to the dispute was deposited or ratified less than twelve months prior to the filing of the application bringing the dispute before the Court.

¹ Deposited with the Secretary-General of the United Nations on 1 January 1969.

[TRADUCTION — TRANSLATION]

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE
DU NORD : DÉCLARATION¹ RECONNAISSANT COMME
OBLIGATOIRE LA JURIDICTION DE LA COUR INTER-
NATIONALE DE JUSTICE, CONFORMÉMENT AU PARA-
GRAPHE 2 DE L'ARTICLE 36 DU STATUT DE LA COUR
INTERNATIONALE DE JUSTICE.

MISSION DU ROYAUME-UNI AUPRÈS DE L'ORGANISATION DES NATIONS UNIES
NEW YORK

(14/29/29)

Le 1^{er} janvier 1969

Monsieur le Secrétaire général,

J'ai l'honneur, d'ordre du principal Secrétaire d'État de Sa Majesté aux affaires étrangères et aux affaires du Commonwealth, de déclarer que le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord reconnaît comme obligatoire de plein droit et sans convention spéciale, sous condition de réciprocité, la juridiction de la Cour internationale de Justice, conformément au paragraphe 2 de l'Article 36 du Statut de la Cour et jusqu'à ce qu'il soit donné notification de l'abrogation de cette acceptation, en ce qui concerne tous les différends nés après le 24 octobre 1945 qui ont trait à des situations ou à des faits postérieurs à ladite date, autres que :

- i) Les différends que le Royaume-Uni
 - a) Et l'autre ou les autres parties seraient convenus de régler selon un autre mode de règlement pacifique,
 - b) Ou aurait déjà soumis à l'arbitrage par voie d'entente avec un État qui n'aurait pas, à l'époque de cette soumission, accepté la juridiction obligatoire de la Cour internationale de Justice;
- ii) Les différends avec le gouvernement d'un autre pays membre du Commonwealth qui ont trait à des situations ou à des faits antérieurs au 1^{er} janvier 1969;
- iii) Les différends à l'égard desquels toute autre partie en cause a accepté la juridiction obligatoire de la Cour internationale de Justice uniquement en ce qui concerne lesdits différends ou aux fins de ceux-ci, ou lorsque l'acceptation de la juridiction obligatoire de la Cour au nom d'une autre partie au différend a été déposée ou ratifiée moins de douze mois avant la date du dépôt de la requête par laquelle la Cour est saisie du différend.

¹ Déposée auprès du Secrétaire de l'Organisation des Nations Unies le 1^{er} janvier 1969.

2. The Government of the United Kingdom also reserve the right at any time, by means of a notification addressed to the Secretary-General of the United Nations, and with effect as from the moment of such notification, either to add to, amend or withdraw any of the foregoing reservations, or any that may hereafter be added.

I avail myself of this opportunity to renew to Your Excellency the assurance of my highest consideration.

Signed L. C. GLASS

His Excellency U Thant,
Secretary-General
United Nations
New York

2. Le Gouvernement du Royaume-Uni se réserve également de compléter, modifier ou retirer à tout moment, par voie de notification adressée au Secrétaire général de l'Organisation des Nations Unies, les réserves formulées ci-dessus ou toutes autres réserves qu'il pourrait formuler par la suite, lesdites réserves complémentaires, lesdites modifications ou lesdits retraits prenant effet à compter de la date de ladite notification.

Je saisis cette occasion pour vous adresser, Monsieur le Secrétaire général, les assurances renouvelées de ma très haute considération.

Signé L. C. GLASS

Son Excellence U Thant
Secrétaire général de l'Organisation
des Nations Unies
New York

No. 9371

UNITED NATIONS
and
UNITED ARAB REPUBLIC

Agreement relating to the continuation and extension of the Regional Centre for Demographic Research and Training established at Cairo by the Agreement between the above parties signed in New York on February 8th, 1963. Signed at Cairo on 14 November 1968

Authentic texts : English and Arabic.

Registered ex officio on 1 January 1969.

ORGANISATION DES NATIONS UNIES
et
RÉPUBLIQUE ARABE UNIE

Accord relatif au maintien en activité et à l'extension du Centre régional de formation et de recherche démographiques établi au Caire en exécution de l'Accord signé à New York le 8 février 1963 par les parties précitées. Signé au Caire le 14 novembre 1968

Textes authentiques : anglais et arabe.

Enregistré d'office le 1^{er} janvier 1969.

عن حكومة الجمهورية العربية المتحدة

جمال عسكر
رئيس الجهاز المركزي للتعبيث
العامة والا حصاء

المكان : القاهرة
التاريخ : ١٤ نوفمبر ١٩٦٨

عن الامم المتحدة

فوكو ب . بافيشيش
المذوب المقدم لبرامج الامم
المتحدة للتممية في ج ٢٠٤٠

المكان : القاهرة
التاريخ : ١٤ نوفمبر ١٩٦٨

- ٣ - ودون الاخلال بالبند السابق فان الحكومة تتعهد بمنح كل اعضاء مجلس الادارة واللجنة الاستشارية كل التسهيلات والمعاملة الخاصة اللازمة لمزاولة وظائفهم المتعلقة باعمال المركز .
- ٤ - يمنح الحاصلون على منح من الامم المتحدة للدراسة بالمركز من غير رعايسا الجمهورية العربية المتحدة حق دخول ج.ع.م.م. والخروج منها وحسب الاقامة للمدة اللازمة لتدريبهم كما يمنحون التسهيلات اللازمة لسرعة انتقالهم وحصولهم على التأشيرات اللازمة بسرعة وبدون مقابل .

المادة الثامنة

تنفيذ الاتفاق

- ١ - يصبح هذا الاتفاق نافذ المفعول بمجرد التوقيع من الممثلين المعتمدين من الطرفين وتتخذ اجراءات التصديق فور التوقيع عليه وبظل سارى المفعول حتى ٣٠ سبتمبر ١٩٧٢ ، ويجوز مد العمل به لفترة مستقبلية باتفاق الطرفين . وعلى اية حال يتم التشاور بين الطرفين خلال النصف الاول من عام ١٩٧١ بهدف استمرار التعاون بينهما في المركز .
- ٢ - يجوز تعديل هذا الاتفاق باتفاق متبادل بين الطرفين ، ويتعهد كل من الطرفين بالنظر بعين الاعتبار في اى طلب يقدم من الطرف الآخر لتمديله .
- ٣ - يجوز انهاء العمل بهذا الاتفاق بواسطة احد الطرفين بذاء على تبليغ كتابي الى الطرف الآخر ، ويعتبر الاتفاق ملغى بعد مرور تسعين يوماً على استلام الطرف الآخر لهذا التبليغ الكتابي على انه في حالة استلام هذا التبليغ خلال الشهر الذى يسبق تاريخ اغتتاح البرامج التدريبية ، او اثناء تلك البرامج فانه لا ينتهي العمل بهذا الاتفاق الا بعد اكمال برامج التدريب .
- بشهادة الموقعين على هذا وهما الممثلان المعتمدان من الامم المتحدة وحكومة الجمهورية العربية المتحدة ، تم التوقيع على هذا الاتفاق من صورتين بالانجليزية والعربية . ونص كلا اللغتين معتمد .

- الام المتحدة المعينين بالمركز طبقا للمتاح لموظفي المعونة الفنية
للأم المتحدة بالجمهورية العربية المتحدة .
- ط - الرواتب الشهرية وتكاليف السفر والكتب والنفقات الاخرى التي تلزم
مواطني الجمهورية العربية المتحدة والمختارين كمتدربين او باحثين
او مساعدين بالمركز وفقا للمادة الاولى اعلاه .
- ى - الاعتمادات الخاصة باستخدام الازمين لهيئة المركز من العلميين
والفنيين والاداريين والكتابيين لمساعدة المدير وهيئة البحوث
والتدريس بالمركز .
- ٢ - بالاتفاق بين الحكومة والمركز ، تقوم الحكومة بتخصيص اعتماد اجمالي
بنصيبها في نفقات المركز يغطي بنود معاونة الحكومة المذكورة في الفقرة
السابقة .
- ٣ - تكون الحكومة مسؤولة عن التصرف في اية دعوى تقدمها هيئات مقيمة في ارض
الجمهورية العربية المتحدة ضد الام المتحدة او موظفيها وعن حماية
الام المتحدة وموظفيها مما قد يلحق بهم من اضرار نتيجة قيامهم بعملهم
وفق هذا الاتفاق الا اذا اتفق الطرفان على ان تلك الدعاوى او الالتزامات
ناجمة عن اهمال جسيم او تصرفات متعمدة من هؤلاء الموظفين .

المادة السابعة

التسهيلات والامتيازات والحصانات

- ١ - الاجهزة العلمية والمعدات ومواد الدراسة والمهمات والتموين (مثل
الآلات الحاسبة والكتب والافلام . . . الخ) اللازمة للمركز تستورد بدون
قيود او موانع ، وتعفى من الرسوم الجمركية وكذلك الرسوم والضرائب
الاخرى كما انه من المفهوم ان هذه الاضاف والبيع سوف لا تباع او يتاجر
فيها في الجمهورية العربية المتحدة . الا في الاحوال التي توافق
عليها الحكومة .
- ٢ - يتمتع موظفوا الام المتحدة القائمون باعمال تتعلق بالمركز بالامتيازات
والحصانات المنصوص عليها في المادتين الخامسة والسابعة من اتفاقية
الامتيازات والحصانات للام المتحدة ، اما اعضاء مجلس الادارة واللجنة
الاستشارية المعينون من قبل السكرتير التنفيذي للجنة الاقتصاد
لافريقيا من غير موظفي الام المتحدة فيتمتعون بالامتيازات والحصانات
المذكورة في المادة السادسة من الاتفاقية المشار اليها .

٣ - لأغراض الاتفاق تمنح الامم المتحدة بعض او كل سلطاتها لمكتب برنامج الامم المتحدة للتنمية بالقاهرة او لمدير المركز ، لاستخدام الاعتمادات التي توضع تحت تصرف المركز سنويا من الامم المتحدة . على ان تكون النظم المحاسبية متفقة مع القواعد واللوائح المعمول بها في الامم المتحدة .

المادة السادسة

معاونة الحكومة

١ - ستتولى الحكومة توفير ما يلي :

- أ - خدمات ما لا يقل عن اثنين من الخبراء المتفرغين لاجراء الهيئة (ديموجرافيين) ومن اربعة الى ستة من مساعدي الباحثين .
- ب - خدمات خبراء غير متفرغين من اعضاء هيئة التدريس بالجامعات فسي الجمهورية العربية المتحدة والاجهزة الحكومية المعنية بصورة تكفي برامج المركز .
- ج - التسهيلات اللازمة لاجراء التدريب والبحوث الميدانية ، كما يتم الاتفاق عليه بين الحكومة والمركز .
- د - مكان مناسب لقيام المركز بأعماله بما في ذلك مكاتب لأعضاء الابحاث والتدريب والادارة ، والفصول الدراسية والاماكن اللازمة للمكتبة وتخزين المهمات والادوات .
- هـ - الاثاث والادوات والمهمات الكتابية لكل من المركز واماكن الاقامة بما في ذلك المنافع اللازمة او نفقات التركيبات لصيانة وأمن هذه الاماكن .
- و - تسهيلات الانتقال وخدمات التليفون والتلغراف والبريد التسي يتطلبها حسن الاداء والادارة بالمركز .
- ز - اماكن لسكن الحاصلين على منح من الامم المتحدة من خارج الجمهورية العربية المتحدة وكذلك تسهيلات الانتقال لهيئة التدريس والمتدربين داخل الجمهورية العربية المتحدة اللازمة للأعمال الميدانية الخاصة بالتدريب والبحوث التي يجريها المركز كجزء من برامجه .
- ح - الخدمات الطبية وامكانيات السكن وتسهيلات الانتقال لموظفي

المادة الخامسة

معاونة الام المتحدة

- ١ - طبقا لتوصيات وقرارات منظماتها وفي حدود الاعتمادات المالية المتاحة من مصادرها او المخصصات خارج الميزانية .
 - تقدم الام المتحدة المعاونة الفنية المبينة فيما بعد وذلك الى نهائىة السنة الدراسية ١٩٧٢/٧١ :
 - أ - خدمات مدير المركز .
 - ب - خدمات من ثلاثة الى اربعة خبراء ، وايضا من اثنين الى ثلاثة مستشارين لفترة قصيرة للعمل في هيئة المركز .
 - ج - منحا دراسية سنوية بحد اقصى ٢٠ متدرجا من البلاد التي يغطيها المركز (عدا الجمهورية العربية المتحدة) وتقدم هذه المنح طبقا للنظم المعمول بها في الام المتحدة ، وذلك للمتدرجين الذين تطلب حكوماتهم منحا للتدريب في المركز . وهذه المنح ستشمل بعض او كل نفقات السفر من مكان اقامة المتدرب الى المركز ونفقات العودة بالاضافة الى رواتب شهرية .
 - د - رسوم الاستشارات ونفقات اعمال البحث الميداني في نطاق البلاد التي يغطيها المركز ، طبقا لما يخططه المركز بالاتفاق مع الحكومة او المعاهد المختصة وكما تقرها الام المتحدة .
 - هـ - الكتب (لمكتبة المركز والمتدرجين) ، الدوريات ، والمجلات العلمية ، والادوات والمعدات الدراسية والمواد اللازمة للدراسات الميدانية ، وطبع ونشر المذكرات ونتائج البحوث والخدمات المتنوعة التي يتعاقد عليها وتقرها الام المتحدة .
 - و - السفر داخل المنطقة لمدير المركز ولخبرائه فيما يتعلق ببرامج الابحاث والتدريب كما تقرها الام المتحدة .
 - ز - سفر اعضاء مجلس الادارة واللجنة الاستشارية المتعلق بنشاط المركز طبقا لما تقره الام المتحدة .
- ٢ - تستخدم الام المتحدة لصالح المركز الاعتمادات التي تهبها الهيئات الخاصة العامة لهذا الغرض .

هـ — يعين المساعدون الفنيين وأيضا العاملين الإداريين والكتابيين الذين يحتاج إليهم المركز، على أن يكون مفهومًا أن هؤلاء العاملين لن يعتبروا من موظفي الأمم المتحدة، كما أن مستحقاتهم لا يترتب عليها أي التزام مالي للأمم المتحدة فيما يتعدى ما نصت عليه الفقرة الثالثة من المادة الخامسة من هذا الاتفاق .

و — السفر إلى البلاد التي يخطبها المركز أو إلى رئاسة الأمم المتحدة كلما كان ذلك ضرورياً لتنمية وحسن أداءه وفاعلية برامج المركز، كما أن له أن يتشاور مع الحكومات المعنية فيما يتعلق بالتوظيف المناسب لخبرته في المركز في مجال خدماتهم الفنية .

ز — يعد تقريراً سنوياً عن تقدم نشاط الأبحاث والتدريب والنشاط الاستشاري للمركز وذلك للعرض على مجلس الإدارة، ويمكن تداول تقرير المدير أو خبراء المركز بين حكومات الدول التي يخطبها المركز، بشرط أن توافق الأمم المتحدة والحكومة على ذلك .

ح — يمثل المركز ويعمل باسمه في علاقات المركز بالهيئات والمعاهد والأفراد .

٣ — يداوم الاتصال بالمراسلة أو بأية وسيلة أخرى بالأقسام المختصة في الأمم المتحدة، ويقوم أيضاً بإبلاغ الأمم المتحدة بنشاط المركز ويقترح السبل والوسائل التي تنمي فاعلية نشاط المركز في إطار برامج التنمية والسكان الشاملة للأمم المتحدة .

٤ — يعاون المدير مجلس الإدارة واللجنة الاستشارية بالعمل طبقاً لما ورد في المادة الثالثة أعلاه، ويقوم بخدمة اجتماعاتهما وحفظ سجلاتهما . ويكون مسئولاً عن تنفيذ القرارات التي يتخذها مجلس الإدارة وعن توزيع توصيات اللجنة الاستشارية .

٥ — يفوض المدير اختصاصاته في الدواحي الفنية والإدارية — في حالة غيابه أو مرضه — إلى موظف كبير مسئول بالمركز، ويكون هذا التفويض بالتشاور مع رئيس مجلس الإدارة .

- ثلاثة خبراء* من ثلاثة دول من الدول التي يخطبها المركز (عدا الجمهورية العربية المتحدة) يتم اختيارهم على اساس دورى (كلما امكن ذلك) بواسطة الامم المتحدة بالاستشارة مع الحكومة المعنية .
- ممثل الاتحاد الدولي للدراسة العلمية للسكان .
- ممثلان تعينهما الامم المتحدة من الوكالات المتخصصة المعنية ، او المنظمات غير الحكومية التي تعمل في الدول التي يخطبها المركز .
- ممثل يتم اختياره بواسطة هيئة التدريس العليا بالمركز .
- مدير المركز .
- ٢ - تتعقد اللجنة مرة كل سنتين وتنتخب رئيسها لكل دورة .
- ٣ - تقوم اللجنة بدور وضع البرامج وتقييمها للمركز . وتقوم بمراجعة برامج البحوث والتدريب بالمركز والتقدم بتوصياتها لمجلس الادارة بما يعبر عن احتياجات الدول التي يخطبها المركز في تطوير هذه البرامج ، وبصفة خاصة فيما يتعلق بالتنسيق بين الاحتياجات المحلية والدولية في برامج بحوث المركز .

المادة الرابعة

مدير المركز

- ١ - تعين الامم المتحدة بالتشاور مع الحكومة مديرا للمركز .
- ٢ - تكون اختصاصات مدير المركز على النحو التالي :
 - أ - يقوم بتخطيط وتنظيم وادارة برامج الابحاث والتدريب والبرامج الاستشارية وايضا اعمال المركز .
 - ب - يتحمل مسئولية ادارة المركز طبقا للسياسة العامة التي يضعها مجلس الادارة ويتأيد منه وتحت الاشراف العام له .
 - ج - يداوم الاتصال بالحكومات الراغبة والامم المتحدة ووكالاتها المتخصصة ، كلما كان ذلك ضروريا لتنفيذ برامج المركز بصورة فعالة .
 - د - ينمي علاقات تعاونية مع الهيئات والمعاهد (المنصوص عنها في المادة الاولى) .

- ٦ - تقام علاقات تعاونية مع الهيئات التابعة للحكومة والجامعات وبما هــد الدراسات والبحوث في الدول التي يخطبها المركز ، وكذلك الوكالات المتخصصة للأمم المتحدة لخدمة برامج البحوث والتدريب والبرامج الاستشارية للمركز .

المادة الثانية

مجلس الإدارة

- ١ - يعهد الى مجلس ادارة بمسئوليات تجهيز وتقييم برامج الابحاث والتدريب والبرامج الاستشارية للمركز ، وكذلك ما يتطلبه حسن سير العمل بالمركز .
- ٢ - يتكون مجلس الادارة من ستة اعضاء معينين كالاتي :
- ثلاثة اعضاء تعينهم الحكومة وتعين الحكومة احد هؤلاء الاعضاء رئيسا لمجلس الادارة .
- ثلاثة اعضاء تعينهم الامم المتحدة احد هم يعين كممثل للسكرتير العام للأمم المتحدة ، وعضو ثاني يكون مديرا للمركز (المذكور في المادة الرابعة ادناه) .
- ٣ - يعقد مجلس الادارة اجتماعاته كلما كان ذلك ضروريا على الا يقل عدد الاجتماعات عن مرة كل سنة .
- ٤ - يوافق مجلس الادارة على اللوائح الداخلية بما في ذلك تفويض بعض اختصاصاته للمدير كلما كان ذلك ضروريا لحسن ادارة المركز .

المادة الثالثة

اللجنة الاستشارية

- ١ - تشكل لجنة استشارية (المعبر عنها فيما بعد بكلمة " اللجنة ") من الاعضاء المبينين فيما بعد :
- السكرتير التنفيذي للجنة الاقتصادية لأفريقيا او من ينوب عنه .
- مدير المكتب الاقتصادي والاجتماعي للأمم المتحدة في بيروت او من ينوب عنه .
- مدير قسم السكان للأمم المتحدة او من ينوب عنه .
- بحد اقصى ثلاثة خبراء تعينهم الحكومة .

- ج - ينظم المركز برامج دراسية تدريبية متعمقة وبحوث موجهة ، وذلك لمدة سنة دراسية او سنتين دراسيتين في علم الديموجرافيا والبيادين المتعلقة به باللغة الانجليزية والعربية . وللمركز ان ينظم برامج موضوعية او تدريبية للعاملين باللغتين الانجليزية والعربية واذ اقتضى الامر بالفرنسية .
- د - يقدم المركز المعلومات او الخدمات الاستشارية في علم الديموجرافيا والبيادين المتعلقة به للحكومات الراغبة من بين تلك التي يغطيها المركز وذلك بناءً على طلب هذه الحكومات وبالتنسيق مع الخدمات الاستشارية الاخرى التي تقدمها الامم المتحدة .
- ٣ - تكون امكانيات التدريب بالمركز في متناول :
- أ - المتدربين من الدول المشار اليها في الفقرة ١ ، عدا الجمهورية العربية المتحدة الذين يحصلون على منح للتدريب واعمال البحوث بالمركز من الامم المتحدة وفقاً لاحكام المادة الخامسة ادناه ، او يحصلون على منح من معاهد قومية او دولية على اساس ترتيبات خاصة يوافق عليها المركز والحكومة المعنية .
- ب - مواطني الجمهورية العربية المتحدة الذين تختارهم الحكومة للتدريب وحد اقصى يتفق عليه بين الحكومة والامم المتحدة في نطاق اقصى امكانيات المركز في التدريب والبحاث خلال كل سنة دراسية .
- ج - الباحثين والمسجلين للحصول على درجات علمية عليها في الجامعات والمعاهد الاخرى في البلاد التي يغطيها المركز وذلك للحسد الاقصى الذي يقرره المركز وتوافق عليه الامم المتحدة والحكومة .
- ٤ - للمركز ان يقرر من خلال مجلس ادارته (المذكور في المادة الثانية ادناه) الحد الادنى للمستوى التعليمي المطلوب للقيده به سواءً لبرامج التدريب او البحوث . ويتوصية من مجلس الادارة تحدد مناهج التدريب والبحاث وايضا السياسة الخاصة باختبارات القبول وامتحانات التخرج بالاتفاق بين الامم المتحدة والحكومة بهدف ضمان الاعتراف بالشهادات التي يمنحها المركز .
- ٥ - يكون للمركز شخصية اعتبارية مستقلة عن الجانبين الموقعين على هذا الاتفاق . ولا يجوز اعتباره جزءاً من الامم المتحدة او الحكومة .

[ARABIC TEXT — TEXTE ARABE]

اتفاق بين الامم المتحدة
والجمهورية العربية المتحدة

في شأن استمرار وتوسع المركز الاقليمي للتدريب والبحوث الديموجرافية المنشأ في القاهرة بموجب الاتفاق المعقود بين الجانبين المشار اليهما بعاليه والموقع في نيويورك بتاريخ ٨ فبراير سنة ١٩٦٣ .

ان حكومة الجمهورية العربية المتحدة (المعبر عنها فيما بعد بكلمة " الحكومة ") والامم المتحدة رغبة منهما في نهوض وتعزيز البحوث الديموجرافية وفي تدريب العاملين في الديموجرافيا والمجالات المتعلقة بها ، ولرغبتها على وجه الخصوص في توسيع نطاق وسهام مركز التدريب والبحوث الديموجرافية بالقاهرة (المصبر عنه فيما بعد بكلمة " المركز ") وجعل المركز يعمل كحلقة اتصال ببرنامج السكان الشامل للامم المتحدة .

اتفقتا على ما يأتي :

المادة الاولى

اهداف واعمال المركز

١ - المركز المنشأ بالقاهرة تحت الرعاية المشتركة للامم المتحدة والحكومة من تاريخ توقيع هذا الاتفاق - سيعرف باسم المركز الديموجرافي بالقاهرة وسيعمل على خدمة الدول الافريقية الراغبة ، والدول المتكلمة بالعربية في غير افريقيا .

٢ - تكون اهداف واعمال المركز على الوجه الآتي :

- أ - يقدم المركز خدماته في التدريب والبحوث الديموجرافية للدول المشار اليها في الفقرة السابقة والتي ترغب في الانتفاع بخدماته .
- ب - يجرى المركز ويشرف - بالتشاور مع الامم المتحدة - على نشر البحوث الأساسية والتطبيقية باللغة الانجليزية والعربية والفرنسية ، عن الاتجاهات السكانية وطلاقتها بالعوامل الاجتماعية والاقتصادية آخذاً في الاعتبار نتائج احدث تعدادات السكان وغيرها من البيانات الاحصائية ، وايضا يتولى المركز - بالتشاور مع الامم المتحدة - اجراء ونشر نتائج اعمال البحوث الميدانية في البلاد المشار اليها في الفقرة ١ وذلك بناء على طلب او بموافقة الحكومات المعنية .

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE UNITED ARAB REPUBLIC RELATING TO THE CONTINUATION AND EXTENSION OF THE REGIONAL CENTRE FOR DEMOGRAPHIC RESEARCH AND TRAINING ESTABLISHED AT CAIRO BY THE AGREEMENT BETWEEN THE ABOVE PARTIES SIGNED IN NEW YORK ON FEBRUARY 8TH, 1963²

The Government of the United Arab Republic (hereinafter called "the Government") and the United Nations,

Desiring to promote and strengthen demographic research and training of personnel in demography and related fields, and in particular to widen the scope and functions of the Centre for Demographic Research and Training at Cairo (hereinafter called "the Centre"), and to make it serve as a link in the total United Nations population Programme.

Have agreed as follows :

Article I

OBJECTIVES AND ACTIVITIES OF THE CENTRE

1. The Centre, established in Cairo under the joint auspices of the United Nations and the Government shall, effective from the date of signing this agreement, be known as the "Cairo Demographic Centre" and shall seek to serve the interested countries of Africa as well as Arabic speaking countries outside Africa.

2. The objectives and activities of the Centre shall be :

a) To serve as a research and training centre in demography and related fields for countries referred to in paragraph 1 above who may wish to avail themselves of its services.

¹ Provisionally came into force on 14 November 1968 by signature, in accordance with article VIII(1).

² United Nations, *Treaty Series*, Vol. 453, p. 79.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES
ET LA RÉPUBLIQUE ARABE UNIE RELATIF AU MAIN-
TIEN EN ACTIVITÉ ET A L'EXTENSION DU CENTRE
RÉGIONAL DE FORMATION ET DE RECHERCHE
DÉMOGRAPHIQUES ÉTABLI AU CAIRE EN EXÉCU-
TION DE L'ACCORD SIGNÉ À NEW YORK LE 8 FÉ-
VRIER 1963 PAR LES PARTIES SUSMENTIONNÉES²

Le Gouvernement de la République arabe unie (ci-après dénommé « Le Gouvernement ») et l'Organisation des Nations Unies,

Désireux de favoriser et de renforcer la recherche démographique et la formation du personnel en matière démographique et dans les domaines connexes et notamment d'élargir le champ d'action et les fonctions du Centre de formation et de recherche démographiques du Caire (ci-après dénommé « le Centre ») et d'en faire un des éléments coordinateurs de l'ensemble des programmes de population de l'Organisation des Nations Unies,

Sont convenus de ce qui suit :

Article premier

OBJECTIFS ET ACTIVITÉS DU CENTRE

1. Le Centre, créé au Caire sous les auspices communs de l'Organisation des Nations Unies et du Gouvernement, sera dénommé dès la date de signature du présent Accord « Centre démographique du Caire » et desservira les pays intéressés d'Afrique ainsi que les pays de langue arabe en dehors de l'Afrique.

2. Les objectifs et activités du Centre seront les suivants :

- a) Servir de centre de formation et de recherche en matière démographique et dans les domaines connexes pour les pays visés au paragraphe 1 ci-dessus qui souhaiteraient bénéficier de ses services.

¹ Entré en vigueur à titre provisoire le 14 novembre 1968 par la signature, conformément à l'article VIII, paragraphe I.

² Nations Unies, *Recueil des Traités*, vol. 453, p. 79.

- b) To conduct, guide and, in consultation with the United Nations, publish basic as well as applied research in English, Arabic and French on population trends and their relation to social and economic factors, taking account of the results of recent population censuses and other data, as well as to undertake and publish, in consultation with the United Nations, the results of field research work within the countries referred to in paragraph 1 above, at the request of or by agreement with the governments concerned.
- c) To provide courses of intensive classroom training or guided research for one academic year term or two academic years in demography and related fields in the English and Arabic languages. The Centre may also provide *ad hoc* courses, in-service training and special courses in English or Arabic, or, if necessary, in French.
- d) To provide informational or advisory services in demography and related fields to interested governments among those covered by the Centre upon their request and in coordination with other advisory services of the United Nations.

3. The training facilities of the Centre shall be available to :

- a) Trainees from countries referred to in paragraph 1 above other than the United Arab Republic, who may be granted fellowships for training or research work at the Centre by the United Nations in accordance with the terms of Article V below, or by national or international institutions under special arrangements approved by the Centre and the Government concerned.
- b) Nationals of the United Arab Republic who may be selected as trainees by the Government up to a maximum number to be determined by mutual agreement between the United Nations and the Government within the maximum possibilities of the Centre for training and research during each academic year.
- c) Research workers including those registered for higher degree work at universities or other institutions in the countries covered by the Centre up to a maximum number to be determined by the Centre and with the consent of the United Nations and the Government.

4. The Centre shall decide, through its Governing Council mentioned in Article II below, the minimum educational standard required for enrol-

- b) Effectuer, diriger et, en consultation avec l'Organisation des Nations Unies, publier des travaux de recherche fondamentale et de recherche appliquée en langues anglaise, arabe et française sur les tendances démographiques et sur leurs rapports avec les facteurs économiques et sociaux, en tenant compte des résultats des derniers recensements démographiques et d'autres données, entreprendre des travaux de recherche sur le terrain et, en consultation avec l'Organisation des Nations Unies, en publier les résultats dans les pays visés au paragraphe 1 ci-dessus, à la demande des gouvernements intéressés ou en accord avec eux.
- c) Organiser des cours de formation intensive ou de recherche dirigée en matière démographique ou dans les domaines connexes, en langues arabe et anglaise, pendant une ou deux années universitaires. Par ailleurs le Centre pourra également dispenser des cours spéciaux, une formation en cours d'emploi et des cours d'anglais ou d'arabe, ou le cas échéant de français.
- d) Fournir des renseignements ou des services consultatifs en matière démographique et dans les domaines connexes à ceux des pays desservis par le Centre qui en feront la demande, en coordination avec les autres services consultatifs de l'Organisation des Nations Unies.

3. Les moyens de formation dont disposera le Centre pourront être utilisés par :

- a) Des stagiaires venant des pays visés au paragraphe 1 ci-dessus autres que la République arabe unie, auxquels l'Organisation des Nations Unies, conformément aux dispositions de l'article V ci-après, ou des institutions nationales ou internationales, dans le cadre d'arrangements spéciaux approuvés par le Centre et le Gouvernement intéressé pourront octroyer des bourses qui leur permettront de recevoir une formation au Centre ou d'y effectuer des travaux de recherche.
- b) Des ressortissants de la République arabe unie que le Gouvernement pourra avoir désignés pour suivre un stage, à concurrence d'un nombre maximum qui sera fixé d'un commun accord par l'Organisation des Nations Unies et le Gouvernement, compte tenu des possibilités maximum du Centre en matière de recherche et de formation pendant chaque année universitaire.
- c) Des chercheurs notamment ceux qui se livrent à des travaux d'un niveau élevé dans les universités ou d'autres institutions des pays desservis par le Centre, à concurrence d'un nombre maximum qui sera fixé par le Centre et approuvé par l'Organisation des Nations Unies et le Gouvernement.

4. Le Centre décidera, par l'intermédiaire du Conseil d'administration visé à l'article II ci-après, du niveau d'instruction minimum requis pour

ment in its training or research programmes. Upon recommendation from the Governing Council, the training and research curriculum, as well as the policy regarding entrance tests of enrolment and final examination shall be determined by mutual agreement between the United Nations and the Government, with a view to ensuring the recognition of diplomas awarded by the Centre.

5. The Centre shall have a juridical personality independent of that of the parties, and shall not be considered as forming part of either the United Nations or the Government.

6. Co-operative relationships shall be established with agencies of the Government, as well as with universities and academic and research institutions in the countries covered by the Centre, as well as with the specialized agencies of the United Nations, in the interest of research, training and advisory programmes of the Centre.

Article II

THE GOVERNING COUNCIL

1. A Governing Council shall be entrusted with the responsibility for the over-all establishment and evaluation of the research, training and advisory programmes of the Centre and for the related requirements for the proper functioning of the Centre.

2. The Governing Council shall consist of six members designated as follows :

- Three members appointed by the Government of whom one shall be designated by the Government as the Chairman of the Governing Council.
- Three members appointed by the United Nations of whom one shall be designated as representative of the Secretary-General of the United Nations, and another shall be the Director of the Centre (referred to in Article IV below).

3. The Governing Council shall convene as often as necessary but not less than once each year.

4. The Governing Council shall approve internal regulations including delegation of part of its authority to the Director as it finds necessary for the expedient functioning of the Centre.

participer à ses programmes de formation ou de recherche. Sur recommandation du Conseil d'administration, le programme de formation et de recherche ainsi que les principes applicables en ce qui concerne les examens d'entrée et les épreuves finales seront arrêtés d'un commun accord par l'Organisation des Nations Unies et le Gouvernement de manière que la valeur des diplômes délivrés par le Centre soit reconnue.

5. Le Centre aura une personnalité juridique distincte de celle des Parties et ne sera pas considéré comme un organisme de l'Organisation des Nations Unies, ou du Gouvernement.

6. Une coopération sera instituée avec les organismes du Gouvernement, les universités et les instituts d'étude et de recherche des pays desservis par le Centre ainsi qu'avec les institutions spécialisées des Nations Unies, dans l'intérêt des programmes de recherche et de formation et des programmes consultatifs du Centre.

Article II

CONSEIL D'ADMINISTRATION

1. La responsabilité tant de l'établissement et de l'évaluation des programmes de recherche et de formation et des programmes consultatifs du Centre que des tâches connexes nécessaires à la bonne marche du Centre est confiée au Conseil d'administration.

2. Le Conseil d'administration se composera de six membres désignés de la façon suivante :

- Trois membres nommés par le Gouvernement qui désignera l'un d'eux Président du Conseil d'administration.
- Trois membres nommés par l'Organisation des Nations Unies dont l'un sera le représentant du Secrétaire général de l'Organisation des Nations Unies et un autre sera le Directeur du Centre (visé à l'article IV ci-après).

3. Le Conseil d'administration se réunira aussi souvent qu'il le faudra, et au minimum une fois par an.

4. Le Conseil d'administration approuvera son règlement intérieur, qui lui permettra notamment de déléguer une partie de ses pouvoirs au Directeur quand il le jugera nécessaire pour la bonne marche du Centre.

Article III

THE ADVISORY COMMITTEE

1. An Advisory Committee (hereinafter called "the Committee") shall be formed consisting of the following members :

- The Executive Secretary of the Economic Commission for Africa or his designee.
- The Director of the United Nations Economic and Social Office in Beirut or his designee.
- The Director of the Population Division of the United Nations or his designee.
- Up to three Experts designated by the Government.
- Three Experts from three States covered by the Centre (other than the United Arab Republic) to be chosen by rotation (as far as possible) by the United Nations in consultation with the Governments concerned.

- A representative of the International Union for the Scientific Study of Population.
- Two representatives to be designated by the United Nations from interested specialized agencies and non-governmental organizations working in the countries covered by the Centre.

- A representative selected by the senior faculty of the Centre.
- The Director of the Centre.

2. The Committee shall convene once every two years and shall elect its Chairman for the session.

3. The Committee shall act as a programme and evaluation organ for the Centre. It shall review the research and training programmes of the Centre and make such recommendations to the Governing Council as would give expression to the interest of the countries covered by the Centre in the development of these programmes, and more particularly to the coordination of national and international interests in the Centre's programmes of research.

Article IV

THE DIRECTOR

1. The United Nations, in consultation with the Government, shall appoint a Director of the Centre.

2. The functions of the Director of the Centre shall be :

- a) To plan, organize and direct the research, training, advisory programmes and activities of the Centre.

Article III

COMITÉ CONSULTATIF

1. Il sera institué un comité consultatif (ci-après dénommé « le Comité ») composé des membres suivants :

- Le Secrétaire exécutif de la Commission économique pour l'Afrique ou une personne désignée par lui.
- Le Directeur du Bureau des affaires économiques et sociales de l'ONU à Beyrouth ou une personne désignée par lui.
- Le Directeur de la Division de la population de l'Organisation des Nations Unies ou une personne désignée par lui.
- Trois experts au maximum désignés par le Gouvernement.
- Trois experts venant de trois États desservis par le Centre (autres que la République arabe unie) nommés par roulement (dans la mesure du possible) par l'Organisation des Nations Unies en consultation avec les gouvernements intéressés.
- Un représentant de l'Union internationale pour l'étude scientifique de la population.
- Deux représentants désignés par l'Organisation des Nations Unies qui seront choisis parmi les membres du personnel des institutions spécialisées intéressées et des organisations non gouvernementales qui travaillent dans les pays desservis par le Centre.
- Un représentant choisi par les principaux professeurs du Centre.
- Le Directeur du Centre.

2. Le Comité se réunira une fois tous les deux ans et élira son Président pour la session.

3. Le Comité sera l'organe de programmation et d'évaluation du Centre. Il examinera les programmes de recherche et de formation du Centre et présentera au Conseil d'administration, en ce qui concerne le développement de ces programmes, des recommandations inspirées des intérêts des pays desservis par le Centre, en tenant compte notamment de la nécessité de coordonner les intérêts nationaux et internationaux dans les programmes de recherche du Centre.

Article IV

DIRECTEUR

1. L'Organisation des Nations Unies, en consultation avec le Gouvernement, désignera un Directeur du Centre.

2. Le Directeur du Centre aura les fonctions suivantes :

- a) Préparer, organiser et diriger les programmes de formation et de recherche et les programmes consultatifs ainsi que les activités du Centre.

- b) To assume responsibility for the administration of the Centre in accordance with the general policy drawn by the Governing Council and with its support and under its general supervision.
- c) To maintain such contacts with the interested governments, the United Nations and its specialized agencies, as may be necessary for carrying out effectively the programmes of the Centre.
- d) To maintain cooperative relations with agencies and institutions (as outlined in Article I above).
- e) To appoint technical assistants, as well as administrative and clerical staff needed for the Centre, it being understood that this staff shall not be regarded as United Nations personnel, and that payments made to them shall not result in any way in financial liabilities for the United Nations beyond that authorized under Article V, paragraph 3 of this Agreement.
- f) To travel to the countries covered by the Centre or to the United Nations Headquarters as necessary for the development and good operation and effectiveness of the programmes of the Centre. He shall also consult with governments concerned with respect to the appropriate employment of past trainees in their national services.
- g) To prepare annual reports on the progress of research, training and advisory activities of the Centre for presentation to the Governing Council. The report of the Director, or experts therefrom, may be circulated among the governments of countries covered by the Centre, provided that such action is mutually agreed upon by the United Nations and the Government.
- h) To represent the Centre and act on its behalf in dealings with other bodies, institutions or individuals.

3. The Director shall maintain liaison, by correspondence or otherwise, with the appropriate offices of the United Nations, and otherwise keep the United Nations informed of the activities of the Centre and suggest ways and means of improving its effectiveness within the total population and development programmes of the United Nations.

4. The Director shall assist the Governing Council and the Advisory Committee by acting as provided in Article III above. He shall service the meetings and maintain their records. He will also be responsible for the implementation of decisions taken by the Governing Council and for the circulation of recommendations of the Advisory Committee.

- b) Assumer la responsabilité de l'administration du Centre suivant les principes généraux arrêtés par le Conseil d'administration, avec l'assistance de ce Conseil et sous sa surveillance générale.
- c) Maintenir avec les gouvernements intéressés, l'Organisation des Nations Unies et ses institutions spécialisées, les contacts nécessaires à la bonne exécution des programmes du Centre.
- d) Maintenir des rapports de coopération avec les organismes et les instituts (ainsi qu'il est stipulé à l'article premier ci-dessus).
- e) Nommer le personnel d'assistance technique ainsi que le personnel d'administration et de bureau nécessaire au Centre, étant entendu que ce personnel ne sera pas considéré comme personnel de l'Organisation des Nations Unies, et que les salaires et indemnités qui lui seront versés ne créeront pas, pour l'Organisation des Nations Unies, de responsabilité financière plus étendue que celle que prévoit le paragraphe 3 de l'article V du présent Accord.
- f) Effectuer dans les pays desservis par le Centre ou au Siège de l'Organisation des Nations Unies les déplacements nécessaires au développement, au bon fonctionnement et à l'efficacité des programmes du Centre. Par ailleurs, le Directeur consultera les gouvernements intéressés pour s'assurer que les anciens stagiaires trouveront dans les services nationaux de ces pays des emplois correspondants à leurs compétences.
- g) Établir des rapports annuels sur l'état des activités de recherche et de formation et des activités consultatives du Centre, qui seront soumis au Conseil d'administration. Le rapport du Directeur ou des extraits de ce rapport pourront être distribués aux gouvernements des pays desservis par le Centre, à condition que l'Organisation des Nations Unies et le Gouvernement en décident ainsi d'un commun accord.
- h) Représenter le Centre et agir en son nom auprès d'autres organismes ou institutions ou auprès des particuliers.

3. Le Directeur assurera une liaison, soit par correspondance, soit de toute autre manière, avec les services compétents de l'Organisation des Nations Unies, il tiendra l'ONU au courant des activités du Centre et proposera des moyens d'améliorer son efficacité dans le cadre de l'ensemble des programmes de population et de développement de l'Organisation des Nations Unies.

4. Le Directeur prêtera son concours au Conseil d'administration et au Comité consultatif en occupant les fonctions stipulées à l'article III ci-dessus. Il assurera le secrétariat des séances et conservera les archives. En outre il sera responsable de la mise en application des décisions prises par le Conseil d'administration et de la diffusion des recommandations du Comité consultatif.

5. The Director shall, in the event of his absence or illness, delegate his authority in substantive and administrative functions, to a senior member of the staff of the Centre. Such delegation shall be made in consultation with the Chairman of the Governing Council.

Article V

CO-OPERATION OF THE UNITED NATIONS

1. In accordance with the resolutions and decisions of its organs, and within the funds available from its own resources as well as from extra-budgetary allocations, the United Nations shall provide the following technical assistance, until the end of the academic year 1971/72 :

- a) The services of the Director of the Centre.
- b) The services of three to four experts and of 2 to 3 short-term consultants to serve on the staff of the Centre.
- c) Annual fellowships, for a maximum of 20 trainees from countries covered by the Centre other than the United Arab Republic. Such fellowships shall be awarded, in accordance with the applicable United Nations regulations, to trainees whose governments shall request fellowships for training at the Centre. These fellowships shall include part or all expenses of travel from the trainee's place of residence to the Centre and return, as well as monthly stipends.
- d) Consultation fees and expenses of field research work within the countries covered by the Centre as may be planned by the Centre in accord with the Government or institutions concerned, and as may be approved by the United Nations.
- e) Books (for the Centre's library and trainees), periodicals, journals, teaching materials, technical apparatus, provisions and supplies for field studies, printing and publishing of monographs and results of research, as well as miscellaneous contractual services, as may be approved by the United Nations.
- f) Travel within the region of the Director and other experts assigned to the Centre, in connexion with the research and training programmes as may be approved by the United Nations.
- g) Travel of members of the Governing Council and the Advisory Committee, related to the activities of the Centre as may be approved by the United Nations.

5. En cas d'absence ou de maladie, le Directeur déléguera ses fonctions organiques et administratives à un membre de rang élevé du personnel du Centre. Cette délégation de pouvoirs devra être faite en consultation avec le Président du Conseil d'administration.

Article V

PARTICIPATION DE L'ORGANISATION DES NATIONS UNIES

1. Conformément aux résolutions et aux décisions de ses organes, dans la mesure où ses ressources le lui permettront et à l'aide de subventions extra-budgétaires, l'Organisation des Nations Unies fournira au Centre, jusqu'à la fin de l'année universitaire 1971/1972, une assistance technique qui prendra les formes suivantes :

- a) Services du Directeur du Centre.
- b) Services de trois ou quatre experts et de deux à trois consultants à court terme qui feront partie du personnel du Centre.
- c) Bourses annuelles pour 20 stagiaires au maximum, les bénéficiaires devant venir de pays desservis par le Centre autres que la République arabe unie. Ces bourses seront octroyées, conformément aux règles applicables de l'Organisation des Nations Unies, à des stagiaires dont les gouvernements présenteront des demandes de bourses de formation au Centre. Ces bourses comporteront notamment le paiement des frais de voyage, en tout ou en partie, du lieu de résidence du stagiaire jusqu'au Centre et retour, ainsi que le versement d'une indemnité de subsistance mensuelle.
- d) Paiement des honoraires des consultants et des frais des travaux de recherche sur le terrain dans les pays desservis par le Centre, que le Centre aura fixés en accord avec le Gouvernement ou les institutions intéressées et que l'Organisation des Nations Unies aura autorisés.
- e) Livres (pour la bibliothèque du Centre et pour les stagiaires), périodiques, journaux, matériel pédagogique, équipement technique, fournitures et moyens nécessaires pour procéder à des enquêtes sur place, impression et publication des monographies et des résultats des recherches et services contractuels divers autorisés par l'Organisation des Nations Unies.
- f) Paiement des frais de voyage que le Directeur et les autres experts affectés au Centre devront effectuer dans la région au titre des programmes de recherche et de formation et que l'Organisation des Nations Unies aura autorisés.
- g) Paiement des frais de voyage que les membres du Conseil d'administration et ceux du Comité consultatif devront effectuer dans le cadre des activités du Centre et que l'Organisation des Nations Unies aura autorisés.

2. The United Nations shall utilize, for the benefit of the Centre, funds contributed for this purpose by public and private organizations.

3. For purpose of expediency, the United Nations may delegate part or all of its authority to operate the funds placed annually at the disposal of the Centre by the United Nations to the Office of the U.N.D.P. in Cairo or to the Director of the Centre. Accountability shall be in accordance with the rules and regulations of the United Nations.

Article VI

CO-OPERATION OF THE GOVERNMENT

1. The Government shall provide the following :

- a) The services of not less than two full-time members of staff (demographers) and from 4 to 6 assistants for research.
- b) Part-time services of experts on the staff of the universities in the United Arab Republic and of interested agencies of the Government to the extent required in connexion with the programmes of the Centre.
- c) Facilities to carry out field training and research as may be arranged between the Centre and the Government.
- d) Necessary premises for the adequate functioning of the Centre, including offices for the research, training and administrative staff, classrooms and appropriate places for library and storage of equipment and supplies.
- e) Furniture, office equipment and supplies for both the Centre and its hostels, including utilities required for or expenses incurred in fittings and physical maintenance and safety of the premises.
- f) Transportation facilities, telephone, telegraph and postal services as may be required for the good functioning and administration of the Centre.
- g) Housing accommodation for United Nations fellows from outside the United Arab Republic and such facilities for the transportation of staff and trainees within the United Arab Republic as may be required in connexion with field trips for training and research undertaken as part of the programme of the Centre.
- h) Such medical, housing and transport facilities for United Nations officials assigned to the Centre as may be available to technical assistance officials of the United Nations within the United Arab Republic.

2. L'Organisation des Nations Unies utilisera au profit du Centre les fonds versés à cette fin par des organisations publiques ou privées.

3. Pour des raisons de convenance, l'Organisation des Nations Unies peut déléguer en totalité ou en partie au Bureau du PNUD au Caire ou au Directeur du Centre, le pouvoir de gérer les fonds qu'elle met chaque année à la disposition du Centre. La comptabilité sera régie par les règles appliquées en la matière par l'Organisation des Nations Unies.

Article VI

PARTICIPATION DU GOUVERNEMENT

1. La participation du Gouvernement prendra la forme suivante :
- a) Fournir les services à plein temps d'au moins deux membres du personnel (démographes), et de quatre ou six assistants de recherche.
 - b) Fournir les services à temps partiel d'experts faisant partie du personnel des universités de la République arabe unie et des organismes intéressés du Gouvernement dans la mesure où cela est nécessaire pour exécuter les programmes du Centre.
 - c) Fournir les installations nécessaires à la formation sur le terrain et à la recherche que le Centre et le Gouvernement auront approuvées.
 - d) Fournir des locaux nécessaires au bon fonctionnement du Centre, notamment des bureaux pour le personnel de recherche, le personnel enseignant et le personnel administratif, les salles de cours et les locaux voulus pour une bibliothèque et pour l'entreposage du matériel et des fournitures.
 - e) Fournir du mobilier, du matériel et des articles de bureau pour le Centre et ses bâtiments d'habitation, y compris les services nécessaires à l'installation ainsi qu'à l'entretien et à la sécurité des locaux.
 - f) Fournir des facilités de transport, ainsi que les services téléphoniques, télégraphiques et postaux nécessaires au bon fonctionnement et à l'administration du Centre.
 - g) Fournir des logements aux boursiers de l'ONU venant de pays autres que la République arabe unie et fournir au personnel et aux stagiaires les moyens de transport à l'intérieur de la République arabe unie qui pourraient être nécessaires pour des déplacements entrepris dans le cadre des programmes de recherche et de formation du Centre.
 - h) Fournir aux fonctionnaires de l'ONU affectés au Centre les soins médicaux et les facilités de logement et de transport dont bénéficient les autres experts de l'assistance technique de l'ONU en République arabe unie.

- i) Monthly stipends, travel, books or other allowances which may be required for nationals of the United Arab Republic who may be selected as trainees or research workers, or assistants at the Centre in accordance with the provisions of Article I above.
- j) Funds for the hiring of necessary scientific, technical, administrative or clerical staff to assist the Director and the research and teaching staff of the Centre.

2. By accord between the Government and the Centre, the Government shall pay a gross contribution as its share in the expenses of the Centre, covering items of its co-operation as outlined in the above paragraph.

3. It shall be the responsibility of the Government to deal with any claims which may be brought by third parties residing within its territory against the United Nations and its personnel, and shall hold the United Nations or its personnel harmless in case of any such claims or liabilities resulting from operations under this Agreement, except where it is agreed by the parties that such claims or liabilities arise from gross negligence or the wilful misconduct of such personnel.

Article VII

FACILITIES, PRIVILEGES AND IMMUNITIES

1. Scientific apparatus, equipment and educational materials, articles and provisions (such as calculating machines, books, films, etc.) procured for the Centre shall be imported without restrictions or prohibitions and shall be exempt from customs duties and other duties or taxes. It is understood, however, that such articles and goods shall not be sold, or traded in the United Arab Republic, except under conditions agreed to with the Government.

2. Officials of the United Nations performing functions in connexion with the Centre shall enjoy the privileges and immunities provided under Article V and VII of the Convention on Privileges and Immunities of the United Nations,¹ and the members of the Governing Council and of the Advisory Committee designated by the Executive Secretary of the Economic Commission for Africa, who are not otherwise officials of the organizations, shall enjoy the privileges and immunities under Article VI of the Convention.

3. Without prejudice to the foregoing provision, the Government undertakes to accord all members of the Governing Council and of the Advisory

¹ United Nations, *Treaty Series*, Vol. 1, p. 15, and Vol. 90, p. 327 (corrigendum to Vol. 1, p. 18).

- i) Payer les indemnités de subsistance mensuelles, les frais de voyage, d'achat de livres ou autres frais éventuels des ressortissants de la République arabe unie qui pourraient être choisis pour faire un stage au Centre, pour y faire des travaux de recherche ou pour y exercer les fonctions d'assistants, conformément aux dispositions de l'article premier ci-dessus.
- j) Fournir des fonds en vue du recrutement du personnel scientifique, technique, administratif ou de bureau dont le Directeur et le personnel de recherche et de formation du Centre pourraient avoir besoin.

2. Aux termes d'un accord entre le Gouvernement et le Centre, le Gouvernement versera une contribution globale qui représentera sa part des dépenses du Centre, et qui couvrira les diverses formes de participation énumérées dans le paragraphe 1 ci-dessus.

3. Le Gouvernement devra répondre à toutes réclamations que des tiers résidant sur son territoire pourraient présenter contre l'Organisation des Nations Unies ou son personnel; et mettra hors de cause l'Organisation des Nations Unies et son personnel en cas de réclamation et les dégagera de toute responsabilité découlant d'opérations exécutées en vertu du présent Accord, sauf si les Parties conviennent que ladite réclamation ou ladite responsabilité résulte d'une négligence grave ou d'une faute intentionnelle des intéressés.

Article VII

FACILITÉS, PRIVILÈGES ET IMMUNITÉS

1. Le matériel scientifique, l'équipement et le matériel pédagogique, les articles et les fournitures (machines à calculer, livres, films, etc.) acquis pour le Centre seront importés librement et sans restriction et seront exemptés de droits de douane ou autres droits ou taxes. Il est entendu toutefois que ces articles et ces marchandises ne pourront être vendus ni échangés en République arabe unie, excepté dans certaines conditions convenues avec le Gouvernement.

2. Dans l'exercice de leurs fonctions auprès du Centre, les fonctionnaires de l'Organisation des Nations Unies bénéficieront des privilèges et immunités prévus aux articles V et VII de la Convention sur les privilèges et immunités des Nations Unies¹, et les membres du Conseil d'administration et du Comité consultatif nommés par le Secrétaire exécutif de la Commission économique pour l'Afrique, qui ne sont pas fonctionnaires de l'Organisation, jouiront des privilèges et immunités prévus par l'article VI de la Convention.

3. Sans préjudice de la disposition précédente, le Gouvernement s'engage à accorder à tous les membres du Conseil d'administration et du Comité

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

Committee such facilities and courtesies as are necessary for the exercise of their functions in connexion with the Centre.

4. All holders of United Nations fellowships at the Centre, who are not nationals of the United Arab Republic, shall have right of entry into and exit from the United Arab Republic, and of sojourn there for the period necessary for their training. They shall be granted facilities for speedy travel; visas, where required, shall be granted promptly and free of charge.

Article VIII

OPERATION OF THE AGREEMENT

1. This Agreement shall enter into operation upon signature by the duly authorized representatives of the two parties. Arrangements for its ratification shall start promptly after signature. It shall remain in force until September 30, 1972, and may be extended for a future period to be agreed upon by the two parties. In any case, the parties shall initiate consultations, during the first half of 1971, with the aim of continuing co-operation between them in the Centre.

2. This Agreement may be modified by mutual accord between the two parties, and each party shall give full and sympathetic consideration to any request for such modification.

3. This Agreement may be terminated by either party upon written notice of the other party and shall terminate 90 days after receipt of such a notice, providing, however, that if such notification is received in the month preceding the opening date for training course, or during the training course, this Agreement shall not be terminated before the training courses are completed.

IN WITNESS hereof the undersigned, duly authorized representatives of the United Nations and the Government of the United Arab Republic, have signed this Agreement in two copies in English and Arabic, the text of both languages being authentic.

For the Government
of the United Arab Republic :

Gamal ASKAR
President, Central Agency
for Public Mobilisation
and Statistics

Cairo, 14 November 1968

For the United Nations :

Vojko P. PAVICIC
Resident Representative
U.N.D.P., U.A.R.

Cairo, 14 November 1968

consultatif les facilités et le concours dont ils pourraient avoir besoin pour pouvoir exercer leurs fonctions auprès du Centre.

4. Tous les boursiers de l'ONU qui feront un stage au Centre et qui ne sont pas ressortissants de la République arabe unie, pourront librement pénétrer sur le territoire de la République arabe unie, en sortir et y séjourner pendant la période nécessaire à leur formation. Des facilités leur seront accordées pour leur permettre de voyager rapidement; lorsque des visas seront nécessaires, ils leur seront délivrés rapidement et gratuitement.

Article VIII

MODALITÉS D'APPLICATION DE L'ACCORD

1. Le présent Accord entrera en vigueur dès sa signature par les représentants dûment habilités des deux Parties. Les formalités de ratification devront commencer immédiatement après la signature. Le présent Accord demeurera en vigueur jusqu'au 30 septembre 1972 et pourra être prorogé pour une période que les deux Parties arrêteront d'un commun accord; en tout état de cause, les Parties entameront des consultations pendant le premier semestre de l'année 1971 en vue de continuer à coopérer à la gestion du Centre.

2. Le présent Accord pourra être modifié d'un commun accord entre les Parties et chacune des Parties examinera avec attention et dans un esprit favorable toute proposition présentée dans ce sens.

3. Chacune des Parties pourra dénoncer le présent Accord moyennant notification écrite adressée à l'autre Partie. Cette dénonciation prendra effet 90 jours après la date où aura été reçue la notification; toutefois, si ladite notification est reçue pendant le mois qui précède la date où doit commencer un cours de formation ou pendant la durée d'un cours, le présent Accord ne pourra être dénoncé avant la fin du cours.

EN FOI DE QUOI les représentants, à ce dûment habilités, de l'Organisation des Nations Unies et du Gouvernement de la République arabe unie ont signé le présent Accord en deux exemplaires, en langues anglaise et arabe, les deux textes faisant foi.

FAIT au Caire le 14 novembre 1968.

Pour le Gouvernement
de la République arabe unie :

Gamal ASKAR

Président du Service central
de mobilisation de l'opinion publique
et des statistiques

Pour l'Organisation
des Nations Unies :

Vojko P. PAVICIC

Représentant résident du PNUD
en République arabe unie

No. 9372

**IRELAND
and
FINLAND**

**Agreement for the avoidance of double taxation on income
derived from the business of sea and air transport,
1965. Signed at Dublin on 15 September 1965**

Authentic text : English.

Registered by Ireland on 2 January 1969.

**IRLANDE
et
FINLANDE**

**Convention tendant à éviter la double imposition des
revenus provenant de l'exploitation des transports
maritimes et aériens, 1965. Signée à Dublin le 15
septembre 1965**

Texte authentique : anglais.

Enregistrée par l'Irlande le 2 janvier 1969.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF IRELAND AND THE GOVERNMENT OF FINLAND FOR THE AVOIDANCE OF DOUBLE TAXATION ON INCOME DERIVED FROM THE BUSINESS OF SEA AND AIR TRANSPORT, 1965

The Government of Ireland and the Government of Finland, desiring to conclude an agreement for the avoidance of double taxation on income derived from the business of sea and air transport, have agreed as follows :

Article I

For the purpose of this Agreement :

- (a) "Irish enterprises" means the Government of Ireland physical persons resident in Ireland and not resident in Finland, and corporations and partnerships constituted under the laws of Ireland and managed and controlled in Ireland;
- (b) "Finnish enterprises" means the Government of Finland, physical persons resident in Finland and not resident in Ireland, and corporations and partnerships constituted under the laws of Finland and managed and controlled in Finland;
- (c) "business of sea or air transport" means the business of transporting persons, goods or mail carried on by the owner or charterer of ships or aircraft.

Article II

1. All income derived from the business of sea or air transport between Ireland and other countries by Finnish enterprises engaged in such business shall be exempt from income tax and all other taxes on profits which are or may become chargeable in Ireland.

¹ Came into force on 10 April 1968, the date of the exchange of notes indicating that the Agreement had been approved by each Contracting Party in accordance with its legal procedure, in accordance with article III (1).

[TRADUCTION — TRANSLATION]

CONVENTION¹ ENTRE LE GOUVERNEMENT IRLANDAIS
ET LE GOUVERNEMENT FINLANDAIS TENDANT À
ÉVITER LA DOUBLE IMPOSITION DES REVENUS PRO-
VENANT DE L'EXPLOITATION DE TRANSPORTS MARI-
TIMES ET AÉRIENS, 1965

Le Gouvernement irlandais et le Gouvernement finlandais, désireux de conclure une convention tendant à éviter la double imposition des revenus provenant de l'exploitation de transports maritimes et aériens, sont convenus de ce qui suit :

Article premier

Aux fins de la présente Convention :

- a) Les mots « entreprises irlandaises » désignent le Gouvernement irlandais, les personnes physiques qui résident en Irlande et ne résident pas en Finlande, ainsi que les sociétés de capitaux ou les sociétés de personnes constituées conformément à la législation irlandaise et qui sont dirigées et contrôlées en Irlande;
- b) Les mots « entreprises finlandaises » désignent le Gouvernement finlandais, les personnes physiques qui résident en Finlande et ne résident pas en Irlande, ainsi que les sociétés de capitaux ou les sociétés de personnes constituées conformément à la législation finlandaise et qui sont dirigées et contrôlées en Finlande;
- c) Les mots « exploitation de transports maritimes ou aériens » désignent l'opération commerciale, effectuée par le propriétaire ou l'affrètement de navires ou d'aéronefs, qui consiste à transporter par mer ou par air des personnes, des marchandises ou du courrier.

Article 2

1) Tous les revenus que des entreprises finlandaises assurant des services de transports maritimes ou aériens entre l'Irlande et d'autres pays tirent de l'exploitation de tels services sont exonérés de l'impôt sur le revenu ainsi que de tous autres impôts sur les bénéfices qui sont actuellement exigibles en Irlande ou qui pourront y être ultérieurement institués.

¹ Entrée en vigueur le 10 avril 1968, date de l'échange de notes par lesquelles les Parties contractantes se sont signifiées l'approbation de la Convention effectuée selon la procédure requise pour chacune d'elles, conformément à l'article 3, paragraphe 1.

2. All income derived from the business of sea or air transport between Finland and other countries by Irish enterprises engaged in such business shall be exempt from income tax and all other taxes on profits which are or may become chargeable in Finland.

Article III

1. This Agreement shall be approved by each such contracting party in accordance with its legal procedure and shall enter into force on the date of exchange of notes indicating such approval, having effect in respect of income earned as from the 1st January, 1950.

2. The exchange of notes shall take place in Helsinki as soon as possible.

Article IV

This Agreement may be terminated by either party by giving six month's notice in writing to the other party.

DONE at Dublin, this 15th day of September 1965 in duplicate.

For the Government of Ireland :	For the Government of Finland :
Proinsias MAC AOGÁIN	Sigurd VON NUMERS

2) Tous les revenus que des entreprises irlandaises assurant des services de transports maritimes ou aériens entre la Finlande et d'autres pays tirent de l'exploitation de tels services sont exonérés de l'impôt sur le revenu ainsi que de tous autres impôts sur les bénéfices qui sont actuellement exigibles en Finlande ou qui pourront y être ultérieurement institués.

Article 3

1) La présente Convention sera approuvée par chacune des parties contractantes conformément à la procédure prévue par sa législation et entrera en vigueur à la date de l'échange de notes marquant cette approbation; une fois qu'elle sera entrée en vigueur, ses dispositions s'appliqueront aux revenus acquis à compter du 1^{er} janvier 1950.

2) L'échange de notes aura lieu à Helsinki dès que faire se pourra.

Article 4

Chacune des parties pourra dénoncer la présente Convention moyennant un préavis de six mois adressé par écrit à l'autre partie.

FAIT à Dublin en double exemplaire, le 15 septembre 1965.

Pour le Gouvernement irlandais :

Proinsias MAC AOGÁIN

Pour le Gouvernement finlandais :

Sigurd VON NUMERS

ANNEX A

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 3541. BASIC AGREEMENT BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION AND THE GOVERNMENT OF YEMEN CONCERNING TECHNICAL ASSISTANCE. SIGNED AT CAIRO ON 31 MAY AND 26 JULY 1956¹

INCLUSION of the Universal Postal Union, the Inter-Governmental Maritime Consultative Organization and the United Nations Industrial Development Organization among the organizations participating in the above-mentioned Agreement

Decided by an Agreement in the form of an exchange of letters dated at New York, on 27 August 1968, and Sana'a, on 10 November 1968, which took effect on 10 November 1968 by the exchange of the said letters.

Registered ex officio on 1 January 1969.

¹ United Nations, *Treaty Series*, Vol. 251, p. 181, and Vol. 466, p. 393.

ANNEXE A

N° 3541. ACCORD DE BASE ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS ET L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, D'UNE PART, ET LE GOUVERNEMENT DU YÉMEN, D'AUTRE PART, RELATIF A L'ASSISTANCE TECHNIQUE. SIGNÉ AU CAIRE LES 31 MAI ET 26 JUILLET 1956¹

INCLUSION de l'Union postale universelle, de l'Organisation intergouvernementale consultative de la navigation maritime et de l'Organisation des Nations Unies pour le développement industriel parmi les organisations participant à l'Accord susmentionné

Convenue par un Accord sous forme d'échange de lettres datées à New York, du 27 août 1968, et Sanaa, du 10 novembre 1968, qui a pris effet le 10 novembre 1968 par l'échange des dites lettres.

Enregistré d'office le 1^{er} janvier 1969

¹ Nations Unies, *Recueil des Traités*, vol. 251, p. 181, et vol. 466, p. 397.

No. 6120. AGREEMENT CONCERNING TECHNICAL ASSISTANCE BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION AND THE INTERNATIONAL ATOMIC ENERGY AGENCY AND THE GOVERNMENT OF THE REPUBLIC OF SENEGAL. SIGNED AT DAKAR ON 27 DECEMBER 1961¹

N° 6120. ACCORD D'ASSISTANCE TECHNIQUE ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS, L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE ET L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DU SÉNÉGAL. SIGNÉ A DAKAR LE 27 DÉCEMBRE 1961¹

INCLUSION of the Universal Postal Union, the Inter-Governmental Maritime Consultative Organization and the United Nations Industrial Development Organization among the organizations participating in the above-mentioned Agreement

INCLUSION de l'Union postale universelle, de l'Organisation intergouvernementale consultative de la navigation maritime et de l'Organisation des Nations Unies pour le développement industriel parmi les organisations participant à l'Accord susmentionné

Decided by an Agreement in the form of an exchange of letters dated at New York, on 27 August 1968, and Dakar on 7 December 1968, which took effect on 7 December 1968 by the exchange of the said letters.

Convenue par un Accord sous forme d'échange de lettres datées à New York, du 27 août 1968, et Dakar, du 7 décembre 1968, qui a pris effet le 7 décembre 1968 par l'échange desdites lettres.

Registered ex officio on 1 January 1969.

Enregistré d'office le 1^{er} janvier 1969.

¹ United Nations, *Treaty Series*, Vol. 425, p. 84.

¹ Nations Unies, *Recueil des Traités*, vol. 425, p. 85.

No. 6995. UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND : DECLARATION RECOGNIZING AS COMPULSORY THE JURISDICTION OF THE INTERNATIONAL COURT OF JUSTICE, IN CONFORMITY WITH ARTICLE 36, PARAGRAPH 2, OF THE STATUTE OF THE INTERNATIONAL COURT OF JUSTICE. NEW YORK, 27 NOVEMBER 1963¹

N° 6995. ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD : DÉCLARATION RECONNAISSANT COMME OBLIGATOIRE LA JURIDICTION DE LA COUR INTERNATIONALE DE JUSTICE, CONFORMÉMENT AU PARAGRAPHE 2 DE L'ARTICLE 36 DU STATUT DE LA COUR INTERNATIONALE DE JUSTICE. NEW YORK, 27 NOVEMBRE 1963¹

TERMINATION

Notice received on :

1 January 1969

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND

Registered ex officio on 1 January 1969.

DÉNONCIATION

Notification reçue le :

1^{er} janvier 1969

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

Enregistrée d'office le 1^{er} janvier 1969.

¹ United Nations, *Treaty Series*, Vol. 482, p. 187. For the new declaration, see p. 335 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 482, p. 187. Voir le texte de la nouvelle déclaration p. 335 du présent volume.

No. 7556. AGREEMENT BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION, THE INTERNATIONAL ATOMIC ENERGY AGENCY AND THE UNIVERSAL POSTAL UNION, AND THE GOVERNMENT OF THE ROMANIAN PEOPLE'S REPUBLIC CONCERNING TECHNICAL ASSISTANCE. SIGNED AT NEW YORK ON 27 JANUARY 1965¹

Nº 7556. ACCORD D'ASSISTANCE TECHNIQUE ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS, L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE ET L'UNION POSTALE UNIVERSELLE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE ROUMAINE. SIGNÉ A NEW YORK LE 27 JANVIER 1965¹

INCLUSION of the Inter-Governmental Maritime Consultative Organization and the United Nations Industrial Development Organization among the organizations participating in the above-mentioned Agreement

Decided by an Agreement in the form of an exchange of letters dated at New York, on 27 August 1968, and Bucharest, on 24 December 1968, which took effect on 24 December 1968 by the exchange of the said letters.

Registered ex officio on 1 January 1969.

INCLUSION de l'Organisation intergouvernementale consultative de la navigation maritime et de l'Organisation des Nations Unies pour le développement industriel parmi les organisations participant à l'Accord susmentionné

Convenue par un Accord sous forme d'échange de lettres datées à New York, du 27 août 1968, et à Bucarest, du 24 décembre 1968, qui a pris effet le 24 décembre 1968 par l'échange desdites lettres.

Enregistré d'office le 1^{er} janvier 1969.

¹ United Nations, *Treaty Series*, Vol. 523, p. 102.

¹ Nations Unies, *Recueil des Traités*, vol. 523, p. 103.

No. 8748. REVISED STANDARD AGREEMENT BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION, AND THE GOVERNMENT OF PERU CONCERNING TECHNICAL ASSISTANCE. SIGNED AT NEW YORK ON 30 MARCH 1956¹

N° 8748. ACCORD TYPE RÉVISÉ ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS ET L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, D'UNE PART, ET LE GOUVERNEMENT PÉRUVIEN, D'AUTRE PART, RELATIF A L'ASSISTANCE TECHNIQUE. SIGNÉ A NEW YORK LE 30 MARS 1956¹

INCLUSION of the International Atomic Energy Agency, the Universal Postal Union, the Inter-Governmental Maritime Consultative Organization and the United Nations Industrial Development Organization among the organizations participating in the abovementioned Agreement

Decided by an Agreement in the form of an exchange of letters dated at New York, on 31 July 1968, and Lima, on 16 October 1968, which took effect on 16 October 1968 by the exchange of the said letters.

Registered ex officio on 1 January 1969.

INCLUSION de l'Agence internationale de l'Énergie atomique, de l'Union postale universelle, de l'Organisation intergouvernementale consultative de la navigation maritime et de l'Organisation des Nations Unies pour le développement industriel parmi les organisations participant à l'Accord susmentionné

Convenue par un Accord sous forme d'échange de lettres datées à New York, du 31 juillet 1968, et Lima, du 16 octobre 1968, qui a pris effet le 16 octobre 1968 par l'échange desdites lettres.

Enregistré d'office le 1^{er} janvier 1969.

¹ United Nations, *Treaty Series*, Vol. 604, p. 114.

¹ Nations Unies, *Recueil des Traités*, vol. 604, p. 115.

No. 8808. EXCHANGE OF NOTES CONSTITUTING A PROVISIONAL TRADE AND PAYMENTS AGREEMENT BETWEEN GREECE AND BRAZIL. ATHENS, 30 JULY 1960¹

EXTENSION

In accordance with its article XII, paragraph 2, the above-mentioned Agreement was extended by a series of exchanges of notes or letters which took place at Rio de Janeiro, as indicated below :

<i>Extension of period</i>	<i>Date of the corresponding exchange of notes or letters</i>
31 January-30 July 1961. . . .	20 January 1961.
31 July 1961-30 January 1962	24 July 1961
31 January-30 July 1962. . . .	31 January 1962 *
31 July 1962-30 January 1963	30 July 1962 **
31 January-30 July 1963. . . .	30 January 1963 ***, **
31 July 1963-30 January 1964	30 July 1963 **
31 January-30 July 1964. . . .	30 January 1964 **
31 July 1964-30 January 1965	13-30 July 1964 **
31 January-30 July 1965. . . .	30 January-1 February 1965 **
31 July 1965-30 January 1966	30 July-30 September 1965 **
31 January-30 July 1966. . . .	30 January-10 March 1966 **
31 July 1966-30 January 1967	30 July 1966 **
31 January-30 July 1967. . . .	30 January 1967 **
31 July 1967-30 January 1968	30 July-9 August 1967 **
31 January-30 July 1968. . . .	30-31 January 1968 **

The extending agreements came into force on the respective dates of the exchanges of notes or letters, with retroactive effect from the first day of the corresponding extension period.

* By this exchange of notes the Parties agreed that the Greek-Brazilian clearing balance in excess, as on the day preceding the further period of extension, of the revolving credit provided for in article VII of the Agreement should be liquidated upon the request of the Brazilian Bank in freely convertible currency, and that the said revolving credit should thereafter be fixed at \$US 1 million.

** By this exchange of notes the Parties agreed that the Greek-Brazilian clearing balance in excess, as on the day preceding the further period of extension, of the revolving credit provided for in article VII of the Agreement should be liquidated, upon the request of the authorized Bank of the creditor country, in freely convertible currency.

¹ United Nations, *Treaty Series*, Vol. 607, p. 245.

N° 8808. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD PROVI-
SOIRE DE COMMERCE ET DE PAYEMENTS ENTRE LA GRÈCE ET
LE BRÉSIL. ATHÈNES, 30 JUILLET 1960¹

PROROGATION

Conformément à son article XII, paragraphe 2, l'Accord susmentionné a été prorogé par une série d'échanges de notes ou de lettres effectués à Rio de Janeiro, comme indiqué ci-après :

<i>Période de prorogation</i>	<i>Date de l'échange de notes ou de lettres</i>
31 janvier-30 juillet 1961	20 janvier 1961
31 juillet 1961-30 janvier 1962.	24 juillet 1961
31 janvier-30 juillet 1962.	31 janvier 1962 *
31 juillet 1962-30 janvier 1963	30 juillet 1962 **
31 janvier-30 juillet 1963.	30 janvier 1963 ***, **
31 juillet 1963-30 janvier 1964.	30 juillet 1963 **
31 janvier-30 juillet 1964.	30 janvier 1964 **
31 juillet 1964-30 janvier 1965	13-30 juillet 1964 **
31 janvier-30 juillet 1965.	30 janvier-1 ^{er} février 1965 **
31 juillet 1965-30 janvier 1966	30 juillet-30 septembre 1965 **
31 janvier-30 juillet 1966.	30 janvier-10 mars 1966 **
31 juillet 1966-30 janvier 1967	30 juillet 1966 **
31 janvier-30 juillet 1967.	30 janvier 1967 **
31 juillet 1967-30 janvier 1968	30 juillet-9 août 1967 **
31 janvier-30 juillet 1968.	30-31 janvier 1968 **

Les accords de prorogation sont entrés en vigueur aux dates respectives des échanges de notes ou de lettres, avec effet rétroactif à compter du premier jour de la période de prorogation correspondante.

* Aux termes de ce dernier échange de notes, les Parties sont convenues que le déficit du clearing gréco-brésilien excédant, à la date précédant la nouvelle période de prorogation, le crédit de roulement prévu par l'article VII de l'Accord serait réglé sur demande de la Banque brésilienne et en monnaie librement convertible, ledit crédit de roulement devant être désormais fixé à un million de dollars des États-Unis.

** Aux termes de cet échange de notes, les Parties sont convenues que le déficit du clearing gréco-brésilien excédant, à la date précédant la nouvelle période de prorogation, le crédit de roulement prévu par l'article VII de l'Accord serait réglé, sur demande de la Banque autorisée du pays créateur, en monnaie librement convertible.

¹ Nations Unies, *Recueil des Traités*, vol. 607, p. 245.

Moreover, the Government of Greece expresses the hope that the Brazilian authorities will seek means of eliminating certain obstacles to Greek exports to Brazil, with a view to redressing the balance of trade between the two countries.

*** By this exchange of notes the Parties agreed that the Greek-Brazilian clearing balance in excess, as on the day preceding the further period of extension, of the revolving credit provided for in article VII of the Agreement should be liquidated by the creditor country in freely convertible currency.

Moreover, the Government of Greece expresses the hope that the Brazilian authorities will seek means of eliminating certain obstacles to Greek exports to Brazil, with a view to redressing the balance of trade between the two countries.

Certified statement was registered by Greece on 1 January 1969.

D'autre part, le Gouvernement hellénique souhaite que les autorités brésiliennes recherchent les moyens de supprimer certains obstacles aux exportations grecques vers le Brésil en vue d'équilibrer la balance commerciale entre les deux pays.

*** Aux termes de cet échange de notes, les Parties sont convenues que le déficit du clearing gréco-brésilien excédant, à la date précédant la nouvelle période de prorogation, le crédit de roulement prévu par l'article VII de l'Accord serait réglé par le pays créditeur en monnaie librement convertible.

D'autre part, le Gouvernement hellénique souhaite que les autorités brésiliennes recherchent les moyens de supprimer certains obstacles aux exportations grecques vers le Brésil en vue d'équilibrer la balance commerciale entre les deux pays.

La déclaration certifiée a été enregistrée par la Grèce le 1^{er} janvier 1969.

No. 8827. TRADE AGREEMENT BETWEEN THE GOVERNMENT OF GREECE AND THE GOVERNMENT OF INDIA. SIGNED AT NEW DELHI ON 14 FEBRUARY 1958¹

EXTENSION

In accordance with its article 7, the above-mentioned Agreement was extended by means of exchange of notes which took place at New Delhi as indicated below :

<i>Extension period</i>	<i>Date of corresponding notes</i>
1 January-31 December 1960 (adding sugar as item No. 37 to list "B")	2 March 1960
1 January-31 December 1961	22 March-1 April 1961
1 January-31 December 1962 (adding aluminium and copper sheets, copper wires, and exposed cinematograph film as items 37, 38 and 39, respectively, to list "A")	29 January 1962
1 January-31 December 1963	22 March 1963
1 January-31 December 1964.	20 March 1964
1 January-31 December 1965.	25 February 1965
1 January-31 December 1966.	28 February 1966
1 January-31 December 1967.	3 April 1967

The extending agreements came into force on the respective dates of the exchanges of notes, with retroactive effect from the first day of the corresponding extension period.

Certified statement was registered by Greece on 1 January 1969.

¹ United Nations, *Treaty Series*, Vol. 609, p. 93.

N° 8827. ACCORD COMMERCIAL ENTRE LE GOUVERNEMENT GREC
ET LE GOUVERNEMENT INDIEN. SIGNÉ A NEW DELHI LE 14 FÉ-
VRIER 1958¹

PROROGATION

Conformément à son article 7, l'Accord susmentionné a été prorogé par une série d'échanges de notes effectués à New Delhi, comme indiqué ci-après :

<i>Période de prorogation</i>	<i>Date de l'échange de notes correspondant</i>
1 ^{er} janvier-31 décembre 1960 (avec addition du sucre comme rubrique 37 de la liste « B »)	21 59 2 mars 1960
1 ^{er} janvier-31 décembre 1961	20 22 mars-1 ^{er} avril 1961
1 ^{er} janvier-31 décembre 1962 (avec addition de l'aluminium, des feuilles de cuivre, des fils de cuivre et des films cinématographiques exposés comme rubriques 37, 38 et 39, respectivement, de la liste « A »)	29 janvier 1962
1 ^{er} janvier-31 décembre 1963	22 mars 1963
1 ^{er} janvier-31 décembre 1964	20 mars 1964
1 ^{er} janvier-31 décembre 1965	25 février 1965
1 ^{er} janvier-31 décembre 1966	28 février 1966
1 ^{er} janvier-31 décembre 1967	3 avril 1967

Les accords de prorogation sont entrés en vigueur aux dates respectives des échanges de notes, avec effet rétroactif à compter du premier jour de la période de prorogation correspondante.

La déclaration certifiée a été enregistrée par la Grèce le 1^{er} janvier 1969.

¹ Nations Unies, *Recueil des Traités*, vol. 609, p. 93.

